

## PREFACE

The Review contains a complete and comprehensive, albeit in a condensed form, narration of work turned out by the Ninth Tamil Nadu Legislative Assembly. It also contains a lot of general information about the Assembly Chamber, Members, etc. The previous Reviews in this series brought out in 1957, 1962, 1967, 1971, 1977, 1980, 1985 and 1988 proved to be valuable books of reference.

The object of this Review is mainly to give a complete and concise summary of business transacted by the Ninth Tamil Nadu Legislative Assembly from the 6th February 1989 to 30th January 1991.

This Review also covers a brief account of work done by the various Legislature Committees, the activities of the Tamil Nadu Branch of Commonwealth Parliamentary Association and a short administrative Report of the Legislative Assembly Secretariat. References to the Rules of Procedure are also given at the beginning of each chapter, wherever necessary.

A few photographs taken on important occasions such as Governor's Address, Presentation of Budget and Golden Jubilee Celebration of the Legislative Assembly have also been included.

This publication, it is hoped, will be found useful as a book of reference to the Secretariat and of interest to all those desirous of knowing the work turned out by the Ninth Legislative Assembly.

Any suggestion to make this publication more useful will be thankfully received and incorporated in the next Review.

SECRETARIAT,  
MADRAS - 600 009,  
*Dated : 15th March 1991.*

T.P. DELHI DORAI,  
Secretary,

**REVIEW OF THE WORK TRANSACTED BY THE NINTH  
TAMILNADU LEGISLATIVE ASSEMBLY, 1989 - 91  
CHAPTER - I  
THE STATE LEGISLATURE - ORIGIN AND EVOLUTION**

**1. BRIEF HISTORY BEFORE INDEPENDENCE**

The present Tamil Nadu was the residuary part of the then erstwhile Madras Presidency. The said Presidency comprised of the present Tamil Nadu, some parts of the present States of Orissa, Kerala, Karnataka and present Andhra Pradesh excluding of former native State of Nizam. Besides Madras Presidency, there were two other Presidencies, viz., Presidency of Bombay and Presidency of Calcutta. Each of the Presidency was in charge of a Governor. To start with, the Presidencies were Independent of each other, but the Regulating Act, 1773 termed the Governor of Bengal as Governor-General of Bengal and made him the supreme head of all the Presidencies. At the same time, the legislative power in the Presidencies was recognised. This state of thing, was however, discontinued by the Governor-General in-Council and deprived the local Governments (Presidencies) of their power of the independent legislation. The Indian Councils Act of 1861 restored the legislative power taken away by the Charter Act of 1833. The Legislature of the Madras Presidency was given the power to make laws for the "peace and good Government". The Provincial Legislative Council was constituted by the addition to the Governor's Executive Council of 4 to 8 ad hoc members of whom at least half were to be non-officials nominated by the Governor for a period of two years and the Advocate-General. The Provincial Legislative Council could not interfere with the laws passed by the Central Legislature. All Bills passed by Provincial Councils required the assent of the Governor-General and even after that, they could be disallowed by the Queen to whom they had to be referred.

The Indian Councils Act of 1909 enlarged the Legislative Council of the Province from 20 to 50. The Legislative Council for the first time, was elected by an indirect election resulting non-official majority for the first time.

The first conscious advance in the direction of Responsible Government was the reform of 1919 known as Montague-Chemsford Reforms.

The Madras Legislative Council was set up in 1921 under the Government of India Act, 1919. The term of the Council was for a period of three years. It consisted of 132 Members of which 34 were nominated by the Governor and the rest were elected. It met for the first time on the 9th January 1921 at Fort St. George, Madras. The Council was

inaugurated by the Duke of Cannaught, a paternal uncle of the King of England, on the 12<sup>th</sup> January 1921 on the request made by the Governor Lord Wellington. The Governor addressed the Council on the 14th February 1921. The Second and Third Councils, under this Act were constituted after general elections were held in 1923 and 1926 respectively. The Fourth Legislative Council met for the first time on the 6th November 1930 after the general elections held during that year and its life was extended from time to time and it lasted till the provincial autonomy under the Government of India Act, 1935 came into operation.

The Government of India Act, 1935, marked the next stride in the evolution of Legislatures. The Act provided for an All India Federation and the constituent units of the Federation were to be the Governor's Province and Indian States. The Act established a bi-cameral Legislature in the Province of Madras as it was then called with a Legislative Assembly consisting of 215 members and Legislative Council having 56 members.

The first Legislative Assembly under this Act was constituted in July 1937 after general election. The Legislature consisted of the Governor and the two Chambers called the Provincial Legislative Council and the Provincial Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution but as nearly as one third of the members thereon retired every three years. It consisted of not less than 54 and not more than 56 members composed of 35 General Seats, 7 Mohameddan Seats, 1 European Seat, 3 Indian Christian Seats and not less than 8 and not more than 10 nominated by the Governor. The Legislative Assembly consisted of 215 members of which, 146 were elected from general seats of which 30 seats were reserved for Scheduled Casts. The number of seats to be filled by persons chosen to represents various electorates are, 1 for Backward areas and tribes, 28 for Mohameddans, 2 for Anglo-Indians, 3 for Europeans, 8 for Indian Christians, 6 for representatives of Commerce and Industry, etc., 6 for Landholders, 1 for University, 6 for representatives of Labour and 8 for Women of which 6 were general.

Although the Government of India Act was passed in 1935, only that part relating to the Provinces came into operation in 1937. The congress Party in the Legislature formed the Government in March 1937. The Ministry however, resigned in October 1939 due to the proclamation of however, resigned in October 1939 due to the proclamation of emergency on account of World War II and the Legislature ceased to function. After the war was over, General Elections were held in March 1946 under the Government of India Act, 1935. The first Session of the Second Legislative Assembly under the Government of India Act, 1935 constituted in 1946 met on the 24th May 1946.

Then came the Indian Independence Act, 1947, under which two independent Dominions known respectively as India and Pakistan were created and paramountcy of the British Crown lapsed and the power of British Parliament of Legislature for India ceased. The Provincial Legislatures elected under the Government of India Act, 1935 were empowered to function as such subject to certain adaptations and modifications until the Constitution came into force. The Constitution of India came into force with effect from the 26th January 1950 and the existing Legislatures was allowed to function as provincial Legislatures.

## **2. DEVELOPMENT AFTER INDEPENDENCE**

The first Legislature of the erstwhile Madras State under the Constitution of India was constituted in March 1952, after the first General Election held in January 1952 on the basis of adult suffrage.

According to the Delimitation of Parliament and Assembly Constituencies (Madras) Order, 1951, made by the President under the then Composite Madras Assembly consisted of 375 seats to be filled by election distributed in 309 Constituencies-243 single member Constituencies, 62 double - member constituencies in each of which a seat had been reserved for Scheduled Casts and four two-member Constituencies in each of which a seat had been reserved for Scheduled Tribes. Three seats were uncontested. The elections were contested only in respect of remaining 372 seats, and one Member was nominated by the Governor under Article 333 of the Constitution to represent the Anglo-Indians.

On the 1st October 1953, a separate Andhra State consisting of the Telugu speaking areas, of the Composite Madras State was formed and the Kannada speaking area of Bellary District was also merged with the then Mysore State with effect from the above date and as a consequence, the strength of Assembly was reduced to 231. The States Reorganisation Act, 1956 came into effect from the 1st November 1956 and consequently the constituencies in the erstwhile Malabar districts were merged with the Kerala State and as a consequence the strength of the Assembly was further reduced to 190. The Tamil Speaking area of Kerala (the present Kanniyakumari District) and Shencottah taluk was added to Madras State. Subsequently, according to the new Delimitation of Parliamentary and Assembly Constituencies Order, 1956, made by the Delimitation Commission of India under the provisions of the States Reorganisation Act, 1956, the strength of the Madras Legislative Assembly was raised to 205 distributed in 167 territorial constituencies 37 two-member constituencies in each of which a seat had been reserved for Scheduled Castes and one two-member constituency in which a seat had been reserved for Scheduled Tribes.

The Second Legislative Assembly which was constituted on the 1st April 1957 after the General Election consisted of 205 elected members besides one nominated member. During the term of the Assembly in 1959, as a result of the adjustment of boundaries between Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959, one member from the Andhra Pradesh Legislative Assembly was allotted to Madras and consequently the strength of the Madras Assembly was increased to 206.

During 1961, by the Two-member Constituencies (Abolition) Act, 1961, the 39 double-member Constituencies were abolished and an equal number of single-member constituencies were reserved for Scheduled Castes and Scheduled Tribes. Consequently, there was no change in the strength of territorial constituencies in Madras Assembly which had remained as 206.

The Third Assembly was constituted on the 3rd March 1962 after General Elections. The strength of the Assembly was continued to be 206. By the Delimitation of Parliamentary and Assembly Constituencies Order, 1965, the number of territorial constituencies in Madras was increased to 234, out of which forty-two seats were reserved for Scheduled Castes and two seats for Scheduled Tribes besides one member to be nominated from the Anglo-Indian Community under Article 333 of the constitution of India.

### **3. CHANGE IN NOMENCLATURE**

The Fourth Assembly was constituted on the 1st March 1967 after the General Election in February 1967. It consisted of 234 territorial Constituencies of which 42 had been reserved for the Scheduled Castes and 2 for Scheduled Tribes. During the term of this Assembly on the 18th July 1967, the House by a resolution unanimously adopted and recommended that steps be taken by the State Government to secure necessary amendment to the Constitution of India to change the name of Madras State as "Tamil Nadu". Accordingly, the Madras State (Alteration of Name) Act, 1968 (Central Act 53 of 1968) was passed by the Parliament and came into force on the 14th January 1969. Consequently, the nomenclature "Madras Legislative Assembly" was changed into "Tamil Nadu Legislative Assembly".

From 1967 onwards, the strength of Assembly continued to remain as 234 besides a nominated member.

The Fifth Assembly was constituted on the 15th March 1971 after general election held in Madras 1971. It consisted of 234 elected members of which 42 reserved for Scheduled Castes and 2 for Scheduled Tribes besides one nominated member. Before the expiry of the period of the Assembly, the President by a Proclamation issued on the 31st

January 1976, under Article 356 of the Constitution dissolved the Fifth Assembly and, imposed President's Rule for the first time in Tamil Nadu.

After General Elections held in June 1977, the Sixth Assembly was constituted on the 30th June 1977. It consisted of 234 territorial constituencies as delimited in the order of Delimitation Commission No.31, dated 1st January 1975 with reference to 1971 Census population figures, of which 42 seats reserved for the Scheduled Casts and 2 seats reserved for Scheduled Tribes. Before the expiry of the period of Assembly, the President by a Proclamation issued on the 17th February 1980 under Article 356 of the Constitution, dissolved the Sixth Assembly and imposed President's Rule in Tamil Nadu.

During the year 1979, '157 Uppiliapuram General Constituency' was converted into '157 Uppiliapuram (S.T.) Constituency' by way of an amendment to the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 (without altering the extent of any Constituency given in such order).

The Seventh Assembly was constituted on the 9th June 1980 after the General Election held in May 1980 for the constituencies delimited on the basis of Census Population of 1971. It consisted of 234 Assembly Constituencies out of which forty two seats were reserved for Scheduled Castes and three seats for Scheduled Tribes.

The Eighth Assembly was constituted on the 16th January 1985 after the General Election held in December 1984. Before the expiry of the period of Assembly, the President by a proclamation issued on the 30th January 1988, under Article 356 of the Constitution dissolved the Eighth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu.

During the term of Eighth Assembly, a Government Resolution seeking to abolish the Legislative Council was moved and adopted by the House on the 14th May 1986.

Thereafter, the Tamil Nadu Legislative Council (Abolition) Bill, 1986 was passed by both the Houses of Parliament and received the assent of the President on the 30th August 1986. The Act came into force on the 1st November 1986. The Tamil Nadu Legislative Council was thus abolished with effect from the 1st November 1986.

The bi-cameral Legislature established in 1937 under the Government of India Act, 1935 has become a unicameral Legislature in Tamil Nadu from the 1st November 1986 onwards.

The Ninth Tamil Nadu Legislative Assembly was constituted on the 27th January 1989 after the General Election held in January 1989. Before the expiry of the term of the Assembly, the President by a Proclamation issued on the 30th January 1991, under Article

356 of the Constitution of India dissolved the Ninth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu - vide proclamation Order reproduced in Section II Table No. I (Page No. 247).

During the term of the Ninth Assembly, a Government Resolution seeking the revival of the Tamil Nadu Legislative Council was moved and adopted by the House on the 20th February 1989.

Thereafter, the Legislative Councils Bill, 1990 seeking the creation of Legislative Councils in Tamil Nadu and Andhra Pradesh was introduced in Rajya Sabha on the 10th May 1990 and was considered and passed by the Rajya Sabha on the 28th May 1990. But the Bill could not be passed by the Lok Sabha due to a technical flaw.

***Details of terms of successive Legislative Assembly constituted under the Constitution of India***

After coming into force of the Constitution of India on the 26th January 1950 and the following the First General Election held under the Constitution, the first elected Assembly was constituted on the 1st March 1952. The details such as the months during which General Elections held, the dates of constitution, the dates of first meeting, dates of dissolution and duration of each Assembly since 1952 are as follows:-

<i>Number of Assembly</i>	<i>Duration</i>	<i>Month during which General Election held</i>	<i>Date of Constitution</i>	<i>Date of Council of Ministers sworn in</i>	<i>Date of commencement of first session</i>	<i>Date of dissolution</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	
1	First Assembly	1952-57	December 1951 and January 1952	1-3-1952	10-4-1952	3-5-1952	31-3-1957
2	Second Assembly	1957-62	April 1957	1-4-1957	13-4-1957	29-4-1957	1-3-1962
3	Third Assembly	1962-67	March 1962	3-3-1962	15-3-1962	29-3-1962	28-2-1967
4	Fourth Assembly	1967-71	February 1967	1-3-1967	6-3-1967	15-3-1967	5-1-1971
5	Fifth Assembly	1971-76	March 1971	15-3-1971	15-3-1971	22-3-1971	31-1-1976
6	Sixth Assembly	1977-80	June 1977	30-6-1977	30-6-1977	4-7-1977	17-2-1980
7	Seventh Assembly	1980-84	June 1980	9-6-1980	9-6-1980	19-6-1980	15-11-1984

8	Eighth Assembly	1985-88	December 1984	16-1-1985	10-2-1985	25-2-1985	30-1-1988
9	Ninth Assembly	1989-91	January 1989	27-1-1989	27-1-1989	6-2-1989	30-1-1981

## **CHAPTER II**

### **TAMIL NADU STATE AND TAMIL NADU LEGISLATIVE ASSEMBLY**

The State of Tamil Nadu is one of the 25 States of the Indian Republic bounded on the North by the States of Andhra Pradesh and Karnataka, on the East by the Kerala State. It has an area of 1,30,058 Square kilometres with an estimated population of 4,84,08,077 according to 1981 Census. It consists of Twenty one districts.

During this period, the North Arcot District was bifurcated into North Arcot-Ambedkar District with headquarters at Vellore and Thiruvannamalai-Sambuvara District with headquarters at Thiruvannamalai. The Government also re-named the Anna District as Dindigul Quaide-e-Milleth District, the Chengalpattu District as Chengai-Anna District and the Pasumpon Muthuramalingam District as Pasumpon Thevar Thirumaganar District.

The Tamil Nadu Legislative Assembly continued to be an unicameral Legislature during the period. However, a Government Resolution seeking the revival of the Legislative Council was moved and adopted by the House on the 20th February 1989. For the present, the Tamil Nadu Legislature consists of the Governor and the Legislative Assembly. The Legislative Assembly comprises of 234 elected Members besides one nominated Member.

## **CHAPTER III**

### **GENERAL ELECTIONS, 1989 AND BYE-ELECTIONS**

#### **GENERAL ELECTIONS**

The General Elections to the Ninth Tamil Nadu Legislative Assembly was held on the basis of adult suffrage on the 21st January 1989. This was the second time that the Tamil Nadu witnessed one day poll.

The Ninth General Elections to the Tamil Nadu Legislative Assembly was conducted on the basis of Constituencies as delimited in the Delimitation Order, 1976. Out of the 234 Assembly Constituencies, 42 Constituencies had been reserved for Scheduled Castes and 3 for Scheduled Tribes. Out of 234 Assembly Constituencies, only 232 Constituencies went to poll on 21st January, 1989 as the poll was counter mended in two constituencies, viz., Marungapuri and madurai East due to the death of candidates who had filed their nomination



in the above two constituencies. Fresh elections to the above two constituencies were held on the 11th March 1989.

The Governor's notification under sub-section (2) of section 15 of the Representation of the People Act, 1951 calling upon the Constituencies to elect members to the ninth Legislative Assembly was published in the Tamil Nadu Government Gazette, dated the 19th December 1988.

The programme fixed by the Election Commission for holding General Election was as follows:-

- |   |                     |
|---|---------------------|
| (a) Date of issue of Notification by the Governor under Section 15(2) of the Representation of People Act, 1951 calling upon the constituencies to elect Members. | 19th December 1988. |
| (b) Last date for making nominations.   | 26th December 1988. |
| (c) Date of scrutiny of nominations.  | 27th December 1988. |
| (d) Last date for withdrawal of Candidatures.   | 29th December 1988  |
| (e) Date of poll  | 21st January 1989.  |
| (f) Date before which election to be completed.   | 27th January 1989.  |

The poll hours were fixed from 8-00 a.m. to 4-00 p.m.

After the General Election was over, the notification under section 73 of the Representation of the People Act, 1951 constituting the new Tamil Nadu Legislative Assembly was issued by the Election Commission on the 27th January 1989. The new Tamil Nadu Legislative Assembly was, therefore, deemed to be constituted with effect from the 27th January 1989.

Fresh Elections for Marungapuri and Madurai East Constituencies in respect of which the poll had been countermanded due to the death of one of the contesting candidates in each Constituency were held on the 11th March 1989, according to the poll schedule fixed by the Election Commission.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Thiru Oscar C. Nigli belonging to the Anglo-Indian Community as a Member of the Tamil Nadu Legislative Assembly and the relevant notification was published in an Extra-ordinary issue of the Tamil Nadu Government Gazette, dated the 5th February 1989. With this, the entire process of filling up of all the 234 seats and the nomination of a member

belonging to the Anglo-Indian Community to Tamil Nadu Legislative Assembly was completed.

For the 234 Assembly Constituencies 6,049 persons (5,905 men and 144 women) filed their nominations. At the time of scrutiny, the nomination of 212 (199 men and 13 women candidates) were rejected. Of the 5,837 validly nominated candidates, 2,791 candidates (2,738 men and 53 women) withdrew their candidatures in time leaving 3,046 candidates (2,968 men and 78 women) contesting in the field. All the 234 seats were contested and the details in regard to the names of political parties and number of seats contested, elected votes secured, percentage of votes secured and number of candidates who forfeited deposits are given below party-wise:-

<i>Serial number and name of the political Party</i>	<i>Number of seats contested</i>	<i>Number of seats won.</i>	<i>Number of votes secured</i>	<i>Percentage to total valid votes</i>	<i>Forfeiture of deposits</i>
(1)	(2)	(3)	(4)	(5)	(6)
1. Dravida Munnetra Kazhagam *	203	151	80,39,155	33.34	..
2. All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group)	203	29	52,81,454	21.90	33
3. Indian National Congress	217	26	48,67,125	20.19	56
4. All India Anna Dravida Munnetra Kazhagam (Janaki Ramachandran Group).	177	1	22,02,497	9.13	141
5. Communist Party of India (Marxist)	21	15	8,51,351	3.53	..
6. Communist Party of India	13	3	2,95,170	1.22	5
7. Janata Party	10	4	2,82,647	1.17	1
8. Bharathia Janata Party	36	..	87,396	0.36	36
9. Indian Union Muslim League (Samad Group)	5	..	86,912	0.36	3
10. All India Forward Bloc	5	..	30,657	0.13	5

11. Indian Farmers and Toilers Party	29	..	40,728	0.17	29
12. Tamil Nadu Congress (Kamaraj)	8	..	26,119	0.11	8
13. Indian Congress(SSC)	5	..	2,728	0.01	5
14. Lok Dal	2	..	1,680	0.01	2
15. Indian Congress (J)	5	..	1,522	0.01	5
16. Independents	2,107	5	20,14,369	8.36	2,079
Total	3,046	234	2,41,11,510	99.99	2,408

**\* Includes Indian Union Muslim League (Latheef).**

After the General Election, All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group) and al India Anna Dravida Munnetra Kazhagam (Janakai Ramachandran Group) had merged and functioned as All India Anna Dravida Munneta Kazhagam. The poll countermanded in Marungapuri and Madurai East Constituencies were held under the banner of united All India Anna Dravida Munnetra Kazhagam. However, Thiru P.H. Pandian who had contested under the banner of All India Anna Dravida Munnetra Kazhagam (Janaki Ramachandran Group) was allowed to function as belonging to that group as he had secured more than 4 per cent of the total number of valid votes polled by all the contesting candidates.

In 37-Gudiyatham Assembly Constituency a maximum of 103 persons filed their nominations.

Of the 3,046 contested candidates, 78 were women of whom Dravida Munnetra Kazhagam had 7, All India Anna Dravida Munnetra Kazhagam (JL) 4, All India Anna Dravida Munnetra Kazhagam (JR) 4, Indian National Congress 15, Communist Party of India 1, Communist Party of India (Marzist) 1, Janata Party 1, Lok Dal 1, and Independents 44.

Out of the total number of electorate of 3,54,19,324 in the State, 2,45,95,851 persons actually exercised their franchise and the percentage of votes polled worked out to 69.44. The total number of valid votes polled was 2,41,11,510.

The largest number of valid votes polled was in 18. Villivakkam Assembly Constituency, the number being 2,12,886. The lowest number of valid votes polled was in 163. Andimadam Assembly Constituency, the number being 59,357.

Of the 234 successful candidates, 10 were women of whom 5 belonged to Dravida Munnetra Kazhagam, 2 belonged to All India Anna Dravida Munnetra Kazhagam (JL) and 2 belonged to Indian National Congress and 1 belonged to Communist Party of India (Marxist).

Of the successful candidates, the largest margin by which a candidate won was in 18. Villivakkam Assembly Constituency where Thiru W. R. Varadarajan was declared elected by a margin of 59,421 votes.

The lowest margin was in 202. Kadaladi Assembly Constituency where Thiru A.M. Hameed Ibrahim was declared elected by a margin of 409 votes.

Details showing the names of political parties and number of seats contested, won, Number of seats reserved for Scheduled Castes and Scheduled Tribes and numbers elected in the previous eight Assemblies in Tamil Nadu, i.e., in the earlier General Elections held from 1952 to 1985 are given in the earlier Eight General Elections held from 1952 to 1985 are given in Section II Table No. II (Page No. 250).

Classification of elected members according to the age-group is as follows:-

<i>Age-group</i>	<i>Number of Members</i>
(1)	(2)
25-34	35
35-44	84
45-54	73
55-64	36
65-74	6
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Total	234
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Thirumathi P. Lakshmi, **A.I.A.D.M.K.** whose date of birth was 22nd October 1960 was the youngest Member and Thiru K. Ramani, Communist Party of India (Marxist) who has on 16th July 1916 was the oldest of the Members elected.

Classification of the elected/nominated members by Educational qualification are as follows :-

Up to S.S.L.C.	3
S.S.L.C. or Matriculation (Passed)	59
Intermediate and P.U.C. and up to Degree	24

Degree in Science and Arts	14
Degree in Commerce	2
Post-Graduates	16
Teacher Training	2
Graduate with Teacher Training	5
Degree in Engineering	1
Degree in Law	39
Degree in Medical	14
Diploma in Technical Education	2
Diploma in Commerce	1
Others	53
	253

The distribution of Parties in the Ninth Tamil Nadu Legislative Assembly on the eve of declaration of results of General Election by the Returning Officers, i.e., 22nd and 23rd January 1989 and the subsequent changes which occurred till the date of dissolution on the 30th January 1991 are given in Section II-Table No. III (Page No. 255).

The List of Members of the Assembly from 1989-91 together with their Constituencies are given in Section II-Table No. IV (Page No. 265).

## **CHAPTER IV**

### **THE GOVERNOR AND THE CABINET**

#### **THE GOVERNOR**

Article 153 of the Constitution of India lays down that there shall be a Governor for State and he is appointed by the President by warrant under his hand and seal as provided in Article 155.

The Governor holds office during the pleasure of the President. The term of Office of the Governor is 5 years from the date on which he enters upon his office and continues after that period till his successor enters upon his office.

Dr. P.C. Alexander who assumed office as Governor of Tamil Nadu on the 17th February 1988 continued till the 23rd May 1990.

Thiru Surjit Singh Barnala succeeded him as the Governor of Tamil Nadu on the 24th May 1990 and continued as Governor during the Period under Review.

### **THE CABINET**

Clause(1) of Article 154 of the Constitution of India provides that the executive power of the State shall be vested in the Governor and shall be exercised by him either directly or through Officers subordinate to him in accordance with the Constitution. Article 163 lays down that there shall be a Council of Ministers with the Chief Minister as the head to aid and advice the Governor in the exercise of his function. The Chief Minister is appointed by the Governor and the other Ministers are appointed by the Governor on the advice of the Chief Minister as provided in Clause (1) of Article 164 of the Constitution of India.

After the General Elections held in January 1989, the Governor appointed Dr. M. Karunanidhi as Chief Minister heading the new Government with effect from the forenoon of the 27th January 1989. The Governor, on the advice of Hon. Chief Minister appointed 16 more Ministers on the same day.

The names of the Ministers with their portfolios are given below:-

1. Thiru Dr. M. KARUNANIDHI, Chief Minister- Minister in charge of Public, general Administration, Indian Administrative Service, District Revenue Officers, Home, Finance, Planning, Industries, Commercial Taxes and Backward Classes.
2. Thiru (Prof.) K. ANBAZHAGAN, Minister for Education- Minister in charge of Education including Technical Education Official Language, Legislature, Elections, Electronics, Science and Technology, Tamil Culture, Sports and Youth Service Corps and Ex-Servicemen.
3. Thiru S. J. SADIQ PASHA, Minister for Law- Minister in charge of Law, Courts, Prisons, Legislation on Weights and Measures Registration of Companies, Debt Relief including Legislation on Money lending and Legislation on Chits and Wakf.
4. Thiru NANJIL K. MANOHARAN, Minister for Revenue- Minister in charge of Revenue, Board of Revenue, District Revenue Establishment, Deputy Collectors, Registration and Stamps Act.
5. Thiru M. KANNAPPAN, Minister for Transport- Minister in-charge of Transport, Nationalised Transport, Motor Vehicles Act, Ports and Highways.

6. Thiru K. P. KANDASAMY, Minister for Hindu Religious and Charitable Endowments- Minister in-charge of Hindu Religious and Charitable Endowments, Housing, Tourism, Tourism Development Corporation, Forest and Cinchona.

7. Thiru Ko. Si. MANI, Minister for Agriculture- Minister in-charge of Agriculture, Agricultural Refinance, Agricultural Engineering and Service Co-operative Societies at the Block, District and Apex Level including the Federation and Food Production.

8. Thiru ARCOT N. VEERASAMY, Minister for Food- Minister in-charge of Food, Price Control and Civil Supplies, Co-operation and Statistics.

9. Thiru PON MUTHURAMALINGAM, Minister for Information and Labour- Minister in-charge of Information and Publicity, Film Technology, Cinematography Act, Labour, Census, Employment and Training, Indian Overseas, Refugees and Evacuees, Iron and Steel Control, Newsprint Control, Stationery and Printing and Government Press.

10. Thiru VEERAPANDI S. ARUMUGAM, Minister for Rural Development and Local Administration- Minister-in-Charge of Municipal Administration, Community Development, Panchayats, Panchayat Unions and Rural Indebtedness.

11. Thiru DURAIMURUGAN, Minister for Public Works- Minister in-charge of Public Works, Minor Irrigation including Special Minor Irrigation Programme Works.

12. Thirumathi SUBBULAKSHIMI JAGADEESAN, Minister for Social Welfare and Rural Industries- Minister in-charge of Social Welfare including Children and Women's Welfare, Beggars Home, Orphanages, Correctional Administration, Nutritious Meals, Rural Industries including Village, Cottage and Small Industries, Khadi Board, Bhoodan and Gramadan.

13. Dr. E. RAMAKRISHNAN, Minister for Adi-Dravidar Welfare- Minister in-charge of Adi-Dravidar Welfare, Hill Tribes and Bonded labour.

14. Dr. PONMUDI alias DEIVASIGAMANI, Minister for Public Health- Minister in-charge of Public Health, Medicines, Town Planning, Water Board and Environmental Pollution Control.

15. Thiru K. N. NEHRU, Minister for Electricity- Minister in-charge of Electricity and Milk.

16. Dr. K. CHANDRASEKARAN, Minister for Animal Husbandry- Minister in-charge of Animal Husbandry, Fisheries and Fisheries Development Corporation.

17. Thiru S. THANGAVELU, Minister for Handlooms- Minister in-charge of Handlooms, Textiles, Urban Development, Slum Clearance Board and Accommodation Control.

The subject "Housing" dealt with by the Minister for Hindu Religious and Charitable Endowments was first allocated to the Chief Minister with effect from the 1st July 189 and then reallocated to the Minister for Transport with effect from the same date.

The subject "Highways" dealt with by the Minister for Transport was reallocated to the Minister for Public Works with effect from the 1st July 1989.

The portfolios of the following Ministers were reallocated and their designations changed accordingly with effect from the 9th December 1989:-

1. Thiru Ko. Si. MANI, Minister for Rural Development and Local Administration- Minister in-charge of Municipal Administration, Rural Development, Panchayats, Panchayat Unions and Rural Indebtedness.

2. Thiru ARCOT N. VEERASAMY, Minister for Electricity- Minister in-charge of Electricity, Milk and Slum Clearance Board.

3. Thiru PON. MUTHURAMALINGAM, Minister for Food and Co-operation- Minister in-charge of Food, Price Control and Civil Supplies, Co-operation and Statistics.

4. Thiru VEERAPANDI S. ARUMUGAM, Minister for Agriculture- Minister in-charge of Agriculture, Agricultural Refinance, Agricultural Engineering and Service Co-operative Societies at the Block, District and Apex Level including the Federation and Food Production.

5. Dr. PONMUDI alias DEIVASIGAMANI, Minister for Public Health- Minister in-charge of Public Health, Medicines, Water Board and Environmental Pollution Control.

6. Thiru K.N. NEHRU, Minister for Information and Labour- Minister in-charge of Information and Publicity, Film Technology, Cinematograph Act, Labour, Census, Employment and Training, Indians Overseas, Refugees and Evacuees, Iron and Steel Control, Newsprint Control, Stationery and Printing and Government Press.

7. Thiru S. THANGAVELU, Minister for Handlooms and Urban Development- Minister in-charge of Handlooms, Textiles, I own Planning, Urban Development and Accommodation Control.

There was no change in the portfolios assigned to other Minister.

With effect from the 9th March 1990, Thiru Arcot N. Veerasamy was relieved from the Council of Ministers and the subjects dealt with by him were allocated to the following Ministers in addition to the portfolios held by them:-



1. Dr. M. Karunanidhi Chief Minister Electricity and Slum Clearance Board.
2. Thiru K.N. Nehru Minister for Information and Milk labour.

With effect from the 10th March 1990, the subjects dealtwith by the Chief Minister were allocated to the following Ministers as indicated against their names in addition to the portfolios held by them:-

1. Thiru Duraimurugan Minister for Public works. Electricity
2. Thiru S. Thangavelu Minister for Handlooms and Slum Clearance Board. Urban Development.

Dr. E. Ramakrishnan, was relieved of his duties as Minister with effect from the 16th June 1990.

Thiru K. Sundaram, was appointed as additional Member of the Council of Ministers with effect from the 16th June, 1990 and was allotted the portfolios till then held by Dr. E. Ramakrishnan, with the same designation as Minister for Adi-Dravidar and Tribal Welfare. However, consequent on his appointment as Minister the Interse Seniority of the Ministers were refixed with effect from the 17th June, 1990 with their portfolios as follows:-

1. Dr. M. KARUNANIDHI, Chief Minister- Minister in-charge of Public, General Administration, Indian Administrative Service, District Revenue Officers, Police, Finance, Planning, Industries, Commercial Taxes, Backward Classes, Prevention of Corruption, Prohibition including grant of Liquor Permits and Excise.

2. Dr. K. ANBAZHAGAN, Minister for Education- Minister in charge of Education including Technical Education, Official Language, Legislature, elections, Electronics, Science and Technology, Tamil Culture, Sports and Youth Service Corps, Ex-Servicemen and archaeology.

3. Thiru S. J. SADIQ PASHA, Minister for Law- Minister in-charge of Law, Courts, Prisons, Legislation on Weights and Measures, Registration of Companies, Debt Relief including Legislation on Money Lending and Legislation on Chits and Wakf.

4. Thiru NANJIL K. MANOHARAN, Minister for Revenue Minister in-charge of Revenue, District Revenue Establishment, Deputy Collectors, Registration and Stamp Act.

5. Thiru M. KANNAPPAN, Minister for Transport- Minister in-charge of Transport, Nationalised Transport, Motor Vehicles Act, Ports and Housing.

6. Thiru K.P. KANDASAMY, Minister for Hindu Religious and Charitable Endowments- Minister in-charge of Hindu Religious and Charitable Endowments, Tourism, Tourism Development Corporation, Forest and cinchona.

7. Thiru Ko. Si. MANI, Minister for Rural Development and Local Administration- Minister in-charge of Municipal Administration, Rural Development, Panchayats, Panchayat Unions and Rural Indebtedness.

8. Thiru PON. MUTHURAMALINGAM, Minister for Food and Co-operation- Minister in-charge of Food, Price Control and Civil Supplies, Co-operation and Statistics.

9. Thiru VEERAPANDI S. ARUMUGAM, Minister for Agriculture, Minister in-charge of Agriculture, agricultural Refinance, Agricultural Engineering and Service Co-operative societies at the Block, District and Apex Level including the Federation and Food Production.

10. Thiru DURAIMURAN, Minister for Public Works- Minister in-charge of Public Works, Miner Irrigation including Special Minor Irrigation Programme Works, Highways and Electricity.

11. Thirumathi SUBBULAKSHMI JAGADEESAN, Minister for Social Welfare and Rural Industries- Minister in-charge of Social Welfare including Children and Women's Welfare, Beggars Home, Orphanages, Correctional administration, Nutritious Noon-Meals, Rural Industries including Village, Cottage and Small Industries, Khadi Board, Bhoodan and Gramadan.

12. Dr. PONMUDI alias DEIVASIGAMANI, Minister for Public Health- Minister in-charge of Public Health, Medicines, Water Board and Environmental Pollution Control.

13. Thiru K.K. NEHRU, Minister for Information and Labour- Minister-in-charge of Information and Publicity, Film Technology, Cinematograph Act, Labour, Census, Employments and Training, Indian Overseas, Refugees and Evacuees, Iron and Steel Control, Newsprint Control, Stationery and Printing, Government Press and Milk.

14. Thiru S. THANGAVELU, Minister for Handlooms and Urban Development - Minister in-charge of Handlooms, Textiles, Town Planning, Urban Development, Accommodation Control and Slum Clearance Board.

15. Dr. K. CHANDRASEKARAN, Minister for Animal Husbandry- Minister in-charge of Animal Husbandry, Fisheries and Fisheries Development Corporation.

16. Thiru K. SUNDARAM, Minister for Adi-Dravidar Welfare- Minister in-charge of Adi-Dravidar Welfare, Hill Tribes and Bonded Labour.

During the period of illness of Thiru S. J. Sadiq Pasha, Minister for Law in October, 1990, the subjects dealt with by him were temporarily allotted to Thiru Pon. Muthuramalingam, Minister for Food and Co-operation.

## **CHAPTER V**

### **LEGISLATIVE ASSEMBLY**

#### **(A) CHAMBER OF THE HOUSE AND GALLARIES**

During the period under Review, the Tamil Nadu Legislative Assembly continued to meet in the Assembly Chamber at Fort St. George.

##### *Galleries:*

There are four galleries in the Assembly Chamber, viz.,

- (1) Officers' Gallery.
- (2) Press Gallery.
- (3) Speaker's Gallery.
- (4) Visitor's Gallery including Ladies Gallery.

During the period under review, 72,329 visitors witnessed the proceedings of the Assembly. The details in regard to the number of visitors for each session are given separately in Section II-Table No. V (Page No. 275).

#### **(B) SEPARATE BUILDING COMPLEX FOR THE LEGISLATURE AND ITS SECRETARIAT**

Steps for construction of a new Legislature Building Complex were taken in three stages, namely:-

- (i) Selection of a suitable site;
- (ii) Determination of the customer requirement and needs in details and
- (iii) Approval of necessary designs and plans and according sanction therefor.

No final decision as to selection of a suitable site for construction of the new Legislature Building Complex was taken, even though some progress was made with regard to the later two stages.

**(C) INSTALLATION OF METAL DETECTORS IN THE ASSEMBLY**

To have a better security check of the visitors to the Galleries, two metal detectors have been installed on the advice of the Security Officer.

**(D) PORTRAITS IN THE ASSEMBLY CHAMBER**

The following portraits adorn the Assembly Chamber:-

- |  |    |    |    |    |                   |
|--|----|----|----|----|-------------------|
| 1. Mahatma Gandhi                        | .. | .. | .. | .. | Unveiled in 1948. |
| 2. Thiru Rajaji                          | .. | .. | .. | .. | Unveiled in 1948. |
| 3. Saint Thiruvalluvar                   | .. | .. | .. | .. | Unveiled in 1964. |
| 4. Thiru C.N. Annadurai                  | .. | .. | .. | .. | Unveiled in 1969. |
| 5. Thiru K.Kamaraj                       | .. | .. | .. | .. | Unveiled in 1977. |
| 6. Thanthai Periyar                      | .. | .. | .. | .. | Unveiled in 1980. |
| 7. Dr. Ambedkar                          | .. | .. | .. | .. | Unveiled in 1980. |
| 8. Pasumpon Semmal Muthuramalinga Thevar |    |    |    |    | Unveiled in 1980. |
| 9. Quaid-e-Millath Muhamed Ismail        | .. | .. |    |    | Unveiled in 1980. |

The busts of Thiruvalargal P. Rajagopalachariyar, former President, Madras Legislative Council and L.D. Swamikkannu Pillai, former Secretary and former President, Madras Legislative Council, also adorn the Assembly Lobby.

**(E) AIR-CONDITIONING FACILITIES TO LEGISLATURE LIBRARY**

During the period, a part of the Legislature Library was set apart as Reading Room for the Members of the Legislative Assembly and was provided with Air-conditioning facilities in November 1990 at an estimated cost of Rs. 1,45,000 (Rupees one lakh and forty-five thousand only).

**(F) AIR-CONDITIONING FACILITIES TO THE LEGISLATIVE ASSEMBLY CHAMBER, LOBBIES, VERANDAH AND GALLERIES, ETC.**

During the period under Review, the Legislative Assembly Chamber Lobbies, Verandah and Galleries in the Secretariat Main Building were provided with Air-conditioning facilities in January 1991 at an estimated cost of Rs. 50,00,000 (Rupees fifty lakhs only). As the sixth session the Ninth Assembly was scheduled to commence from the 18th January 1991, the works relating to Air-conditioning commenced in November, 1990 and completed

on 17th January 1991 in a record period of two and half months. While making arrangements for Air-conditioning facilities in the Assembly chamber, provision of Chandelier fittings have also been made inside the Assembly Chamber.

### **(G) PRESS GALLERY AND PRESS ADVISORY COMMITTEE.**

Tamil Nadu Legislative Assembly Rule 284 provides that the admission to the Assembly Chamber to strangers and Officials during the sittings of the Assembly shall be regulated in accordance with the regulations made by the Speaker, Accordingly, a Press Advisory Committee is constituted with 12 members of the Press representatives which is nominated by the Speaker. The Committee recommends to the Speaker about allotment of seats to various representative of the newspapers, news agencies and other periodicals in the Press Gallery of the Assembly.

The Committee met during the period under Review, on the 23rd March 1989, 15th March 1990 and 22nd March 1990.

Accommodations have been provided for fifty-five Reporters News Agencies including All India Radio, Television and Information and Tourism Department of the Government of Tamil Nadu.

During the period under Review, the Committee was nominated by the Speaker on two occasions and the names of Press nominated to the Committee are shown in Section II-Table No. VI (Page No. 276).

### **(H) SESSIONS AND SITTINGS**

#### **Duration of the Assembly:**

Clause (1) of Article 172 of the Constitution of India provides that every Legislative Assembly of every State unless sooner dissolved shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly.

The first meeting of the Ninth Legislative Assembly after the General Election in January 1989 was held on the 6th February 1989 and therefore its term would expire by efflux of time normally on the 5th February 1994. However, it was dissolved by a proclamation issued by the President of India under Article 356 of the Constitution of India with effect from the 30th January 1991.

### **Summoning and Prorogation of Sessions:**

Under Clause (1) of Article 174 of the Constitution of India, the Governor summons the Legislative Assembly from time to time to meet at such time and place as he thinks fit but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session. Clause (2) (a) of Article 174 provides for prorogation of the Assembly from time to time by the Governor.

A Session is the period of time between the first meeting of the House on the summons of the Governor under Clause (1) of Article 174 and its prorogation or dissolution under Clause (2) of the Article 174. There can be any number of sessions during the term of each Assembly. During the ninth Assembly, there were six Sessions.

### **Sittings of the House:**

According to rule 29 of the Assembly Rules, the sittings of the House shall ordinarily commence at 9.00 a.m. and conclude at 1.30 p.m.

During the period, the Assembly sat in all for 104 days and in terms of hours, the Assembly sat for 515 hours and 28 minutes.

The details of dates of summoning and prorogation, number of actual days of sittings, number of hours and minutes, session-wise are shown in Section II-Table No. VII (Page No. 278).

## **(I) OATH OR AFFIRMATION BY MEMBERS**

### **(i) Elected in General Elections.**

Under Article 188 of the Constitution of India every Member of the Legislative Assembly is required to make and subscribe before the Governor or some persons appointed in that behalf by him an oath or affirmation. He has to sign the Roll of Members maintained for the purpose before taking his seat in the House. The form of oath has also been set out in the Third Schedule of the Constitution.

After the constitution of the Ninth Legislative Assembly on the 27th January 1989, it was summoned to meet for its first session on the 6th February 1989. Thiru K. Ramani, a member of the Legislative Assembly representing Coimbatore East Constituency was appointed as the Speaker Pro-tem by the Governor before whom oath or affirmation might be made and subscribed by the members of the Legislative Assembly. Thiru K. Ramani made

and subscribed his affirmation before the Governor in Tamil on the afternoon of the 1st February 1989 at Raj Bhavan, Guindy, and Madras.

On the 6th February, 1989 when the Assembly met for the first time, 230 members including the nominated member made and subscribed the oath or affirmation before the Speaker Pro-tem. Of these 191 Members solemnly affirmed their allegiance to the Constitution of India and 39 Members made and subscribed the oath in the name of God. 226 Members made and subscribed oath or affirmation in Tamil and 4 Members including the nominated Member in English.

Thiru V.P. Duraisamy elected from the Nammakkal (SC) Assembly Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on the 7th February 1989 in the Chamber of the Speaker.

Thiru P.V. Rajendran elected from the Vedaranyam Assembly Constituency made and subscribed his oath of allegiance to the Constitution of India in Tamil in the name of God on the 8th February 1989 in the House.

Thiru R. Chokkar elected from the Virudhunagar Assembly Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on the 10th February 1989 in the Chamber of the Speaker.

Thiru S.R. Eradha and Prof. K. Ponnusamy elected in the repoll held on the 11th March 1989 from Madurai East and Marungapuri Constituencies respectively solemnly affirmed their allegiance to the Constitution of India in Tamil on the 22nd March 1989 in the Chamber of the Speaker.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Prof. Oscar C. Nigli as a Member of the Ninth Tamil Nadu Legislative Assembly representing Anglo-Indian Community on the 6th February 1989 [G.O. Ms. No. 179, Public (Election-III) Department, dated 5th February 1989.] Prof. Oscar C. Nigli took his oath in English in the name of God on the 6th February 1989.

After making and subscribing the oath or affirmation and before taking their seats in the House, the Members signed the form set out for that purpose as well as the "Roll of Members".

### **(ii) Elected in Bye-Election**

Thiru M. Chinnakulandai elected in the Bye-election held on the 24th November 1989 from the Peranamallur Assembly Constituency made and subscribed his affirmation in Tamil on the 28th November 1989, in the Chamber of the Speaker.

### **(iii) Seating of Members.**

Rule 6 of the Tamil Nadu Legislative Assembly Rules provides that the Members shall sit in the House in such order as the Speaker may determine. There are six Blocks in the Chamber, three on the eastern side and three on the western side of the Speaker's seat. The convention is that the Members of the Ruling Party sit on the right side of the Speaker and the Opposition to the left of the Speaker. As the number of Ministers in the Cabinet increased, they had to be seated in the second row also. Seats 1 and 2 in Block-I were allotted to the Chief Government Whip and the Deputy Speaker respectively. The other Party Leaders are usually accommodated in the first row allotted to the Opposition parties. The other members were allotted seats in back rows according to their names in Tamil alphabetical order.

## **(J) ARRANGEMENT OF BUSINESS**

The business of the House transacted during a session can be divided into two broad headings, viz., "Government Business" and "Private Members Business".

The Business Advisory Committee nominated by the Speaker at the commencement of the House or from time to time recommends the time that should be allotted for the discussion of the stages of the Government Bills, Financial Business and Other Business. It has the power to indicate on the proposed time table the different hours at which various stages of the Bills and other Business shall be completed. The recommendations of the Business Advisory Committee will be reported to the House by the Chair. No variation in the order can be made except on the request of the Leader of the House with the permission of the House.

Rule 30 of the Assembly Rules lays down that a list of Business for each day shall be prepared by the secretary and circulated to all Members. According to sub-rule (2) of the said rule, no business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature.

### **1. Government Business**

The arrangement of Government Business shall be in the order prescribed by the Leader of the House and approved by the Speaker and the order of the Business so arranged in the list shall not be revised except on a motion moved and adopted by the House.



## **2. Private Members' Business**

Rule 33 of the Tamil Nadu Legislative Assembly Rules, provides that on all Thursdays on which the Assembly sits, except Thursdays allotted for the discussion on the Motion of Thanks to the Governor's Address and Thursdays allotted for the discussion of Financial matters under Article 202 to 206 of the Constitution, the business of Private Members shall have precedence. But on a motion moved for the suspension of this provision, the Assembly may resolve to give precedence to Government Business even on Thursday on which the Business of Private Members has precedence. If such a motion is moved and carried, the Speaker may in consultation with the Leader of the House allot in lieu thereof another day in the same or in the subsequent week for private Members' business.

During the period under Review, only one day, viz., 10th May 1990 was allotted for transacting Private Members' Business in the Assembly.

## **CHAPTER VI**

### **PRESIDING OFFICERS**

#### **(i) SPEAKER OF THE LEGISLATIVE ASSEMBLY CONTINUED AS SPEAKER, UNDER SECOND PROVISO TO ARTICLE 179 OF THE CONSTITUTION OF INDIA**

The Eighth Tamil Nadu Legislative Assembly was dissolved on the 30th January 1988 and the Ninth Tamil Nadu Legislative Assembly was constituted on the 27th January 1989. The first meeting of the Ninth Assembly was held on the 6th February 1989. Thiru P.H. Pandian who was the Speaker under Article 179 till the afternoon of the 5th February 1989.

#### **(ii) SPEAKER PRO-TEM**

Under Clause (1) of Article 180 of the Constitution of India, the Governor of Tamil Nadu, on the 1st February 1989 appointed Thiru K. Ramani, a member of the Ninth Tamil Nadu Legislative Assembly representing Coimbatore East Constituency and who was one of the senior most among the Members of the Ninth Assembly, as the Speaker *Pro-tem* to perform the duties of the Office of the Speaker of the Legislative Assembly till a new Speaker was chosen under Article 178 of the Constitution. He made and subscribed his

affirmation as a member of the Assembly in Tamil on the 1st February 1989 before the Governor at Raj Bhavan, Guindy, Madras.

### (iii) ELECTIONN OF SPEAKER

According to Rule 7 of the Tamil Nadu Legislative Assembly Rules, the Governor fixed the 8th February 1989 as the date for the election of Speaker for the Ninth Assembly. In the nomination filed, the name of Dr. M. Tamilkudimagan was proposed by Dr. M. Karunanidhi and seconded by Prof. K. Anbazhagan. When the Assembly met for the election of Speaker, the Speaker Pro-tem declared Dr. M. Tamilkudimagan having been unanimously elected as the Speaker as only his nomination had been received.

The Leader of the House and the Leader of the Opposition conducted Dr. M. Tamilkudimagan to the Chair.

### (iv) ELECTION OF DEPUTY SPEAKER

According to Rule 8 of the Tamil Nadu Legislative Assembly Rules, the Governor fixed the 8th February 1989 for the election of the Deputy Speaker also. In the only nomination filed the name of Thiru V.P. Duraisamy had been proposed by Thiru Arcot N. Veerasamy and seconded by Thiru Duraimurugan. After Dr. M. Tamilkudimagan was elected as Speaker and after he occupied the Chair, he conducted the election of Deputy Speaker.

As the only nomination was received in favour of Thiru V.P. Duraisamy, the Speaker declared Thiru V.P. Duraisamy as having been elected as the Deputy Speaker.

The particulars of names of former Speakers and Deputy Speakers elected during the periods from the First Assembly to Ninth Assembly are given below:-

<i>Year</i>	<i>Name of Speaker</i>	<i>Name of Deputy Speaker</i>
(1)	(2)	(3)
1952-57	Thiru J. Sivashanmugam Pillai (6th May 1952 to 16th August 1955). Thiru N. Gopala Menon (from 27th September 1955 to 1st November 1956).	Thiru B. Baktavatsalu Naidu (from 16th August 1955 to 27th September 1955 and from 1st November 1956 to 31st March 1957. Deputy Speaker performed the duties of Speaker)

1957-62	Dr. U. Krishna Rao (from 30th April 1957 to 3rd August 1961).	Thiru B. Baktavatsalu Naidu (from 4th August 1961, Deputy Speaker performed the duties of Speaker).
1962-67	Thiru S. Chella Pandian (from 31st March 1962 to 4th March 1967).	Thiru K. Parthasarathy (from 31st March 1962 to 28th February 1967).
1967-70	Thiru Si. Pa.Aditanar (from 17th March 1967 to 12th August 1968).	Palavar K. Govindan (from 17th March 1967 to 21st February 1969).
1967-70	Pulavar K. Govindan (from 22nd February 1969 to 14th March 1971).	Thiru G. R. Edmund (from 26th February 1969 to 5th January 1971).
1971-76	Thiru K. A. Mathialagan (from 24th March 1971 to 2nd December 1972).	Thiru P. Seenivasan (from 24th March 1971 to 9th March 1974).
	Pulavar K. Govindan (from 3rd August 1973 to 3rd July 1977).	(From 2nd December 1972 to 3rd August 1973 Deputy Speaker Performed the duties of Speaker). Thiru N. Ganapathy (from 17th April 1974 to 31st January 1976).
1977-80	Thiru Munu Adi (from 6th July 1977 to 18th June 1980).	Thiru S. Thirunavukkarasu (from 6th July 1977 to 17th February 1980).
1980-84	Thiru K. Rajaram (from 21st June 1980 to 24th February 1985).	Thiru P.H. Pandian (from 21st June 1980 to 15th November 1984).
1985-88	Thiru P.H. Pandian (from 27th February 1985 to 5th February 1989).	Thiru V. P. Balasubramanian (from 27th February 1985 to 30th January 1988).
1989-91	Dr. M. Tamilkudimagan (from 8th February 1989). to 30th June 1991.	Thiru V.P. Duraisamy (from 8th February 1989 to 30th January 1991).

#### (v) PANEL OF CHAIRMAN

Rule 9 of the Tamil Nadu Legislative Assembly Rules Provides that at the commencement of every session or from time to time as the case may be , the Speaker may nominate from amongst the members of the Assembly, a panel of not more than six Chairmen, any one of whom may preside over the Assembly in the absence of the Speaker

and the Deputy Speaker when so required by the Speaker or in his absence by the Deputy Speaker or in his absence also by the Chairman presiding.

A list of Members of the Assembly who were nominated the panel of Chairman are given in section II- Table No. VIII (Page No. 282).

## **CHAPTER VII**

### **LEADER OF THE HOUSE, LEADER OF OPPOSITION AND GOVERNMENT CHIEF WHIP**

#### **(1) LEADER OF THE HOUSE**

A Minister will be appointed by the Government as the Leader of the Assembly.

Rules of Procedure provide that the Speaker shall consult the Leader of the House for allotting time for discussion of certain items of business. The arrangement of Government Business is his ultimate responsibility. His foremost duty is to assist the Speaker in the conduct of the business.

Dr. K. Anbazhagan was appointed as Leader of the House on the 27th January 1989 and he continued to be the Leader of the House till the Assembly was dissolved on the 30th January 1991.

#### **(2) LEADER OF THE OPPOSITION**

Party system is an integral part of the Parliamentary form of Government. In this system, there is always a party in power and a party or parties in Opposition. Party which has the largest strength among the Opposition Parties is recognised as the main Opposition Party. The Leader of the largest recognised Opposition Party is being recognised as the Leader of the Opposition.

Under the Tamil Nadu Legislative Assembly Rules, the term 'Leader of Opposition' has been defined as Leader of a Legislature Party having the largest number of members other than the party which formed the Government and having more than the quorum strength prescribed and recognised by the Speaker as such. He is given salary and certain other facilities and amenities under the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No. 24 of 1979).

Selvi J. Jayalalitha, Leader of the All India Anna Dravida Munnetra Kazhagam Legislature Party which had the largest strength among the Opposition parties was recognised as the Leader of Opposition by the Speaker on the 9th February 1989.

Consequent on the election of Thiru S.R. Eradha as the Leader of the All India Anna Dravida Munnetra Kazhagam Legislature Party. Selvi J. Jayalalitha ceased to be the Leader of the Opposition in the Tamil Nadu Legislative Assembly with effect from 1st December 1989.

The Speaker recognised Thiru S.R. Eradha, M.L.A. as the Leader of Opposition in the Tamil Nadu Legislative Assembly with effect from the 1st December, 1989 consequent on his election as the Leader of the All India Anna Dravida Munnetra Kazhagam Legislature party.

Under Rule 2 (k) of the Tamil Nadu Legislative Assembly Rules, the Speaker recognised Thiru G. Karuppiyah Moopanar, M.L.A., as the Leader of the Opposition in the Tamil Nadu Legislative Assembly with effect from the 19th January 1991, consequent on the reduction of the numerical strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party in the Legislative Assembly.

Consequently, Thiru S.R. Eradha, M.L.A., ceased to be the Leader of the Opposition with effect from the 19th January, 1991.

### **(3) GOVERNMENT CHIEF WHIP**

Government Whip was first appointed for the Legislature from the 1st October, 1948. The duties of the Government Whip lie in the general parliamentary field. His main function is assisting in the drawing up of the programme of Government business for each session and making arrangements for such day-to-day variation in the programme as may be found necessary.

He is given salary and certain other facilities and amenities under the Tamil Nadu Payment of Salaries Act, 1951 as amended from time to time.

The Government appointed Thiru Samsudin alias Kathiravan, as the Chief Government Whip on the 15th February, 1989 who continued as such till the dissolution of the Ninth Assembly on the 30th January 1991.

A list showing the names of Members who served as Leader of the House, Leader of Opposition and the Government Chief Whip since 1952 are given in Section II-Table No. IX (Page No. 284).

## **CHAPTER VIII**

### **LEAVE OF ABSENCE FOR MEMBERS**

Article 190 (4) of the Constitution of India states that if a member of the House of the Legislature of a State is absent from all meetings thereof, without the permission of the House for a period of sixty days computed in the manner set out in the proviso thereto, his seat may be declared vacant by a motion made in that behalf.

Sub-rule (1) of the Rule 20 of Tamil Nadu Legislative Assembly Rules provides for the grant of leave of absence by the House to a Member on a motion moved by him or any other member in his behalf. Sub-rule (2) of the said rule also provides that any member may move that a seat of a member who has been absent for sixty days compared in accordance with the provisions of Article 190 (4) of the Constitution without the leave of the House be declared vacant.

During the period under Review, no occasion arose to grant leave of absence to any member.

## **CHAPTER IX**

### **GOVERNOR'S ADDRESS**

Clause (1) of Article 176 of the Constitution lays down that at the commencement of the first session after each General Election to the Legislative Assembly and at the commencement of the first session of each year, the Governor shall address the Legislative Assembly or, in the case of a State having a Legislative Council both Houses assembled together and inform the Legislature of the causes of its summons. The address outlines the policy of the Government, Legislative proposals, business that may come up before the House and some times a brief review of the activities and achievements of the Government during the previous year.

During the period under Review, there were three such addresses on the dates given below:-

1. 11th February 1989.
2. 18th January 1990.
3. 18th January 1991.

Clause (2) of Article 176 of the Constitution requires that Rules of Procedure shall provide for the allotment of time for the discussion on the matters referred to in Governor's Address and rule 12 of the Assembly Rules provides for such discussion on a motion of tanks moved in the House.

The text of the Motion of Thanks will be as follows:-

"That the Members of the Tamil Nadu Legislative Assembly assembled in this Session are deeply grateful to the Governor for the Address, which he had been pleased to deliver to the Legislative Assembly on .....".

The amendments, to the Motion of Thanks, moved by the Members will be disposed of at the conclusion of the discussion and the Motion of Thanks put to the vote of the House. The motion as adopted by the House will be conveyed to the Governor by the Speaker.

The Governor's reply will be reported back to the Assembly by the Speaker.

The details in regard to the number of days allotted for discussion on the motion of thanks to the Address, the Members who moved and seconded the Motion of Thanks, the date on which the amendments were moved, the number of amendments moved on each occasion and the date on which the original motion was adopted by the House are given in Section II-Table No. X (Page No. 285).

## **CHAPTER X**

### **RULERS OF PROCEDURE OFR TAMIL NADU LEGISLATIVE ASSEMBLY**

#### **HISTORY OF RULES OF PROCEDURE**

On the introduction of Provincial, Autonomy in the year 1937 the Rules of Procedure of the Old Madras Legislative Council, in force immediately before the commencement of the Government of India Act, 1935, were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptations as were made by the Governor in his discretion under sub-section (3) of section 84 of the said Act.

After Independence in 1947, the same Rules were adopted by a resolution passed in the House on the 15th September, 1947 in exercise of the powers conferred under sub-section (3) of section 84 of the Government of India Act, 1935, as the Rules of Procedure of the House to the extent that they were not repugnant to the provisions of Indian Independence Act of 1947 and the orders issued thereunder.

On the 26th January 1950, when the Constitution of India came into force, the Legislative Assembly Rules were the same as those that were in force immediately before the commencement of the Constitution of India with modifications and adaptations made by the Speaker under Clause (2) of Article 208 of the Constitution.

A Committee for the purpose of formulating the necessary rules for regulating the procedure and conduct of business, under Article 208(1) of the Constitution of India was first

constituted, in the year 1952 by adopting a motion in the House on the 31st July 1952. Before the Committee took up consideration of rules, there occurred changes in the composition of the Madras Legislative Assembly consequent on the formation of Andhra Pradesh State with effect from the 1st October, 1953, and a new Committee was constituted by a motion adopted by the Assembly on the 24th December, 1953. The important changes made in the Rules of Procedure by the Committee on Government Assurances, the Committee on Subordinate Legislation, the Committee on Estimates, Business Advisory Committee, as also rules relating to obstruction or interruption during Governor's Address regarding it as a gross breach of order, provisions for giving Calling Attention Notices and one hour discussion on matters of public importance.

During the year 1957, a Select Committee on the Rules of Procedure was constituted by a resolution of the Assembly on the 27th July 1957, which made several amendments in the Rules including a new chapter for constitution of Committee on Rules. The first Standing Committee on Rules was constituted in the year 1959. From that time onwards, the Committee on Rules recommended amendments to the Rules from time to time. The Rules of the Assembly were examined by the succeeding Committees and Reports were presented in 1960, 1966, 1967, 1968, 1971, 1973, 1979, 1985 and 1986 and the rules amended accordingly. The Speaker is the ex-officio Chairman of the Committee, which is nominated by the Speaker. The strength of the Committee is seventeen, including the Chairman (Rules 255, 256).

### **CHANGES MADE DURING THE NINTH ASSEMBLY**

The Committee on Rules for the year 1990-91 considered the amendments to the rules suggested by the Legislative Assembly Secretariat. The Committee has authorised the Speaker, Chairman of the Committee to sign its report. The report of the Committee could not be laid on the Table of the House due to the dissolution of the House.

In the proposed amendments, the rooms allotted to opposition Parties in the Legislature building have been included in the definition of "Precincts of the House". Further the notices on Calling attention to matters of urgent public importance can be taken up only after Motions for Adjournment that might be raised in the House.

The amendments recommended by the Committee would become operative only after the Report has been laid on the Table of the House after the Constitution of the Tenth Assembly and if no amendments are suggested.



## **CHAPTER XI**

### **QUESTIONS**

#### **General:**

Question Hour in the House of the Legislature is considered as an important and significant transaction in a Parliamentary Democracy. It provides an opportunity for the members to seek and to obtain or elicit information on a matter of public interest on the floor of the House. This exercise of putting questions to Ministers directly on the floor of the House establishes the control and supervision of legislature over executive. Thus question hour throws more light on several aspects of administration. The quickness with which the Members formulate supplementaries based on the answer furnished by the Ministers and the corresponding place with which the Minister replies to those supplementaries make the proceedings of the question hour more attractive and lively. Each day of the business of the House is thus commenced with a concerted participation by all concerned in the House.

The first hour of a sitting is provided for questions and answers. Though the main purpose of question hour is to put questions to the Ministers to elicit information, the inherent right conferred on the members with the consent of the Speaker, to raise supplementaries gives an opportunity to the Members to bring omissions and commissions in administration to the notice of the Government for appropriate immediate action. The Government is also kept opinion. the member may bring to the notice of the Government the grievance of their constituencies and related issues affecting the public, which otherwise would have gone unnoticed.

#### **Notice of Questions:**

A member who desires to table a question shall give notice of the same in writing to the Secretary. There is no restriction about the number of questions to be given notice of by a Member. Questions are received all through the year even during non-session period and they are processed with reference to the guidelines issued by the Speaker. They are then admitted and forwarded to the concerned department within 15 days from the date of its receipt, with a request to send the answers within 42 days. Such admitted questions shall be entered in the list of questions on the forty-second day at the latest after the day on which they are admitted by the Speaker. When a Member's question has been admitted and other Members given notice of questions on the same subject subsequently, the names of all the Members are bracketed and one common answer is given.

**Type of questions:**

Generally questions are of three categories, namely, (1) Starred, (2) Unstarred and (3) Short Notice Questions.

(1) *Starred Questions*:-A Starred Question is one to which a Member desires an oral answer in the House. Such questions are distinguished by an asterisk mark. Answers to such questions are furnished orally in the House by the concerned Ministers. However, if the answer to such questions requires lengthy statement, such statements are laid on the Table of the House on the date on which the particular question has been included in the question list and it will form part of the official proceedings. Members have a right to put supplementaries on such answers.

(2) *Unstarred Questions*:-An Unstarred question is one which does not bear an asterisk mark or which is deemed appropriate for a written answer, the Speaker may direct that such questions be classified as Unstarred question. Questions requiring long statements or statistics are generally admitted as Unstarred questions. Answers to such questions are laid on the Table of the House and printed in the official proceedings of the Assembly.

(3) *Short Notice Questions*:-A short notice question is one which relates to a matter of public importance and a Member may ask such questions with shorter notice than 7 clear days with the consent of the Minister concerned. A member who gives notice of a short notice question shall briefly state the reasons for asking the question with shorter notice. If the Minister concerned is unable to answer the question at short notice, the Speaker may direct that the question be included in the list of Starred questions in the usual course. Not more than one short notice question shall be entertained from each member for a day.

**Question Hour:**

The House ordinarily meets at 9-00 am. The first hour of the sitting is allotted to questions and that hour is called the question hour. The Speaker may in his discretion extend the time for questions. Based on the unanimous motion by the House under Rule 30(3) of the Tamil Nadu Legislative Assembly, the question hour may be suspended or waived. The Members may ask question on every aspect of administration and Governmental activity. Although a question is asked mainly to seek information and elicit facts on a particular subject, there are many a time lively and quick exchange of words between the Members

asking the questions and the Minister answering them. These exchanges are sometimes coupled with flashes of wit and humour. It provides opportunities to the Ministers to make important announcements on matters of public importance with reference to the questions under discussion. Some-times questions may lead to the appointment of committee or to bring in any legislation. The purpose of the question hour is to turn a search light upon every corner of the public service and to obviate the necessity for a detailed debate on many issues.

Generally each day, 20 questions are placed on the list of questions for oral answer. During the question hour, the Minister reads out the answer when the question number is called. The Member who had tabled the question has a right to ask one or two supplementary questions. The Speaker may permit supplementary questions by others also depending upon the importance of the subject matter. There is no limit to the number of supplementary questions than can be put or asked and the Speaker has discretion to disallow further supplementary questions. While replying to questions, Ministers sometimes give assurance or undertaking either to consider a matter or to take action or to furnish further information later.

(1) The particulars regarding the number of days on which the question hour was suspended/waived or extended after one hour and ended within one hour are given in the Section II-Table No. XI (Page No. 288).

(2) *Progress of questions during the period from 1989-91:-* During the period, 13,567 notices of question were received from the Members of which 7,526 questions were admitted and 6,041 were disallowed or withdrawn. 1,237 Starred question and 9 Short Notice Questions were answered on the floor of the House and 1,623 answers to Unstarred Questions were laid on the Table of the House. (1) Statistics relating to the notice of questions Member-wise (2) List of Members who had given notice of more than 1,000 questions, (3) Number of questions admitted and answered Department-wise; (4) Number of questions answered Minister-wise, (5) Total Number of questions Starred, Unstarred and short Notice Questions are furnished in Section II-Table No. XII (Page No. 289).

(3) *Correction statements by Ministers under Rule III of the Tamil Nadu Legislative Assembly Rules:-* When any statement made by a Minister by way of answer to a question (main or supplementary) or under Rule 110 or otherwise is found to be incorrect by the Minister, he may with the permission of the Speaker, make a further statement either in the same sitting or at any time thereafter. There shall be no discussion on such a statement at the time when it is made.

The details of such statements made by Ministers during the period under review are given in Section II-Table No. XIII (Page No. 305).

(4) *Restriction on discussion*:- During question hour, no discussion is permitted in respect of a question or of any answer given to a question. However, on a request made to the Speaker, at question hour, the Speaker may in his discretion allow half-an-hour after conclusion of the business of the day or any other day, as may be fixed by him, to enable a member to raise a debate on any matter of urgent public importance which has been the subject of a question on that day. At the conclusion of the half-an-hour discussion, no voting shall be taken on such debate.

(5) *Half-an-hour discussion*:- The Speaker may allot half-an-hour on three sittings in a week for raising a discussion on a matter of sufficient public importance which has been the subject matter of a question, oral or written, the answer to which was given within five days prior to the date of notice and which needs elucidation on a matter of fact.

A Member wishing to raise a matter shall give notice in writing to the Secretary two days in advance of the date on which the matter is desired to be raised and shall briefly specify the point or points that he wishes to raise, together with the reasons for raising the discussion on the matter in question.

There shall be no formal motion before the House nor voting and the discussion shall terminate at the end of half-an-hour.

No such discussion took place during the period under Review.

## **CHAPTER XII**

### **"CALL ATTENTION" NOTICES ON MATTERS OF URGENT PUBLIC IMPORTANCE (RULE 55)**

Under Rule 55 of the Tamil Nadu Legislative Assembly Rules, a Member may, with the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rule further state that there shall not be any debate on the statement made by the Minister. The Speaker may, at his discretion, permit the Member who calls the attention of the Minister to put one or two questions by way of elucidation. The rule also provides that not more than two matters shall be raised at the same sitting.

During the period under Review, statements were made on 153 notices in regard to 122 matters on the floor of the House. The details are given in Section II-Table No. XIV (Page No. 307)

### **CHAPTER XIII**

#### **MOTION FOR ADJOURNMENT OF BUSINESS OF THE HOUSE TO DISCUSS A DEFINITE MATTER OF PUBLIC IMPORTANCE (RULE 56)**

A motion for the adjournment of the House for the purpose of discussion a definite matter of urgent public importance may be made by any member (Rule 56).

The Speaker, if he is not in possession of sufficient facts on the matter concerned may read the notice in the House and hear a brief statement of facts from the Minister and the member concerned and give his decision as to the admissibility of the motion. Only one such matter shall be taken up in the house on any day. If more than one notice are received, the Speaker, in his discretion may select one of such notices which he considers as most important. If the Speaker considers that any matter could be more appropriately dealt with in any other form under the rules, he can order such conversion and fix a date on which it should be taken up in the House. He will intimate his decision to the Member which is final and the matter shall not be raised again in the House in any other manner whatsoever.

If the Speaker holds that the matter is in order, then the member shall ask the leave of the House. If leave is granted the matter will be taken up the same day an hour and a half before the time fixed for termination of business. The debate if not earlier concluded shall automatically terminates at the end of two hours after the commencement of the debate and thereafter no question can be put.

During the period under review, 494 notices for adjournment of the business of the House, to discuss definite matters of urgent public importance were received. Out of these, 55 notices on 25 subjects were brought before the House and consent withheld by the Speaker after hearing the Members and the Ministers concerned. The details are given in Section II-Table No. XV (Page No. 332).

The Speaker withheld his consent to 439 such notices with the result that the matters referred to therein were not at all raised on the floor of the House. The remaining notices were either converted as Call Attention Notices, Short Notice Questions, etc, or deemed to have lapsed. No adjournment motion was however actually discussed in the House during the period.

**CHAPTER XIV**  
**MOTIONS FOR "WANT OF CONFIDENCE IN THE MINISTRY" AND**  
**MOTIONS EXPRESSING CONFIDENCE IN THE MINISTRY AND MOTIONS**  
**OF DISAPPROVAL OF THE POLICY OF THE MINISTRY**

Under Rule 72 of the Tamil Nadu Legislative Assembly Rules, a motion expressing want of Confidence in the Ministry or a motion disapproving the policy of the Ministry in particular respect may be moved with the consent of the Speaker. The leave to move such motions should be asked for after question hour and before the other business set down in the list of business for the day is entered upon.

As the Constitution provides that the Ministry is collectively responsible to the Assembly, a motion of "No Confidence" can be moved against the Ministry as a whole and not against a particular Minister although the action of a particular Minister can be the cause of the Motion.

Likewise, the Government also seeks the Confidence of the House by moving a confidence motion in the House when its majority is questioned by the Opposition.

During the period under Review, no motions were moved expressing want of confidence in the Ministry or disapproving the policy of the Ministry or even seeking the confidence of the House.

**CHAPTER XV**  
**STATEMENT BY A MINISTER WHO HAS RESIGNED**

According to Rule 73 of Tamil Nadu Legislative Assembly Rules, a Member who has resigned the Office of Minister may, with the consent of the Speaker, make a statement in explanation of his resignation. There should not be any debate on such statement.

During the period under Review, one such statement was made by a Minister in explanation of his resignation. The detail is as follows:-

On the 24th March, 1990, Thiru Arcot N. Veerasamy made a statement in the House in explanation of his resignation that he had quit the cabinet because of serious problems in his right eye.

**CHAPTER XVI**  
**NO-DAY-YET-NAMED MOTIONS**  
**(RULES 78 TO 85)**

Save in so far as is other wise provided in the Constitution or in the Tamil Nadu Legislative Assembly Rules, no discussion of a matter of general public interest shall take place except on a motion made with the consent of the Speaker. Notice of such a motion is to be given in writing addressed to the Secretary.

In order that a motion may be admissible, it must conform to the condition laid down in rule 80.

The Speaker decides the admissibility of a motion or a part thereof. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Information with the heading "No-day-yet-named Motion".

The Speaker after considering the state of business in the House and in consultation with the Leader of the House allot a day or days or part of a day for the discussion of any such motion.

The Speaker shall at the appointed hour on the allotted day or the last of the allotted days, at the case may be, forthwith put every question necessary to determine the decision of the House on the original question.

During the period under Review, No-Day-Yet-Named Motions were not taken up for discussion, for want of time, though twenty-one notices on different subjects were received and admitted and circulated to Members.

**CHAPTER XVII**  
**PERSONAL EXPLANATIONS (RULE 109)**

Under Rule 109 of the Tamil Nadu Legislative Assembly Rules, a Member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward and no debate shall arise.

During the period under Review, personal explanations were made by members on five occasions, the details of which are as follows:-

(1) On the 5th April 1989, Thir S. Thirunavukkarasu, the then Deputy Leader of the Opposition made a personal explanation denying all allegations made by the Chief Minister about the irregularities in the allotment of Housing Plots and sanctioning of plans for multi-

storeyed buildings in Madras against the M.M.D.A. Rules during the previous regime when he was the Minister for Housing.

(2) On the 8th April 1989, Thiru K.P. Kandasamy Minister for Hindu Religious and Charitable Endowments made a personal explanation strongly repudiating the charge made by Thiru Kumari Ananthan in dragging his name in his notice of privilege against the Tamil Daily "DINAKARAN".

(3) On the 28th March 1990, Thiru P.V. Rajendran made a personal explanation clarifying his statement that he had referred to the practical problems in implementing the prohibition but the next day he had objected to a ruling party member claiming that even Gandhiji would have approved the move to introduce low priced liquor. He declared "We don't want alcoholism, but we prefer better liquor to spurious one".

(4) On the 11th April 1990, Thiru K. Arjunan made a personal explanation denying he statement made by Minister for Hindu Religious and Charitable Endowments when he was not present in the House that he has made certain charges in the House on the 22nd March 1990 about the theft of trees in the Hills of West Coimbatore with the intention of seeking protection from the Court proceedings.

(5) On the 11th May 1990, Thiru K.P. Kandasamy, Minister for Hindu Religious and Charitable Endowments made a personal explanation refuting an allegation made by Thiru Kumari Ananthan while participating in the discussion on the Police Demand that he had misused his power and influence to demolish a library in Thandupattu (Ministers' Native Village) erected in memory of a veteran freedom fighter of Tirunelveli-Kattabomman District.

## **CHAPTER XVIII**

### **STATEMENT BY A MINISTER ON A MATTER OF PUBLIC IMPORTANCE**

#### **(RULE 110)**

A Minister may make a statement on a matter of public importance with the consent of the Speaker. There shall be no debate on such statement at the time it is made.

During the period under Review, 29 statements were made by Ministers on various matters of the public importance the details of which are shown in Section II-Table No. XVI (Page No. 337).



**CHAPTER XIX**  
**MATTER UNDER RULE 113 OF THE TAMIL NADU LEGISLATIVE**  
**ASSEMBLY RULES.**

Rule 113 of the Tamil Nadu Legislative Assembly Rules provides that a member may point out any mistake or inaccuracy in a statement made by a Minister or any other Member and raise the matter in the House with the permission of the Speaker. The Minister or the Member concerned may make a statement in reply thereto with the permission of the Speaker after having informed the member concerned.

During the period under Review, there was an occasion when a matter was raised under Rule 113. The fact of the case is as follows:-

On the 21st April 1990, Thiru Kumari Ananthan raised a matter under Rule 113 of the Assembly Rules pointing out an inaccuracy in a statement made by the Chief Minister while opposing leave for an adjournment motion that the purchase of caps by the people at Irrukkankudie Temple led to the communal clashes at Sattur whereas Minister for Hindu Religious and Charitable Endowments has stated while replying to the Demands of his Departments that there is some deeper reason for the same and wanted to know which of the Statement is correct. The Minister for Hindu Religious and Charitable Endowments clarified that he had merely said that there might be some other reason for the clashes as two groups of Trustees wanted to have control of their temple administration and that there is no two opinion between him and the Chief Minister.

**CHAPTER XX**  
**PETITIONS TO ASSEMBLY**

Petitions to the Assembly must confine to the conditions laid down in Rule 276 of the Tamil Nadu Legislative Assembly Rules. The petitions to the Assembly must be addressed to the members of the Assembly, dated and signed by the petitioner or Petitioners and countersigned by the member presenting them.

A member desiring to present a petition to the House shall give advance intimation of his intention to the Secretary. No member shall present a petition for himself.

A member may present a petition with the consent of the Speaker and on a day fixed for that purpose after question hour and before the other business for that day is entered upon.

Every member presenting a petition shall confine himself to a statement in the form as specified in Rule 278 and there shall be no debate in the Assembly on it.

During the period under Review, petitions were presented to the House by Members on three occasions, the details of which are as follows:-

(1) On the 28th April, 1989, Thiru K. Ramani presented a petition to the Assembly about the demand of the employees of the Tamil Nadu Water supply and Drainage Board.

A gist of the petition was circulated to all members through an Information Sheet.

The petition in original was then referred to the Committee on Petitions for scrutiny and report to the House.

(2) On the 27th January 1990, Thiru W.R. Varadaraja, presented a petition to the Assembly from the Employees of B.& C. Mill for the take over of the Mill by the Government. The petition in original was referred to the Committee on Petitions for examination and report to the House.

(3) On the 12th May 1990, Thiru G. Veeraiyan, presented a petition to the Assembly on the demands of the employees of Tamil Nadu Beedi and Cigar Manufacturers Association. The petition in original was referred to the Committee on Petitions for scrutiny and report to the House.

## **CHAPTER XXI**

### **LEGISLATION-BILLS AND ORDINANCES**

The word "Legislature" literally means "the power that make Laws."

One of the important functions of the Legislature is to Legislate or Law making. Any proposed Legislation is brought before the House in the form of a Bill. A Bill is in the form of a draft statute.

The Constitution of India and the Rules of the Tamil Nadu Legislative Assembly have prescribed the procedure to be followed for the introduction consideration and passing of Bills.

A Bill may be piloted in the House either by a Minister or by any other member of the House. Legislation initiated by the Government and Bill piloted by Minister are known as "Government Bills" and those initiated and piloted by other members are known as "Private Members' Bills."

A member desirous of moving a motion for leave to introduce a Bill is required to give five days notice of his intention and together with such notice is required to submit a copy of the Bill with an explanatory Statement of Objects and Reasons (Rule 123 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill involving expenditure, the member should append a financial memorandum inviting attention to the clauses involving expenditure (Rule 126 of the Tamil Nadu Legislative Assembly Rules).

In case of a Bill involving proposals for the delegation of rule making powers, an explanatory memorandum explaining proposals for delegation of rule making powers and drawing attention to their scope and stating also whether they are of normal or exceptional character should accompany (Rule 127 of the Tamil Nadu Legislative Assembly Rules).

If a Bill requires recommendation of the Governor under Article 207 or previous sanction of the President under Article 304 of the Constitution for introduction then such recommendation or sanction should be obtained (Rule 128 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill seeking to replace an ordinance with or without modification, a statement explaining the circumstances which necessitated immediate legislation by an ordinance should be placed before the Assembly (Rule 168 of the Tamil Nadu Legislative Assembly Rules).

It is an accepted Parliamentary convention that a motion for leave to introduce a Bill is not normally opposed. If, however, a motion for leave to introduce a Bill is opposed, the Speaker after permitting, if he thinks fit, a brief statement from the member who moves and from the member who opposes the motion may without further debate, put the question (Rule 129 of the Tamil Nadu Legislative Assembly Rules). If the opposition is on the ground that the Bill initiates legislation outside the legislative competence of the Assembly, the Speaker may permit a full discussion thereon.

If the motion for leave to introduce a Bill is adopted and leave is granted then the Bill is introduced. After such introduction, the Bill is published, in the Gazette. In exceptional cases, the Speaker may order the publication of a Bill in the Gazette before its introduction in the House if a request is made to him giving reasons for such request. If a Bill is published under orders of Speaker, then there is no need to seek the leave of the House for its introduction. It can straight away be introduced and it is not necessary to publish such a Bill again (Rule 130 of the Tamil Nadu Legislative Assembly Rules).

After a Bill is introduced and published in the Gazette, the Member-in-charge of the Bill may, after giving five days notice, move appropriate motion either for its consideration by the House or its being referred to a Select Committee or its being circulated for the purpose of eliciting opinion thereon following the procedure prescribed in the Rules of Procedure (Rule 132 of the Tamil Nadu Legislative Assembly Rules).

When a Bill is passed by the Assembly, a copy thereof will be signed by the Speaker and forwarded to the Law Department for submitting in to the Governor for his assent. In case of Money Bills, a certificate from the Speaker will be appended to the effect that the Bill is a Money Bill. Whether a Bill is a Money Bill or not, the Speaker's decision is final.

During the Period under Review, 107 Bills were introduced in the Assembly of which 106 Bills were Government Bills and one was a private Members Bill.

All the Bills introduced in the Assembly were published in the Tamil Nadu Government Gazette after introduction only, and no Bill was published in the Government Gazette on the orders of the Speaker under the proviso to Rule 130 of the Assembly Rules.

Out of 106 Government Bills introduced during the period, 98 Bills were passed by the Legislative Assembly, out of which 96 Bills were assented to and became law. The following are some of the important pieces of Legislation:-

1. *The Tamil Nadu District Municipalities (Amendment) Act, 1989*:- Under the Act, the Government increased the term of office of Chairmen and Councillors of Municipal Councils from three years to five as the Government decided to have uniformity of five year in respect of all elected offices in all the local bodies in the State:

2. *The Tamil Nadu Panchayats (Amendment) Act, 1989*- Under the Act, the Government increased the term of office of the Members and Presidents of Panchayats and Members and Chairmen of Panchayat Union Councils from three years to five years in order to serve the people more effectively.

3. *The Hindu Succession (Tamil Nadu Amendment) Act, 1989*:- The Act confers on a Hindu daughter the right to claim partition in coparcenary property in order to ameliorate the conditions of women in Hindu Society as also to eradicate the pernicious dowry system and also to achieve the constitutional mandate of equality.

4. *The Tamil Nadu District Municipalities (Second Amendment) Act, 1989*:- The Act restored the legitimate powers of municipalities by omitting the provisions inserted during 1987 which provide for recall of a Chairman or Councilor of a Municipal Council for his corrupt practice and the dissolution of a Municipal Council on the ground of financial instability as they are contrary to the principles of local self Government.

5. *The Tamil Nadu Panchayats (Second Amendment) Act, 1989*:- The Act omitted the provision inserted during the year 1987 which provided for a recall of a president of a Panchayat or a member of a town Panchayat or a chairman of a Panchayat union for corrupt practices and also empowering the collectors to nominate women and members of Scheduled

Castes and Scheduled Tribes, as they were contrary to the principles of local self Government and thus restored the legitimate powers of the Panchayats and Panchayats Union Councils.

6. *The Tamil Nadu Universities Laws (Amendment) Act, 1980:-* The Act removes the restriction imposed on members for holding Office of the authorities of the University for more than two terms so that the Universities could utilise the services of experience and learned persons who had already served as Members for six years.

7. *The Tamil Nadu Motor Vehicles Taxation (Amendment) Act, 1989:-* The Act provides for the lump sum payment of motor vehicles tax for motorised two wheelers at the time of purchase of new vehicles as the sustained growth of two wheelers has rendered the system of collection of motor vehicles tax cumbersome both to the tax payer and to the Government.

8. *The Tamil Nadu Payment of Salaries (Amendment) Act, 1989:-* Under the Act, the salary of the Deputy Speaker, the Parliamentary Secretary and the Leader of the Opposition has been increased from Rs. 1,700 to Rs. 1,900 per mensem and the compensatory allowance payable to Members of the Legislative Assembly had been increased from Rs. 500 to Rs. 700 per mensem.

9. *The Tamil Nadu Panchayats (Third Amendment) Act, 1989:-* Under the Act, the Government reserved thirty per cent of seats in every Panchayat for women to enable their larger participation in the developmental activities of the Government at the grass root level.

10. *The Tamil Nadu Veterinary and Animal Science University Act, 1989:-* Under the Act, the government established the Tamil Nadu Veterinary and animal Science University exclusively for veterinary and animal sciences with a view to ensure better development of veterinary and animal science and research in Tamil Nadu.

11. *The Tamil Nadu Payment of Salaries (Amendment) Act, 1990:-* The Act provides for the payment of a lump-sum allowance of Rs. 50,000 to the family of any member of the Legislative Assembly who dies before the expiry of the term of his office.

12. *The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas Act, 1990:-* The Act provides for levy of tax on entry of Motor Vehicles into Local Areas Act, 1990:- The Act provides for levy of tax on entry of motor vehicles into local areas of the State in order to curb the evasion of sales-tax on the sale of motor vehicles which are purchased outside the State and brought into this State.

13. *The Tamil Nadu General Sales Tax (Amendment) Act, 1990:-* Under the Act, the Government abolished to system of multipoint tax entirely, and all commodities subjected to single point tax system.

14. *The Tamil Nadu Prohibition (Amendment) Act, 1990:-* The Act, provides for the manufacture and wholesale distribution of low-priced country liquor ( ) Tamil Page 55 to the Government companies and the retail sale through auction-cum-tender system in order to prevent the consumption of illicit liquor by the poor and also to mop up the resources now being lost for welfare schemes.

15. *The Manonmaniam Sundaranar University Act, 1990:-* Under the Act, the Government established a new University in Tirunelveli in memory of the great Tamil Scholar with colleges, to the South of Madurai will be affiliated.

16. *The Tamil Nadu District Municipalities (Second Amendment) Act, 1990:-* The Act empowers the Government, to declare a township to be a municipality through specific motion passed by the Legislative Assembly to that effect.

17. *The Tamil Nadu Payment of Salaries (Second Amendment) Act, 1990:-* Under the Act, the salaries of the Minister including the Chief Minister and the Speaker has been enhanced from 2,100 to Rs. 3,000 per mensem, that if the Deputy Speaker, Parliamentary Secretary and the Leaders of the Opposition from Rs. 1,900 to Rs. 2,700 per mensem and that of the members of Legislative Assembly from Rs. 600 to Rs. 1,000 per mensem. The Compensatory allowance to the Members of Legislative Assembly has also been enhanced from Rs. 700 to Rs. 800 per mensem, the Telephone allowance from Rs. 450 to Rs. 700 per mensem and the Transit allowance from Rs. 5,650 to Rs. 7,000 per mensem. Pension to former Members has also been increased from Rs. 300 to Rs. 500 per mensem subject to a maximum of Rs. 1,000.

18. *The Tamil Nadu Agricultural University (Amendment) Act, 1991:-* In order to perpetuate the memory of Late Thiru G.D. Nadu a famous industrialist and agriculturist who evinced keen interest in the development of agriculture and encouraged innovative agriculture the Government decided to name the Tamil Nadu Agricultural University as the Tamil Nadu G.D. Nadu Agricultural University.

### **ASSENT TO BILLS**

When a Bill has been passed by Legislative Assembly, it should be signed by the Speaker and presented to the Governor for his assent. If it is a Money Bill, a certificate to the effect that it is a Money Bill should also be signed by the Speaker. The Governor assents to the Bill or withholds his assent or reserves the Bill for the consideration of the President (Article 200). The President may also assent or withhold his assent. The governor or the President may return the Bill also with a message that the House may reconsider the Bill.

The point or points referred to in the message will then be considered as amendments and the Bill again passed and submitted for assent. On assent being given, the Bill becomes an Act.

During the period under Review, assent was not withheld by the President for any of the Bills passed by the Assembly.

#### **BILL WITHDRAWN**

During the period under Review, no Bill was withdrawn by the Government.

#### **BILL RETURNED BY THE PRESIDENT FOR RECONSIDERATION**

During the period under Review, none of the Bill passed by the Tamil Nadu Legislative Assembly was returned by the President of India for reconsideration by the Legislature.

#### **BILL RETURNED BY THE GOVERNOR FOR RECONSIDERATION**

During the period under Review, one Bill, viz., the Tamil Nadu Cinemas (Regulation) Second Amendment Bill, 1987 (L.A. Bill No. 38 of 1987) passed by the Assembly on 11th May 1987 during the period of the Eighth Assembly was returned by the Governor under Article 200 of the Constitution of India for reconsideration by the Assembly.

The Message from the Governor together with the Bill as passed by the Assembly was laid on the Table of the House on the 27th March 1989. The Bill as returned by the Governor was not reconsidered, as the Government decided not to proceed with the Legislation.

The details of Bills passed by the Tamil Nadu Assembly and assented to by the Governor or President as the case may be and became laws during the period 1989-91 arranged year-wise are furnished in Section II-Table No. XVII (Page No. 342).

The details containing year-wise Statistical analysis of the Government Bills introduced and passed by the Assembly during the period under Review are furnished in Section II-Table No. XVIII (Page No. 349).

#### **SELECT COMMITTEES**

If a motion for referring a Bill to a Select Committee is carried, then the Bill stands referred to the Committee. The motion itself contains the names of members. The member in-charge of the Bill, the Minister in-charge of the Department will be members of the Select Committee. The number of members for the Select Committee shall not exceed 25 and in any case not more than 40. The Chairman of a Select Committee is nominated by the

Speaker. The Committee may hear expert evidence and representatives of special interests. It considers clauses and finalises its report. Any member may give a minute of dissent to report. The report together with the Bill as reported by the Committee will be presented to the House.

During the Ninth Assembly, no Bill was referred to Select Committee for examination and report.

### **BILLS THAT LAPSED DUE TO THE DISSOLUTION OF THE LEGISLATIVE ASSEMBLY**

During the period under Review, the following 7 Bills introduced in the Assembly and pending consideration and passing lapsed due to the dissolution of the Assembly:-

1. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1990 (L.A. Bill No. 11 of 1990).

\*2. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill, 1990 (L.A. Bill No. 36 of 1990).

3. The Tamil Nadu Forum for Protection of Integrity of Public Functionaries Bill, 1990 (L.A. Bill No. 36 of 1990).

4. The Tamil Nadu Catering Establishments (Amendment) Bill, 1990 (L.A. Bill No. 41 of 1990).

5. The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1990 (L.A. Bill No. 45 of 1990).

6. The Tamil Nadu Bhoodan Yagna (Amendment) Bill, 1991 (L.A. Bill No. 8 of 1991).

7. The Tamil Nadu town and Country Planning (Amendment) Bill, 1991 (L.A. Bill No. 18 of 1991).

8. The Tamil Nadu Entertainments Tax (Third Amendment Bill, 1991 (L.A. Bill No. 18 of 1991).

The following two Bills passed by the Tamil Nadu Legislative Assembly during the period under Review are still awaiting the assent of the President of India:-

1. The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Amendment Bill, 1990 (L.A. Bill No. 26 of 1990).

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\* Private member's Bill.



2. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1990 (L.A. Bill No. 33 of 1990).

### **PRIVATE MEMBER'S BILL**

During the period, only one Private Member's Bill given notice of Thiru G. Veeraiyan. viz., The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill, 1990 (L.A. Bill No. 34 of 1990) was introduced in the Legislative Assembly non the 10th May 1990. The Bill could not be taken up for consideration for want of time on Private Members day and the Bill lapsed due to the dissolution of the Assembly.

### **ORDINANCES**

Article 213 of the constitution empowers the Governor to promulgate Ordinances when the Legislature is not in Session, if he is satisfied that circumstances exist which render it necessary for him to take immediate action. An ordinance has the same force and effect as an Act. But every ordinance should be laid before the Legislature and will cease to operate at the expiration of six weeks from the re-assembly of the legislature, if before the expiration of that period a resolution disapproving is passed by the House, or Houses. An ordinance can be withdrawn at any time by the Governor.

During the period under Review, 27 Ordinances were promulgated by the Governor out of which 26 Ordinances were replaced by Bills and one Ordinance was allowed to lapse.

The details of ordinances regulated and replaced by Bills and enacted therefore are as follows:-

<i>Serial number and title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act number by which Ordinance was replaced</i>
(1)	(2)	(3)
1 The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 1 of 1989).	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1989 (L.A. Bill No. 36 of 1989).	40 of 1989
2 The Tamil Nadu Sales Tax (Surcharge) second Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 2 Of 1989).	The Tamil Nadu Sales Tax (Surcharge) second Amendment Bill, 1989 (L.A. Bill No. 34 of 1989).	39 of 1989
3 The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 3 of 1989).	The Tamil Nadu Co-operative Societies (Amendment) Bill, 1989 (L.A. Bill No. 40 of 1989).	36 of 1989
4 The Tamil Nadu Co-operative societies (Appointment of Special Officers) Ordinance, 1989 (Tamil Nadu Ordinance No. 4 of 1989).	The Tamil Nadu Co-operative societies (Appointment of Special Officers) Bill, 1989 (L.A. Bill No. 42 of 1989).	38 of 1959

5	The Tamil Nadu Contingency Fund (Second Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 5 of 1989).	The Tamil Nadu Contingency Fund (Second Amendment) Bill, 1989 (L.A. Bill No. 33 of 1989).	32 of 1989
6	The Tamil Nadu Veterinary and Animal Science University Ordinance, 1989 (Tamil Nadu Ordinance No. 6 of 1989).	The Tamil Nadu Veterinary and Animal Science University Bill, 1989 (L.A. Bill No. 44 of 1989).	42 of 1989
7	The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 7 of 1989).	The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of special Officers) Amendment Bill, 1989 (L.A. Bill No. 41 of 1989).	37 of 1989
8	The Tamil Nadu Municipal Corporation Laws (fourth Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 8 of 1989).	The Tamil Nadu Municipal Corporation Laws (fourth Amendment) Bill, 1989 (L.A. Bill No. 38 of 1989).	34 of 1989
9	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 9 of 1989).	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1989 (L.A. Bill No. 37 of 1989).	35 of 1989
10	The Tamil Nadu Debt Relief (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 10 of 1989).	The Tamil Nadu Debt Relief (Amendment) Bill, 1989 (L.A. Bill No. 39 of 1989).	43 of 1989
11	The Tamil Nadu Co-operative Societies (appointment of Special Offices) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 11 of 1989).	The Tamil Nadu Co-operative Societies (appointment of Special Offices) Bill, 1989 (L.A. Bill No. 42 of 1989).	38 of 1989.

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|----|---|--|------------|
| 12 | The Tamil Nadu Agricultural Produce Markets (Appointment of special Officers) Laws (Amendment) Ordinance 1989 (Tamil Nadu Ordinance No. 12 of 1989).                | The Tamil Nadu Agricultural Produce Markets (Appointment of special Officers) Laws (Amendment) Bill, 1989 (L.A. Bill No. 5 of 1990)                | 2 of 1990  |
| 13 | The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 13 of 1989). | The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Bill, 1990 (L.A. Bill No. 2 of 1990). | 8 of 1990  |
| 14 | The Tamil Nadu Contingency Fund (Third amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 15 of 1939).  | The Tamil Nadu Contingency Fund (amendment) Bill, 1990 (L.A. Bill No. 3 of 1990).  | 5 of 1990  |
| 15 | The Madras Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 15 of 1989).  | The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1990 (L.A. Bill No. 4 of 1990).  | 7 of 1990  |
| 16 | The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas Ordinance 1990 (Tamil Nadu Ordinance No. 1 of 1990).   | The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas Bill, 1990 (L.A. Bill No. 13 of 1990).  | 13 of 1990 |
| 17 | The Tamil Nadu Prohibition (Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 2 of 1990).  | The Tamil Nadu Prohibition (Amendment) Bill, 1990 (L.A. Bill No. 17 of 1990).  | 12 of 1990 |

18	The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Ordinance, 1990 (Tamil Nadu Ordinance No. 3 of 1990).	The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Bill, 1990 (L.A. Bill No. 37 of 1990).	33 of 1990
19	The Tamil Nadu Municipal Corporation Laws (Third Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 4 of 1990).	The Tamil Nadu Municipal Corporation Laws (Amendment) Bill, 1991 (L.A. Bill No. 4 of 1991).	8 of 1991
20	The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1990 (Tamil Nadu Ordinance No. 5 of 1990).	Ordinance allowed to lapse	..
21	The Tamil Nadu Motor Vehicles (Special Provisions) Repeal Ordinance, 1990 (Tamil Nadu Ordinance No. 6 of 1990).	The Tamil Nadu Motor Vehicles (Special Provisions) Repeal Bill, 1991 (L.A. Bill No. 16 of 1991).	6 of 1991
22	The Tamil Nadu Agricultural University (Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 7 of 1990).	The Tamil Nadu Agricultural University (Amendment) Bill, 1991 (L.A. Bill No. 11 of 1991).	12 of 1991
23	The Tamil Nadu Motor Vehicles Taxation (second Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 8 of 1990).	The Tamil Nadu Motor Vehicles Taxation (second Amendment) Bill, 1991 (L.A. Bill No. 15 of 1991).	5 of 1991.
24	The Tamil Nadu Agricultural Produce Markets Laws (Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 9 of 1990).	The Tamil Nadu Agricultural Produce Markets Laws (Amendment) Bill, 1991 (L.A. Bill No. 10 of 1991).	13 of 1991

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|----|--|---|-------------|
| 25 | The Tamil Nadu Cultivation Tenants Arrears of Rent (Relief) Amendment Ordinance, 1990 (Tamil Nadu Ordinance No. 10 of 1990).   | The Tamil Nadu Cultivation Tenants Arrears of Rent (Relief) Amendment Bill, 1991 (L. A. Bill No. 2 of 1991).  | 16 of 1991. |
| 26 | The Dr. M.G.R. Medical University Tamil Nadu (Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 11 of 1990).  | The Dr. M.G.R. Medical University Tamil Nadu (Amendment) Bill, 1991 (L.A. Bill No. 12 of 1991).   | 9 of 1991   |
| 27 | The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of management) Second Amendment Ordinance. 1990 (Tamil Nadu Ordinance No. 12 of 1990). | The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of management) Second Amendment Bill, 1991 (L.A. Bill No. 1 of 1991). | 17 of 1991. |

## **RESOLUTIONS FOR DISAPPROVAL OF ORDINANCES**

Rule 166 of the Tamil Nadu Legislative Assembly Rules provides that within six weeks from the re-assembly of the Legislature, any member may, after giving three clear days notice to the Secretary move a motion disapproving the ordinance.

During the period under review, 19 notices of Resolutions disapproving the ordinances were received and admitted, out of which 17 were moved in the House.`` The details are given in Section II-Table No. XIX (Page No. 350).

## **CHAPTER XXII**

### **FINANCIAL BUSINESS**

*Annual Financial Statement- The Budget:-* Article 202 of the Constitution of India lays down that the Governor shall in respect of every financial year, cause to be laid before the House or Houses of the Legislature of the state, a statement of the estimated receipts and expenditure of the State for that year. The statement is called the "Annual Financial Statement" which is also known as "The Budget". This estimate shall be presented to the assembly on such day as the Governor may appoint and there shall be no discussion on it on the day on which it is presented to the Assembly.

This estimate shall show separately the sums required to meet the expenditure charged on the Consolidated Fund of the state and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The expenditure charged on the Consolidated Fund of the State are enumerated in clause (3) of the Article 202 of the Constitution. They are not subject to vote of the Legislative assembly.

The Rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely, (i) *General discussion and (ii) Voting of Demands for Grants.*

The Speaker in consultation with the Leader of the House and the Business Advisory Committee allots sufficient number of days for each of these two stages. Not more than ten days shall be allotted for General Discussion on the Budget and not more than thirty days in the case of the Voting of Demands for Grants.

The Budget as a whole and the principle involved in it are discussed by the House during General Discussion on the Budget. No motion is moved at this stage nor the Budget is submitted to the vote of the House. The Minister-in-charge of Finance replies to the General Debate.

The Business Advisory Committee recommends the order in which the Demands should be take up for discussion and voting and indicates the time to be allotted for each Demand or groups of Demands.

The Minister concerned while moving a Demand for Grant may make a statement explaining the policy of the Government in respect of the Department covered by the Demand. When Demand is moved, it is open to members to move motions (notice for such cut motions should have been given within the time limit specified in the Rules of Procedure) for reduction of grants but motions which will have the effect of increasing or altering the destination of a Demand cannot be moved.

After all the demands for grants are voted in full, an Appropriation Bill is introduced. The Bill authorises the withdrawal out of the Consolidated Fund of the State of all moneys required to meet the Grants made by the Assembly and the expenditure charged on the Consolidated Fund of the State. The Schedule appended to the Bill specifies the amount which was been granted under each Demand and the expenditure charged on the consolidated Fund of the State. No amendment can be proposed to any Appropriation Bill which will have the effect of varying the amount or altering the destination of any Grant or varying the amount of "Charged" expenditure. The Appropriation Bill provides another occasion for general criticism of the policies of the government and usually subjects which were not dealt with either during the general discussion or during the Voting of Demands for Grants are discussed during the debate on the Appropriation Bill.

During the period under review, Budget was presented to the Assembly on two occasions as detailed in Section II-Table No. XX (Page No. 358).

*Vote on Account:-* The Appropriation Bill is passed after all the demands for Grants are discussed and voted and this provides the money required for expenditure by the government Departments for a financially an beginning on 1st April and ending with 31st March next year. It is voted sufficiently early before the next financial year begins. Sometimes, it is found impracticable for the Legislature to complete the procedure of voting the entire Demands, before the financial year itself. Interim arrangements have, therefore, to be made to enable the departments of the Government to carry on after 31st March until all the Demands are voted and amounts appropriated by law.

Under Article 206 of the constitution, the Legislative Assembly of a State has power to make any Grant in advance in respect of the estimated expenditure for a part of any financial year, pending completion of the prescribed procedure and to authorise by law the withdrawal of money covered by such a Grant from the consolidated Fund of the State. For



this purpose, along with the Budget Estimates, a statement showing the gross amount required under each Demand, both voted and charged and the amount required 'On account' to cover the expenditure usually for the first three or four months of the succeeding financial year, is presented to the Legislature. These Demands 'On account' are discussed and voted upon in the same manner as regular Demands for Grants. As the amounts required are voted 'On account' the whole procedure is called 'Vote on Account'.

During the period under Review, 'Vote on Account' was taken on two occasions. The purpose of taking Vote on Account was that the Demand for Grants be discussed at length. the following are the details about Vote on Account:-

<i>Financial year during which Vote on Account was taken</i>	<i>Date of presentation of Vote on Account</i>	<i>Presented by</i>	<i>Date of moving and Voting of Demand in the assembly</i>	<i>Date of introduction of Appropriation Bill</i>	<i>Date of consideration and passing of Appropriation Bill</i>
(1)	(2)	(3)	(4)	(5)	(6)
1. 1989-90	25th March 1989	Dr. M. Karunanidhi, Chief Minister	28th March 1989	28th March 1989	29th March 1989
2. 1990-91	17th March 1990.	Dr. M. Karunanidhi, Chief Minister	20th March 1990	20th March 1990	21st March 1990

*Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure:-* Article 205 of the Constitution provides that if the amount authorised by any law made in accordance with the provisions of Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for Supplementary or additional expenditure upon some new service not contemplated in the Annual Financial Statement for that year or if any money has been spent on any service during a financial year in excess of the amount granted for that service and for that year, a statement for Supplementary Expenditure or for excess grants shall be laid before the Houses of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203 and 204 shall apply to such Supplementary Statement of Expenditure and Demands for Grants for excess expenditure. During the period under review, 5 Supplementary Statements of expenditure were presented to the House as indicated in Section II-Table No. XXI (Page No. 360).

*Tamil Nadu Electricity Board Budget:-* Under Section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948), the Annual Financial Statements (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State Electricity Board shall be

prepared in the prescribed form and submitted to the State Government for being placed on the Table of the House of the State Legislature and the State Government shall cause it to be laid on the Table of the House of the State Legislature and the State Government shall cause it to be laid on the Table of the House if Houses of the Legislature. The Statement shall be open to discussion, but shall not be subject to vote. During the period under review, three Annual Finance Statements and Supplementary Financial Statements as also the Revised Estimates for 1989-90 of the Tamil Nadu Electricity Board were laid on the Table of the Assembly and discussions thereon were held as given below:-

<i>Serial number and details of statement</i>	<i>Laid on</i>	<i>Discussion initiated by</i>	<i>Date of discussion</i>
(1)	(2)	(3)	(4)
1 Annual Financial Statement for 1988-89 and the Supplementary Financial Statement for 1987-88 of the Tamil Nadu Electricity Board.	28th April 1989	Thiru Duraimurugan, Minister for Public Works.	11th May 1990. 12th May 1990. (2 days)
2. Annual Financial Statement for 1989-90 and the Supplementary Financial Statement for 1988-89 of the Tamil Nadu Electricity Board.	30th October 1989		
3. Annual Financial Statement for 1990-91 and the Revised Estimates for 1989-90 of the Tamil Nadu Electricity Board.	7th May 1990		

## **CHAPTER XXIII**

### **MOTIONS AND RESOLUTIONS**

#### **1. MOTIONS**

The term 'Motion' in its wider sense means any proposal submitted to the House for eliciting a decision of the House. One of the main duties of the House is to ascertain its own will in regard to various matters and for this purpose every question to be decided by the House must be proposed by a member in the form of a motion. Motions are, in fact, the basis for initiating any parliamentary debate.

#### **II. RESOLUTIONS**

The term 'Resolution' is used in respect of certain kinds of motions only. A resolution may be in the form of a declaration of opinion by the House, or a recommendation addressed to the Government, or formed in such a way as to record either approval or disapproval by the House of an act or policy of Government. It may convey a message of commend, urge or request an action or call attention to a matter or situation for the consideration of the Government or it may be in such other form as the Speaker considers appropriate.

A resolution may be moved relating to any matter of general public interest, the matter, however, must not be one which does not primarily concern the particular Government. The resolution must raise some definite issue and shall not refer to any matter which is under adjudication by a Court of Law or to the conduct of any person except in his official or public capacity. The conditions for admissibility are laid down in Rule 173 of the Tamil Nadu Legislative Assembly Rules.

Resolutions are generally divided into two categories, namely, Government Resolution and Private Members' Resolution.

#### **A. GOVERNMENT RESOLUTIONS**

During the period under Review, twelve Government Resolutions were moved and carried, the details of which are given below:-

##### **(1) REVIVAL OF TAMIL NADU LEGISLATIVE COUNCIL**

On the 20th February 1989, Dr.M. Karunanidhi, Chief Minister moved the following Resolution:-

"That this Assembly resolves that the Legislative Council may be created in the State of Tamil Nadu and that necessary legislation may be passed under clause (1) of Article 169

of the Constitution of India, containing such provisions for the amendment of the constitution as may be necessary to give effect to the provisions of the law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary."

Thiruvallargal P.N. Vallarasu, Pon. Vijayaragaven, M. Ramanathan, S. Alagrsamy, M. Abdul Latheef, G. Bhuvarghan, P.H. Pandian, K. Ramani, Thirumathi A. S. Ponnammal and Thiru K.K.S.S.R. Ramachandran took part in the discussion.

Dr. M. Karunanidhi, Chief Minister replied to the debate.

A division was taken as required under Article 169(1) of the Constitution of India, read with Rule 99 (5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows;-

Ayes	..	..	..	..	169
Noes	..	..	..	..	22
Neutral	..	..	..	..	Nil.

Hon. Speaker declared the Resolution as having been passed by a majority of the total membership of the assembly and by a majority of not less than two-thirds of the Members of the Assembly present and voting.

## **(2) ENHANCEMENT OF BORROWING LIMIT OF THE TAMIL NADU ELECTRICITY BOARD**

On the 21st February 1989, Thiru K.N. Nehru, Minister for Electricity, moved the following resolution:-

"That the proposal of the State Government under sub-section, (3) of section 65 of the electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount, which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as one thousand and six hundred crores of rupees be approved."

Thiruvallargal S. Gurunathan, S. Noor Mohammed, P.V. Rajendran S. Alagarsamy, M. Abdul Latheef and K.A. Sengottaiyan took part in the discussion.

The Minister for Electricity replied to the debate.

The Resolution was put to vote of the House and adopted.

## **(3) EXPEDITIOUS IMPLEMENTATION OF THE MANDAL COMMISSION RECOMMENDATIONS**

On the 12th May 1989, Dr. M. Karunanidhi, Chief Minister moved the following Resolution:-

"That this Assembly resolves to request the Union Government to play a major role in the advancement of socially and educationally backward communities s enshrined in Article 340 of the Constitution of India by extending reservation and special provisions under Articles 15(4) and 16(4) of the Constitution of India and take a positive role to this important area of social justice expeditiously with due regard to the recommendations contained in the Report of the Backward Classes Commission, 1980, headed by late Thiru B.P. Mandal appointed by the Union Government".

Thiruvalargal K. Ramani, G. Bhuvanaraghan, Era. Mohan, K. Arjunan, M, Abdul Latheef, S. Alagarsamy, Kumari Ananthan and P.H. Pandian took part in the discussion.

The Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted.

#### **(4) REVISION OF EXCISE DUTY CONCESSION ANNOUNCED IN CENTRAL BUDGET, 1989-90**

On the 12th May 1989, Dr. M. Karunanidhi , Chief Minister, moved the following Resolution:-

"That this Assembly resolves that whereas the concessions in Excise Duty on match industries made by the Government of India in the recent Budget for 1989-90 was advantageous to the mechanised sector and disadvantageous to the hand-made match industry in the cottage sector; whereas the excise duty concession of Rs. 11 crores granted by the Government of India benefited only the match industries in the mechanised sector, and as a consequence 10,000 match industries in the cottage sector were affected and closed down, this House brings to the notice of the Central Government, the fact that due to these factors, 10 lakhs workers in the drought affected districts face threat of unemployment.

This House also brings to the notice of the Government of India with anguish that compared to increase in the prices of raw materials and the excise duty concession, a situation has arisen wherein it is impossible for the hand-made match industries in the cottage industry sector to recommence production due to the change in the grant of concessions in excise duty.

Therefore this House resolves to request the Government of India that in order to solve this problem the excise duty concession announced in the Central Budget for 1989-90 should be revised and the excise duty differential obtaining prior to 28th February 1989 should be reintroduced."

Thiruvalargal K.R. Sundaram, P. Seenivasam, Y. Venkateswara Dikshidar, S. alagarsamy, K.K.S.S.R. Ramachandran and Kumari Ananthan took part in the discussion.

The Minister for Social Welfare and Rural Industries and the Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted.

#### **(5) RATIFICATION OF CONSTITUTION (AMENDMENT) BILL.**

On the 19th January 1990, Dr. M. Karunanidhi, Chief Minister moved the following Resolution:-

"That this House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of the proviso to clause (2) of Article 368 thereof, proposed to be made by the Constitution (Sixty-second Amendment) Bill, 1989 as passed by the two Houses of Parliament".

Thiruvallargal S.R. Eradha, Leader of Opposition, Kumari Ananthan, S. Noor Mohammed, P.H. Pandian, Y. Venkateswara Dikshidar M. Abdul Latheef, S. Alagarwamy, P.N. Vallarasu and Oscar C. Nigili (Nominated Member) took part in the discussion. The Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted *nem con.*

#### **(6) ADOPTION OF AMENDMENT MADE TO THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 (CENTRAL ACT 6 OF 1974) IN THE STATE OF TAMIL NADU**

On the 27th January, 1990, Dr. Ponmudi alias Deivasigamani, Minister for Public Health, moved the following Resolution:-

"Whereas in pursuance of resolutions passed under clause (1) of Article 252 of the Constitution of India, by all the Houses of the Legislatures of States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tirupura and West Bengal to the effect that the matters relating to prevention and control of water pollution and maintenance or restoration of wholesomeness of water should be regulated in these States by Parliament by law, Parliament has enacted the water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974);

And whereas in pursuance of a resolution passed under clause (1) of Article 252 of the constitution of India by both Houses of the Tamil Nadu Legislature, the said Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) had been adopted in the State of Tamil Nadu and the same had come into force in the State of Tamil Nadu with effect from the 31st August 1981;

Subsequently, the Act was amended by parliament in 1978 (Central Act 44 of 1978) and it was adopted in the State of Tamil Nadu with effect from the 7th March 1984;

And whereas in pursuance of clause (1) of Article 252 of the Constitution, read with clause (2) thereof resolution have been passed by the Legislative Assemblies of the States of Himachal Pradesh, Tirupura, and Union Territories to the effect that the said Act should be amended by an Act of Parliament for certain purposes;

And whereas by virtue of the said resolutions, Parliament has enacted the Water (Prevention and Control of Pollution) Amendment Act, 1988 (Central Act 53 of 1988);

And whereas it is considered necessary to adopt the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 by the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the State of Tamil Nadu;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution, read with clause (2) [thereof this Assembly hereby resolves that the amendments made to the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) by the Water (Prevention and Control of Pollution) Amendment Act, 1988 (Central Act 53 of 1988) be adopted in the State of Tamil Nadu."

Thiruvallargal K. R. Sundaram, S.R. Balasubramoniyam and N. Ganapathy took part in the discussion.

The Minister for Public Health replied to the debate.

The Resolution was put to vote of the House and adopted unanimously.

#### **(7) REFERENCE OF THE CAUVERY WATER DISPUTE TO A TRIBUNAL**

On the 24th April, 1990, Dr. M. Karunanidhi, Chief Minister, moved the following Resolution:-

"(Tamil) Page No 74

The Resolution was put to vote of the House and adopted *nem con*



**(8) APPRECIATION OF THE SERVICES OF THIRU C.K. RAMASWAMY,  
FORMER SECRETARY**

On the 12th May 1990, Dr. K. Anbazhagan, Minister for Education (Leader of the House), moved the following Resolution:-

"That this House resolves to recommend to the Hon. Speaker its wishes to convey its tributes and encomiums to Thiru C.K. Ramaswamy, B.A., B.L., on his attainment of superannuation on the 31st May 1990 for having served both the Houses of the Legislature for a long period of 35 years and as Secretary to this August House since 1985, and places on record its deep appreciation of his distinguished and meritorious services which by his deep and great knowledge of the law and custom of the Legislature and parliament he has rendered with unswerving devotion in the conduct of the business of this House and its Committees and for the assistance given to all Members of the House during his longer service from 1955 to 1990 all of which have been spent at the Table."

The Leader of the House, Thiruvalluvar S.R. Eradha, Leader of Opposition, S.R. Balasubramoniyan, G. Veeraiyan, P.H. Pandian, Y. Venkateswara Dikshidar, M. Abdul Latheef, S. Alagarsamy, G.G. Gurusamy, P.N. Vallarasu, the Chief Minister and the Speaker took part in the discussion.

The Resolution was then put to vote of the House and adopted nem con.

**(9) APPRECIATING THE NATIONAL FRONT GOVERNMENT FOR THE  
IMPLEMENTATION OF THE RECOMMENDATIONS OF AMNDAL  
COMMISSION REPORT**

On the 21st August 1990, Dr. M. Karunanidhi, Chief Minister, moved the following Resolution:-

"(Tamil)Page No 75.

Thiruvalargal Kumari Anandan, A. Rahmankhan, K. Ramani, P.N. Vallarasu, P.H. Pandian, M. Sundaradoss. G. Bhuvaraghan and M. Abdul Latheef took part in the discussion. The Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted nem con.

#### **(10) DECLARATION OF AMBATTUR TOWNSHIP AS A MUNICIPALITY**

On the 23rd August, 1990 Thiru Ko. Si. Mani, Minister for rural Development and Local Administration, moved the following Resolution:-

"That in pursuance of sub-section (1) of section 4-B of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the assembly do resolve that the existing Ambattur Township in Chengai-Anna District be declared to be Municipality."

The Resolution was put to vote of the House and adopted.

#### **(11) ENHANCEMENT OF BORROWING LIMIT OF THE TAMIL NADU ELECTRICITY BOARD**

On the 23rd August 1990, Thiru Duraimurugan, Minister for Public Works, moved the following Resolution:-

"That the proposal of the state Government under sub-section (3) of Section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948), to fix the maximum amount, which the Tamil Nadu Electricity Board may at any time, have on loan under sub section (1) of the said section, as two thousand and four hundred crores of rupees, be approved".

Thiru G. Bhuvaraghan took part in the discussion. the Minister for Public Works replied to the debate.

The Resolution was put to vote of the House and adopted.

#### **(12) FINDING A POLITICAL SOLUTION TO THE PROBLEMS OF THE SRI LANKAN TAMILS**

On the 23rd August, 1990, Dr. M. Karunanidhi, Chief Minister, moved the following Resolution:-

“(Tamil) Page No. 77

Thiruvalluvar Peter Alphonse, Era. Mohan, W.R. Varadarajan, Y. Venkateswara Dikshidar and M. Abdul Latheef took part in the discussion.

The Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted nem con.

### **B. Private Members' Resolutions**

Under Rule 172 of the Tamil Nadu Legislative Assembly Rules, and member may move subject to the restrictions contained in the Constitution and the rules, a resolution relating to a matter of General Public interest within the cognizance of the State Government. Such resolution may be in the form of a recommendation addressed to the Government or of a declaration of opinion by the House or in the form of a motion for the appointment of a committee of the House for any purpose or in any other form suitable to the subject matter of the resolution.

During the period under Review, Eleven notices of Resolutions were received from Members on various subjects of which six were admitted. But none could be discussed in the House for want of time and all the six Resolutions lapsed consequent on the prorogation of the respective sessions.

### **C. Condolence Resolutions and Obituary References**

Condolence Resolutions or Obituary References are generally adopted or made at the commencement of the meeting of the House before Question Hour.

Condolence Resolutions are adopted in the case of the following:-

(1) Distinguished international statesman who were connected with or associated with our Country or Commonwealth.

(2) National Leaders, Presidents and Prime Ministers while in office, former Presidents, former Prime Ministers, former Governors of our State, former Speakers of Lok Sabha, former Chief Minister of the State, sitting Members of the Assembly and great and distinguished sons of the State.

In all the above cases, the resolution is either moved from the Chair or by the Leader of the House. In either case, the Members are permitted to associate themselves with the

sentiments expressed in the resolution depending upon the circumstances and the solemnity of the occasion.

If the resolution is moved by the Leader of the House, the Speaker associates himself with the sentiments expressed by the House before the Resolution is placed before the House for adoption.

Resolutions condoling tragic deaths due to air-crashes, train accidents or disasters due to fury of nature or mass murders or organised violence committed against a section of the human Community any where in the world are also adopted.

During the period under Review, two Condolence Resolutions were moved and adopted and 59 Obituary References were made by the Speaker, the details of which are given in Section II-Table No. XXII (Page No. 362).

## **CHAPTER XXIV**

### **PRIVILEGES**

Article 194 of the Constitution of India deals with the powers, privileges and immunities of the State Legislatures and their members. It expressly provides for freedom of speech in the Legislature of State-of course subject to the provisions of the Constitution and the Rules of Procedure of the Legislature and immunity of members of the Legislature for anything said or any vote given in the Legislature or any Committees thereof. It also provides that no person shall be liable in respect of the publication by or under the authority of the House of any report, paper, or votes or proceedings. The same Article empowers the Legislature to define the other powers, privileges and immunities of the House and of its members and the Committees of the House. It is also provided that until so defined, the powers, privileges and immunities will be those of the House of Commons of the parliament of the United Kingdom and of its members and Committees at the Commencement of the Constitution.

The Tamil Nadu Legislative Assembly has not yet defined by law the other privileges. therefore, it becomes necessary to refer to the privileges of the House of Commons at the commencement of our Constitution, if one wants to find out what the privileges of the Legislative Assembly are.

The procedure to be adopted to raise a matter of Privilege is laid down in Rules 219 to 230 of the Tamil Nadu Legislative Assembly Rules.

If any matter requires examination or investigation it will be referred to the Committee of Privileges on a motion adopted by the House. Thye Committee will examine

the matter and reports its recommendation to the House. The House, will then discuss and decide the case on the basis of the recommendation of the Committee. Where the Committee finds that the matter is too trivial or that the offender has already tendered an adequate apology, the Committee itself dispose of the matter by recommending to the House not to proceed further in the matter.

During the period under Review, 70 Notices of questions of privileges were received in all, of which 2 were referred to the Committee of Privileges. In respect of the remaining notices, either consent was withheld to raise it in the House or the notice lapsed due to prorogation of the sessions or dissolution of the Assembly, as the case may be, Notices on same subjects were clubbed together.

The following 2 cases which were referred to the Committee of Privileges were pending with the Committee when the Assembly was dissolved:-

#### **(1) CASE AGAINST MADURANTHAKAM MUNICIPALITY**

On the 25th April 1989, Thiru. G. Bhuvarahan gave a notice of breach of Privilege against the Maduranthakam Municipality, for having adopted a resolution at its meeting held on the 20th April 1989 referring to the incidents happened in the Tamil Nadu Assembly on the 25th March 1989, and requesting the Speaker to release all photographs relating to the incident and also to set up an enquiry commission to find out the facts and punish those involved in it.

On the 4th May, 1989, the Speaker ruled that on *prima facie*, there was a case of breach of Privilege in the matter and therefore, under Rule 226 of the Assembly rules, referred the matter to the committee of Privileges for its examination and Report. The matter was examined by the Committee of Privileges for the years 1989-90 and 1990-91. The written explanation from the Chairman, Maduranthakam Municipality was also considered by the Committee. The House was dissolved on the 30th January 1991 before the Committee could present its report to the House.

#### **(2) CASE AGAINST AN ADVOCATE**

On the 11th May, 1989, the Speaker informed the House that he had received a legal notice from one Thiru T. Gurusamy, Advocate, Madurai, directing him to inform the public of the details of name of the person who had handed over to him the letter of resignation of the Leader of Opposition within fifteen days failing which, a petition would be filed against him in the Madras High Court.

As the notice, constituted a threat and interference in the discharge of his duties as a Speaker, he referred it to the committee of Privileges for its examination and Report. The matter was examined by the Committee of Privileges for the year 1989-90 and 1990-91. But the House was dissolved on the 30th January 1991 before the Committee could present its report to the House.

**(2) MATTERS OF PRIVILEGES FOR WHICH NOTICES WERE RECEIVED AND DISPOSED OFF**

<i>Serial number and Matter of Privilege</i>	<i>Given by whom</i>	<i>Date of notice</i>	<i>Against whom</i>	<i>Reason for disallowance</i>
(1)	(2)	(3)	(4)	(5)

**(i) privilege issues raised against Ministers**

- |    |  |                             |                     |                          |  |
|----|--|-----------------------------|---------------------|--------------------------|--|
| 1. | Speech alleged to have been made by the Chief Minister on 7th February 1989 at the conference of the Chairman of the Panchayats, Panchayats Union Councils and Municipalities indicating the extension of their term of office which was later incorporated in the Governor's Address. | Thiru S. Peter Alponse      | 13th February 1989. | Chief Minister           | Consent was withheld on the 13th February 1989 as a ruling in the subject was given by the Speaker in the House. |
| 2. | Speech alleged to have been made by the Minister for Electricity announcing certain concession to the farmers in respect of payment of electricity changes.  | Thiru S.R. Balasubramoniyar | 13th February 1989  | Minister for Electricity | Consent was withheld on the 14th February 1989 as a ruling in the subject was given by the Speaker in the House. |

3. Alleged taking possession of the letter written by the Leader of the Opposition to the Speaker and publication of the same in the press. Thiru Kumari Ananthan, Selvi J. Jayalalitha, Thiru S. Thirunavukkarasu, Thiru K.K.S.S.R. Ramachandran, Thiru S.R. Eradha, Thiru K.A. Sengottaian, Thiru S.D. Ugamchand, Thiru R. Anna Nambi 25th March 1989. Chief Minister. Consent was withheld as a ruling in the subject was given by the Speaker in the House on the 12th April 1989.
4. Alleged participation by some Ministers in the incidents that happened in the House on 25th March 1989. Thiru S.R. Balasubramoniyar, Thiru S. Thirunavukkarasu, Thiru Durai Ramaswamy, Thiru K.K.S.S.R. Ramachandran. 27th March 1989. Against Ministers. Consent was withheld on the 29th March 1989 as per the decision of the Business Advisory Committee.



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|----|--|---|----------------|------------|---------|----------------------------|--|
| 5. | Alleged ill-treatment meted out to the member while Travelling in a T.T.C.Bus.   | Tmt. Nallathambi                          | Ramani         | 28th 1989. | March   | Minister for Transport.    | Consent was withheld on the 27th January 1990.   |
| 6. | Alleged wrong information furnished in the Budget speech in regard to a scheme.  | Tmt. Nallathambi                          | Ramani         | 27th 1990. | January | Chief Minister.            | Consent withheld on the 27th May 1990 as ruling in the subject was given by the Speaker in the House     |
| 7. | Alleged furnishing of an incorrect statement in response to the charges made by Thiru G. Veeraiyan. M.L.A. about the irregularities in the selection and obscurities found in the library books meant for the benefit of students studying I to V Standards. | Thiru Balasubramoniyam.                   | S.R.           | 21st 1990. | March   | Minister for Education.    | Consent was withheld on the 7th May 1990 as ruling in the subject was given by the Speaker in the House. |
| 8. | Alleged assurance given by the Public Works Department Minister regarding letting out of water from Manimutharu reservoir and non-implementation of the same.  | Tmt. Nallathambi.                         | Ramani         | 29th 1990. | march   | Minister for Public Works. | Consent withheld on the 30th March 1990.   |
| 9. | Alleged critical statement made by the Chief Minister about the Indian Peace Keeping Force.  | Thiru Balasubramonian,<br>Thiru Ananthan, | S.R.<br>Kumari | 31st 1990. | March   | Chief Minister.            | Lapsed due to prorogation of the Session.  |

- Thiru S.R. Eradha.
10. Alleged wrong information furnished in the House by Minister for Revenue regarding agitation by the Revenue Officials. Thiru K. Ramani, Thiru bW.R. Varatharajan. 16th April 1990 Minister for Revenue. Consent withheld on the 16th April 1990.
11. Alleged blackout of the news about the participation of the A.I.A.D.M.K. Leader in the meeting convened by the Chief Minister on the 19th April 1990 on Cauvery Water issue. Thiru V.K. Chinnasamy 20th April 1990. Chief Minister. Consent was withheld by the Speaker on the 21st April 1990 after the clarification made by the Chief Minister

**(ii) Privileges issues raised against the Press**

12. Alleged non-publication of the speech made by the member in the House in the Navasakthi, dated the 15th February 1989. Thiru S.D. Ugamchand 15th February 1989. Navasakthi. Consent withheld on the 15th February 1989.
13. Alleged publication of a wrong information about the member in the News paper "Namathu M.G.R." dated the 14th February 1989. Thiru A.C. Dhayalan 16th February 1989. Namathu M.G.R. Consent withheld on the 17th February 1989.
14. Alleged Publication of the distorted version of the speech made in the Assembly in 'Namathu M.G.R.', dated the 14th February 1989. Tmt. Pappa Umanath 18th February 1989. Namathu M.G.R.. The Speaker ruled that the matter might be dropped as the Editor has expressed his regret.

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|-----|---|---------------------|--------|---------------|-------|--------------|---|
| 15. | Alleged publication of the expunged portions of the proceedings of the House on the 30th March 1989 by Dinakaran  | Thiru Ananthan      | Kumari | 30th 1989.    | March | Dhinakaran.  | the matter was dropped as the Editor of the daily had expressed his regard.   |
| 16. | Alleged non-publication of the Speech made by the member in the House in the DINAMANI, dated the 22nd April 1989.   | Tmt. Pappa Umanath  |        | 22nd 1989.    | April | Dinamani.    | Hon. Speaker directed that News papers in general to follow the tradition of publishing the summary of the proceedings of the House in their dailies and dropped further action in the matter.                        |
| 17. | Alleged non-publication of the Speech made by the member in the House in the DINAMANI, dated 28th April 1989.   | Thiru K.R. Sundaram |        | 28th 1989.    | April | Dinamani.    | Member has not pressed the matter.  |
| 18. | Alleged publication of wrong information about the presence of the members of the Communist of Party of India (Marxist) in the House at the time of voting by the Editor. MAKKAL KURAL, in its issue dated the 29th April 1989. | Thiru Govindarajan  | C.     | 2nd May 1989. |       | Makkal Kural | The Speaker in his ruling on the 12th May 1989 have condemned the attitude of the News papers and warned that News papers should check the veracity of statement of political leader on the proceedings of the House, |

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|--|------------------------|------|------------------|------------|---|
| 19. Alleged attribution of motive in the publication in NAKKEERAN about the nomination of the Chairman, Public Accounts Committee. | Thiru Balasubramoniyan | S.R. | 9th May 1989.    | Nakkeeran  | before publishing it as otherwise it would amount to distorting the version of the proceedings of the House. Member has not pressed it.   |
| 20. Alleged Publication of distorted version of the proceedings of the House in DINAMALAR dated the 21st march 1990.               | Thiru Kathiravan       | K.M. | 29th March       | Dinamalar  | The Speaker ruled that the matter be closed in as much as the Editor of Dinamalar has offered an explanation that the mistake occurred due to the error in transmitting the message through the Teleprinter and expressed his regret and published it in the daily. |
| 21. Alleged attributing motive in the publication of NAKKEERAN, dated the 31st March 1990 about the Members of the                 | Thiru Kandasamy        | K.P. | 30th March 1990. | Nakkeeran. | Minister has not pressed the issue.   |

Assembly

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|---|--|---------------------------|------------------------------|-----------------|--|
| 22.   | Alleged publication of distorted version of the proceeding of the Assembly in the issue of the DINAMANI, dated the 3rd April 1990.               | Thiru N. Ganapathy        | 3rd April 1990.              | Dinamani.       | Matter lapsed consequent on the prorogation of the Session.          |
| 23.   | Alleged publication of distorted version of the proceedings of Assembly in the issue of the DINAKARAN, dated the 3rd April 1990.                 | Pro. K. Ponnusamy         | 6th April 1990               | Dinakaran       | Matter lapsed consequent on the prorogation of the Session.          |
| 24.   | Alleged criticism in the Editorial of the DINAKARAN, dated the 31st March 1990 about the speech made by the members of Congress and A.I.A.D.M.K. | Thiru<br>Balasubramoniyan | S.R.<br>9th April 1990.      | Dinakaran       | Matter lapsed consequent on the prorogation of the session.          |
| 25.   | Alleged depicting of members as "Poison" in the Questions and Answers section in THUGLAK, dated 15th January 1991.                               | Thiru<br>Varadarajan.     | W.R.<br>2nd January<br>1991. | Thuglak         | Lapsed due to the dissolution of the House on the 30th January 1991. |
| <b>(iii) Privilege issues raised against Doordharshan Kendra and All India Radio.</b> |  |                           |                              |                 |  |
| 26.   | Alleged broadcast of wrong information about the member in the News item.  | Thiru A.G. Sampath        | 18th February<br>1989.       | All India Radio | Member has not Pressed.  |

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|-----|--|--|-----------------|---------|--|--|
| 27. | Alleged omission of the members participation in the general discussion non Budget on the 29th March 1989 in the Regional News Bulletin on the 29th March. | Tmt. Pappa Umanath                           | 30th<br>1989.   | March   | Do.  | Speaker ruled that the matter may be dropped in view of the explanation offered by All India Radio.                    |
| 28. | Alleged omission to mention the name of the member in the News Bulletin of All India the o and Doordharshan on the 20th January 1990.                      | Thiru V. Thanga pandian.                     | 22nd<br>1990.   | January | 22nd January All India Radio Doodharshan Kendra, Madras. | Consent withheld after the Speaker had informed the House about the reply received in that regard.                     |
| 29. | Alleged showing photos of the Member in Doordharshan News while the members of that Party walked out of the House.   | Thiru S.R. Eradha                            | 19th<br>1990.   | Maarch  | Doordharshan Kendra, Madras.                             | Speaker ruled that further action may be dropped in the matter in view of the regret expressed by Doordharshan Kendra. |
| 30. | Alleged omission by Doordharshan to mention the walkout staged by the members of A.I. A.D.M.K. in the News telecast on the 20th March 1990.                | Thiru. S.R. Eradha.<br>Thiru S.D. Ugamchand. | 21st<br>1990.   | march   | Doordharshan Kendra, Madras.                             | Consent withheld to raise the matter in the House.   |
| 31. | Alleged omission to show the emblem of the State Assembly while telecasting the feature "Today in the Legislature".  | Prof. Ponnuswamy                             | 2nd April 1990. |         | Doordharshan Kendra                                      | Consent withheld to raise the matter in the House.   |

32. Alleged telecast of wrong information in Thiru S.D. 24th January Do. Lapsed consequent on the the news on the 23rd January 1991 about Ugamchand 1991. dissolution of the House. the incidents in Tamil Nadu Assembly.

**(iv) Privilege issues Raised against the Officials**

33. Alleged taking possession of a letter Thiru Kumari 25th March Commissioner of The Speaker ruled that there written by the Leader of the Opposition to Anmanthan, 1989. Police. was no breach of privilege the Speaker and publication of the same. Selvi J. Jayalalitha, involved in the matter as it Thiru S. was not taken possession Thirunavukkarasu, from the residence of the Thiru S.R. Eradha, Leader of the Opposition but Thiru S.D. from another person and it Ugamchand, Thiru R. could not be considered as a Anna Nambi, Thiru Privileged document as it K.K.S.S.R. was found in possession of Ramachandran, Thiru another person. K.A. Sengottaiyan.
34. Alleged announcing of increase in Thiru S.R. 25th March Chairman, Tamil The Speaker ruled that when electricity tariff at a press conference Balasubramoniyan 1989. Nadu Electricity the House is in session and when the Assembly is in session. Board. if an announcement is made outside, no question of privilege is involved.

35. Alleged use of abusive language by Thiru S.D. 4th May 1989. superintendent of Consent withheld to raise Superintendent of Police on the agitators Ugamchand. Police. the matter in the House. who took out a procession on the 3rd May 1989 at Madurantakam.
36. Alleged giving of wrong information by Thiru S.D. 20th April Commissioner of Consent withheld to raise the Commissioner of Police about the Ugamchand. Thiru K. 1990. 23rd Police the matter. conduct of Gate meeting by the Workers. Ramani. Thiru W.R. April 1990. Varadarajan. Thiru C. Govindharajan. Thiru R. Govindasamy.
37. Alleged giving of wrong information by Thiru W.R. 20th August Commissioner of Minister for Labour made a the Commissioner of Labour in regard to Varadarajan. 1990. Labour. statement and then further constitution of Committee for fixing the minimum wages for the workers of Match Industries. action was dropped.

**(v) Privilege issues raised against Members.**

38. Alleged criticism about the appointment of Thiru W.R. 11th February Thiru M. Member has not pressed the Protom Speaker. Varadarajan. 1989. Sundaradoss. matter.
39. Alleged giving of wrong information in Thiru Kumari 16th February Thiru M. Abdul Lapsed due to the regard to the judgement of the High Court Ananthan. 1989. Latheef . prorogation of the Session in the name of Muslim League legislature



- Party.
40. Remarks of the member about the telecast in the television of the observation of the Prime Minister of the imposition of Hindi on non-Hindi speaking people. Do. 20th February 1989. Do. Hon. Speaker ruled that no breach on privilege was involved in the matter.
41. Alleged Press statement about the incidents in the Tamil Nadu Legislative Assembly on the 25th March 1989. Thiru Era. Mohan 28th March 1989. Thiru Kumari ananthan, Thiru S.R. Balasubramonian. Consent withheld.
42. Alleged misbehaviour of A.I.A.D.M.K. members in the House on the 25th March 1989. Thiru M. Abdul Latheef, Thiru Malar Mannan, Thiru Parithi Elam Vazhuthi. 28th March 1989. Against A.I.A.D.M.K. Members. Do.
43. Alleged suppression of facts about the dismissal of an employee of wakf Board. Prof. K. Ponnusamy 24th January 1990. Thiru M. Abdul Latheef. Do.
44. Alleged Press statement by the member against the Chief Minister. Thiru K.M. Kathiravan. 2nd April 1990. Thiru G. Karuppiah Moopanar. Lapsed due to the prorogation of the Session.
45. Alleged threatening of members of A.I.A.D.M.K. to obtain from attending the House. Thiru S.D. Ugamchandi 24th January 1991. Thiru K. Arjunan. Lapsed due to the dissolution of the House.

## (vi) Privilege issues raised against individuals.

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|-----|--|---------------------------|------|--------------------------|--|---|
| 46. | Alleged threatening with legal action for the speech made in the House about the misdeeds of an Association.   | Thiru<br>Balasubramoniyan | S.R. | 9th May 1989             | Messrs<br>Sundarsan and P.<br>Balasubramanian<br>Professional<br>Association.      | Hon. Speaker ruled that no member shall be liable to any proceeding in Court for anything said or vote given by him in the Legislature or Committees thereof. |
| 47. | Sending a legal notice directing the Speaker to inform the Public of the details of names of persons who handed over to him the letter of resignation of the Leader of Opposition. | ....                      | .... | ....                     | Thiru<br>Gurusamy,<br>Advocate,<br>Madurai.  | T. Suo-moto referred to the Committee. Lapsed due to the dissolution of the Assembly.   |
| 48. | Alleged criticism of the functioning of the Speaker in the Press Conference by the President of T.N.C.C.   | Thiru N. Ganapathy        |      | 21st<br>January<br>1991. | Thiru<br>K.<br>Ramamurthy, M.P.<br>President, Tamil<br>Nadu Congress<br>Committee. | Lapsed due to the dissolution of the Assembly.  |
| 49. | Alleged writing of a threatening letter to the member about the question he asked in the Assembly about Institution.   | Thiru K. Ramani.          |      | 24th<br>January<br>1991. | Principal,<br>Pasumpon<br>Muthuramalinga<br>Thevar Polytechnic                     | Lapsed due to the dissolution of the Assembly.  |

Melaneelithanallur,  
Tirunelveli  
Kattabomman  
District.

50. Alleged criticism made by Thiru M.J. Thiru A.L. 25th January Thiru M.J. Lapsed due to the Akbar, M.P. regarding the functioning of Subramanian, 1991. Akbar, M.P., dissolution of the Assembly. the Speaker reported in the Press on 24th January 1991. Spokesman of All India Congress Committee.

**(vii) Privilege issue against an Institution**

51. Adopting a resolution by the Thiru G. Bhuvanaraban. 25th April Madurantakam Referred to the Committee of Privileges Lapsed due to the dissolution of the Assembly. Maduranthakam Municipality at its meeting held on 20th April 1989 referring to the incidents that took place in the Assembly on the 25th March 1989 and requesting the Speaker to release all photographs relating to the incident and setting up of an enquiry commission to find out the facts and punish those involved in it. Municipality.

### **(3) COMMITMENT TO JAIL FOR BREACH OF PRIVILEGE AND CONTEMPT OF THE HOUSE**

Every House of the Legislature of a State has the power to secure the attendance of persons on matters of privileges and to punish for breach of privilege or contempt of the House and commit the offender to custody or prison. Every State Legislature possesses not only the power to punish for contempt but have also the right to judge for themselves what is contempt or what is not. This is inevitable to enable the House to discharge its functions and safeguard its authority or privileges. This power is akin in nature and owns its origin to the powers possessed by the Court of Law to punish for contempt. With out such a power, the House "would sink into utter contempt and inefficiency".

If contempt is committed in the immediate presence of the House, the contempt may not be heard. He is taken into custody immediately by the Marshal of the Assembly and detained for the minimum time necessary for interrogation. The contemnor may apologize and the house may be pleased to accept it and let him oft. If the contemnor has to be punished it can be done by the House only. For this purpose a motion is moved by the Leader of the House. The motion may specify the period of imprisonment and the place of jail where the accused is to be detained. On the motion being adopted by the House, a warrant of commitment addressed to the Superintendent in-charge of the Jail is signed by the Speaker. The accused is, thereafter, taken to the place of imprisonment by the Marshal of the Assembly.

During the period under Review, there was only one occasion when the contempt of the House was considered by the House.

On the 5th April 1989, Dr. K. Anbazhagan, Minister for Education and Leader of the House moved a motion that one Thiru Venba Veerasamy, son of Ramasamy, residing at S.S. Bose street, Nandambakkam, Madras who threw some phamlets from the Visitors Gallery be kept under the custody of the Marshal of the Assembly till 1-00 p.m. for having committed a grave offence and thereby being guilty of gross contempt of the House.

The above motion was put and carried and the offender was kept under the custody of the Marshal.

**CHAPTER XXV****THE ANTI-DEFECTION ACT, 1985 AND THE RULES MADE THEREUNDER**

The Constitution (Fifty-second Amendment) Act, 1985, popularly known as the 'Anti-Defection Act' passed by Parliament to combat the evil of political defection came into force with effect from the 1st March 1985.

This Act has been added as paragraph 8 of the Tenth Schedule to the Constitution of India under which the Presiding Officers of the concerned Legislature have been made the final authorities to decide the question of disqualification of members on the grounds mentioned therein.

The Members of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 framed by the Speaker under paragraph 8 of the Tenth Schedule on the model of the rules prepared for the Lok Sabha and laid on the Table of the House on the 12th November, 1986 came into force with effect from the 12th December 1986 and continued to be in force during the period under Review.

The salient features of this Act are as follows:-

(1) The disqualification on ground of defection under this Act will be made applicable only on the following two grounds, viz;

(i) If a member voluntarily gives up his membership of the political party to which he belongs or;

(ii) If a member votes or abstains from voting in the House contrary to any direction issued by the political party to which he belongs or by any person or authority authorised by it in this behalf.

(2) Disqualification on grounds of defection will not apply in the case of split in the original party wherein such group consists of not less than one-third of the members of the Legislature party and also in the case of merger of one political party with another political party.

(3) The Speaker or Deputy Speaker will not be disqualified on grounds of defection under this Act:-

(a) If he by reason of his election to such office voluntarily gives up the memberships of the political party to which he belonged immediately before such election and does not so long as he continues to hold such office, thereafter, rejoin that political party or become a member of another political party; or

(b) If he, having given up by reason of his election to such office, his membership of the political party to which he belonged immediately before such election, rejoins such political party after he ceases to hold such office.

(4) The proceedings in regard to the determination of any question of disqualification under the Act are deemed to be proceedings in the Legislature of a State within the meaning of Article 212 of the Constitution. Article 212 provides that the validity of any proceedings in the Legislature of a State shall not be called in question on the ground of any alleged irregularity of procedure.

(5) No Court shall have any jurisdiction in respect of any matter connected with the disqualification of a member under the Act. The decision of the Speaker shall be final.

**The Member of the Tamil Nadu Legislative Assembly  
(Disqualification of Ground of Defection) Rules, 1986**

Rule 3 of the said rules provides that Leader of the each Legislature Party shall, within thirty days, after the first sitting of the House, furnish to the Secretary-

(a) A statement (in writing) containing the names of members of the Legislature Party together with other particulars such as names and designations of the Members of such party, who have been authorised by it for communicating with the Speaker for the purpose of these rules.

(b) A copy of the Rules and Regulations of the Political Party concerned; and

(c) Where such Legislature Party has any separate set of Rules and Regulations, a copy such Rules and Regulations.

Wherever any change takes place in the information furnished by the Leader of the Legislature Party under the above Rules, he shall, within thirty days thereafter, furnish in writing information to the Speaker with respect to such change.

Accordingly, the Leaders of the Legislature Parties of the Ninth Assembly furnished the particulars in Form 1 as required under the rule.

Likewise, Rule 4(2) of the above Rules provides that every Member, before making and subscribing an oath or affirmation under Article 188 of the Constitution of India, deposit with the Secretary, his Election Certificate and also a statement of particulars and declaration as in Form III of the said Rules.

The Members of Ninth Assembly accordingly furnished the statement and declaration as in Form III.

Under Rule 5 of the above Rules, a Registrar of information shall also be maintained based on the Information furnished under Rules 3 and 4 in relation to the Members.

A Register of Information was accordingly maintained during the period.

During the period under Review, no Member was disqualified by the Speaker under the provisions of the Anti-Defection Act and Rules framed thereunder.

## **CHAPTER XXVI**

### **NAMING AND SUSPENSION OF MEMBERS**

#### **(A) NAMING AND SUSPENSION OF MEMBERS**

Rule 121 of the Tamil Nadu Legislative Assembly Rule days down that a member who disregards the authority of the Chair or abuses the rules of the House by persistently and willfully obstructing the business thereof could be named by the Speaker and also suspended from the service of the House, on a motion being made forthwith for a period not exceeding the remainder of the Session.

During the period under Review, Members were named and suspended on eight occasions. The details are as follows:-

(1) On the 25th March, 1989, Dr. K. Anbazhagan, Minister for Education and the Leader of the House, moved a motion under rule 121(2) of the Assembly Rules suspending 28 members of A.I.A.D.M.K. party till the 31st March 1989.

The motion was put and carried.

(2) On the 27th March, 1989, Dr. K. anbazhagan, Minister for Education and the Leader of the House moved a motion revoking the suspending the members of A.I.A.D.M.K. Party who were present on the day for one day for obstructing the proceedings of the House.

The motion was put and carried.

(3) On the 3rd April, 1989, Dr.K. Anbazhagan, Minister for Education and the Leader of the House moved a motion under rule 121(12) of the Assembly Rules suspending the members of A.I.A.D.M.K. Party who were present on the day for one day for obstruction the proceedings of the House.

The motion was put and carried.

(4) On the 4th April, 1989, the Speaker named the members of the A.I.A.D.M.K. Party for persistently obstructing the proceedings of the House. When they refused to withdraw from the House, the Marshal was called in and the members were whisked away from the House.

(5) On the 10th April, 1989, Dr. K. Anbazhagan, Minister for Education and the Leader of the House moved a motion under Rule 121(2) of the Assembly Rules suspending the 14 members of the A.I.A.D.M.K. party who were present on that day for a period of one week till the 16th April 1989 for obstructing the proceedings of the House.

The motion was put and carried.

(6) On the 31st March 1990, the Speaker named the Members of the A.I.A.D.M.K. and Indian National Congress to withdraw from the House for persistently obstructing the proceedings of the House. When they refused, the Marshal was called in and the Members were evicted away from the House. The Congress Members Thiru S. Peter Alphones, Thiru S. Daniel Raj, Thiru R. Singaram and Thiru S.S. Ramasubbu were bodily lifted out of the House by the Watch and Ward and removed from the House.

(7) On the 3rd May 1990 the Speaker named Thiru S.R. Eradha and the Members of the A.I.A.D.M.K. for shouting slogans and ignoring repeated appeals of the Speaker and asked them to withdraw from the House. When they refused, the Speaker directed the Marshal and the Watch and Ward to remove them from the House. They were later suspended for the day.

(8) On the 4th May 1990, the Speaker named the Members of A.I.A.D.M.K. for their obstructionist tactic and asked them to withdraw from the House. When they refused to do so, the Marshal was called in and the Members were whisked away from the House. They were later suspended for the day.

#### **(B) WITHDRAWAL OF MEMBERS FROM THE HOUSE**

(1) On the 20th August 1990, the speaker asked 12 Members of the A.I.A.D.M.K. Party to withdraw from the House for their gross disorderly conduct. When they refused to withdraw from the House, the Marshal was called in and the members were removed. Thiruvalargal S.R. ERadha, Leader of Opposition, K.K.S.S.R. Ramachandran, S.Thirunavukkarasu and K. Arjunan were bodily lifted out of the House by the Watch and Ward.

(2) On the 21st August 1990, the Speaker asked all the members of the A.I.A.D.M.K. Party present in the House on that day to withdraw for persistently defying the repeated appeals of the chair. When they refused to withdraw from the House, the Marshal was called in and the members were removed from the House. They were directed to absent themselves for the remainder of the day's meeting,



(3) On the 22nd August 1990, the Speaker asked the members of A.I.A.D.M.K. Party who were present in the House on that day and obstructing the proceedings of the House to withdraw from the House. When they refused, the Marshal was called in and the members were removed from the house. The Speaker further directed that the above members would not participate in the proceedings of the House, on the 23rd August 1990 also.

(4) On the 23rd August 1990, the Speaker asked Thiru R. Anna Nambi to withdraw from the House for disturbing the proceedings of the House. When he refused, the Marshal was called in and the Member was taken out of the House. He was then directed not to attend the session for the day.

(5) On the 21st January 1991, the Speaker ordered Thiruvalluvar S. Thirunavukkarasu and K.K.S.S.R. Ramachandran to withdraw from the House for persistently obstructing the proceedings of the House. When they refused to do so, the Marshal was called in and the two Members were removed from the House.

(6) On the 23rd January 1991, the speaker ordered the Members of the A.I.A.D.M.K. present in the House at that time to withdraw from the House for continuously defying the Chair and raising slogans in the House. When they persisted in their defiant attitude, the Marshal was called in and they were evicted from the House. When the Marshal and Watch and Ward were engaged in evicting the A.I.A.D.M.K. Members present then in the House, the Speaker by using his residuary powers ordered that all the A.I.A.D.M.K. Members who were present in the House would remain suspended from the House during the remainder of the Session, including the Budget Session.

## **CHAPTER XXVII**

### **COMMITTEES OF THE HOUSE**

#### **(1) COMMITTEE ON ESTIMATES**

*General:-* The Legislature is one of the three wings of the State, the other two being the Executive and Judiciary. It is the duty of the every democratic legislature to keep a close watch through Committees on the administration of Public Expenditure in addition to the control normally exercised by the Finance Department in the course of its duties. The Committee on Estimates is one of the three Financial Committees which exercises control over Government expenditure through different procedures.

The Committee on Estimates was first constituted in the Tamil Nadu Legislative Assembly in March 1955. It examines current estimates of Departments selected by it every year and presents Reports thereon.

*Composition and Functions:-* The Committee on Estimates is constituted under Rule 195 of Tamil Nadu Legislative Assembly Rules. It consists of 16 Members in addition to the Finance Minister, the Chairman of the Committee on Public Accounts and the Chairman of the Committee on Public Accounts and the Chairman of the Committee on Public Undertakings, who are Members ex-officio. Originally, the Committee consisted of 21 Members of which 16 members were elected from the assembly and 5 Members from the Legislative Council were nominated. Consequent on the abolition of the Tamil Nadu Legislative assembly Council with effect from 1st November 1986, their Members nominated from the Legislative Council for the year 1986-87 ceased to be Members of the Committee.

The term of the Committee is one year and a fresh election is held before the end of the financial year for constituting a Committee for the ensuing year. If under any circumstances such an election is not held, the existing Committee will continue to hold office until new Members are elected.

Rules 194 and 195 of Tamil Nadu Legislative Assembly Rules deal with composition and functions of the committee. The main functions of the Committee are to examine such of the estimates as it may deem fit, or, as may be specifically referred to it by the House and to report what economics, improvements in organisation, efficiency or administrative reforms, consistent with the policy underlying the estimates may be effected; to suggest alternative policies in order to bring about efficiency and economy in administration, to examine whether the money is well laid out within the limits of the policy implied in the estimates and to suggest the form in which the estimates shall be presented to the Legislature. It shall not be incumbent on the Committee to examine all the estimates of all the departments at any one year. The demands for Grants may be voted upon notwithstanding the fact that the Committee has made no report.

The working of the committee for 1989-90 and 1990-91 is given below:-

#### **Committee for 1989-90**

The Committee for the year 1989-90 was constituted on the 19th April 1989, Thiru M. Ramanathan, was nominated as the Chairman of the Committee.

At its first meeting held on 24th April 1989, the Committee decided to take up for scrutiny the estimates relating to (1) Co-operation (2) Public Works (Buildings) and (3) Medical. Subsequently, at its meeting held on 12th May 1989, the Committee decided to take up for scrutiny the estimates relating to "Community Development Project" instead of "Medical".

The Committee undertook study tours in the Districts of the Nilgiris, Salem, Dharmapurai, Kanyakumari, Tirunelveli-Kattabomman, Ramanathapuram, Pasumpon Thevar Thirumagan, Kamarajar, Madurai, Dindigul-Quaid-e-Milleth, Pudukkottai and Tiruchirappalli districts for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee also undertook a study tour in Uttar Pradesh, Rajasthan, Jammu and Kashmir and New Delhi for a comparative study and held discussion with the officials of the departments concerned and sister Committees in those States. The Committee also held discussion with the Estimates Committee, Chairman of Lok Sabha at New Delhi. The Committee had discussion with the Secretary to Government, Public Works Department and with the officials of Public Works Department (Buildings) in connection with the scrutiny of estimates relating to 'Public Works Department (Buildings)'. The Committee had also discussion with the secretary and Officials of Co-operation Department in connection with the scrutiny and Officials of Co-operation Department in connection with the scrutiny of estimates relating to Co-operation Department. The Committee had discussion with the Secretary to Government and officials of Industries Department in connection the consideration of statement of action taken by the Government on the recommendations contained in the earlier Reports on 'Co-operative Sugar Mills' and 'District Industries Centres and Industrial Estates.

The Committee met for 33 days excluding the days of study tour in Northern States.

During the period, the Committee presented 5 reports, namely:- Action taken reports on the recommendation contained in the Report on 'Police Department, Co-operative Sugar Mills and District Industries Centres and Industrial Estates' and Report on 'Public Works Department (Buildings)' and 'Co-operation Department'. The Reports were presented to the Assembly on the 2nd November 1989, 27th January 1990 and the 5th May 1990.

### **Committee for 1990-91**

The Committee for 1990-91 was constituted on the 9th May 1990. Thiru N. Ganapathy was nominated as Chairman of the Committee.

At its first meeting held on the 11th May 1990, the Committee decided to take up for scrutiny the estimates relating to (1) Forest, (2) Medical and (3) Motor Vehicles Acts and Administration and to continue the scrutiny of estimates relating to "Community Development Projects", as the previous Committee could not present its report thereon.

The Committee undertook study tours in the Districts of Thanjavur, Tiruchirappalli, Kanyakumari, Chidambaranar, Tirunelveli-Kattabomman, Pasumpon Thevar Thirumagan,

Ramanathapuram, Pudukkottai, Periyar, the Nilgiris, North Arcot-Ambedkar, Tiruvannamalai-Sambuvarayar, Salem and Dharmapuri districts for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee had discussion with Secretary to Government, Public Works Department and officials of Public Works Department (Irrigation) and Highways Department in connection with the consideration of statement of action taken by the Government on the recommendations contained in the earlier Reports on (1) Irrigation and (2) Roads and Bridges'. The Committee had examined the Secretary to Government, Finance Department and approved the proposal for effecting certain changes in the system of classification and accounting of Government transactions.

The Committee met for 36 days.

As the Assembly was dissolved on the 30th January 1991, the Committee could not present any report to the Assembly.

The Composition of the Committee for the years 1989-90 and 1990-91 are furnished in Section II-Table No. XXIII (Page No. 366)

The important recommendations of the Committee made during the period from 1989-90 are furnished in Section II-Table No. XXIV (Page No. 368).

The details of the visit of the Committee on Estimates of other State Legislatures and Lok Sabha study group are furnished in Section II-Table No. XXV (Page No. 371).

The year-wise details of meetings/study tour of the Committee are furnished in Section II-Table No. XXVI (Page No. 372).

## **(2) COMMITTEE ON PUBLIC ACCOUNTS**

*General*-The Public Accounts Committee is one of the three Financial Committees of the House. The Committee examines the Accounts showing the appropriation of sum granted by the House for the expenditure of the State Government, the Annual Finance Accounts of the State Government and such other Accounts laid before the House, as the Committee may think fit.

*Composition*- Under Rule 203 of the Tamil Nadu Legislative Assembly Rules, the Committee on Public Accounts shall consist of sixteen\* Members elected by the Assembly

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\*NOTE-The number of Members of the Committee was reduced to 16 from 21 consequent on the abolition of the Legislative Council with effect from the 1st November 1986.

from among its Members according to the principle of proportional representation by means of single transferable, vote, in addition to the Finance Minister, the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Undertakings who shall be Members *ex-officio*. Provision has also been made for the appointment of Sub-Committees under rule 206 of the Rules. The tenure of the Committee is for one year or until a new Committee is elected.

The Chairman of the Committee shall be nominated by the Speaker from among the Members of the Committee, preferably from those belonging to the Opposition parties.

Rules 203 to 210 of the Tamil Nadu Legislative Assembly Rules deal with the Constitution and functions of the Committee.

### **Committee for 1989-90**

#### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1989-90 was constituted on the 20th April 1989. Thiru S. Peter Alphonse was nominated as the Chairman of the Committee. The Committee held 31 sittings (6 sittings outside Madras and 25 sittings at Madras).

#### **B. DETAILS OF SUBJECTS CONSIDERED**

(i) Explanatory notes on the Audit Report (Civil) and Appropriation Accounts for the year 1982-83, 1983-84, 1984-85 and 1985-86 relating to certain departments.

(ii) Excess Expenditure for the year 1983-84 and 1984-85.

(iii) Explanatory notes on the Audit Reports (Revenue Receipts) for the year 1982-83, 1983-84 relating to certain departments.

(iv) Statement of action taken/further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

#### **C. DETAILS OF REPORTS PRESENTED**

<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)
1. Report on the further action taken by the Government on the recommendations of the Committee on Public Accounts on the delay in regularisation of excess expenditure contained in its. Twenty-fifth Report	8th May 1989.

- (Seventh Assembly) and Fortieth Report (Eighth Assembly).
2. Report on the further action taken by the Government on the recommendations contained in the First Report (Seventh Assembly) pursued further in the Twenty-ninth Report (Seventh Assembly) and Thirty-Sixth Report (Eighth Assembly) on the Excesses over Voted Grants and Charged Appropriations for the year 1974-75. 8th May 1989.
  3. Report on the further action taken by the Government on the recommendations contained in the Seventeenth Report and pursued further in the Twelfth Report (Eighth Assembly) of the Committee on Public Accounts on the Excess Over Voted Grants and Charged Appropriations for the year 1973-74. 11th May 1989.
  4. Report on the action taken by the Government on the recommendations contained in the third Report (Seventh Assembly) of the Committee on Public accounts (1980-81) on the paragraphs pertaining to certain departments in the Government of Tamil Nadu for the years 1974-75 and 1975-76 and the reports of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76 (Civil). 11th May 1989.
  5. Report of the Committee on Public Accounts on the paragraphs pertaining to Industries Departments in the Accounts of the Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the year 1982-83. 20th January 1990.
  6. Report of the Committee on Public Accounts on the paragraphs pertaining to Co-operation, Food and Consumer Protection Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the 20th January 1990.

- years 1982-83 and 1983-84.
7. Report of the Committee on Public Accounts on the 20th January 1990.  
paragraphs pertaining to Municipal Administration and Water-Supply Department in the accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the year 1983-84.
  8. Report of the Committee on Public Accounts on the 20th January 1990.  
paragraphs pertaining to certain departments in the Accounts of Government of Tamil Nadu and the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84.
  9. Report of the Committee on Public Accounts on the 20th January 1990.  
paragraphs pertaining to Education Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84.
  10. Report of the Committee on Public Accounts on the 20th January 1990.  
paragraphs pertaining to Backward Classes Welfare Nutritious Meal programme and Social Welfare Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84.
  11. Report of the Committee on Public Accounts on the 23rd January 1990.  
paragraphs pertaining to Home, Prohibition and Excise Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84.
  12. Report of the Committee on Public Accounts on the 23rd January 1990.  
paragraphs pertaining to Transport Department in the

- Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84.
13. Report of the Committee on Public Accounts on the paragraphs pertaining to Public Works Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84. 23rd January 1990.
  14. Report of the Committee on Public Accounts on the paragraphs pertaining to Health, Indian Medicine, Homeopathy and Family Welfare Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the year 1982-83. 23rd January 1990.
  15. Report of the Committee on Public Accounts on the paragraphs pertaining to Environment and Forest Department in the Accounts of Government of Tamil Nadu and the Reports of Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84. 23rd January 1990.
  16. Report of the Committee on Public Accounts on the paragraphs pertaining to Agriculture and Animal Husbandry and Fisheries Department in the Accounts of Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the year 1981-82. 23rd January 1990.
  17. Report of the Committee on Public Accounts on the paragraphs pertaining to Agriculture, Animal Husbandry and Fisheries Departments on the Accounts of Government of Tamil Nadu and the Reports of Comptroller and Auditor-general of India (Civil) for the year 1982-83 and 1983-84. 23rd January 1990.
  18. Report on the further action taken by the Government 24th January 1990.



on the Recommendations contained in the 11th Report (Seventh Assembly) and pursued further in the 13th Report (Eighth Assembly) on the Excesses Over voted Grants and Charged Appropriations for the year 1976-77.

19. Report on the action taken by the Government on the recommendations contained in the Thirty-ninth Report (Eighth Assembly) on the "New Service/New Instrument of Service". 24th January 1990.
20. Report on the further action taken by the Government on the Recommendations of the Committee on Public Accounts pursued further in the Ninth Report (Eighth Assembly) on the Accountant-General of the Government of Tamil Nadu relating to the Commercial Taxes and Religious Endowments Department for the years 1964-65, 1966-67 and 1971-72. 24th January 1990.
21. Report on the action taken by the Government on the recommendations contained in the sixteenth Report (Eighth Assembly) of the Committee on Public Accounts on the paragraphs pertaining to Education Department on the Government of Tamil Nadu and on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1982-83. 24th January 1990.
22. Report on the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) of the Committee on Public Accounts of the Government of Tamil Nadu for the years 1977-78 and 1978-79 (Civil) pertaining to the Agriculture Department. 24th January 1990.
23. Report on the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) of the Committee on Public Accounts of the Government of Tamil Nadu for the years 1977-78 and 25th January 1990.

- 1978-79 (Civil) pertaining to the Labour and Employment Department.
24. Report on the further action taken by the Government on the recommendation of the Committee on Public Accounts contained in the earlier reports of the Committee on the accounts of the Government of Tamil Nadu for the years 1964-65 to 1969-70 and pursued further in the Twentieth Report (Eighth Assembly) relating to Food and Consumer Protection Department. 25th January 1990.
  25. Report of the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) on the accounts of Government of Tamil Nadu for the years 1977-78 and 1978-79 (Civil) pertaining to Public, Revenue and Commercial Taxes and Religious Endowments Departments. 25th January 1990.
  26. Report on the action taken by the Government on the recommendations contained in the 17th Report (Eight Assembly) on the Excesses Over Voted Grants and Charged Appropriations for the year 1980-81. 28th March 1990.
  27. Report on the action taken by the Government on the recommendations contained in the 57th Report (Eighth Assembly) of the Committee pertaining to the Backward Classes Welfare, Nutritious Meal Programme and Social Welfare Department on the paragraph 3.1 of the Report of Comptroller and Auditor-General of India (Civil) on the account of the government of Tamil Nadu for 1983-84. 28th March 1990.
  28. Report on the action taken by the Government on the recommendations contained in the Twenty-third Report (Seventh Assembly) of the Committee on Public accounts on the accounts for the years 1977-78 and 1978-79 (Civil) pertaining to the Co-operation, Food and Consumer protection Department. 28th March 1990.

29. Report on the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) on the accounts of the Government of Tamil Nadu for the years 1977-78 and 1978-79 (Civil) pertaining to Industries Department. 28th March 1990.
30. Report on the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) of the Committee on Public Accounts on the accounts of the Government of Tamil Nadu and the Report of Comptroller and Auditor-General of India (Civil) for the years 1977-78 and 1978-79 pertaining to the Animal Husbandry and Fisheries Department. 31st March 1990.
31. Report on the further action taken by the Government on the recommendations contained in its earlier Reports and pursued further in the further Report (Seventh Assembly) and Seventh Report (Eighth Assembly) of the Committee on Public Accounts of the Government of Tamil Nadu for the years 1970-71 and 1971-72 relating to the Housing and Urban Development Department. 31st March 1990.
32. Report on the further action taken by the Government on the recommendations contained in its earlier Reports and pursued further in the Eleventh Report (Eighth Assembly) on the accounts of the Government of Tamil Nadu for the years 1963-64, 1969-70, 1970-71, 1971-72 relating to Transport Department. 31st March 1990.
33. Report on the action taken by the Government on the recommendations contained in the 23rd Report (Seventh Assembly) of the Committee on Public Accounts of the Government of Tamil Nadu for the years 1977-78 and 1978-79 (Civil) pertaining to Rural Development and Municipal Administration and Water Supply Department. 31st March 1990.

34. Report on the action taken by the Government on the 31st March 1990.  
recommendations contained in the 30th Report (Eighth  
Assembly of the Committee on Public Accounts on the  
Report of the Comptroller and Auditor General of India  
for the years 1979-80, 1980-81 and 1981-82 (Revenue  
Receipts).
35. Report on the action taken by the Government on the 5th April 1990.  
recommendations contained in the 2nd Report (Seventh  
Assembly) of the Committee on Public Accounts on the  
Report of the Comptroller and Auditor-General of India  
for the years 1974-75 and 1975-76 (Revenue Receipts).
36. Report on the action taken by the Government on the 5th April 1990.  
recommendation contained in the Twenty-third Report  
(Seventh Assembly) of the Committee on Public  
Accounts on the accounts of the Government of Tamil  
Nadu for the years 1977-78 and 1978-79 (Civil)  
pertaining to the Education Department.
37. Report on the action taken by the Government on the 5th April 1990.  
recommendations contained in the Twenty-third Report  
(Seventh Assembly) of the Committee on Public  
Accounts on the accounts of the Government of Tamil  
Nadu for the years 1977-78 and 1978-79 (Civil)  
pertaining to the Health, Indian Medicine Homeopathy  
and Family Welfare Department.
38. Report on the further action taken by the Government 6th April 1990.  
on the recommendations pursued further in its 4th  
Report (Seventh Assembly) and Nineteenth Report  
(Eighth Assembly) on the paragraphs pertaining to Co-  
operation, Food and Consumer protection Department  
for the years 1966-67 to 1971-72.
39. Report on the further action taken by the Government 17th April 1990.  
on the recommendations of the Committee on the Public  
Accounts contained in its earlier report and pursued

further in its Fourth Report (Seventh Assembly) and Twenty Eighth Report (8th Assembly) on the accounts of the Government of Tamil Nadu for the years 1961-62, 1962-63, 1964-65, 1965-66, 1967-68, 1971-72 relating to the Animal Husbandry and Fisheries and Agriculture Department.

40. Report on the action taken by the Government on the recommendations contained in the 31st Report (Eighth Assembly) pertaining to the Agriculture Department on the accounts (Civil) of the Government of Tamil Nadu and the Report of the Comptroller and Auditor-General of India for the years 1979-80 and 1980-1981. 18th April 1990.
41. Report on the action taken by the Government on the recommendations contained in the Seventh Report (Sixth Assembly) and pursued further in the 28th Report (Seventh Assembly) pertaining to certain departments on the accounts of the Government of Tamil Nadu for the years 1973-74 (Civil). 19th April 1990.
42. Report on the further action taken by the Government on the recommendations pursued further in the Eighteenth Report (Eighth Assembly) for the Report (Seventh Assembly) and earlier reports of the Committee on the accounts of the Government of Tamil Nadu for the year 1965-66, 1970-71 and 1971-72 relating to the Public Works Department. 20th April 1990.
43. Report of the Committee on Public Accounts on the paras relating to Public Works and Industries Departments in the Report of the Comptroller and Auditor-General of India for the year 1983-84 (Revenue Receipts). 5th May 1990.
44. Report of the Committee on Public Accounts on the paras relating to Commercial Taxes and Religious Endowments Departments in the Report of the 5th May 1990.

Comptroller and Auditor-General of India for the year 1983-84 (Revenue Receipts).

45. Report of the Committee on Public Accounts on the 5th May 1990. paras relating to Home, Prohibition and Excise Department in the report of the Comptroller and Auditor-General of India for the year 1983-84 (Revenue Receipts).
46. Report of the Committee on Public Accounts on the 7th May 1990. Excesses Over Voted Grants and Charged Appropriations for the year 1983-84.
47. Report of the Committee on Public Accounts on the 7th May 1990. Excesses over Voted Grants and Charged Appropriations for the year 1984-85.
48. Report of the Committee on Public Accounts on the 7th May 1990. paras relating to Revenue Department in the Report of the Comptroller and Auditor-General of India for the year 1983-84 (Revenue Receipts).

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook in October 1989 a study Tour to New Delhi and Jammu and Kashmir.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES**

	Date of Visit
Bihar Legislative Assembly .. .. .	3rd March 1989.

#### **Committee for 1990-91**

##### **A. CONSTITUTION, CHAIRMAN AND SITTINGS.**

The Committee for the year 1990-91 was constituted on the 9th May 1990. Thiru S. R. Balasubramoniyam was nominated as the Chairman of the Committee. The Committee held 29 sittings (6 sittings outside Madras and 23 sittings at Madras).

## **B. DETAILS OF SUBJECTS CONSIDERED**

(i) Explanatory notes on the Audit Report (Civil) and Appropriation Accounts for the years 1984-85 and 1985-86 relating to certain departments.

(ii) Explanatory notes on the Audit Reports (Revenue Receipts) for the years 1984-85, 1985-86 and 1987-88 relating to certain departments.

(iii) Excess expenditure for the year 1985-86 (Civil).

(Vi) Statement of action taken/further action taken by the Government on the recommendations of the Committee contained in its earlier reports.

## **C. DETAILS OF REPORTS PRESENTED**

<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)
1. Report of the further action taken by the Government on the recommendations contained in the Eighteenth Report (Seventh Assembly) and pursued further in the 37th Report (8th Assembly) on the Excess Over Voted Grants and Charged Appropriations for the year 1977-78. (Forty-ninth Report).	23rd January 1991
2. Report on the further action taken by the Government on the recommendations contained in the 44th Report (Eighth Assembly) Nineteenth Report (1982-83) and the Fifth Report of the Committee (1977-78) and the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Revenue Receipts) (Fiftieth Report).	23rd January 1991
3. Report of the Committee on Public Accounts on the paragraphs in the Report of the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts relating to Home, Prohibition and Excise Department for the years 1984-85 and 1985-86 (Fifty-first Report)	24th January 1991.
4. Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts for the Years 1983-84, 1984-85 and 1985-86 relating to industries Department. (Fifty-second Report).	24th January 1991.

5. Report of the Committee on Public Accounts on the 24th January 1991 paragraphs in the Report of the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts for the years 1982-83, 1983-84 and 1985-86 relating to Handlooms, Handicrafts, Textiles and Khadi Department. (Fifty-third Report).
6. Report of the Committee on Public Accounts on the paragraph 24th January 1991. 3.3 in the Report of the Comptroller and Auditor-General of India (Civil) pertaining to Municipal Administration and Water-Supply Department (Fifty-fourth Report).
7. Report of the Committee on Public Accounts on the 24th January 1991. paragraphs in the Reports of the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts for the years 1984-85 and 1985-86 pertaining to Agriculture Department (Fifty-fifth Report).
8. Report of the Committee on Public Accounts on the 24th January 1991. paragraphs pertaining to Environment and Forest and Education Departments in the Accounts of the Government of Tamil Nadu and the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1982-83 and 1983-84. (Fifty-sixth Report).
9. Report of Committee on Public Accounts on the paragraphs 24th January 1991. pertaining to Commercial Taxes and Religious Endowments Department in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1984-85. (Fifty-seventh Report).
10. Report of the Committee on Public Accounts on the 24th January 1991. paragraphs pertaining to Commercial Taxes and Religious Endowments Department in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1985-86. (Fifty-eight Report).
11. Report of the Committee on Public Accounts on the 24th January 1991. paragraphs pertaining to commercial Taxes and Religious



Endowments Department in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88.

#### **D. STUDY TORU IN OTHER STATES**

*Nil.*

#### **E. VISIT OF COMMITTEES FROM OTHER STATES**

	<i>Date of Visit</i>
Committee on Public Accounts of Assam Legislative Assembly.	3rd January 1990.
Committee on Public Accounts of Orissa Legislative Assembly.	1st August 1990.
Committee on Public Accounts of Haryana Legislative Assembly.	9th January 1991.

#### **General**

1. *Selection of important paras and clearance of arrears:-* In order to overtake the arrears in the examination of Audit Reports, the Committee decided to select more important paragraphs in the Audit Reports (Civil) and (Revenue Receipts) for oral evidence.

The Committee also took up for examination of witnesses and consideration of Audit Report (Civil) and (Revenue Receipts) for group of years, viz., 1982-83 to 1985-86 to overtake arrears.

2. The Composition of the Committee on Public Accounts for the years 1989-90 and 1990-91 and furnished in Section II-Table No. XXVII (Page No. 374).

The important recommendations made by the Committee on public Accounts are furnished in Section II- Table No. XXVIII (Page No. 376).

#### **(3) COMMITTEE ON PUBLIC UNDERTAKINGS**

*General:-* The Committee on Public Undertakings, one of three Financial Committees of the House, was constituted for the first time with effect from 2nd April 1973.

*Composition:-* The Committee on Public Undertakings consists of 16 members elected from the Assembly from amongst its members. In addition to the Chairman of the

Committee on Estimates, and the Chairman of the Committee on Estimates, and the chairman of the Committee on Public Accounts who shall be members ex-officio.

The Chairman of the Committee is appointed by the Speaker from amongst the member of the Committee.

A Minister is not eligible to become a member of the Committee. If a member after his election to the Committee is appointed as Minister, he ceases to be a member of the Committee from the date of such appointment.

The term of the Committee shall not exceed one year. the quorum for a meeting of the Committee is five including the Chairman or the member presiding.

*Functions:-* The Committee has to examine the reports and accounts of the undertakings which have been specifically allotted to it and the Reports of the Comptroller and Auditor-General of India on these undertakings and ascertain whether the affairs of the Undertakings are being managed in accordance with sound business principles and prudent commercial practices having regard to autonomy and efficiency in management. The Committee may also consider what economies and improvement in organisation efficiency or administrative reform consistent with the general policy of the undertakings can be effected in them. The Committee shall not examine and investigate any matters of day-to-day administration and matters of major Government policy as distinct from business or commercial functions of the undertakings. In short the function of the Committee is generally to evaluate the performance of undertakings covering all aspects like implementation of policies, programmes, management and financial working.

*Procedure:-* Under Rule 211(1) of the Tamil Nadu Legislative Assembly Rules the Speaker may notify from time to time names of Public Undertakings which will come under the purview of the Public Undertakings Committee. Accordingly, six statutory Corporations and seventeen Government Companies were referred to the Committee in the first instance.

At present, there are 10 statutory Corporations, 75 Government Companies and 2 'other Companies' under the purview of the Committee.

The Committee during its term of office invariable selects two or three undertakings or subjects for a detailed examination. The Committee may from time to time, appoint one or more sub-committees to examine any matter that may be referred to them.

## **Committee for 1989-90**

### **A. CONSTITUTION, CHAIRMAN AND SITTINGS**

The Committee for the year 1989-90, was constituted on the 19th April 1989 and Thiru S. Sivasubramanian, was appointed as Chairman of the Committee.

The Committee met for 44 days (21 days at Madras, 3 days at Udhagamandalam, 4 days at Courtallam, 5 days Study Tour in districts and 11 days study tour in certain states in India).

### **B. DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE.**

(i) Foreign tour undertaken by the officials of the Public Undertakings.

(ii) Report (Commercial) of the Comptroller and Auditor-General of India for the year 1982-83 (on the paras relating to Transport, Industries, Forests and Fisheries Department).

(iii) Report (Commercial) of the Comptroller and Auditor-General of India for the year 1983-84 (on the paras relating to Industries, Forests and Fisheries and Transport Departments).

(iv) Reports (Civil) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 (on the paras relating to Municipal Administration and Water Supply Department).

(v) Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 (on the paras. relating to Tamil Nadu Industries Development Corporation and Tamil Nadu Electricity Board).

(vi) Audit Reports on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the years from 1980-81 to 1983-84.

(vii) Audit Reports on the Annual Accounts of the Tamil Nadu Housing Board for the years from 1976-77 to 1981-82.

(viii) Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years from 1979-80 to 1982-83.

(ix) Statements of Action taken by the Government on the earlier Reports of the Committee as indicated in Section 'C' below.

The Committee also visited the Tamil Nadu Plantation Corporation Limited and held discussions with the officials concerned.

**C. DETAILS OF REPORTS PRESENTED**

<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)
1. Report on the action taken by the Government on the recommendations contained in the Twentieth Report of the Committee (1982-83) on the Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78.	6th May 1989.
2. Report on the action taken by the Government on the recommendations contained in the Second Report of the Committee (1980-81) on the Reports (Commercial) of the Comptroller and Auditor-General of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76.	6th May 1989.
3. Report on the action taken by the Government on the recommendations contained in the Second Report of the Committee (1985-86) on the Audit Reports on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1978-79.	6th May 1989.
4. Report on the further action taken by the Government on the recommendations contained in the Eighteenth Report of the Committee (1985-86) on the Audit-Report on the Annual Accounts of the Tamil Nadu Electricity Board for the year 1971-72.	6th May 1989.
5. Report on the action taken by the Government on the recommendations contained in the Thirty-second Report of the Committee (1983-84) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year from 1971-72 to 1976-77.	6th May 1989.
6. Report on the action taken by the Government on the recommendations contained in the First Report of the Committee (1985-86) on the Report (Civil) of the Comptroller and Auditor-General of India for the year 1980-81.	6th May 1989.
7. Report on the further action taken by the Government on the	12th May 1989.

- recommendations contained in the Thirty-First Report of the Committee (1983-84) on the Report (Civil) of the Comptroller and Auditor-General of India for the year 1971-72.
8. Report on the action taken by the Government on the recommendations contained in the Forty-first Report of the Committee (1983-84) on the Audit Report non the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the years from 1972-73 to 1977-78. 12th May 1989.
  9. Report on the further action taken by the Government on the recommendations contained in the 33rd Report of the Committee (1983 84) on the working of the Tamil Nadu Housing Board. 12th May 1989.
  10. Report on the action taken by the Government on the recommendations contained in the Twenty-eighth Report of the Committee (1985-86) on the working of the Public Undertakings. 12th May 1989.
  11. Report on the action taken by the Government on the recommendations contained in the Seventh Report of the Committee (1980-81) on the Reports (Civil) of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76. 12th May 1989.
  12. Report on the further action taken by the Government on the recommendations contained in the Seventh Report of the Committee (1985-86) on the working of the Tamil Nadu Water Supply and Drainage Board. 12th May 1989.
  13. Report on the action taken by the Government on the recommendations contained in the Twenty-ninth Report of the Committee (1982-83) on the Report (Civil) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. 12th May 1989.
  14. Report on the action taken by the Government on the recommendations contained in the Thirty-eighth Report of the Committee (1983-84) on the Reports (Civil) of the

- Comptroller and Auditor-General of the Comptroller and Auditor General of India for the years 1978-79 and 1979-80.
15. Report (Commercial) of the Comptroller and Auditor-General of India for the year 1982-83 on the paras relating to Transport Department. 31st October 1989 (Presented to the Speaker on the 3rd June 1989 under Rule 158 of the Tamil Nadu Legislative Assembly Rules).
  16. Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 on the paras. relating to Industries Department (Part I). 23rd January 1990 (Presented to the Speaker on the 3rd June 1989 under Rule 158 of the Tamil Nadu Legislative Assembly Rules).
  17. Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 on the paras. relating to Industries Department (Part II) 23rd January 1990 (Presented to the Speaker on the 3rd June 1989 under Rule 158 of the Tamil Nadu Legislative Assembly Rules).
  18. Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 on the paras. relating to Forests and Fisheries Department. 23rd January 1990 (Presented to the Speaker on the 28th June 1989 under Rule 158 of the Tamil Nadu Legislative Assembly Rules).
  19. Report (Civil of he Comptroller and Auditor-General of India for the years. 1982-83 and 1983-84 on the paras relating to Municipal Administration and Water Supply Department. 23rd January 1990 (Presented to the Speaker on the 28th

June 1989 under Rule 158 of the Tamil Nadu Legislative Assembly Rules).

20. Report on the action taken by the Government on the recommendations contained in the Fourth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1980-81. 1st November 1989.
21. Report on the action taken by the Government on the recommendations contained in the Twenty-fifth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. 1st November 1989.
22. Report on the action taken by the Government on the recommendations contained in the Fifteenth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1980-81. 1st November 1989.
23. Report on the action taken by the Government on the recommendations contained in the Twenty-sixth Report of the Committee (1985-86) on the Reports (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. 1st November 1989.
24. Report on the action taken by the Government on the recommendations contained in the Forty-eighth Report of the Committee (1986-87) on the Reports (Commercial) of the Comptroller and Auditor-general of India for the years 1982-83 and 1983-84. 1st November 1989
25. Report on the action taken by the Government on the recommendations contained in the Twenty-Seventh Report of the Committee (1985-86) on the working of the Tamil Nadu Tea Plantation Corporation Limited. 1st November 1989.

26.	Report on the action taken by the Government on the recommendations contained in the Fortieth Report of the Committee (1983-84) on the working of the Tamil Nadu Agro Industries Corporation Limited.	1st November 1989.
27.	Report on the action taken by the Government on the recommendations contained in the Twenty-ninth Report of the Committee (1985-86) on the Report of the Comptroller and Auditor-General of India for the year 1981-82 (Commercial)	1st November 1989.
28.	Report on the further action taken by the Government on the recommendations contained in the Sixteenth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1974-75 and 1975-76.	1st November 1989.
29.	Report on the further action taken by the Government on the recommendations contained in the Eighth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1973-74.	1st November 1989.
30.	Report on the action taken by the Government on the recommendations contained in the Thirtieth Report of the Committee (1985-86) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82.	1st November 1989.
31.	Report on the action taken by the Government on the recommendations contained in the Fortieth Report of the Committee (1986-87) on the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84.	1st November 1989.



32. Report on the action taken by the Government on the recommendations contained in the Forty-First Report of the Committee (1986-87) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1983-84. 1st November 1989.
33. Report on the action taken by the Government on the recommendations contained in the Fifty-second Report of the Committee (1986-87) on the Reports (Commercial) of the Comptroller and Auditor-general of India for the years 1982-83 and 1983-84. 1st November 1989.
34. Report on the further action taken by the Government on the recommendations contained in the Twelfth-Report of the Committee (1985-86) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the year 1965-66. 23rd March 1990.
35. Report on the further action taken by the Government on the recommendations contained in the Fifth Report of the Committee (1985-86) on the Report (Civil) of the Comptroller and Auditor-General of India for the year 1973-74. 23rd March 1990.
36. Report on the further action taken by the Government on the recommendations contained in the Twenty-fifth Report of the Committee (1982-83) on the Report (Civil) of the Comptroller and Auditor-General of India for the year 1972-73. 29th March 1990.
37. Report on the further action taken by the Government on the recommendations contained in Thirty-eighth Report of the Committee (1986-87) on the Report of the Comptroller and Auditor-General of India for the year 1970-71. 29th March 1990.
38. Report on the action taken by the Government on the recommendations contained in the Forty-third Report of the Committee (1986-87) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the years 1977-78, 1978-79 and 1979-80. 29th March 1990.
39. Report on the action taken by the Government on the 29th March 1990.

- recommendations contained in the Twenty-sixth Report of the Committee (1982-83) on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years from 1966-67 to 1968-69.
40. Report on the action taken by the Government on the recommendations contained in the Nineteenth Report of the Committee (1980-82) on the Report (Civil) of the Comptroller and Auditor-General of India for the years 1974-75 and 1975-76. 29th March 1990.
  41. Report on the Foreign tours undertaken by the officials of the Public Undertakings. 30th March 1990.
  42. Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 on the paras relating to Tamil Nadu Industries Investment Corporation Limited. 3rd April 1990.
  43. Report on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the years from 1980-81 to 1983-84. 5th April 1990.
  44. Report on the Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years from 1976-77 to 1981-82. 10th April 1990.
  45. Report on the action taken by the Government on the recommendations contained in the Twenty-eighth Report of the Committee (1982-83) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. 11th April 1990.
  46. Report (Commercial) of the Comptroller and Auditor-General of India for the year 1983-84 on the paras relating to Transport Department. 26th April 1990.
  47. Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 on the paras relating to Tamil Nadu Electricity Board. 3rd May 1990.
  48. Report on the Audit Report on the Annual Accounts of the 3rd May 1990.

Tamil Nadu Water Supply and Drainage Board for the years 1979-80 to 1982-83.

49. Report on the further action taken by the Government on the 5th May 1990. recommendations contained in the Thirty-ninth Report of the Committee (1986-87) on the Report (Civil) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78.
50. Report on the action taken by the Government on the 5th May 1990. recommendations contained in the Forty-fourth Report of the Committee (1986-87) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the years 1976-77 to 1979-80.

#### **D. STUDY TOUR IN OTHER STATES**

The Committee undertook study tour from 7th to 17th December, 1989 and visited certain places in other states, viz., Bombay, New Delhi and Jaipur.

#### **E. VISITS OF COMMITTEES FROM OTHER STATES.**

- |   |  |
|---|--|
| 1. Committee on Public Undertakings of Maharashtra<br>Legislative Assembly. | 8th to 10th February 1989.             |
| 2. Committee on Public Undertakings of Haryana<br>Vidhan Sabha.             | 29th September to 3rd<br>October 1989. |

#### **Committee for 1990-91**

##### **A. CONSTITUTION, CHAIRMAN AND SITTINGS.**

The Committee for the year 1990-91 was constituted on the 9th May 1990. Thiru P. Seenivasan was appointed as Chairman of the Committee.

The Committee met for 34 days (21 days at Madras, 3 days at Udagamandalam, 4 days at Courtallam and 6 days in the districts).

##### **B. DETAILS OF SUBJECTS CONSIDERED BY THE COMMITTEE**

1. Report (Commercial) of the Comptroller and Auditor-General of India for the year ended 31st March 1988 (No.4 of 1989) on the paragraphs relating to Public Works, Animal

Husbandry and Fisheries Co-operation, Food and Consumer Protection, Handlooms, Handicrafts Textiles and Khadi, Adi-Dravidar and Tribal Welfare, Agriculture, Industries, Transport, Information and Tourism, Nutritious Meal Programme and Social Welfare and Labour and Employment Departments.

2. Report (Commercial) of the Comptroller and Auditor-General of India for the year 1983-84 on the paragraphs relating to Public Works Department.

3. Report (Civil) of the Comptroller and Auditor-General of India for the year 1982-83 on the paragraphs relating to Handlooms, Handicrafts, Textiles and Khadi Departments.

4. Report (Civil) of the Comptroller and Auditor-General of India for the year 1984-85 on the paragraphs relating to Municipal Administration and Water Supply Department.

5. Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1984-85 and 1985-86 on the paragraphs relating to Co-operation, Food and Consumer Protection Department.

6. Report (Civil) of the Comptroller and Auditor-General of India for the year 1985-86 on the paragraphs relating to Municipal Administration and Water Supply and Housing and Urban Development Department.

7. Audit Report on Annual Account of the Tamil Nadu Khadi and Village Industries Board for the year 1980-81.

8. Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1984-85.

9. Audit Report on the Annual Accounts of the Tamil Nadu Housing Board for the years 1982-83 to 1984-85.

10. Statements of Action taken by the Government on the earlier Reports of the Committee as indicated in Section 'C' below.

The Committee also visited the following places/undertakings and held discussions with the officials concerned:-

(1) Singara Power House, Singara.

(2) Tiger Hills Tea Factory of Tamil Nadu Tea Plantation Corporation, Coonoor.

(3) Wind Energy Farm, Kayathar.

(4) Thermal Power House, Tuticorin.

(5) Pandian Roadways Corporation, Madurai.

(6) Marudhu Pandiar Transport Corporation, Karaikudi.

(7) Tamil Nadu Cement Factory, Alangulam.

- (8) Thiruvalluvar Transport Corporation Limited.
- (9) Tamil Nadu Industrial Investment Corporation Limited.
- (10) Cheran Transport Corporation Limited.
- (11) Coimbatore Drainage Scheme.
- (12) Jeeva Transport Corporation Limited.
- (13) Pallavan Transport Corporation Limited.

### **C. DETAILS OF REPORTS PRESENTED.**

<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)
1. Report on the action taken by the Government on the recommendations contained in the Forty second Report of the Committee (1983-84) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 19779-80.	22nd August 1990.
2. Report on the action taken by the Government on the recommendations contained in the Thirty-seventh Report of the Committee (1983-84) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80.	23rd January 1991.
3. Report on the further action taken by the Government on the recommendations contained in the Thirty-sixth Report of the Committee (1986-87) on the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1972-73.	23rd January 1991.
4. Report on the action taken by the Government on the recommendations contained in the Twenty-fourth Report of the Committee (1985-86) on the Audit Report on the Annual Accounts of the Tamil Nadu Electricity Board for the years 1978-79, 1979-80 and 1980-81.	23rd January 1991.

5. Report on the Further action taken by the Government on the 24th January 1991. recommendations contained in the Twenty-second Report of the Committee (1985-86) on the Audit Report on the Annual Account of the Tamil Nadu Electricity Board for the years 1974-75 and 1975-76.
6. Report on the action taken by the Government on the 24th January 1991. recommendations contained in the Fifty-seventh Report of the Committee (1987-88) on the working of the Tamil Nadu Industrial Development Corporation Limited.

#### **D. VISIT OF COMMITTEES FROM OTHER STATES**

1. Committee on Public Undertakings of Kerala Legislative Assembly. 8th and 9th September 1990, 12th and 19th September 1990.
2. Committee on Public Undertaking of West Bengal Legislative Assembly. 13th to 15th October 1990.
3. Committee on Public Undertaking of Rajasthan Legislative Assembly. 21st to 23rd December 1990.
4. Committee on Public Undertakings of Orissa Legislative Assembly. 27th to 30th December 1990.
5. Committee on Public Undertakings of Maharashtra Legislative Assembly. 2nd to 6th January 1991.

#### ***General***

1. The Composition of the Committee on Public Undertakings for the years 1989-90 and 1990-91 are given in Section II-Table No. XXIX (Page No. 382).
2. The important recommendations made by the Committee on Public Undertakings are given in Section II-Table No. XXX (Page No.384).

#### ***Formation of New Public Undertakings and Deletion of Undertakings***

During the period under review, the following undertakings were either deleted from or included in the list if Undertaking by the Speaker through a Notification:-

1. The Tamil Nadu Paints and Allied Products Limited was included in the List of Undertakings as Serial No. 76 by a notification issued in Letter No.3354/89-1 T.N.L.A. (B.III), dated the 6th March 1989.

2. The Tamil Nadu Chemical Products Limited (Serial No. 69) was deleted by a Notification issued in Letter No. 8602/89-I T.N.L.A.(B.III), dated the 8th May 1989 and Serial Nos.69 to 75.

3. The Tamil Nadu Magnesium and Marine Chemicals Limited was added to the list by a Notification issued in Letter No. 12018/89-1 T.N.L.A. (B.III), dated the 27th June 1989.

4. Serial No. 33, The Madurai Pandiyam Engineering Corporation Limited, Serial No. 35, Cholan Engineering Corporation Limited and Serial No.36, Anna Engineering Corporation Limited were deleted from the list of Undertakings and the S. Nos. 34-76 were renumbered as Serial Nos. 33 to 73 by a notification issued in Letter No. 14596/89-1, T.N.L.A. (B.III), dated the 1st August 1989.

5. The Tamil Nadu Sprit Corporation Limited was included in the list of Undertakings as Serial No. 74 by a notification issued in latter No. 25047/89-1, T.N.L.A. (B.III), dated the 30th December 1989.

6. The Tamil Nadu Urban Finance and Infrastructure Development Corporation was included in the list of Undertaking as Serial No. 75 by a notification issued in Letter No. 13893/90-1 T.N.L.A. (B.III), dated the 18th June 1990.

#### **(4) BUSINESS ADVISORY COMMITTEE.**

Rule 231 of the Tamil Nadu Legislative Assembly Rules provides for the constitution of the Business Advisory Committee. The Speaker nominates the members of the Committee at the commencement of the House or from time to time as the case may be. The Committee consists of Seventeen members including the Speaker and the Leader of the House. The Speaker shall be the Chairman of the Committee.

The main function of the Committee is to draw up the programme of the sitting of the House and to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bills and other business that may be referred to it by the Speaker.

The Committee shall also have such other functions as may be assigned to it by the Speaker from top time.

The Committee met on 15 occasions during the period of the Ninth Assembly.

During the period under review, the Committee was constituted on two occasion and the Members who served on these Committees are listed in Section II-Table No. XXXI (Page No. 386).

#### **(5) COMMITTEE ON RULES**

Under Rule 255 of the Tamil Nadu Legislative Assembly Rules, a Committee on Rules shall be constituted to consider the matters of Procedure and Conduct of Business in the House and to recommend any amendment or addition to these Rules that may be deemed necessary. Sub-rule (1) of Rule 256 provides that the Committee on Rules shall be nominated by the Speaker and shall consist of seventeen members including the Chairman of the Committee. The Speaker shall be the *ex-officio* Chairman of the Committee. The Committee shall hold office for one year or until a new Committee is constituted.

During the period under review the Committee on Rules for the year 1989-90 was constituted on the 27th April 1989 and the Committee for 1990-91 was constituted on the 27th April 1989 and the Committee for who served on the Committee are given in Section II-Table No. XXXII (Page. 388).

#### **(6) COMMITTEE OF PRIVILEGES**

Under Rule 227 of the Tamil Nadu Legislative Assembly Rules, a Committee of Privileges shall be constituted at the Commencement of each Financial year consisting of the Leader of the House, Leader of Opposition and the Deputy Speaker who shall be members *ex-officio* and fourteen other members to be elected by the Assembly on a date to be fixed by the Speaker according to the principle of proportional representation by means of single transferable vote and in accordance with the regulations framed in this behalf by the Speaker.

The Chairman of the Committee is nominated by the Speaker from among the members of the Committee. By convention the Deputy Speaker will be nominated as Chairman. The functions of the Committee of Privileges is to examine and report to the House about its findings on those cases that are referred to it by the House and "*suo moto*" by the Speaker.

During the period under review, two cases were referred to the Committee of Privileges for its examination and report. The details of the cases are given under the chapter "Privileges".



The Composition of the Committee for the years 1989-90 and 1990-91 are given in Section II-Table No. XXXIII (Page No. 390).

The Committee held 6 sittings during the period under Review.

A statement showing the other State Legislature Committees which visited this State during the years 1989-91 is given below:-

### **Visit of other State Privileges Committees**

#### **1989.**

Privileges Committee of Meghalaya Legislative Assembly.	3rd January 1989.
Privileges Committee of West Bengal Legislative Assembly	18th February 1989.
Privileges Committee of Uttar Pradesh Legislative Council.	18th to 21st October 1989.

#### **1990**

Privileges Committee of West Bengal Legislative Assembly.	16th, 24th and 27th December 1990.
Privileges Committee of Bihar Legislative Assembly Council.	24th to 27th December 1990.

#### **1991**

Privileges Committee of Bihar Legislative Council.	10th January 1991.
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### **(7) COMMITTEE ON DELEGATED LEGISLATION**

*General:-* Invariably in all legislations enacted by the Legislature, the power to make rules, regulations, etc., to carry out the purposes of those Acts of Legislature is conferred on the Executive. The delegation of such power has become inevitable due to pressure on parliamentary time. However, it is the primary responsibility of the Legislature to see that the power delegated by it is properly exercised by the Executive within the scope of such delegation.

Before 1955, there was no Committee of the Legislature to perform the above functions. In 1955, the Tamil Nadu Legislative Assembly Rules were amended providing for the constitution of the Committee on Subordinate Legislation on the pattern of the Committee functioning in the House of Commons and in the Lok Sabha. Thus, the Committee on Subordinate Legislation was first constituted on the 14th February 1955.

The nomenclature of the Committee was changed as Committee on Delegated Legislation with effect from 21st August 1973, based on the recommendation of the Committee.

*Composition and Functions:-* The Committee on Delegated Legislation consists of 12 Members of the Assembly nominated by the Speaker. Its Chairman is also nominated by the Speaker from among the Members of the Committee. Provisions relating to composition, functions, scope, etc., of the Committee are made in rules 283 to 246 of the Tamil Nadu Legislative Assembly Rules.

### **Committee for 1989-90**

#### **A. CONSTITUTION AND CHAIRMAN**

The Committee for the year 1989-90 was constituted on the 24th April 1989. Thiru V.P. Duraisamy, Deputy Speaker was nominated as Chairman of the Committee.

#### **B. DETAILS OF SITTINGS AND SUBJECTS CONSIDERED**

The Committee held 23 sittings including the study tour undertaken by it in Bombay, new Delhi and Jaipur. It considered 53 notifications, 43 amendments to rules and 4 original rules besides the replies received from the Government to the clarifications sought on the papers scrutinised by the Committee of the Eighth Assembly during 1987-88. It also considered the statements of reports of action taken furnished by the Government on the recommendations of the Committee contained in the Fourth and Fifth reports of the Seventh Assembly and First, Third and Sixth reports of the Eighth Assembly and the statements of further action taken on the recommendations of the Committee in its Second Report (Eighth Assembly).

#### **C. DETAILS OF REPORTS PRESENTED**

During the term of the Committee, Eighth Reports were presented to the House as detailed below:-

	<i>Number of Reports</i>				<i>Date of Presentation</i>
	<i>(1)</i>				<i>(2)</i>
I	..	..	..	..	2nd November 1989.
II	..	..	..	..	27th January 1990.
III	..	..	..	..	27th January 1990.

IV	..	..	..	..	20th April 1990.
V	..	..	..	..	23rd April 1990.
VI	..	..	..	..	4th May 1990.
VII	..	..	..	..	7th May 1990.
VII	..	..	..	..	7th May 1990.

The Fourth Report (Ninth Assembly) was based on the Memoranda considered by the Committee for the year 1987-88 which could not present any report to the Assembly consequent on the dissolution of the Tamil Nadu Legislative Assembly with effect from the 30th January 1988. The Notes for the Committee based on the clarifications sought by the previous Committee were also alone considered by the Committee for the year 1989-90.

#### **D. VISIT OF OTHER STATE COMMITTEES**

The Parliamentary Committee on Subordinate Legislation of Lok Sabha visited Madras on the 30th and 31st August 1989, the Parliamentary Committee on Subordinate Legislation of Rajya Sabha visited Kanyakumari on the 12th April 1989, the Committee on Subordinate Legislation of Jammu and Kashmir Legislative Council visited Madras from 12th to 14th January 1989 the Committee on Delegated Legislation of Uttar Pradesh Legislative Assembly visited Madras, Rameswaram, Kanyakumari, Madurai and Tiruchirappalli from the 20th to 25th July 1989.

#### **Committee for 1990-91**

##### **A. CONSTITUTION AND CHAIRMAN**

The Committee for 1990-91 was constituted on the 10th May 1990. Thiru V.P. Duraisamy, Deputy Speaker was nominated as Chairman of the Committee.

##### **B. DETAILS OF SITTINGS AND SUBJECTS CONSIDERED**

The Committee held 14 sittings in all. It considered 93 notifications, 2 draft amendments, 98 amendments to rules, and 12 new rules, etc. It also considered the statements, of further action taken by the Government on the recommendations contained in the Fourth Report (Eighth Assembly).

The Committee could not present any report thereon due to the dissolution of the Ninth Assembly with effect from the 30th January 1991.

### **C. DETAILS OF REPORTS PRESENTED**

*Nil.*

### **D. VISIT OF OTHER STATE COMMITTEES**

The Parliamentary Committee on Subordinate Legislation of Lok Sabha visited Madras from 18th to 20th December 1990, the Committee on Subordinate Legislation of Jammu and Kashmir Legislative Assembly visited Madras from 12th to 14th January 1990, the Committee on Subordinate Legislation of Orissa Legislative Assembly visited Madras on the 27th and 28th May 1990, the Committee on Delegated Legislation of Madhya Pradesh Vidhan Sabha visited Madras from 7th to 9th October, 1990, the Committee on Subordinate Legislation of Haryana Legislative Assembly visited Madras from 17th to 20th December 1990, and the Committee on Subordinate Legislation of Himachal Pradesh Vidhan Sabha visited Madras from 17th to 20th January 1991.

The Composition of the Committee for 1989-90 and 1990-91 are furnished in Section II Table No. XXXIV (Page No. 392).

The import recommendations of the Committee made during the period 1989-91 are furnished in Section II-Table No. XXXV (Page No. 394).

### **(8) COMMITTEE ON GOVERNMENT ASSURANCES**

*Scope and Functions:-* While replying to questions, Call attention notices, Adjournment motions and during discussion on Budget, Bills, Resolutions, etc., on the floor of the Assembly Ministers sometimes give assurances or undertakings either to consider a matter or to take action or to furnish the House with further information later. But, these by themselves will not suffice unless these assurances, promises, etc., are fulfilled by the Government. The House is also entitled to know whether the Ministers have fulfilled the assurances, promises, etc., made by them on the floor of the House. In order to watch the implementation of such assurances, promises, etc., the Rules of the Tamil Nadu Legislative Assembly provide for the constitution of a Committee on Government Assurances. The functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time on the floor of the House and to report to the House on:-

- (a) the extent to which such assurances have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose

The assurances, undertakings, promises, etc., given on the floor of the House by the Ministers are culled out by the Legislative Assembly Secretariat from the proceedings of the Assembly with the yard-stick of approved list of assurances and placed before the Committee for its approval. After approval by the Committee, they are sent to the Departments of Secretariat for further action on them. On receipt of replies from the Departments of Secretariat as to the action taken on the assurances, a statement showing the action taken on each assurance is placed before the Committee for its consideration. The assurances which are treated by the Committee as "implemented" or "read and recorded" are included in the Report as an appendix and placed before the House. The Committee has to report to the House at least once in six months (Rule 251). The Committee has presented six reports during the period under review.

*Constitution of the Committee:-* The Committee shall consist of not more than twelve members nominated by the Speaker [Rule 248 (1) of Tamil Nadu Legislative Assembly Rules]. The term of Office of the Members of the Committee shall expire at the end of each financial year. If under any circumstances, such a nomination is not made, the existing members of the Committee will continue to hold office until new members are nominated (Rule 248 (2))

The Chairman of the Committee shall be nominated by the Speaker (Rule 249(1))

If the Chairman of the committee is absent from any meeting, the Committee shall choose another Member to act as Chairman of the Committee for the meeting (Rule 249 (2))

In order to constitute a meeting of the Committee, the quorum shall be three including the Chairman or the member Presiding (Rule 250).

The composition of the Committee during the period under Review are given in Section II-Table No. XXXVI (Page NO. 395)

*Committee for the year 1989-90:-* The Committee for the year 1989-90 was constituted on the 24th April 1989. Thiru K. Ramani was nominated as Chairman of the Committee.

The Committee held 22 sittings and pursued 855 assurances, out of which, 460 assurance were treated as read and recorded or implemented.

The Committee for the year presented three Reports on the dates noted below:-

I Report-1st November 1989.

II Report-29th March 1990.

III Report-24th April 1990.

*Committee for the year 1990-91:-* The Committee for the year 1990-91 was constituted on the 9th May 1990. Thiru K. Ravi Arunan was nominated as Chairman of the Committee.

The Committee held 28th sittings and pursued 1,425 assurances, out of which, 893 assurances were treated as read and recorded or implemented.

The Committee for the year presented three reports on the date noted below:-

IV Report-23rd August 1990.

V Report-23rd August 1990.

VI REport-22nd January 1991.

The Committee held 18 sittings after the approval of the Sixth Report and before dissolution of the Assembly on the Following dates:-

8th August 1990.

9th August 1990.

10th August 1990.

12th September 1990.

13th September 1990.

14th September 1990.

8th October 1990.

9th October 1990.

10th October 1990.

29th October 1990.

30th October 1990.

10th November 1990.

11th November 1990.

26th November 1990.

27th November 1990.

28th November 1990.

5th December 1990.

6th December 1990.

The Committee considered certain assurances during the above sittings and 408 Assurances have been treated as read and recorded or implemented.

A statement showing the number of assurances given and implemented or read and recorded during the period under review is given in Section II-Table No. XXXVII (Page No.

397) and a statement showing the number of Assurances still pending-Departments-wise and year-wise are given in Section II-Table No. XXXVIII (Page No. 400).

A statement showing the Commission on Government Assurances of other States Legislatures that visited this State during the period 1989-91 are given in Section II-Table No. XXXIX (Page No. 404).

### **(9) HOUSE COMMITTEE**

Rule 253 of the Tamil Nadu Legislative Assembly Rules, provides for the Constitution of the House Committee for each financial year to consider and advise upon all matters connected with the comforts and convenience of the Members. The Committee consists of eighteen members nominated by the Speaker at his discretion.

During the period under review, the Committee met for 15 time and passed 43 resolutions out of which 20 have been implemented.

The composition of the Committee for each financial year is given in Section II-Table No. XL (Page No. 405).

### **(10) COMMITTEE ON PETITIONS**

#### **ORIGIN OF THE COMMITTEE ON PETITIONS**

*Introduction:-* It is well recognised that a citizen who has a grievance against the Government or any Public Authority has an inherent rights to seek redress. Any aggrieved citizen may prefer petitions to redress his grievance as provided for in Article 350 of the Constitution of India, which reads as under:-

"Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the University or a State in any of the languages used in the Union or in the State, as the case may be"

In the United Kingdom also the right to petition Parliament is regarded as an inalienable right of the people. It is, infact, one way of bringing grievances to the notice of the Parliament. A public petition in that country is protected by "absolute privilege from proceedings for defamation".

*Constitution:-* On the recommendations made by the Committee on Rules of the Seventh Legislative Assembly, provisions were made in the Tamil Nadu Legislative-Assembly Rules, for the constitution of the "Committee on Petitions", for the first time in the annals of Tamil Nadu Legislative Assembly. The said rules came into force with effect 7th March 1985.

Accordingly, the Speaker nominated the Committee on Petitions for the year 1986-87 on the 13th May 1986.

*Composition:-* Under rule 261 (1) of the Tamil Nadu Legislative assembly Rules, the Committee on Petitions consists of not more than 11 members of the Assembly nominated by the Speaker. Based on the motion moved and adopted by the Legislative Assembly on the 8th May 1987, five more members were nominated to the Committee for 1987-88 by the Speaker on the 9th May 1987.

The Chairman of the Committee shall be nominated by the Speaker from amongst the members of the Committee.

A Minister is not eligible to become or continue to be a Member of the Committee.

The term of Office of the Members of the Committee shall expire at the end of each financial year or continue till a new Committee is constituted. The quorum for a meeting of the Committee is four including the Chairman of the member presiding.

*Functions:-* The Committee has to examine every petition referred to it by the House or by the Speaker. If the petition deals with Bills or other matter pending before the House and if it complies with these rules, the Committee may direct that it be circulated to all the Member of the House. The Speaker may also be any time direct that the petition be circulated. The Committee shall also report to the Assembly on specific complaints made in the petition referred to the Committee after taking such evidence as it deems fit and to suggest remedial measures either in a concrete form applicable to the ease under review or prevent such recurrences in future. The Committee may also consider representations, letters and telegram received by it direct and give direction for their disposal, provided that they are addressed to the Speaker or Committee in conformity with rule 276 of the Tamil Nadu Legislative Assembly Rules and do not relate solely to individuals or private grievance. Except as aforesaid, the rules applicable to a Select Committee of the Assembly shall apply.

*Committee for the year 1989-90:-* The Committee for the year 1989-90 was constituted on the 24th April 1989. Thiru Ginjee N. Ramachandran, was nominated as Chairman of the Committee. During the year 1989-90, the Committee met for 15 days in Madras and in various District Headquarters of the State. The details of meetings are furnished below:-



Date of Meeting (1)	Place of Meeting (2)
18th July 1989 .. ..	Madras.
17th August 1989 .. ..	Madras.
18th August 1989 .. ..	Madras.
4th October 1989 .. ..	Madras.
5th October 1989 .. ..	Madras.
17th October 1989 .. ..	Nagercoil
18th October 1989 .. ..	Tirunelveli.
19th October 1989 .. ..	Tuticorin
2nd January 1990 .. ..	Madras.
3rd January 1990 .. ..	Madras.
9th January 1990 .. ..	Madras.
10th January 1990 .. ..	Madras.
5th February 1990 .. ..	Madras.
27th February 1990 .. ..	Madras.
28th February 1990 .. ..	Madras.

The Committee undertook a study tour to Port Blair, Calcutta, Jaipur and New Delhi in March 1990.

### **Details of Reports Presented**

<i>Name of Report</i> (1)	<i>Date of Presentation</i> (2)
1. First Report of the Committee on Petitions	3rd May 1990.
2. Second Report of the Committee on Petitions	8th May 1990.

*Committee for the year 1990-91:-* The Committee for the year 1990-91 was constituted on the 12th May 1990. Thiru Sa. Ganesan was nominated as Chairman of the Committee. During the year 1990-91, the Committee met for 22 days in Madras and in various District Headquarters of the State.

The details of the meetings are as follows:-

Dates of Meeting (1)	Place of Meeting (2)
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18th May 1990	..	..	..	..	Madras.
4th June 1990	..	..	..	..	Madras.
5th June 1990	..	..	..	..	Madras.
14th June 1990	..	..	..	..	Kodaikanal.
15th June 1990	..	..	..	..	Kodaikanal.
24th July 1990	..	..	..	..	Courtallam.
25th July 1990	..	..	..	..	Courtallam.
21st August 1990	..	..	..	..	Madras.
20th September 1990	..	..	..	..	Cuddalore.
21st September 1990	..	..	..	..	Tiruchirappalli
25th October 1990	..	..	..	..	Madras.
26th October 1990	..	..	..	..	Madras.
12th November 1990	..	..	..	..	Madras.
13th November 1990	..	..	..	..	Madras.
6th December 1990	..	..	..	..	Madras.
7th December 1990	..	..	..	..	Madras.
27th December 1990	..	..	..	..	Madras.
28th December 1990	..	..	..	..	Madras.
7th January 1991	..	..	..	..	Madras.
18th January 1991	..	..	..	..	Madras.
19th January 1991	..	..	..	..	Madras.
24th January 1991	..	..	..	..	Madras.

### Details of Reports presented

<i>Name of Reports</i>	<i>Date of Presentation</i>
(1)	(2)
1. Third Report of the Committee on Petitions.	23rd August 1990.
2. Fourth Report of the Committee on Petitions.	25th January 1991.

The Composition of the Committee on Petitions for the year 1989-90 and 1990-91 are furnished in Section II-Table No. XLI (Page No. 407).

The details of the visit of the other State Legislatures Committees are as follows:-

<i>Names of Committee from other States.</i>	<i>Date and Place of visits.</i>
(1)	(2)
1. Committee on Petitions (Group-A) of Bihar Vidhan Sabha.	15th September 1990 } and 16th September 1990 } Kanniyakumari.
2. Committee on Petitions (Group-B) of Bihar vidhan Sabha.	20th August 1990 } to 27th August 1990 } Madras, Rameswaram, Madurai and Kanniyakumari.
3. Committee on Petitions of Karnataka Legislature	24th January 1991 } to 29th January 1991 } Madras, Marurai, Rameswaram and Kanniyakumari.

#### *Activities*

During the period under Review, 3,810 Petitions were received, out of which three Petitions were presented to the House by the Members of the Legislative Assembly.

Some important recommendations of the Committee are detailed below:-

I. A Petition consisting of various demand of the Tamil Nadu Water Supply and drainage Board Workers State Organising Committee was presented to the House on the 28th April 1989 by Thiru K. Ramani, The demands contained in the said petitions are detailed below:-

1. The High Court of Madras has held that the Tamil Nadu Water Supply and Drainage Board is an Industrial establishment. There arte no Standing Orders applicable to Tamil Nadu Water Supply and Drainage board. Standing Orders will have to be farmed and all the Trade union rights, Industrial Disputes Act and other Labour Welfare Laws shall be made applicable to the employees of Tamil Nadu Water Supply and Drainage Board.

2. In the case of employees working in State-owned Undertaking like Tamil Nadu Electricity Board, Transport Corporations, separate pay scales are being granted after conciliatory talks through tripartite negotiations. The same conditions of service, wage

settlements will have to be provided for in the case of employees of Tamil Nadu Water Supply and Drainage Board.

3. The Bonus Act is made applicable to all the employees of Public Sector Undertakings of Tamil Nadu Government. The employees of the Transport Corporations and Tamil Nadu Electricity Board which are in the State Sector under Tamil Nadu Government are being paid annual bonus. The Madras High Court has directed that the employees of the Tamil Nadu Housing Board should also be paid bonus. But, the employees of Tamil Nadu Water Supply and Drainage Board are not paid bonus. Necessary amendments should be made to the relevant Act so that the employees of Tamil Nadu Water Supply and Drainage Board are also paid bonus just like the employees of other public sector undertakings under the control of Tamil Nadu Government.

4. The employees of Tamil Nadu Water Supply and Drainage Board including those on daily wages are not made permanent for years together. Tamil Nadu Government has passed an Act incorporating that those who have worked for 480 days should be made permanent. This provision should be made applicable to Tamil Nadu Water Supply and Drainage Board employees so that they are also made permanent.

5. In the Tamil Nadu Water Supply and Drainage Board, more than 2,000 workers are working on daily wages. They have been recruited through Employment Exchanges or appointed directly and are working for more than five years. They also should be made permanent.

The Committee on Petitions considered the replies received from the Government in Municipal Administration and Water Supply Department and Tamil Nadu Water Supply and Drainage Board. The Committee also orally examined the petitioners and the Chairman and Managing Director of the Tamil Nadu Water Supply and Drainage Board.

After oral examination of the petitioners and the Chairman and Managing Director of the Tamil Nadu Water Supply and Drainage Board, the Committee in its First Report of the Ninth Assembly recommended as follows:-

1. Since the matter is pending before the High Court, this Committee is unable to make any specific recommendation. However, it is recommended that after the High Court delivers its judgment the Government may invite the representatives of workers and the management of the Tamil Nadu Water Supply and Drainage Board for talks and find an acceptable solution to the problem.

2. Till the Court delivers its final judgement, all rights and privileges available to the Government employees should be extended to the employees of Tamil Nadu Water Supply

and Drainage Board and that in respect of House Building Advance, the interest charge should not be more than the rate of interest charged in respect of Government employees.

3. After the Supreme Court delivers its judgement on the appeal filed by the Tamil Nadu Water Supply and Drainage Board the Government may invite the representatives of workers and the management of the Tamil Nadu Water Supply and Drainage Board for talks and find an acceptable solution to the problem.

4 and 5. If an employee of Tamil Nadu Water Supply and drainage Board is employed for 480 days and if the post in which he is employed is a permanent one, such employee working against the permanent post should be made permanent.

#### *General Recommendations*

The Committee also recommended that Bonus and other benefits under Labour Welfare Laws be extended to the Central Mechanical Division, Tiruchirappalli.

The Committee further recommended that Service Associations which were constituted in accordance with rule 31 of the Board's Conduct Rules be recognised by the Tamil Nadu Water Supply and Drainage Board.

II. Dr. M. Moses, M.L.A., preferred a petition to the Committee on Petitions which contained that Graduate Teachers who are working as Secondary Grade Teachers be given seniority in preference to Graduate Teachers recruited through Teachers Recruitment Board while drawing panel.

The Committee on Petitions considered the reply received from the Government in Education Department and the Committee in its Fourth Report recommended that a list of qualified Graduate Teachers, who are working as Secondary Grade Teachers, be obtained during April/May every year from the District Educational Officers and seniority be accorded to these Teachers in preference to the Graduate Teachers recruited through Teachers Recruitment Board.

#### **(II) LIBRARY COMMITTEE**

The Library Committee is constituted as per rule 264 of the Tamil Nadu Legislative Assembly Rules. The Library Committee was constituted for the first time in the year 1986 (13th May 1986). The Committee is constituted for each financial year.

The Committee consists of 10 Members. Speaker is the Chairman of the Committee. Nine Members of the Legislative Assembly are nominated to the Committee by the Speaker.

The Committee decides upon matters of policy connected with Legislature Library, Library Services to Members and considers suggestions for the Library improvement.

During the period under Review, the Committee met twice, i.e., on the 18th May, 1990 and the 6th July 1990 in Madras.

The Committee made several recommendations.

Some of the main recommendations and the action taken thereon are as detailed below:-

<i>Recommendations.</i>	<i>Action taken</i>
(1)	(2)
1. To keep open the Reading Hall at the Multi-storeyed Legislators' Hostel from 6-00 a.m. daily during meeting days. (at its meeting held on 8th May 1990).	The Reading Rooms at Multi-storeyed Legislators' Hostel and at Erstwhile New Legislators' Hostel function from 6-00 a.m. to 8.00 p.m. daily during Meeting days.
2. To air-condition a portion of the Library. (as its meeting held on 6th July 1990).	A reading Hall has been air-conditioned and started functioning from January 1991.
3. To purchase books on Dr. Ambedkar, Thanthai Periyar and puratchi Kavingar Bharathidasan. (at its meeting held on 6th July 1990.)	Some of the books on the Leaders had been purchased.
4. To increase the budgetary allotment from Rs. 70,000 to Rs.1,25,000. at its meeting held on 6th July 1990.)	The budgetary allocations in the Revised Estimate has been increased to Rs.1,10,000 for the financial year 1990-91.

The composition of the library Committee for the years 1989-90 and 1990-91 are given in Section II-Table No. XLII (Page No. 409).

## **(12) COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE**

*Genesis:-* The Tamil Nadu Legislative Assembly Rules were amended incorporating provisions in the Rules for the constitution and function of the Committee on Papers Laid on the Table. The amended rule came into force with effect from the 7th March 1985.

*Constitution:-* The Committee on Papers Laid on the Table for the year 1986-87 was constituted for the first time by the Speaker on the 13th May 1986, under rule 294(1) of the Tamil Nadu Legislative Assembly Rules. The Committee consists of eleven Members and the Chairman of the Committee. The Committee will be nominated by the Speaker and will hold office for a term not exceeding one year. The term of office of the Committee shall expire at the end of each financial year and there shall be a fresh nomination before the end of each financial year and there shall be a fresh nomination before the end of the year for constituting the Committee for the ensuing financial year and if under any circumstances, such a nomination is not made, the existing members will continue to hold office until a new committee is constituted (Rule 268).

*Functions:-* The Committee will examine all papers entered in the Agenda as Laid on the Table of the House in pursuance of any state and report to the House as to whether there has been compliances of the provisions of the statute or rule or regulation under which the paper has been laid, whether there has been any unreasonable delay in laying the papers; and if there has been such delay whether a statement explaining the reason for the delay has been laid on the Table and whether the reasons explaining such delay are satisfactory. The Committee will perform such other function in respect of paper laid on the Table as may be assigned by the Speaker from time to time (rule 270).

*Committee for 1989-90:-* The Committee for the year 1989-90 was constituted on the 27th April 1989. Thiru S.R. Eradha, was nominated as the Chairman of the Committee.

The Committee held 12 sittings; 159 Annual Reports/Annual Accounts, Audit Reports and replies furnished by the concerned Departments were considered by the Committee. Eighty items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee took up for examination of few witnesses. The details relating to the name of the Report, the officer who appeared before the Committee and the date of examination are furnished below:-

<i>Name of the Report</i>	<i>Designation of Witnesses.</i>	<i>Date of Examination</i>
(1)	(2)	(3)
1. First Annual Report and Accounts of Arasu Rubber Corporation Limited for the year 1984-85.	Chairman and managing Director, Arasu Rubber Corporation.	25th August 1989.

2. Annual Reports in respect of Tamil Nadu Meat Corporation for 1979-80, 1980-81, 1981-82, 1982-83, 1983-84 and 1984-85 and 1985-86. Chairman and Managing Director, 29th September 1989.
3. Annual Reports in respect of TAPCO for 1981-82, 1982-83 and 1984-85. Do. 29th September 1989.
4. Ninth Annual Report in respect of Tamil Nadu Fisheries Development Corporation Limited for 1983. Managing Director, Tamil Nadu Fisheries Development Corporation. 24th October 1989.
5. Annual Reports and Accounts of Anna University for 1978-79 and 1979-80. Commissioner and Secretary to Government, Education Department. 25th October 1989.

The Committee presented the following Reports during 1989-90 to the House on the dates noted against each:-

I Report	..	..	31st October 1989.
II Report	..	..	31st October 1989.
III Report	..	..	31st October 1989.
IV Report	..	..	31st October 1989.
V Report	..	..	12th April 1990.
VI Report	..	..	8th May 1990.

The Committee undertook a study tour to certain Northern States viz., Andaman Nicobar Islands, West Bengal, Delhi and Rajasthan from the 28th February 1990 to 13th March 1990.

Committee for the year 1990-91:- The Committee for the year 1990-91 was constituted on the 12th May 1990. Thiru K.A. Sengottaian, was nominated as the Chairman of the Committee.

The Committee held eight sittings. Sixty-four Annual Reports/Annual Accounts/Audit Reports and replies furnished by the concerned Departments were considered by the Committee. Thirty-seven items were treated as 'read and recorded'.



In order to elicit further information regarding the reasons for the delay in placing certain reports on the Table, the Committee took up for examination of few witnesses. The details relating to the name of the Report, the designation of the officers who appeared before the Committee and the date of their examination are furnished below:-

<i>Name of the Report</i>	<i>Designation of Witnesses</i>	<i>Date of Examination</i>
(1)	(2)	(3)
1. Annual Reports in respect of Tamil Nadu Industrial Development Corporation Limited for 1985-86, 1986-87 and 1987-88.	Secretary to Government, Industries Department and Chairman and Managing Director, Tamil Nadu Industrial Development Corporation Limited.	12th July 1990.
2. Annual Reports in respect of Tamil Nadu Mopeds Limited for 1981-82, 1982-83, 1983-84 and 1986-87.	Secretary to Government, Industries Department and Chairman and Managing Director, TANSI.	12th July 1990.
3. Annual Report in respect of Tamil Nadu Papers Limited for 1986-87.	Secretary to Government, Industries Department and Company Secretary, T.N.P.L.	12th July 1990.
4. Annual Report in respect of TANSI for 1987-88.	Secretary to Government, Industries Department and Managing Director, TANSI.	12th July 1990.
5. Annual Report in respect of Southern Structural Limited for 1979-80 to 1985-86 and 1987-88.	Secretary to Government, Industries Department and Managing Director, Southern Structural Limited.	12th July 1990.
6. Annual Report in respect of Tamil Nadu Minerals Limited for 1986-87 and 1987-88.	Secretary to Government, Industries Department and Managing Director, TAMIN.	12th July 1990.

7. Annual Report in respect of Tamil Nadu Sugar Corporation Limited for 1984-85 to 1986-87. Secretary to Government, Industries Department and Managing Director, Tamil Nadu Sugar Corporation Limited. 12th July 1990.
8. Annual Report in respect of Tamil Nadu State Farm Corporation Limited for 1981-82, 1982-83 and 1983-84. Secretary to Government, Agriculture Department and Managing Director, State Farm Corporation Limited. 13th July 1990.
9. Annual Report in respect of Tamil Nadu Sugarcane Farm Corporation Limited for 1978-79, 1979-80, 1983-84 and 1985-86. Secretary to Government, Agriculture Department and Managing Director in-charge, Sugarcane Farm Corporation Limited. 13th July 1990.
10. Annual Report in respect of Tamil Nadu Agro-Industries Corporation Limited for 1982-83, 1983-84 and 1984-85. Secretary to Government, Agriculture Department and Managing Director, Tamil Nadu Agro-Industries Corporation Limited. 13th July 1990.
11. Annual Report in respect of Labour Welfare Board for 1984-85, 1985-86, 1986-87 and 1987-88. Secretary to Government, Labour and Employment Department and the Secretary, Labour Welfare Board. 18th September 1990.
12. Annual Report in respect of Tamil Nadu Civil Supplies Corporation Limited for 1982-83, 1983-84 and 1984-85. Deputy Secretary to Government Co-operation, Food and Consumer Protection Department and Chairman and Managing Director, Tamil Nadu Civil Supplies Corporation Limited. 20th November 1990.
13. Annual Report in respect of Tamil Deputy Secretary to 20th November

- Nadu Ware-housing Corporation Limited for 1985-86. Government, Co-operation, Food and Consumer Protection Department and Chairman and Managing Director, Tamil Nadu Ware housing Corporation. 1990.
14. Annual Report in respect of Tamil Nadu Adi-Draavidar Housing and Development Corporation Limited for 1981-82 to 1987-88. Secretary to Government Adi-Draavidar and Tribal Welfare Department and Managing Director-in-charge, Tamil Nadu Adi-Draavidar Housing and Development Corporation Limited. 21st November 1990.
15. Annual Report in respect of M.M.D.A. for 1982-83 1983-84 and 1984-85. Secretary to Government, Housing and Urban Development Department and Vice-Chairman, M.M.D.A. 17th December 1990.
16. Annual Report in respect of Tamil Nadu Slum Clearance Board for 1985-86. Secretary to Government, Housing and Urban Development Department and Chairman, Tamil Nadu Slum Clearance Board. 17th December 1990.
17. Annual Report in respect of Tamil Nadu Khadi and Village Industries Board for 1984-85, 1985-86 and 1986-87. Chief Executive Officer, Tamil Nadu Khadi and Village Industries Board. 17th December 1990.
18. Annual Report in respect of Tamil Nadu Medicinal Plant Farms and Herbal Medicine Corporation Limited for 1985-86 to 1987-88. Deputy Secretary to Government, Health, Indian Medicine, Homeopathy and Family Welfare Department 18th December 1990.

and the Managing Director,  
Tamil Nadu Medicinal Plant  
Farms and Herbal Medicine  
Corporation.

19. Annual Report in respect of TAPCO for 1983-84 and 1986-87. Special Commissioner and Secretary to Government, 18th December 1990. Animal Husbandry and Fisheries Department and Managing Director TAPCO.
20. Annual Report in respect of Tamil Nadu Population Control Board for 1985-86 and 1986-87. Secretary to Government, 9th January 1991. Environmental and Forest Department and Member Secretary, Tamil Nadu Pollution Control Board.

The composition of the Committee for the years 1989-90 and 1990-91 are given in Section II-Table No. XLIII (Page No 411).

## **CHAPTER XXVIII**

### **PAPER LAID ON THE TABLE OF THE HOUSE**

The Papers that are being laid on the Table of the House are classified into two categories, viz. "A. Statutory Rules and Orders" and "B. Reports, Notifications and Other Papers".

#### **PART 'A'**

Statutory Rules, Regulations and Notifications made and issued in the exercise of the powers conferred on the Government by Acts of Parliament and the State Legislature and also by the Constitution are required to be p-laced on the Table of the Assembly.

#### **PART 'B'**

Other important documents which are considered to be useful to Members such as White Papers, Reports of Committees constituted by the Government, Annual Reports of Companies and Corporations, etc., are also laid on the Table of the House.

Certain statutes provide that the rules, notifications, orders, etc., issued in pursuant to delegated legislation shall be laid on the Table of the House and shall be subject to modification or annulment within the prescribed time.

During the period of Ninth Assembly, 1,253 Papers were laid on the Table of the Legislative Assembly. Statistical information, regarding the papers laid on the Table of the Assembly session-wise and year-wise are given below:

	<i>Session-wise</i>			<i>A. Statutory Rules and Orders</i>	<i>B. Reports, Notifications and Other Papers.</i>
	(1)	(2)	(3)	(2)	(3)
I Session	..	..	..	172	181
II Session	..	..	..	202	29
III Session	..	..	..	85	48
IV Session	..	..	..	102	185
V Session	..	..	..	73	18
VI Session	..	..	..	112	46
				746	507
				746	507

	<i>Year-Wise</i>			<i>A. Statutory Rules and Orders</i>	<i>B. Reports, Notifications and Other Papers.</i>
	(1)	(2)	(3)	(2)	(3)
1989	..	..	..	375	210
1990	..	..	..	259	251
1991	..	..	..	112	46
				746	507
				746	507

**I. Reports of Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952) placed on the Table of the House.**

The following Report together with action taken by the Government thereon was laid on the Table of the House under Section 3(4) of the Commission of Inquiry Act, 1952 (Central Act 60 of 1952) on the date noted below:-

<i>Name of the report</i>	<i>Laid on</i>
(1)	(2)
1. Report of Thiru A. Ramamurthi Commission of Inquiry appointed to inquire into the death of remand prisoner Thiru Gopi, son of Raghavan in the Government Headquarters Hospital at Nagercoil in Kanniyakumari district on the 6th September 1989.	11th May 1990.

## **II. Other important reports laid on the Table of the House during the Period.**

<i>Name of the report</i>	<i>Laid on</i>
(1)	(2)
1. Report of the Tamil Nadu Second Backward Class Commission, 1985 headed by Thiru I.A. Ambasankar.	12th May 1989.
2. Report of the Tamil Nadu Police Commission 1990 headed by Thiru P. Sabanayagam.	25th January 1991.

## **CHAPTER XXIX**

### **RULINGS GIVEN BY THE SPEAKER**

(1) On the 20th August 1990, the Speaker informed the House that Selvi J. Jayalalitha, in her capacity as the General Secretary of the A.I.A.D.M.K. and Thiru S.R. Eradha, in his capacity as the Leader of the Opposition had given two separate letters, dated the 23rd July 1991 to him stating that Thiruvalargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugam chand had been expelled from the party and that in the post held by them Thiruvalargal K.A. Sengottaiyan, K. Arjunan and Durai Ramasamy had been appointed respectively as Deputy Leader, Whip and Secretary and also requested that they might be allocated seats in the Assembly accordingly.

After examination, he ruled as follows:-

It would be appropriate to obtain comments from the members concerned when an action is being taken against a member and cited the following passage from the booklet of Dr. Subash Kashyap, Former Secretary-General, Lok Sabha:

"The Speaker shall not come to any finding that a member has become subject to disqualification without affording a reasonable opportunity to such member to represent his case and to be heard in person. It is therefore clear that ample provision has been made in the Rules of the Presiding Officers to follow rules of natural justice while deciding cases of disqualification on ground of defection."

Under the Constitution (Fifty-second Amendment) Act, 1985, a members of the House will be considered to have incurred disqualification only if he gives up the membership of the Political Party to which he belongs or if he votes or abstains from voting contrary to the directions of the Party. On the other hand such a member would not suffer disqualification because of his expulsion from the party'.

Further, under paragraph 6 of the Tenth Schedule of the Constitution (Fifty-second Amendment) Act, the Speaker of the respective House is not only empowered to decide whether a particular member has incurred disqualification but also his decision is final.

In the instant case that is now before the House, neither the Constitution of India nor the rules framed there under directly come into operation. This affair relates to only expulsion from a political party and it is not covered under the Anti-Defection Act.

There is no reference to expulsion in our Rules. However, there have been several rulings and precedents in the Parliament and other State Legislatures.

Apart from this, if an action is to be taken on a member, and before a ruling is given thereon, it is the prime duty to consider the matter deeply.

Inasmuch as nobody can take the matter to Court after a ruling is given by the Speaker, the responsibility would be more.

Paragraph 7 of the Tenth Schedule reads as follows:-

*"Bar of Jurisdiction of Courts:-* Notwithstanding anything in this Constitution, no Court shall have any jurisdiction in respect of any matter connected with the disqualification of a member of a House under this Schedule."

Besides, no difficulty has so far occurred for the continuance of Thiruvalluvar S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand as Members of the Assembly. All the events that have happened, have happened outside the Assembly. That is why a letter has been sent to the persons concerned to ascertain their stand before coming to a

decision as to the extent to which the decision taken by the A.I.A.D.M.K. Party in regard to certain members of the party would affect the Legislative Assembly.

They have also explained their stand and have also pointed out the injunction order obtained by them for continuing as members of the A.I.A.D.M.K.

As it was considered that it would be better to obtain the comments of those persons who are connected with the case and as it would be proper to give an opportunity to them to explain their stand, they have been addressed with a request to communicate their comments in the matter. Seats have been allotted Keeping in mind the Court injunction according to which they cannot function in their position as Deputy Leader and the Whip and the intimation given by Selvi Jayalalitha and Thiru S.R. Eradha in their letters.

The problem before us now is to decide whether Thiruvallur S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand have been expelled from the A.I.A.D.M.K. or whether they are continuing there, However, this problem has become a case and is in Court.

Generally by convention this House has been maintaining the practice of not discussing a matter in a Court of Law under the guise of "*sub judice*", inasmuch as the interim injunction granted by the Court is such as would restrict the activities of the A.I.A.D.M.K. Party and because of the necessity on the part of the House to maintain a good relationship with the judiciary, the decision on the matter has been deferred.

(2) On the 20th August 1990, the Speaker informed the House that based on the press news Thiruvallur P. Marappan, K. Ponnusamy, R. Anna Nambi and K. Palanisamy had given separate petitions, dated the 19th August 1990 addressed to him under Rule 6 of the Members of the Tamil Nadu legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 considering that Thiruvallur K. Madhappan, R. Mookan, Thirumathi P. Lakshmi and Thiru V. Raju and incurred disqualification under the Tenth Schedule to the Constitution (Fifty second Amendment) Act, 1985.

Under paragraph 2 of the Tenth Schedule to the Constitution (Fifty second Amendment) Act, 1985 a member of the Legislative Assembly elected through a Political Party incurs disqualification only on the following two grounds, viz,-

- (i) When he gives up voluntarily his membership from the political party to which he belongs; or
- (ii) if he votes or abstains from voting contrary to any direction, issued by his party.



There is no evidence to show that Thiruvallargal K. Madhappan, R. Mookan, Thirumathi P. Lakshmi and Thiru V. Raju have voluntarily given up their membership of the A.I.A.D.M.K. Hence, he ruled that he rejected the petitions given by Thiruvallargal P. Marappan, K. Ponnusamy, R. Anna Nambi and K. Palanisamy under sub-rule (2) of Rule 7 of the Members of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986.

(3) On the 21st January 1991, the Speaker gave the following Ruling in the House:

"I gave a ruling on the 20th August 1990 as Thiru S.R. Eradha, in his capacity as the Leader of the A.I.A.D.M.K. Legislature Party, had stated in his letter, dated the 23rd July 1990 that Thiru S. Thirunavukkarasu, Thiru K.K.S.S.R. Ramachandran and Thiru S.D. Ugamchand had been expelled from that party and changes had been effected in the posts of Deputy Leader and Whip in the Legislature Party. In that ruling, while referring to whether Thiruvallargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand had been expelled from that party or whether they were continuing there, I had stated that I was temporarily deferring my decision in the matter because of the stay obtained till 23rd August 1990 in respect of the action taken by Selvi Jayalalitha and the convention that this House does not deliberate on a matter of sub-judice and also because of the absolute need for maintaining a good relationship with the judiciary.

Inasmuch as the petition filed in the Court is deemed to have been withdrawn, I given the following ruling on the above issue:-

As stated by me in my earlier ruling, inasmuch as there is no provision in regard to expulsion in the Tenth Schedule to the Constitution (Fifty second Amendment) Act, 1985 and rules framed there under, so also in the Assembly Rules, it has become necessary to follow the Parliamentary precedent and rulings of certain other State Legislatures. In so far as Parliament and other State Legislatures are concerned, if a member is expelled from the party to which belongs, such a member is only declared as an unattached member.

The recent ruling in the Parliament in the case of 25 Janata Dal Members who were declared as 'Unattached' on the basis of a petition by the Janata Dal Leader Thiru V.P. Singh wherein it was stated that the said 25 Members of the Janata Dal Parliamentary Party had been expelled from the party, can be quoted in this context.

Following this precedent and as the leader of the A.I.A.D.M.K. Legislature Party has intimated through a letter that Thiru S. Thirunavukkarasu, Thiru K.K.S.S.R. Ramachandran

and Thiru S.D. Ugamchand have been expelled from the party, I declare the above three as Unattached Members.

I also wish to inform this House that on the basis of the above ruling intimation regarding change of seats has already been sent to the Members concerned through letters and Information Sheet."

(4) On the 21st January 1991, the Speaker gave the following ruling in the House:-

"Thiruvallargal P. Marappan, K. Ponnusamy, R. Anna Nambi and K. Palanisamy have given their petitions, dated the 18th January 1991, on the basis of news paper reports, wherein they have stated that Thiruvallargal K. Madhappan, R. Mookan, Thirumathi P. Lakshmi and Thiru V. Raju had incurred disqualification under the Tenth Schedule of the Constitution (Fifty-Second Amendment) Act, 1985.

All the four petitions are in no way different from the petitions dated the 19th August 1990 given by the same members.

However, the petition relating to Thiru K. Madhappan has become in fructuous in as much as his letter of resignation has been accepted by me and orders issued thereon. Regarding Thiru R. Mookan, Thirumathi P. Lakshmi and Thiru V. Raju, I declare that the ruling given by me on the 20th August 1990 itself will be appropriate and reject these petitions.

(5) On the 22nd January 1991, the Speaker gave the following Ruling in the House:-

"On the basis of the letters given by the General Secretary of the A.I.A.D.M.K. Party, Selvi J. Jayalalitha and the Leader of the A.I.A.D.M.K. Legislature Party Thiru S.R. Eradha, and in accordance with the provision of the Anti-Defection Act, Thiruvallargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand were declared as Unattached and their seats in the House were also changed thus, the demand of the A.I.A.D.M.K. was conceded.

In the mean time Thiruvallargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand have represented that they have been adversely affected by this ruling that they had taken certain political decision even before Selvi Jayalalitha's letter was given that even now there was a case in the Court seeking a declaration as to who is the real A.I.A.D.M.K. and that even in respect of Party Office and other matters there is a case pending in the Court. They have further stated that they are the member of the A.I.A.D.M.K. since 1972, that they have been continuously serving as Members of the Legislative Assembly for several terms and as Ministers in the Cabinet of Dr. M.G. Ramachandran and therefore they are not "Unattached" and belong to a party; they have requested that they may

be allowed to function as a party as they have requested that they may be allowed to function as a Party as they are functioning democratically outside. They have not only shown supporting document but also explained the position in person.

The A.I.A.D.M.K. (Jayalalitha) and A.I.A.D.M.K. (Janaki Ramachandran) which contested the elections came to an agreement and announced that both the parties were merging. In accordance with the rule provisions, the merger was accepted. In the said circumstances the argument of Thiru P.H. Pandian M.L.A. that he would function only in the name of A.I.A.D.M.K. (Janaki Ramachandran) was accepted even though the parties had merged outside, and to-day he has been permitted to function in the party name A.I.A.D.M.K. (Janaki Ramachandran). Further, as the party to which he belongs has secured more than four per cent of votes, it has also been permitted to function as a 'Group'. He has also furnished the rules and regulations of his party. Thiruvallargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand have also shown the rules and regulations of their party and sought their acceptance. Thiru K.A. Mani who got elected in the 'Cock' symbol of A.I.A.D.M.K. Party in fact belongs to the Indian Farmers and Toilers Party. However, on the basis of the letter given by Selvi Jayalalitha to the effect that he could be allowed to function in the name of his party itself and also on the basis of the letter obtained and produced by Thiru K.S. Mani from his party High Command, he was also permitted to function in the name of the Indian Farmers and Toilers Party.

Thiruvallargal Pon. Vijayaraghavan and G.G. Gurusurthy who originally belonged to the Tamizhaga Janata Party were permitted to merge with the Janata Dal on the basis of a letter given by them that they were merging with the Janata Dal; and they are functioning in that party till date. They have since stated that they have joined the Janata Dal (S) Party and that they should be recognized as such. As they constituted 1/3rd of the original strength, the split has been accepted and they have been allowed to function as Janata Dal(S). However, it has been intimated to them that decision in this regard will be taken only after they obtain and produce an appropriate letter from their Party High Command. Even though in the instant case the Janata Dal (S) has come into being in Tamil Nadu only recently, the arguments put forth by the Members have been accepted but a decision has been deferred till the receipt of confirmation from their party High Command. Further, the Janata Dal(S) Party came into existence only after the 5th November, 1990. When that organisation split from the Janata Dal, 25 Members including Hon. Prime Minister Thiru Chandrasekar were declared as "Unattached" on the basis of a letter given by the Leader of the Janata Party. Subsequently their written representation and the representations given by the other Members

of the Janata Dal(S) Party were examined and the break in the party after the 5th November 1990 was recognized as 'Split'. Consequently, those who had been earlier declared as 'unattached' were also recognized as belonging to Janata Dal(S). The argument that this constituted 1/3rd of the original strength has been accepted.

In the instant case, Thiruvargal S.Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand were declared as "Unattached Member", only because they did not constitute one-third of their original strength. However, I have a duty to take in to consideration their other arguments as well. When there was a split in the A.I.A.D.M.K. Party in the beginning of 1988, considering the circumstances then prevailing, they were allowed to function as A.I.A.D.M.K.-I and A.I.A.D.M.K.-II both in Lok Sabha as well as in Rajya Sabha. Further even now cases between A.I.A.D.M.K. Party and the Thirunavukkarasu group that had split from that party are still pending. Even the cases instituted by the Janaki Ramachandran Group have not been concluded yet. We take into consideration these things as well. In the circumstances, Thiruvargal Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand have presented a view that allowing them to function as a Party without affecting the A.I.A.D.M.K. Party set up would be justifiable according to democratic principle and rules and regulations. No one can forget the fact that already Thiruvargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand have been functioning unitedly as a party and not as independents. Further, it would be wholly acceptable in a democracy for people to function unitedly as a party wherever possible instead of functioning as independents. While referring to the position of a Member in regard to the Assembly, it would be only proper to refer him as an independent. But, later, when his party affiliation and the organizational set up of the party are pointed out, it will also be proper to accept it after due consideration. A decision has to be taken on the above lines. I, therefore, decide that it is only appropriate to allow Thiruvargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand to work unitedly and function as a party. On that basis, I permit Thiruvargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand to function as Members belonging to A.I.A.D.M.K.-II in the House and recognize them as such. On that basis and on the basis of the letter written by their party I declare that Thiru S. Thirunavukkarasu will function as the Leader of that Party, Thiru K.K.S.S.R. Ramachandran as its Deputy Leader and Thiru S.D. Ugamchand as the Party Whip."

(6) On 25th January 1991, when a Member brought to the notice of the Speaker about the publication of news in some newspapers imputing motive to the Rulings of the Speaker, the Speaker ruled as follows:-

"..... According to the Rules of the Legislature, on no account motives shall be imputed to the Rulings of the Chair. It is reprehensible to suggest that the Speaker functions at the bidding of some other person. It is tantamount to ridiculing democracy, and is also liable to be viewed seriously. At a forum where the Presiding Officers of all the State legislatures and the Parliament partake, it will be taken up for consideration and necessary solutions found out for prohibiting such publications imputing motives to the Rulings of the Speaker ..... On this, detailed discussion could be had at the next meeting of the Business Advisory Committee".

### **CHAPTER XXX**

#### **ANNOUNCEMENTS MADE BY THE SPEAKER IN THE HOUSE**

1. On the 16th February 1989, the Speaker announced the names of Legislature Parties/Groups functioning in the House as follows:-

(1) *Legislature Parties:*

- (i) Dravida Munnetra Kazhagam.
- (ii) All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group).
- (iii) Indian National Congress.

(2) *Legislature Groups:*

- (i) Communist Party of India (Marxist).
- (ii) All India Anna Dravida Munnetra Kazhagam (Janaki Ramachandran Group).

(3) *Other Groups:*

- (i) Janata Dal.
- (ii) Indian Union Muslim League (L)
- (iii) Communist Party of India.
- (iv) Tamil Nadu Janata.
- (v) Tamil Nadu Forward Bloc.
- (vi) Independents.

2. On the 28th March 1989, the Speaker announced that the nomenclature of the A.I.A.D.M.K. (Jayalalitha Group) shall hence forth be known as the "A.I.A.D.M.K." consequent on the merger of both the factions of Janaki and Jayalalitha Groups.

3. On the 19th April 1989, the Speaker announced that he had accorded permission to Thiru K.A. Mani, member representing Kabilarmalai Assembly Constituency to function separately as a member of the "Indian Farmers and Toilers Party".

4. On the 11th may 1989, the Speaker announced that he had granted permission to Madras Doordharshan and the State Films. Division to release the shouts taken on the 25th March 1989 relating to incidents in the Assembly Chamber. The Speaker also stated that consistent with the best tradition of the House, he had imposed a ban on the publication of the photographs taken inside the House on the incidents of the 25th March 1989 (the day the Budget was presented). He had, however, taken the decision to release the shots in response to an appeal by the Chief Minister Dr. M. Karunanidhi and the persistent demand by the Opposition.

5. On the 31st March 1990, the Speaker announced that he had accorded permission to Thiru N. Nanjappan, Member representing Pennagaram Assembly Constituency in Dharmapuri District to function separately as a member of the "United Communist Party of India".

6. On the 31st April 1990, the Speaker announced that the Legislative Council Chamber had been set apart for use of the Members for meeting with the Ministers and to present their petitions.

7. On the 9th April 1990, the Speaker announced that after the transaction of Private Members Business on the 10th May 1990, the House would transact Government Business.

8. On the 12th April 1990, the Speaker announced that in deference to the wishes of the Leaders of Parties and on the recommendation of the Chief Minister, the consideration and passing of the Tamil Nadu Forum for Protection of Integrity of Public Functionaries Bill, 1990 (L.A. Bill No. 36 of 1990) be deferred till the next session of the Assembly.

9. On the 21st January 1991, the Speaker announced that Dr. E. Ramakrishnan, a Member representing Acharappakkam (SC) Constituency from Chengai anna District had resigned his Membership of the Legislative Assembly from the 2nd January 1991 and that the resignation was accepted by him from that date under sub-clasue 3(b) of Article 190 of the Constitution of India.

10. On the 21st January 1991, the Speaker announced that Thiru K. Madhappan, a Member representing Palacode Assembly Constituency in Dharmapuri District has resigned his Membership of the Legislative Assembly from the 18th January 1991 and that the resignation was accepted by him from that date under sub-clasue 3(b) of Article 190 of the Constitution of India.

11. On the 21st January 1991, the Speaker announced that he had recognised the Indian National Congress as the Largest Opposition Party and its Leader Thiru G. Karupiah Mooppanar as the Leader of Opposition in the Tamil Nadu Legislative Assembly with effect from the 19th January 1991 as the A.I.A.D.M.K. Legislature Party had lost the status of the largest Opposition Party consequent on the resignation of Thiru K. Madhappan from the Membership of the House.

12. On the 24th January 1991, the Speaker announced that the Governor had fixed the 2nd February 1991 as the date for the presentation of the Budget for the year 1991-92 to the Legislative Assembly and that the House would meet at 11-00 a.m. on that day.

### **CHAPTER XXXI**

#### **SPLCIAL REFERENCES**

During the period Special References were made in the House on two occasions. The details are as follows:-

(1) On the 31st October 1989 the Speaker paid homage on behalf of the House to the late Prime Minister of India Thirumathi Indira Gandhi on her fifth death Anniversary.

(2) On the 31st March 1990, Dr. M. Karunanidhi, Chief Minister announced in the House that the Prime Minister V.P. Singh has conferred the highest civilian award "BHARATH RATNA" on Dr. B.R. Ambedkar and conveyed the wishes and thanks to the Prime Minister on behalf of the House.

### **CHAPTER XXXII**

#### **SPECIAL FUNCTION ON THE EVE THE GOLDEN JUBILEE**

##### **CELEBRATION OF THE TAMIL NADU LEGISLATIVE ASSEMBLY**

On the 5th May 1989, the Tamil Nadu Legislative Assembly celebrated its Golden Jubilee amidst scenes of joy and emotion.

The House was decorated with special illuminations and brightly colored flags and festoons. The portraits of Thiruvalluvar, Mahatma Gandhi, C.N. Annadurai, Rajaji, Kamaraj, Mehammed Ismail, Dr. Ambedkar, Periyar E.V. Ramasami and Muthuramalingam Thevar that adorn the House were also decorated with serial lights giving a festive touch to the occasion.

On this historic occasion, 41 Members of the Assembly both past and present who have served the Assembly for more than four terms including the former Speakers and

Deputy Speakers, former Chairman of the Legislative Council were honored with a shield and a shawl. Besides, three former Secretaries of the Assembly, current Speaker and Deputy Speaker and the Commissioner and Secretary were also honored on the occasion. A commemorative Souvenir in Tamil was also brought out on the occasion.

Thiruvallargal Kumari Ananthan, K. Ramani, Y. Venkateswara Dikshidar, S. Alagarsamy, M.A. Latheef, Pon. Vijayaraghavan, P.H. Pandian, Dr. K. Anbazhagan, Leader of the House, the Chief Minister and the Speaker spoke on the occasion recalling the glorious tradition of the Tamil Nadu Legislative Assembly and the progressive laws enacted by it.

The visitors galleries overflowed with Officials, Special invitees and others.

The Chief Minister later hosted a dinner in the night in honour of the Members of the Legislative Assembly in the Rajaji hall in Government Estate, Madras.

### **CHAPTER XXXIII**

#### **DISCLOSURE OF ASSETS BY THE MEMBERS OF THE LEGISLATURE**

On the 27th August 1969, the following Resolution was passed in the Tamil Nadu Legislative Assembly:-

"Whereas the citizens of India are engaged in the great experiment of democratic socialism;

And whereas the practice of democracy has to be nurtured in our country based on high principles, political and moral;

And whereas the people should be convinced that their representatives holding office either as Members of the Legislature or as Ministers hold such offices for the Public benefit only and not to benefit themselves either directly or indirectly;

And whereas it is necessary in the Public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of the Legislature and the Ministers;

And whereas for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officers of both the House should disclose their assets to the House concerned at regular intervals;

Now, therefore this House resolves that the following provisions shall be observed by all the Members of the Legislature including the Ministers and Presiding Officers of both the Houses:-

1. *Periodical disclosure of assets of Members of the State Legislature:-* Every Member including Ministers and Presiding Officers of the Houses shall,



(a) If he holds office as such on the date of this resolution, as soon as may be after such date; or

(b) If he is elected or nominated after such date as soon as may be after such election or nomination; and

(c) Thereafter, at intervals of every twelve months ending with the 31st day of March, submit to the House of which he is a Member, a return in the form appended, of all properties owned, acquired or inherited by the Member or held by him on lease or mortgage either in his own name or in the name of any Member of his family, together with details of the means by which, or the sources from which, such property was acquired or inherited.

2. *Returns to be placed on the table of the Legislature are to be Public documents*:- Every return submitted under paragraph I shall,

(1) As soon as possible after it is submitted be placed on the Table of both Houses of the Legislature; and

(2) Be deemed to be a Public document and the authority to whom the return is submitted may, subject to such conditions including payment of fees as may be prescribed by such authority, give to any person on demand a copy of such return.

(3) Retrospective effect of the resolution:- This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6th March 1967;

Provided that the returns due on the 30th April 1967 and the 30th April 1968 shall be submitted along with the return due on the April 1969 on or before the 30th September 1969.

(4) This House further resolves that the Government of India may be requested to bring forward Legislation incorporating the contents of this resolution."

The above resolution was passed in the Legislative Council also on the 28th August 1969.

## CHAPTER XXXIV

### DIVISIONS

Rule 99(3) provides that if the opinion of the Speaker as to the decision of the House on a question is challenged, he shall take the vote of the House by division. During the period under Review, divisions were taken on two occasions, the details of which are given below:-

<i>Serial number and date on which division was taken</i>	<i>Subject</i>	<i>Ayes</i>	<i>Noes</i>	<i>Neutrals</i>	<i>Results</i>
(1)	(2)	(3)	(4)	(5)	(6)
(1) 18th February 1989	Motion for consideration of the Tamil Nadu Municipal Corporation Laws (Special Provisions and Amendment), Bill, 1989 (L.A. Bill No. 2 of 1989) moved by Thiru Veerapandi S. Arumugam, Minister for Rural Development and Local Administration.	125	30	14	Carried.
(2) 20th February 1989	Resolution moved by Dr. M. Karunanidhi, Chief Minister seeking the creation of the Tamil Nadu Legislative Council in terms of clause (1) Article 169 of the Constitution of India.	169	22	Nil.	Carried.

## CHAPTER XXXV

### OFFICIAL REPORT OF THE PROCEEDINGS OF THE ASSEMBLY

*Publication of Official Report:-* An Official Report of the day-to-day proceedings of the Legislative Assembly is published under the authority of the Speaker and the supervision of the Secretary, Legislative Assembly Secretariat. Printed copies of Debates in bound volumes are made available to every Member of the legislative Assembly. Copies of Debates are also supplied to Members of Parliament from Tamil Nadu. Besides this, copies are sent to all Departments of Secretariat, Heads of Departments and National Libraries in the country and are exchanged with some of other State Legislatures on reciprocal basis. In addition to the above, copies are dispatched to important Institutions and persons inside and outside India.

Mostly, the copies of Debates are supplied free of cost or on exchange basis. A few copies of the same are also made available to the general public for sale at the Government Press Sales Depot, Anna Salai, Madras-2.

*Number of days of Meeting and Sessions:-*The Ninth Legislative Assembly met in all 107 days. The meetings were spread over 6 sessions.

*The Official Report of the proceedings have been published in 37 volumes as detailed below:-*

Year	Session	Date		Volume		Number of volumes	Number of Meeting days	
		From	To	From	To			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	
1989	I	6th February 1989 .. ..	21st February 1989	}	1	16	16	44
		25th March 1989 .. ..	12th May 1989					
	II	30th October 1989 .. ..	2nd November 1989 .. ..		17	..	1	4
1990	III	18th January 1990 .. ..	27th January 1990 .. ..		18	20	3	8
	IV	17th March 1990 .. ..	12th May 1990 .. ..		21	34	14	40
	V	20th August 1990 .. ..	23rd August 1990 .. ..		35	..	1	4
1991	VI	18th January 1991 .. ..	25th January 1991 .. ..		36	37	2	7
						—————	—————	
							37	107*
						—————	—————	

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\*Includes days on which Governor's Addresses were delivered, viz., 11th February 1989, 18th January 1990 and 18th January 1991.

*Languages of the House:-* Under Rule 86 of the Tamil Nadu Legislative Assembly Rules, the business of the Assembly shall be transacted in Tamil or in English or in both, provided that any Member may address the Assembly in any recognised language of the State (Telugu, Malayalam or Kannada) or in Hindi, and provided further that the Speaker may permit any Member who cannot adequately express himself in any of the aforesaid languages to address the Assembly in his mother-tongue.

The proceedings of the Assembly were generally in Tamil. There were few occasions when some speeches or quotations were made in English.

The following are matters of statistical importance, viz.

- (a) Number of meeting days and volumes,
- (b) Number of Speeches made by Members,
- (c) Ministers who spoke on more than 100 times,
- (d) Members who spoke on more than 100 times,
- (e) Ministers who spoke for more than 10 hours,
- (f) Members who spoke for more then 10 hours,
- (g) Number of supplementaries put in Tamil and English,
- (h) Names of the Members who put more than 100 supplementary questions.

Detailed statistics on the above are furnished separately in Section II-Table No. XLIV (Page No. 413).

*Expunction from Official Report:-* If the Speaker is of the opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified or grossly irregular, he may, in his discretion, order that such word or words be expunged from the Official Report of the Proceedings of the House and all consequential alterations made in such report and make an announcement in the Assembly of the fact of his having made such an order. The expunction so ordered are indicated by an asterisk (\*) mark in the proceedings with an explanatory foot-note "Expunged as ordered by the Chair".

During the term of the Ninth Assembly, expunctions have been ordered on 139 occasions.

### **BOOKLETS CONTAINING COLLECTION OF "WITTY AND HUMOUROUS REMARKS"**

Three Booklets containing collection of "WITTY AND HUMOUROUS REMARKS IN THE TAMIL NADU LEGISLATIVE ASSEMBLY" during the periods 1957-62, 1962-67 and 1985-88 were published and distributed to the Members for their use.

## **SPECIAL PUBLICATIONS**

Two Special issues, (i) on the proceedings of the Special Meeting held in the Chamber of Legislative Assembly on the 5th may 1989, in connection with the Golden Jubilee Celebrations of the Tamil Nadu Legislative Assembly; (ii) and on the adoption of the Resolution felicitating the retiring Secretary of the Legislative Assembly, Thiru C.K. Ramaswamy on the 12th May 1990, were separately published.

## **CHAPTER XXXVI**

### **ELECTION BY MEMBERS**

#### **(1) INDIRECT ELECTION TO THE COUNCIL OF STATES**

I. Biennial Election:- The number of seats allotted to the State in the Council of States is 18, of which, six members retire biennially. The election to the Council of States is conducted by this Secretariat according to the principle of proportional representation by means of single transferable vote. The elected members of the Assembly are the electors for this election.

During the period under review, two biennial elections were conducted to the Council of States during July 1989 and March 1990 to fill the vacancies caused due to retirement of six members, whose term expired on the 24th July 1989 and the 2nd April 1990.

The Election Commission fixed the following programme of dates for the various stages of the biennial Election held in July 1989:-

1. 26th June 1989 as the date for the issue of notice of election in Form I.
2. 3rd July 1989 as the last date for filing nominations.
3. 4th July 1989 as the date for scrutiny of nominations.
4. 6th July 1989 as the last date for withdrawal of candidatures.
5. From 10-00 a.m. to 2-00 p.m. on 13th July 1989 as time and date on which poll shall, if necessary, be taken

Six candidates had filed their nominations for six vacancies. As the number of contestants and the seats to be filled were equal, all those who had filed their nominations were declared elected on the 6th July 1989. The names of the elected members are given below:

1. Thiru J.S. Raju (D.M.K.)
2. Thiru A. Nallasivan [C.P.I.(M).]
3. Thiru Murasoli Maran (D.M.K.)
4. Thiru S.K.T. Ramachandran (I.N.C.)

5. Thiru S. Viduthalai Virumbi (D.M.K.)

6. Thiru G. Venkatraman (D.M.K.)

The following programme of dates were fixed by the Election Commission for the various stages of biennial Election held in March 1990:-

1. 12th March 1990 as the date for the issue of notice of election in Form I.

2. 19th March 1990 as the last date for filing nominations.

3. 20th March 1990 as the date for scrutiny of nominations.

4. 22nd March 1990 as the last date for withdrawal of candidatures.

5. From 10.00 a.m. to 2.00 p.m. on 29th March 1990 as the time and date on which poll shall, if necessary, be taken.

Six candidates had filed their nominations for six vacancies. As the number of contestants and the seats to be filled were equal, all these who had filed their nominations were declared elected on the 22nd March 1990. The names of the elected members are given below:-

1. Thiru R. Ganesan *alias* Misa R. Ganesan (D.M.K.)

2. Thiru Tha. Kiruttinan (D.M.K.)

3. Thiru V. Gopalasamy (D.M.K.)

4. Thiru S. Madhavan (A.I.A.D.M.K.)

5. Thiru T.A. Mohamed Saqhy (D.M.K.)

6. Thiru K.K. Veerappan (D.M.K.)

II. *Bye-Election*:- Bye elections to the Council of States were also held and the same procedure adopted for the biennial election was followed for these elections except that the notifications calling on elected members to fill the vacancies were issued by the Election Commission instead of by the President.

During the period under review, two bye elections were held during the month of March 1989. A Bye election to fill the vacancy caused by the resignation of Selvi J. Jayalalitha was held on the 13th March 1989. Thiru Tha. Kiruttian, the only candidate who had filed his nomination was declared duly elected in the above vacancy. In the other by election, which was caused due to the resignation of Thiru G. Karupiah Moopnar, Thiru S. Viduthalai Virumbi the only candidate who had filled his nomination, was declared duly elected on 13th March 1989.

## (2) ELECTION TO THE STATUTORY BODIES

1. *Election to the senate of the Madras University:-* Under section 14 of the Madras University Act, 1923 (Tamil Nadu Act Vi of 1923) as amended in 1966, six members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members in accordance with the system of proportional representation by means of single transferable vote.

After the constitution of Ninth Tamil Nadu Legislative Assembly in January 1989, election was conducted for the six vacancies on the 2nd May 1989 and the following Members of Legislative Assembly were duly elected to the Madras University;

- (1) Thiru M. Abdul Latheef,
- (2) Thiru M. Settu,
- (3) Dr. K. Nandagopalakirutinan,
- (4) Dr. Kanchana Kamalanathan,
- (5) Thiru A. Rahmankhan and
- (6) Thiru S.D. Ugamchand.

2. *Election to the Senate of the Madurai-Kamaraj University, Madurai:-* Section 15 of the Madurai University Act, 1965 (Tamil Nadu Act 33 of 1965) provides for the election of four members to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members in accordance with the directions of the Speaker. As regards the method of election, the principle of proportional representation will not apply to this election.

On the 2nd May, 1989, the following Members of Legislative Assembly were duly elected to the Senate of Madurai Kamaraj University for residuary period upto the 16th August 1990.

- (1) Thiru P. Seenivasan,
- (2) Thiru A.L. Subramaniam,
- (3) Thiru R. Singaram,
- (4) Thiru S.R. Eradha.

*Note:-* No member was elected on the expiry of the term of office of the above members as no requisition for such election was received from the University.

3. *Election to the Senate of the Annamalai University, Chidambaram:-* Section 15 of the Annamalai University Act (Tamil Nadu Act I of 1919) provides for the election of three members to the Senate of the Annamalai University by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.



On the 2nd May 1989, the following Members of Legislative Assembly were duly elected to the Senate of the Annamalai University for the residuary period upto the 5th December 1989:-

- (1) Dr. Durai krishnamoorthy,.
- (2) Thiru E. Pugazhendi,
- (3) Thiru Kumari Ananthan.

On expiry of their term of office, election was conducted and the following Members of the Legislative Assembly were duly elected to the senate on the 23rd April 1990.

- (1) Thiru E. Pugazhendi,
- (2) Thiru Durai Krishnamoorthy
- (3) Thiru K. Ravi Arunan.

4. *Election to the Syndicate of Anna University, madras:-* Section 17(2)(g) of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) provides for the election of one member to the Syndicate of Anna University by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

Thiru N. Ganapathy was declared as duly elected on the 2nd May, 1989 to the Syndicate of the University.

5. *Election to the Senate of Tamil University, Thanjavur:-* Under section 18 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) two members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

The following members were declared as duly elected on the 2nd May, 1989:-

- (1) Thiru M. Ramachandran,
- (2) Thiru S.S. Thennarasu.

6. *Election to the Senate of the Bharathiar University, Coimbatore:-* Under section 20 of the Bharathiar University Act, 1981 (Tamil Nadu Act I of 1982) two members are to be elected to the Senate by the Tamil Nadu legislative Assembly from among its members according to the directions of the Speaker.

A motion was moved by the Minister for Education and the following members of Legislative Assembly were declared as duly elected to the Senate, on the 4th may, 1989 for the residuary period upto the 20th November 1989:-

- (1) Thiru Era. Mohan,
- (2) Thiru K. Ramani.

*Note:-* No member was elected on the expiry of the term of office of the above members as no requisition for such election was received from the University.

7. *Election to the Senate of the Bharathidasan University, Tiruchirappalli:-* Under section 25 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), two members are to be Senate by the Tamil Nadu Legislative Assembly from among its members according to the direction of the Speaker.

The following Members of the Legislative Assembly were declared as duly elected to the Senate on the 4th may, 1989:-

(1) Thiru A. Periyannan,

(2) Thiru Anbil Poyyamozi.

8. *Election to the Senate of the Alagappa University, Karaikudi:-* Under section 21 (1) of the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985) none member is to be elected to the Senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

A Motion was moved by the Minister for Education on the 4th May 1989, declaring Thiru B. Manoharan as duly elected to the Senate.

9. *Election to the Board of Management of the Tamil Nadu Agricultural University, Coimbatore:-* Under section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), one member has to be elected to the Board of Management of the Tamil Nadu Agricultural University by the Tamil Nadu Legislative Assembly from among its members in accordance with the directions of the Speaker.

Thiru T.K. Subramaniam, Member of Legislative Assembly, was declared as duly elected to the Senate, on the 23rd April 1990.

10. *Election to the Senate of Tamil Nadu Dr. M.G.R. Medical University, Madras:-* Under section 18 (3) (e) of the Tamil Nadu Dr. M.G.R. Medical University Act, 1987 (Tamil Nadu Act 37 of 1987) two members have to be elected to the senate by the Tamil Nadu Legislative Assembly from among its members according to the directions of the Speaker.

The following members of the Legislative Assembly were declared as duly elected to the Senate by moving a motion by the Minister for Education on the 25th January 1991:-

11. *Election to the Senate of Manonmaniam Sundaranar University, Tirunelveli:-* Under section 19 (a)-Clause II- sub-section (5) of the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), two members have to be elected by the Tamil Nadu Legislative Assembly from among its members to the Senate.

The following members of the Legislative Assembly were declared as duly elected to the Senate by moving a Motion by Minister for Education on the 25th January 1991:-

- (1) Thiru A.L. Subramanian,
- (2) Thiru S. Peter Alphonse.

12. *Election to the Tamil Nadu Land Improvement Board:-* Section 8 of the Tamil Nadu Land Improvement Scheme Act, 1959 (Tamil Nadu Act 31 of 1959) provides for the election of three members to the Tamil Nadu Land Improvement Board by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

The following Members of the Legislative Assembly were declared as duly elected on the 23rd April, 1990:-

- (1) Thiru S.R. Munirathinam,
- (2) Thiru D. Ponmudi.
- (3) Thiru D.C. Vijayendriah.

13. *Election to the Board of Tamil Nadu Orphanages and Charitable Homes:-* The Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 (Central Act 10 of 1960) was enacted by Government of India, in 1960. According to section 5(2)(a) of the above Act, two Members shall be elected by the Tamil Nadu Legislative Assembly from among themselves to the Board of Tamil Nadu Orphanages and Charitable homes.

The following members of the Legislative Assembly were declared as duly elected to the Board on the 23rd April 1990:-

- (1) Thiru Monjanur P. Ramaswamy,
- (2) Thirumathi Pappa Umanath.

## **CHAPTER XXXVII**

### **LEGISLATIVE ASSEMBLY SECRETARIAT**

#### **(1) GENERAL**

Article 187(1) of the Constitution of India requires that there shall be separate Secretariat Staff for the House or each House of the Legislature of a State with a Bicameral Legislature.

In accordance with the above provision, a separate Legislature Department was formed in August 1956 like any other Departments of Secretariat. This Department was bifurcate as Legislative Assembly and legislative Council Departments in May 1960. As the nomenclature, namely, Legislative Assembly Department has led to certain misconceptions,

orders were issued in G.O. Ms. No. 28, Legislative Assembly Department, dated 16th February 1984, to the effect that Legislative assembly Department would be known as "The Legislative Assembly Secretariat" with independent status and powers of a Department of Government in the Secretariat including the powers of circulation.

Thiru C.K. Ramaswamy, Commissioner and Secretary, Legislative Council, Secretariat was appointed and posted to act as Commissioner and Secretary, Legislative Assembly Secretariat with effect from the 1st July 1985, Thiru C.K. Ramaswamy, Commissioner and Secretary retired from service with effect from the 31st May 1990, a.n

After the retirement of Thiru C.K. Ramaswamy, Commissioner and Secretary, Thiru T.P. Delhi Dorai, Joint Secretary, Legislative Assembly Secretariat was promoted and appointed to act as Secretary, Legislative Assembly Secretariat with effect from the 1st June 1990, f.n. Though he was due to retire from service with effect from the 30th June 1990, a.n. his services were extended upto the 30th June 1991, a.n.

During the period, two posts of Joint Secretary were created with effect from the 20th April 1989 and the 31st May 1989 and Thiru V. Sitaraman, Deputy Secretary and Thiru T.P. Delhi Dorai were appointed respectively Joint Secretaries in the newly created posts. After retirement of Thiru V. Sitaraman, Joint Secretary on superannuation, Thiru C.S. Janakiraman, Deputy Secretary was promoted and appointed as Joint Secretary with effect from the 1st April 1990. Consequent on the appointment of Thiru T.P. Delhi Dorai, Joint Secretary as Secretary, Legislative Assembly, Thiru R.K. Ramachandran, Deputy Secretary was promoted and appointed as Joint Secretary in the resulting vacancy with effect from the 1st June 1990.

During the period under Review, one permanent post of Under Secretary was upgraded as Deputy Secretary with effect from the 28th December 1989 and Thiru J. Reginald John, Under Secretary was appointed to act as Deputy Secretary.

There are at present 28 Officers including the Private Secretary to Speaker and 27 Sections in this Secretariat.

The following posts were created during the period under review:-

1. Joint Secretary	..	..	..	..	2
2. Deputy Secretary	..	..	..	..	1
3. Deputy Secretary (Editor of Debates)	..	..	..	..	1
4. Chief Reporter	..	..	..	..	2
5. Reporters	..	..	..	..	2
6. Marshal	..	..	..	..	1

7. Special Personal Assistant to the Speaker, Legislative Assembly .. .. .	1
8. Assistant .. .. .	1
9. Office Assistants .. .. .	35
10. Sweepers .. .. .	5(Hostel)
11. Sanitary Workers .. .. .	5(Hostel)
12. P.A. to Joint Secretary .. .. .	1
13. Record Assistant .. .. .	1
14. Record Clerk .. .. .	1

There are two Legislators' Hostels for the use of Members of Legislative Assembly at Government Estate, Madras. They are under the administrative Control of Legislative Assembly Secretariat. There is one Library exclusively for the use of Members.

A separate and self contained set of rules called Tamil Nadu Legislative Assembly Secretariat Service Rules made by the Governor in exercise of the powers conferred under clause 3 of Article 187 of constitution of India after consultation with the Speaker governs the appointment and service conditions of the Officers and Staff of this Secretariat. The said Rules came into force with effect from the 24th March 1955.

Ad hoc Rules to govern the service conditions of the newly created post of Marshal is under consideration.

A service Association for the Welfare of Staff of legislative Assembly Secretariat was formed on the 27th February 1984. The Association was christened as "The Tamil Nadu Legislative Assembly Secretarial Service Association".

## (2) ACCOUNTS

(i) During the year 1989-91 the expenditure on salary and allowances of Officers and Staff of Legislative Assembly Secretariat came to Rs. 3,01,62,000. During the above period the expenditure on Office Expenses, which includes Telephone expenses, Other Contingent expenditure, expenditure on purchase of books and periodicals to Legislature Library and on Motor Vehicles came to Rs. 51,44,000. The details of expenditure are shown in Section II-Table No. XLV (Page No.461).

(ii) *Speaker and Deputy Speaker:-* Prior to the 1st May 1990 the Speaker was eligible for a salary of Rs. 2,100 and a house rent allowance of Rs. 3,000 per mensem. But the House Rent Allowance shall not be paid if he occupies a house provided by the State Government

free of rent. Consequent on the amendment to the Tamil Nadu payment of Salaries Act, 1951 [Tamil Nadu payment of Salaries (Second Amendment) Act, 1990 (Tamil Nadu Act 37 of 1990)] the salary of the Speaker was enhanced to Rs. 3000 with effect from the 1st May 1990. He is also eligible for a house rent, subject to such maximum limit, as may be prescribed a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent, for the house, the Speaker occupies in the City of Madras, but the house rent allowance shall not be paid to the Speaker, if he occupies a house provided by the State Government free of rent. This has been given effect to from the 4th June 1986. In addition, he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Conveyance, by the State Government during the tenure of his Office. In the warrant of Precedence he comes under Article 16, along with the Chief Justice. The expenditure on Telephone installed at his residence as well as in the Office are met from the State funds.

Similarly, prior to the 1st May 1990, the Deputy Speaker was eligible for a salary of Rs. 1,900 and a house rent allowance of Rs. 1,500 per mensem. But the House Rent Allowance shall not be paid if he occupies a house provided by the State Government free of rent. Consequent on the amendment to Tamil Nadu Payment of Salaries Act, 1951 [Tamil Nadu Payment of Salaries (Second Amendment) Act, 1990 (Tamil Nadu Act 37 of 1991)] the salary of the Deputy Speaker was enhanced to Rs. 2,700 with effect from the 1st May 1990. He is also for a house rent, subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Deputy Speaker occupies in the City of Madras, but the house rent allowances shall not be paid to the Deputy Speaker if he occupies a house provided by the State Government free of rent. This has been given effect from the 9th June 1986. In addition to the above, he is allowed the cost of 12 litres of Petrol per day at the market rate. As in the case of Speaker, he is provided with a conveyance, as well as Telephone at the residence and in the Office, the expenditure of which, is not from the State funds.

The Salaries and Allowances of Speaker and Deputy Speaker are charged on the consolidated fund of the State under clause 3 (a) of Article 202 of the Constitution of India.

(iii) *Functionary of the House:-* Prior to the 1st May 1990, the Leader of Opposition was eligible for a Salary of Rs. 1,900 and a House Rent Allowance of Rs. 1,500 per mensem. But the House Rent Allowance shall not be paid if he occupies a house provided by the State Government free of rent. Consequent on the amendment to the Tamil Nadu Payment of

Salary Act, 1951 [Tamil Nadu Payment of Salaries (Second Amendment) Act, 1990 (Tamil Nadu Act 37 of 1990)] the salary of the Leader of Opposition was enhanced to Rs. 2,700 with effect from the 1st May 1990. He is also eligible for a house rent subject to such minimum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Leader of Opposition in Legislative Assembly occupies a house provided by the State Government free of rent. This has been given effect from 4th June 1986. In addition he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Government Conveyance and a Telephone at Government expenses at his residence. The expenditure on Trunk Call charges and local call charges are met from State funds. In respect of expenditure on trunk call charges incurred by him at his residence, it is limited to Rs. 200 per mensem. The Leader of Opposition has to meet the Trunk call charges over and above Rs. 200 per mensem. The salary and Allowance of the Leader of Opposition are now met from the Budget of the State Legislative Assembly.

During the period under review, the expenditure incurred towards Pay and Allowances of the Speaker, Deputy Speaker and the Leader of Opposition including Travel Expenses are given in Section II-Table No. XLVI (Page No. 418).

(iv) *Salary and Allowances to Members:-* Members of the Legislative Assembly of a State shall be entitled to receive Salaries and Allowances under article 195 of the Constitution as may from time to time be determined, by the Legislature of the State by law. In accordance with the above Article, provision has been made in the Tamil Nadu payment of Salaries Act, 1951, for the payment of salary and allowances to every Member of the Legislative Assembly

During the period under Review, the expenditure incurred towards pay and other allowances of Members are given in Section II-Table No. XLVII (Page No. 419).

The Salary and allowances of the Members are as detailed below:-

	<i>Period</i>				<i>Salary per month</i>	<i>Other Allowance per month</i>		<i>Other Changes</i>
						<i>Compensatory Allowance.</i>	<i>Telephone Allowance.</i>	
	(1)				(2)	(3)	(4)	(5)
Prior to 1st April 1964	..	..	..	..	150	..	..	..
From 1st April 1964	..	..	..	..	250	..	..	..
From 1st October 1971	..	..	..	..	250	100	..	..
From 1st March 1974	..	..	..	..	250	200	..	..
From 1st April 1975	..	..	..	..	250	200	100	..
From 1st April 1978	..	..	..	..	250	350	150	..
From 1st July 1980	..	..	..	..	250	350	If the Member has a telephone at his residence 150. If the Member has no telephone at his residence Rs. 200	Quarterly rental charges for Telephone at Rs.175.



From 1st May 1981	..	..	..	..	250	400	<p>If the Member has a telephone at his residence 250 per mensem.</p> <p>If the Member has no telephone at his residence Rs. 250 per mensem.</p>		Quarterly rental charges for telephone at Rs. 175.
From 1st April 1982	..	..	..	..	300	400	350	(Whether the Member has telephone at his residence or not).	
From 1st April 1984	..	..	..	..	500	400	350	..	..
From 1st July 1985	..	..	..	..	600	500	350	..	..
From 1st April 1987	..	..	..	..	600	500	450	..	..
From 1st June 1989	..	..	..	..	600	700	450	..	..
From 1st May 1990	..	..	..	..	1,000	800	700	..	..

### **(3) MEDICAL FACILITIES TO MEMBERS OF LEGISLATIVE ASSEMBLY**

Under section 12(4) of the Tamil Nadu Payment of Salaries Act, 1951 and the rules framed thereunder, Members of Legislative assembly and their family are entitled to, free of charge, accommodation in 'A' Class or 'B' Class wards, whichever is available at the time of admission in the Hospitals maintained by the State Government and also medical treatment for the entire period of their membership, For this purpose, every Member of the Legislature is provided with an Identity Card (Prior to 13th March 1980 only Members were entitled for these facilities). The Members are also entitled to reimburse the cost of drugs purchased in the open-market in connection with the treatment undergone by them and for their family members without any ceiling fixed in respect of the amount involved.

Sub-section 3(A) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended by the Tamil Nadu Act 37 of 1990 provides that every Member of the Legislative Assembly, including any such member who holds any of the offices referred to in sections 3, 4, 6 and 6A who on prior intimation to the State Government, undergoes surgery relating to-

(a) heart;

(b) kidney; or

(c) any other part of the body which the State Government may consider to be a major surgery;

in any hospital maintained by the Central Government, any State Government or any Union Territory Administration, or in any private hospital situated in the Territory of India, shall be entitled to finance assistance, subject to such conditions as may be prescribed.

*Family Allowance and Lumpsum Allowance to the family of the Deceased members of Legislative Assembly:-* Provision has been made in the Tamil Nadu Payment of Salaries Act, 1951, for payment of a sum of Rs. 250 per mensem to the family of the deceased member for the unexpired portion of the term of office, viz., till the date of dissolution of the Assembly. this has come into force with effect from the 30th June 1977 (prior to 30th June 1977, Family Allowance was paid at Rs. 100 per mensem.)

Sub-section (2-AA) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended by Tamil Nadu Act 4 of 1990- provides that in any Member of the Legislative Assembly dies before the expiry of the term of his office, his family shall be paid a Lumpsum Allowance of Rs. 50,000 (Rupees Fifty Thousand only).

During the period under review, the families of two Members of the Legislative Assembly were benefited under the above Schemes.

A statement of expenditure incurred during the period under Review on Salary and other Allowances, and on medical reimbursement bills together with the list of deceased members whose families were benefited under the Family Allowance Scheme and Lumpsum Allowance Scheme are given in Section II-Table No. XLVIII (Page No. 420).

#### **(4) TRAVELLING ALLOWANCE AND DAILY ALLOWANCE**

Travelling and Daily Allowance are paid at such rates as may be determined by rules made by the State Government.

According to the Tamil Nadu legislature Travelling Allowance Rules, 1955, a member is eligible to draw Travelling Allowance for every journey performed by him to attend the meetings of the Legislature and Committees thereof.

The daily allowance for attending the meetings of the Legislative Assembly or Committees thereof is Rs. 100 per day. A member is also entitled to draw Daily Allowance of Rs. 100 for days of halt or adjournment, subject to the conditions laid down in rule 8 of the Tamil Nadu Legislatures Travelling Allowance Rules, 1955.

Members of the Legislature are appointed as members of various Government Committees constituted by the Departments of the State Government. The Travelling Allowances and Daily Allowance for attendance at these meetings are payable by the Departments with which the subject matter is concerned. In order to avoid double payment, a non-drawal certificate is obtained from this Secretariat before the bill countersigned by the Countersigning Authority of the department's concerned.

A statement containing particulars relating to Travelling Allowance and Daily Allowance drawn by the members together with the numbers of bills countersigned in respect of the Assembly and Committee meetings and the number of non-drawal certificates issued in respect of claims for having attended Government Committees, is given in Section II-Table No. XLIX (Page No. 42).

#### **(5) BUS PASSES AND TRANSIT BY RAILWAY ALLOWANCE TO MEMBERS OF THE LEGISLATIVE ASSEMBLY**

Members of Legislative Assembly are provided with free non-transferable bus pass which entitles them to travel either singly or with his or her spouse or with nay other companion at any time in any part of the State of Tamil Nadu, by any bus run and operated by any of the Transport Corporations owned by the State Government. The Bus Pass is valid during their term of the office.

Under sub-section (1) of section 12a of the Tamil Nadu payment of Salaries Act, 1951, every Member of the Legislative Assembly including any such Member who holds any of the Offices referred to in sections 3, 4 and 6 shall, for every financial year, be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of Rs. 5,650 (Rupees five thousand six hundred and fifty only) in two equal installments payable in the months of April and October for the purpose of Travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any Railway in India. this allowance is known as Transit by Railway allowance and the payment is made by cheques drawn in favour of the Members. This allowance had been enhanced from Rs. 5,650 to Rs. 7,000 per annum with effect from 1st May 1990 by Tamil Nadu Act No. 37 of 1990.

A statement of expenditure incurred towards payment of Transit by Railway Allowance to Members and Lumpsum payment to State Transport Corporations during the period is given in Section II-Table No. L (Page No. 422).

#### **(6) REIMBURSEMENT OF TELEPHONE INSTALLATION CHARGES**

Under sub-section (4-c) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, every Member, who does not hold any of the offices referred to in sections 3, 4, 6 and 6A, shall be entitled to have a telephone at his residence, the installation expenses of which, shall be met by the State Government. The installation charge alone is met by Government and other charges in relation to deposit, rental, local calls, Trunk calls or charges for reconnection, shifting, etc., will have to be met by the members themselves. The expenses on account of installation charges will be initially met by the members and will be reimbursed subsequently on production of receipt from the Telephone Department for having installed the telephone at their residences. The reimbursement is allowed only once during the term.

151 application received from the Members of the Ninth Tamil Nadu Legislative Assembly were forwarded to the General Manager, Madras Telephones for installation of new telephones.

Under rule 5 of the Tamil Nadu Legislators' (Residential Telephone Installation) Rules, 1980, 23 Members applied for reimbursement of the expenses on account of installation charges of Telephones and the amount was paid by this Secretariat.

Under rule 6 of the Tamil Nadu Legislators' (Residential Telephone Installation) Rules, 1980, 5 Members applied to get an interest-free advance recoverable in 24 instalments to meet the expenses in connection with the payment of deposit for installation of a telephone at their residences.

180 applications received from the Members of the Ninth Tamil Nadu Legislative assembly were forwarded to the Government of India, Ministry of Defence, New Delhi for allotment of vehicles of Defence Department from out of priority Quota.

A Statement of expenditure incurred towards the reimbursement of Telephone installation charges and the amount of advance paid to members to meet the expenses towards deposit for installation of Telephones at residences of members is given in Section II-Table No. LI Page No. 423).

### **(7)PENSION TO FORMER MEMBERS OF LEGISLATURE**

1. The scheme for payment of pension to former Legislators was first introduced in 1975, by an amendment to the Tamil Nadu Payment of Salaries Act, 1951. Such of those persons who have served for a period of ten years or two terms in the Legislative Assembly after the 1st Day of March 1952 were paid pension at the rate of Rs. 250 per mensem.

2. In 1980, the term of membership for eligibility for payment of pension was reduced to one term by an amendment to the relevant provisions of the Act. The term was also computed as not less than one year and not more than five years. It also provided for the payment of an additional pension of Rs. 50 for every further completed period of one year exceeding five years subject to a maximum of Rs. 500 per mensem. These provisions came into force with effect from the 13th march 1980.

3. Pension was sanctioned to 673 former members by virtue of the above amendment including those who were already drawing pension under the 1975 scheme.

4. Pension is now claimed every month by the Authorised Officer without any claim being preferred by the pensioner and it is credited to the account of the pensioner in the Bank, selected by the pensioner.

5. The Tamil Nadu Payment of Salaries Act, 1951, was again amended by Act No. 10 of 1982, extending the pension scheme to all those who were members of the Tamil Nadu Legislature after the 15th August 1947 Necessary provisions were also made extending the pensioner benefits to those persons who had served in the erstwhile Travancore Cochin State Legislature and Andhra Pradesh State Legislature and represented the territories which have been transferred to the State of Tamil Nadu after the 1st November 1956 and the 1st April 1960 respectively.

6. By this amendment 36 former members of Travancore-Cochin Legislature and Andhra Pradesh Legislature became eligible for pension in addition to those who were receiving pension in accordance with the earlier provisions.

7. The Tamil Nadu Payment of Salaries Act, 1951 was again amended by Act No. 19 of 1986 enhancing the pension of former Members. By this amendment, the minimum pension was enhanced from Rs. 250 to Rs. 300 and the maximum pension was enhanced from Rs. 500 to Rs. 600 with effect from the 1st July 1985.

8. During the period under Review, the Tamil Nadu Payment of Salaries Act, 1951 was amended by Act No. 37 of 1990 enhancing the pension of former Members. By this amendment, the minimum pension was enhanced from Rs. 300 per mensem to Rs. 500 per mensem and the maximum pension was enhanced from Rs. 600 per mensem to Rs. 1,000 per mensem with effect from the 1st May 1990.

9. Legislators' pension shall not be paid to any person for the period during which such person was or is in receipt of pension for having been a member of the Parliament or any other State Legislature or honorarium either from any State or the Central Government or from any company or Statutory body owned or controlled by any State or the Central Government if the amount of such pension or honorarium is equal to or more than the Legislator's Pension and if the amount of such pension or honorarium is less than the pension to which he is entitled under the Tamil Nadu Payment of Salaries Act, 1951, such person is entitled to receive, only the difference as Pension. During the period under Review, The Tamil Nadu payment of Salaries Act 1951 was amended with effect from the 11th February 1989 by Act No.11 of 1989 to the effect that no pension shall be paid to any person who ceases to be a citizen of India or who has voluntarily acquired the citizenship of a foreign country or is under any acknowledgement of allegiance or adherence to a foreign state.

10. In G.O. Ms. No. 2, Public (L.W.), dated the 2nd January 1990, the Tamil Nadu Legislators' Pension Rules, 1977 was amended to the effect that the declaration and the Life Certificate shall be furnished by the Pensioner once in a year, i.e., in the first week of April every year, instead of twice in a year in April and October.

11. As on date (30th January 1991) 714 former Members of the Legislative Assembly are in receipt of Legislator's pension.

12. The Tamil Nadu Payment of Salaries Act, 1951 as amended by act 10 of 1982 also provides for Medical facilities to former Members of the Legislature from the 13th March 1980. They are entitled to the medical concessions as are admissible to the Members of the Legislature under rule 4 of the Tamil Nadu Legislature (Medical Attendance and Treatment) Rules, 1964. They are also entitled to reimbursement of cost of drugs purchased, in the open market for a maximum, limit of Rs. 200 per year. This limit has been enhanced to Rs. 400 per year with effect from the 1st April 1984 and from Rs. 400 per year to Rs. 500 per year

with effect from the 1st April 1985. However, the members of the family of the former Members of the legislature are not entitled to any medical concession.

13. The statement of expenditure incurred towards the payment of pension and medical reimbursement to former members of the Legislative Assembly upto and inclusive of the 30th January 1991, yearwise, during the period under review is given in Section II-Table No. LII (Page No. 424).

14. Consequent on the abolition of Tamil Nadu Legislative Council with effect from the 1st November 1986, the work relating to payment of pension and reimbursement of Medical expenses to former Members of the legislative Council is also being attended to by the legislative Assembly Secretariat. As on date (30th January 1991) 93 former Members of the erstwhile Legislative Council are in receipt of Legislators pension.

15. The statement of expenditure incurred towards the payment of pension and medical reimbursement to former Members of the Legislative Council upto and inclusive of the 30th January 1991, yearwise during the period is given in Section II-Table No. LIII (Page No. 425).

## **CHAPTER XXXVIII**

### **TAMIL NADU LEGISLATURE LIBRARY**

#### **I. LEGISLATURE LIBRARY**

The Tamil Nadu Legislature Library was established in the year 1920 on a regular basis. In the course of the years it has acquired very useful collections of books brought out by the book trade as well as Government (Central and State Publications) The Library is located in the Ground Floor of the Old Secretariat building at Fort St. George. The Legislature Library is mainly intended for the use of the members of the Tamil Nadu Legislature, However, Officers of the Legislature Secretariat and the Departments of the Secretariat are allowed to refer books and other publications for Official purposes. Besides, bonafide research scholars are allowed to make use of the Library for their thesis work. The Library is kept open during regular office hours except on Saturdays, Sundays and other Government holidays. During meeting days of the Legislative Assembly, the Library is kept open from 8-00 a.m. to 6.00 p.m. or until the adjournment of the meeting. The reading rooms located at the legislator's Hostels functions from 9-45 a.m. to 5-45 p.m. during non-meeting days and from 6-00 a.m. to 8-00 p.m. during meeting days.

The Library has a good collection of books on Humanities, especially in the disciplines of History, Politics, Law, Economics, Geography, Industrial Management,

Psychology, Literature and Sociology, besides Codes and Manuals, House of Common Debates, Proceedings of the Parliament of Australia, Assembly and Council Debates of various States, Lok Sabha Debates, Acts of Central and State Governments and Law Reports.

Books are classified according to the Colon Classification. Current issues of all leading periodicals and daily newspapers are made available in the reading room of the main Library at Fort St. George.

Dailies in English, Tamil and some of the other India Languages are received on complimentary basis and various magazines, dailies and journals both Indian and Foreign are being subscribed for.

Year-wise particulars of receipt of such periodicals and Newspapers are as follows:-

				<i>Year</i>		
				<i>1989</i>	<i>1990</i>	<i>1991</i>
				<i>(As on 31st January 1991)</i>		
1.	Magazines and Journals:					
	Subscribed	..	..	72	71	40
	Complimentary	..	..	55	54	54
2.	Newspapers:					
	Subscribed	..	..	25	35	14
	Complimentary	..	..	39	38	38

The Library has a collection of 34,575 publications as on the 31st January 1991 which includes publications received on complimentary basis. The figures is exclusive of Back Volumes of Periodicals, Parliamentary Debates and other publications.

Year-wise particulars of books purchased for the Library are as detailed below:-

				<i>year</i>		
				<i>1st April</i>	<i>1990.</i>	<i>1991</i>
				<i>1988 to 31st</i>	<i>(as on 31st</i>	
				<i>December</i>	<i>January</i>	
				<i>1989.</i>	<i>1991).</i>	
1.	Number of Books purchased	..	..	295	276	19
2.	Number of Complimentary Books			27	40	..

The Library receives the Administrative Reports of the various Government Departments of the State Government as well as Government of India. Reports of the Co-operative Societies, the Municipalities and the Public Undertakings besides reports of Inquiry



Commissions and Committees appointed by the Government of Tamil Nadu and Government of India are also being received in the Library. Year-wise particulars in respect of such reports received during the years 1989 to 1991 are furnished below:-

	Year		
	1989.	1990.	1991.
Number of reports received .. ..	104	98	1

Members of Parliament as well as other prominent persons with special permission also make use of the Legislature Library.

*Visit of other State Legislature Library Committees:-* During the period under Review, the following State Legislature Library Committees visited the Library:-

1. Uttar Pradesh Legislative Assembly Library Committee (16th September 1988 to 21st October 1988).
2. The Delhi Metropolitan Council Library Committee (27th May 1989 and 28th may 1989).
3. Bihar Legislative Assembly Library Committee (18th October 1989 to 28th October 1989).
4. Orissa Legislative Assembly Library Committee (6th November 1990 to 8th November 1990).

*Research Facility offered to Bonafide Research Scholars of Universities and affiliated Colleges:-* During the period under Review twenty-two research scholars made use of the resources of the Legislature Library.

Some important topics of the Research Scholars are as detailed below:-

1. The Congress Party in Tamil Nadu 1962-67;
2. Backward Class Commission in Tamil Nadu;
3. Tribal Welfare Activities in Tamil Nadu since 1947;
4. Collegiate Education and award of scholarships in Tamil Nadu from 1937-67;
5. Centre-State Relations in Education with special reference to Higher Education in Tamil Nadu;
6. History of Cauvery Water dispute;
7. Social Welfare in Tamil Nadu Politics;
8. Government, Politics and People, Linkage Politics in Tamil Nadu;
9. Office of the Speaker;

10. House Department of Tamil Nadu- a Study;
11. Abolition of the Tamil Nadu Legislative Council;
12. Thiru A.K.A. Abdul Samad- a Study.

## **II SERVICES TO MEMBERS**

In order to achieve better co-ordination of the work done by the Research and Reference and Library Sections, the Reference and Research Section, which was constituted on the 12th April 1957 to assist the Members of the Legislature in the discharge of their Legislative Functions was redesignated as Library II Section with effect from the 1st October 1980.

The following are some of the important items of work attended to by the Section during the period under Review:-

- (1) Issue of Information Sheets and Bulletins on matter of interest of Members.
- (2) Preparation of Brief Record of Proceedings of each day of the meetings of the Assembly.
- (3) Issue of Identity Cards and V.I.P. Bus passes to Members after every General Elections.
- (4) Distribution of Books and Publications of the State Government and Government of India which are not placed on the Table of the House, to the Members.
- (5) Annual Free Supply of Stationery to the Members obtained from the Government Press and also stationery for sale.
- (6) Preparation of "Who-is-Who" on the constitution of new Assembly.

### **(i) Assistance to Members**

During meeting days a "NOTICE AND ENQUIRY BRANCH" also functions in this Section. Every assistance is rendered to the Members in drafting questions, Amendments to Bills and any other assistance that may be required by them like making out typed copies of notices, letters, etc., in connection with their work as Legislators, connected with the House.

### **(ii) Publications**

- (i) Who-is -Who of Members of the Tamil Nadu Legislative Assembly, 1989 after General Election and two Supplements thereof.
- (ii) Hand Book for 1988-(Tamil).

(iii) Legislator's Diary for the years 1990 and 1991.

### **(iii) Brief Record of Proceedings**

During meeting days, as soon as the House rose for the day, a Brief Record of the Proceedings is prepared and circulated to the Members as far as possible on the same evening itself. 104 such Brief Record of Proceedings were issued during the period under review.

### **(iv) Information Sheets**

Any information which is of interest to the Members, such as seating arrangements in the Legislative Assembly Chamber. Arrangement for distribution of books and publications, availability in the Library of reference books and Reports of various Committees appointed by the State Government and the Government of India or other statutory bodies and film shows arranged for the Members are communicated to the Members of the Assembly by means of Information Sheets both in Tamil and English. 178 such Information Sheets were issued during the period under review.

### **(v) Annual Free Supply of Stationery to Members**

The following articles of Stationery are supplied free to every Member annually:-

- (1) Letter Pads of 100 leaves bearing the Members' State Emblem in 25 pads.  
Tamil in Royal Blue colour (1/8 size).
- (2) Envelopes bearing Members, State Emblem in Tamil in Royal Oblong size covers  
Blue colour with Glued closing ends (28cm x 12 cm. oblong 500  
size).  
and  
(14 cm. x 11 cm small size covers) .. Small size covers  
1,000  
White sheets (1/4 size) bearing the Members' State Emblem in 1,000 sheets (10 pads  
Tamil in Royal Blue Colour (1,000 sheets 10 pads of 100 leaves of 100 leaves each.)  
each).  
Jotter Type-Ball point pen with two Jotter type refills either in 1 set.  
Black or Blue colour.

(Orders issued in G.O. No. 192, Legislative assembly Department, dated the 16th September 1981 and amended in S.O. Ms. No. 42 Legislative Assembly Secretariat, dated the 26th February 1990.)

**CHAPTER XXXIX**  
**COMMONWEALTH PARLIAMENTARY ASSOCIATION**

The Commonwealth Parliamentary Association is an organisation formed to aid and promote understanding and co-operation between the Countries of the Commonwealth which have Parliamentary System of Government. It arranges for exchange of information between the countries and also for visits of individuals or groups from one country to another. The Headquarters of the Association is in London.

The Commonwealth Parliamentary Association was formed in 1911 as the Empire Parliamentary Association and its affairs were administered by the United Kingdom Branch. Evolving with the Commonwealth, the Commonwealth Parliamentary Association adopted in 1948, its present name, and changed its rules to enable all member Branches to participate in the association's management.

A Branch of the Association was formed at Madras on a resolution passed by the Assembly on the 28th September, 1955 and by the Council on the 30th September, 1955.

The Speaker of the Tamil Nadu Legislative Assembly shall be the ex-officio President of the Branch and Leader of the House and Leader of the Opposition in the Legislative Assembly shall be the ex-officio Vice-Presidents of the Association and the management of the affairs of the Branch shall be vested with the executive Committee, which shall consist of the President, the Vice-President, the Treasurer and 18 other members. The Treasurer and 18 members shall be elected at the Annual General meeting from among the members of the Branch. Thiru S.J. Sadiq pasha, Minister for Law was the Treasurer of this Branch till the dissolution of the Assembly.

Thiru C.K. Ramaswamy, Commissioner and Secretary, Tamil Nadu Legislative Assembly continued to be the Secretary of this Branch till the 31st May 1990, the date of his superannuation. Thiru T.P. Delhi Dorai Secretary, Tamil Nadu Legislative Assembly is the Secretary of this, Branch from the 1st June 1990.

The name of the Members of the Executive Committee for the years under review are given in Section II, Table No. LIV (Page No. 426)

**MEMBERSHIP**

The Members of the Tamil Nadu Legislative Assembly are eligible to become members of the Branch. Any member of the Branch who ceases to be a Member of the

Assembly or an ex-member of any Branch of the Association permanently residing in Madras may become an Associate Member of the Branch subject to the approval of the Executive Committee. The Annual Subscription for ordinary membership or Associate Membership is Rs. 10 and the subscription for the Life Membership is Rs. 100.

### **ACTIVITIES OF THE BRANCH**

The Association's Annual General Body Meetings were held on the 25th April, 1989 and on the 24th April 1990. The Association Executive Committee Meeting was held on the 31st March 1990.

### **PARLIAMENTARY CONFERENCES AND SEMINARS**

The following members of the Branch attended the Commonwealth Parliamentary Conferences during the period under review:

1. Dr. M. Tamilkudimagan, Speaker, Tamil Nadu Legislative Assembly. 35th Commonwealth Parliamentary Conference held at Bridgetown, Barbados in October, 1989.
2. Thiru C.K. Ramaswamy, Commissioner and Secretary, Tamil Nadu Legislative Assembly Secretariat. 35th Commonwealth Parliamentary Conference held at Bridgetown, Barbados in October 1989 as one of the three State Secretaries to the Indian Delegation.
3. Thiru V.P. Duraisamy, Deputy Speaker, Tamil Nadu Legislative Assembly Secretariat. 35th Commonwealth Parliamentary Conference held at Harare, Zimbabwe, during September 1990.

### **LETTER OF INTRODUCTION**

Letters of introduction were given to the Members of the Tamil Nadu Branch who visited some of the Commonwealth countries, the details of which are given below:-

1. Thiru V. Isweramurthy, Ex-M.L.A. and Life Associate of Commonwealth Parliamentary Association (Tamil Nadu Branch) London (During April-May 1989).
2. Thiru N. Ganapathy, M.L.A. and Life Member of Commonwealth parliamentary Association. (Tamil Nadu Branch). London (During June-July 1990)

## CHAPTER XL

### VISITS

During the period review, the following Dignitaries visited Tamil Nadu Branch:-

1. Hon, Rundle, Speaker, Parliament of Tasmania Australia, during March 1989.
2. Senator Louise Home, Trinidad and Tobago during November 1990.
3. Sir Paul Dean, M.P. for Woodspring, London during December 1990.

### VISITS

During the period, the following V.I.Ps. and Committees from other States visited this State and accommodation and other arrangements were made by this Secretariat.

#### (A) VISITS OF V.I.Ps. FROM OTHER STATES

1. The Leader of Opposition, Karnataka Legislative Council to Madras during January 1989.
2. The Speaker and Deputy Speaker, Kerala Legislative Assembly during January 1989.
3. The Chairman, Jammu and Kashmir Legislative Council to Madras during January 1989.
4. The Government Deputy Chief Whip Orissa Legislative Assembly to Madras during February 1989.
5. The Speaker, Andhra Pradesh Legislative Assembly to madras during February 1989.
6. The Deputy Speaker, West Bengal Legislative Assembly to Madras during February 1989.
7. The Leader of Opposition, Meghalaya Legislative Assembly to Madras during February 1989.
8. The Deputy Speaker, Meghalaya Legislative Assembly to Madras during February 1989.
9. The Deputy Speaker, Rajasthan Legislative Assembly to Madras during March 1989.
10. The Deputy Speaker, Maharashtra Legislative Assembly to Madras during April 1989.
11. The Speaker, Lok Sabha, New Delhi to Madras during April 1989.

12. The Leader of Opposition, Meghalaya Legislative Assembly to Madras during April 1989.
13. The Deputy Speaker, Orissa Legislative Assembly to Madras during April 1989.
14. The Government Chief Whip, Orissa Legislative Assembly Madras during June 1989.
15. The Speaker, Bihar Legislative Assembly to Madras during June 1989.
16. The Speaker, Lok Sabha. New Delhi to Madras during June 1989.
17. The Deputy Speaker, Assam Legislative Assembly to Madras during June 1989.
18. The Speaker, Haryana Legislative Assembly to Madras during June 1989.
19. The Speaker, Mizoram Legislative Assembly to Madras during July 1989.
20. The Speaker, Arunachal Pradesh Legislative Assembly to Madras during July 1989.
21. The Deputy Speaker, Bihar Legislative assembly to Madras during July 1989.
22. The Speaker, Andhra Pradesh Legislative Assembly to Tamil Nadu during August 1989.
23. The Deputy Speaker, West Bengal Legislative Assembly to Madras during August 1989.
24. The Deputy Speaker, Bihar Legislative Assembly to Tamil Nadu during September 1989.
25. The Deputy Speaker, Meghalaya Legislative Assembly to Madras during September 1989.
26. The Deputy Speaker, West Bengal Legislative Assembly to Madras during October 1989.
27. Thiru M. Innasappa, Secretary, Karnataka Legislature to Tamil Nadu during October 1989.
28. The Counselors of Pradesh Council, Andaman to madras during October 1989.
29. The Deputy Speaker, Nagaland Legislative Assembly to madras during October 1989.
30. The Speaker Maharashtra Legislative Assembly to Madras during December 1989.
31. The Chairman, Environment Committee of West Bengal Legislative Assembly to Madras during December 1989.
32. The Chairman, Maharashtra Legislative Council to Tamil Nadu during December 1989.

33. The Speaker, Kerala Legislative Assembly to Madras during January 1990.
34. The Speaker, Karnataka Legislative Assembly to Madras during February and March 1990.
35. The Speaker and Deputy Speaker of Goa Legislative Assembly to Madras during March 1990.
36. The Speaker, Tripura Legislative Assembly to Madras during March 1990.
37. The Speaker, Nagaland Legislative Assembly to Madras during June 1990.
38. The Deputy Speaker, Tripura Legislative assembly to Madras during August 1990.
39. The Government Chief Whip of Andhra Pradesh to Madras during August 1990.
40. The Chief Government Whip of Karnataka Legislative Council to Madras during September 1990.
41. The Leader of Opposition of Karnataka Legislative Assembly to Madras during September 1990.
42. The Deputy Speaker, West Bengal Legislative Assembly to Madras during October 1990.
43. The Speaker, Karnataka Legislative Assembly to Madras during November 1990.
44. Thiru B.C. Shukala, Secretary, Uttar Pradesh Legislative Assembly to Madras during December 1990 and January 1991.
45. The Speaker, Uttar Pradesh Legislative Assembly to Kanyakumari during December 1990.
46. The Chairman, Uttar Pradesh Legislative Council to Madras during January 1991.
47. The Deputy Speaker, Orissa Legislative Assembly to Madras during January 1991.
48. The Speaker, Manipur Legislative Assembly to Madras during January 1991.
49. The Speaker, Bihar Legislative Assembly to Madras during January 1991.
50. The Speaker, Haryana Legislative Assembly to Madras during January 1991.

**(B) VISIT OF LEGISLATURE COMMITTEES FROM OTHER STATES OTHER THAN STANDING COMMITTEES**

1. Committee on the Welfare of Scheduled Castes of Rajasthan Legislative assembly to madras during February 1989.
2. Committee on Viklang Kalyan of Bihar Legislative Council to Tamil Nadu during February and March 1989.



3. Finance and Administrative Delays Committee of Uttar Pradesh Legislative Assembly Council during April 1989.
4. Zilla Parishad and Panchayat Raj Committee of Bihar Legislative Assembly during April and May 1989.
5. Joint Committee of Parliament on the Indian Medical Council (Amendment) Bill, 1987 to Tamil Nadu during 1989.
6. Backward Classes Committee of Government of Tripura to Madras during June 1989.
7. Adhoc Committee on the Questions and Subject Committee of West Bengal Legislative Assembly to Madras during July 1989.
8. Second Sub-Committee on Scheduled Castes and Scheduled Tribes of Uttar Pradesh Legislature to Tamil Nadu during August 1989.
9. Committee on the Welfare of Scheduled Tribes of Andhra Pradesh Legislative Assembly to Tamil Nadu during August and September 1989.
10. Committee on the Welfare of Scheduled Tribes of Rajasthan Legislative Assembly to Madras during October 1989.
11. House Committee on Contract Labour of Andhra Pradesh Legislative Assembly to Tamil Nadu during October 1989.
12. Committee on Leprosy Control of the Bihar Legislative Council to Tamil Nadu during October 1989.
13. Committee on the Welfare of Scheduled Castes and Scheduled Tribes of Haryana Legislative Assembly to Madras during October 1989.
14. Committee on Members Amenities of Orissa Legislative Assembly to Madras during July 1990.
15. Implementation Committee of Bihar Legislative Council during August 1990.
16. Subject Committee on Health and Family Welfare of West Bengal Legislative Assembly to Madras during September 1990.
17. Committee on Private Members Bills and Resolutions of Karnataka Legislative Assembly to Madras during September 1990.
18. Committee on Slum Area and Urban Development of Bihar Legislative Council to Madras during September 1990.
19. Study Group I of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Madras during October 1990.

20. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Paharia of Bihar Legislative Council to Madras during October 1990.

21. Committee on Panchayat Raj of Maharashtra Legislative to Madras during November 1990.

22. Committee of Tirumala Tirupati Devasthanam of Andhra Pradesh Legislative to Kanyakumari during December 1990.

23. Committee on Internal Resources of Bihar Legislative Assembly to madras during December 1990.

24. House Committee on Kandaleru Reservoir of Telugu Ganga Project of Andhra Pradesh Legislature to Madras during December 1990.

25. Committee on the Welfare of Scheduled Castes of Rajasthan Legislative Assembly to Madras during December 1990.

26. Financial and Administrative Delays Committee of Uttar Pradesh Legislative Council to Madras during January 1991.

27. Committee on the Welfare of Scheduled Castes and Scheduled Tribes of Haryana Legislative Assembly to Madras during January 1991.

28. Committee on the Welfare of Schedule Caste and Scheduled Tribes of Himachal Pradesh Legislative Assembly to Madras during January 1991.

29. House Committee on Land Acquisition matters of Andhra Pradesh Legislative Assembly to Kanyakumari during January 1991.

## **OTHER ACTIVITIES**

### **INTER-UNIVERSITY DECLAMATION CONTEST**

As desired by the Lok Sabha Secretariat, New Delhi, this Secretariat organised an Inter-University Declamation Contests on "Parliamentary Democracy" in October 1989 for the students of Southern zone Universities on the Occasion of the Birth Centenary of shri Jawaharlal Nehru, the Former Prime Minister of India, and the names of the students who won the first, second and third prizes were intimated to the Lok Sabha Secretariat.

TABLE NO. 1

(Vide Page No. 6)

PROCLAMATION OF PRESIDENT'S RULE IN TAMIL NADU

(As Published in Tamil Nadu Government Gazette Extraordinary, dated the 30th January 1991)

No. II(1)/PUSC/22(a)/91.

The following Notification and Order of the Government of India, Ministry of Home Affairs, New Delhi, dated the 30th January 1991, are republished:-

NOTIFICATION

G.S.R. 54 (E).- The following Proclamation by the President is published for general information:-

Whereas, I, R. Venkataraman, President of India am satisfied that a situation has arisen in which the Government of Tamil Nadu cannot be carried on in accordance with the provisions of the Constitution of India (hereinafter referred to as "the Constitution");

Now, therefore, in exercise of the powers conferred by article 356 of the Constitution and of all other Powers enabling me in that behalf, I Hereby Proclaim that I-

(a) assume to myself as President of India all functions of the Government of the said State and all powers vested in or exercisable by the Governor of that State;

(b) declare that the powers of the Legislature of the said State shall be exercisable by or under the authority of Parliament; and

(c) make the following incidental and consequential provisions which appear to me to be necessary or desirable for giving effect to the objects of this Proclamation; namely:-

(i) in the exercise of the functions and powers assumed to myself by virtue of clause (a) of this Proclamation as aforesaid, it shall be lawful for me as President of India to act to such extent as I think fit through the Governor of the said State;

(ii) the operating of the following provisions of the Constitution in relation to that State is hereby suspended, namely:-

So much of the proviso to article 151 as relates to the reference by the President to the Legislature of the State;

so much of clause (2) of article 151 as relates to the laying before the Legislature of the State of the reports submitted to the Governor by the Comptroller and Auditor-General of India ;

articles 163 and 164;

so much of clause (3) of article 166 as relates to the allocation among the Ministers of the business of the Government of the State;

article 167 and so much of clause (1) of article 169 as relates to the passing of a resolution by the Legislative Assembly of a State;

clause (1), and sub-clause (a) of clause (2) of article 174, articles 175 to 178 (both inclusive); clauses (b) and (c) of article 179 and the first proviso to that article and articles 180 and 181;

so much of article 186 as relates to the salaries and allowances of the Deputy Speaker of the Legislative Assembly; articles 188, 189, 193, 194, 195 and 196; clauses (3) and (4) of article 199;

so much of clause (3) of article 202 as relates to the salaries and allowances of the Deputy Speaker of the Legislative Assembly; articles 208 to 211 (both inclusive) the proviso to clause (1) and the proviso to clause (3) of article 213; and

So much of clause (2) of article 323 as relates to the laying of the report with a memorandum before the Legislature of the State;

(iii) The Legislative Assembly of the said State is hereby dissolved;

(iv) any reference in the Constitution to the Governor shall in relation to the said State be construed as a reference to the President, and any reference therein to the Legislature of the State, shall in so far as it relates to the functions and powers thereof, be construed, unless the context otherwise requires, as a reference to Parliament, and in particular, the references in article 213 to the Governor and to the Legislature of the State shall be construed as references to the President and to Parliament respectively;

Provided that nothing herein shall affect the provisions of article 153, articles 155 to 159 (both inclusive), article 299 and article 361 and paragraphs 1 to 4 (both inclusive) of the Second Schedule or prevent the President from acting under sub-clause (i) of this clause to such extent as he thinks fit through the Governor of the said State;

(v) any reference in the Constitution to Acts or laws of, or made by, the Legislature of the said State shall be construed as including reference to Acts or laws made, in exercise of the powers of the Legislature of the said State, by Parliament by virtue of this proclamation, or by the President or other authority referred to in sub-clause (a) of clause (1) of article 357

of the Constitution, and the Tamil Nadu General Clauses Act, 1891 (Tamil Nadu Act 1 of 1891), as in force in the State of Tamil Nadu, and so much of the General Clauses Act, 1097 (10 of 1897), as applies to State laws, shall have effect in relation to any such Act or law as if it were an Act of the Legislature of the said State.

[No. V/11013/2/91-CSR.]

NEW DELHI

The 30th January 1991.

NEW DELHI,

The 30th January 1991.

MADRAS-9,

The 30th January 1991.

R. VENKATARAMAN,

President.

R.K. BHARGAVA,

Home Secretary.

T.V. ANTONY,

Chief Secretary.

#### ORDER

New Delhi, dated January 30, 1991.

G.S.R. 55 (E).- The following Order by the President is published for general information:-

In pursuance of sub-clause(c) of the Proclamation issued on this the 30th day January, 1991, by me under Article 356 of the Constitution of India, I hereby direct that all the functions of the Government of the State of Tamil Nadu and all the powers vested in or exercisable by the Governor of the State under the Constitution or under any law in force in that State, which has been assumed by the President by virtue of clause (a) of the said Proclamation shall, subject to the superintendence, direction and control of the President, be exercisable also by the Governor of the said State.

NEW DELHI,

The 30th January 1991.

NEW DELHI,

The 30th January 1991.

MADRAS-9,

The 30th January 1991.

R. VENKATARAMAN,

President.

R.K. BHARGAVA,

Home Secretary.

T.V. ANTONY,

Chief Secretary.

TABLE NO. II

(Vide Page No. 13)

DETAILS SHOWING THE NAME OF POLITICAL PARTY AND NUMBER OF SEATS CONTESTED, WON AND NUMBER OF SEATS RESERVED S.C. AND S.T. WOMEN MEMBERS ELECTED IN GENERAL ELECTIONS HELD FROM 1952 TO 1985.

S.No.	Year and Assembly	Name of Political Party	Number of seats contested	Number of seats won	Number of seats reserved for S.C. and S.T.	Number of women members elected
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	1952 (First Assembly)	India National Congress	367	152	62/4	2
		Socialist Party	163	13	..	..
		Kisan Mazdoor Praja Party	148	35	..	..
		Krishikar Lok Party	63	15	..	..
		Communist Party of India	131	62	..	..
		Tamil Nadu Toilers Party	34	19	..	..
		Commonwealth Party	13	6	..	..
		All India Scheduled Castes Federation	37	2	..	..
		All India Forward Bloc	6	3	..	..
		Justice Party	9	1	..	..
		Madras State Muslim League Party	13	5	..	..
		All India Agriculture Union	1	..	..	..
		All India Republican Party.	6	..	..	..
		Akhil Bharatiya Ram Rajya Parishad	2	..	..	..
		All India Forward Bloc (Raikar Group).	5	..	..	..
		Akhil Bharatiya Hindu Maha Sabha.	10	..	..	..
		All India Bharatiya Jan Sangh	2	..	..	..
		Independents	306	62	..	..

2	1957 (Second Assembly).	Independents	366	22	37/1	12
		Congress	201	151	..	..
		Dravida Munnetra Kazhagam	100	13	..	..
		Communist Party of India	55	4	..	..
		Congress Reforms Committee	35	9	..	..
		Praja Socialist Party	22	2	..	..
		Socialist	4	1	..	..
		Forward Bloc	4	3	..	..
3	1962 (Third Assembly).	Congress	206	139	37/1	13
		Communist Party of India	68	2	..	..
		Praja Socialist	21	..	..	..
		Dravida Munnetra Kazhagam	143	50	..	..
		Swatantra	94	6	..	..
		Jana Sangh	4	..	..	..
		Socialist	7	1	..	..
		Republican	4	..	..	..
		Forward Bloc	6	3	..	..
		Muslim League	6	..	..	..
		Socialist Labour	7	..	..	..
		Tamil National	9	..	..	..
		We Tamils	16	..	..	..
		Independents	207	5	..	..
4	1967 (Fourth Assembly)	Congress	234	49	42/2..	4
		Dravida Munnetra Kazhagam	173	138	..	..
		Communist Party of India	32	2	..	..
		Swatantra	27	20	..	..
		Jana Sangh	24	..	..	..
		Communists (M)	22	11	..	..
		Republican	14	..	..	..
		Praja Socialist	4	4	..	..
		Samyuktha Socialist Party	3	2	..	..
		Independents	245	7	..	..

5	1971 (Fifth Assembly)	Dravida Munnetra Kazhagam	203	184	42/2	..
		Congress (Old)	201	15	..	5
		Communist Party of India (M)	37	..	..	..
		Swatantra	19	6	..	..
		Communist Party of India	19	6	..	..
		Forward Bloc	9	7	..	..
		Bharatiya Jana Sangh	5	..	..	..
		Praja Socialist Party	4	4	..	..
		Samyuktha Socialist Party	2	..	..	..
		Independents	258	10	..	..
6	1977 (Sixth Assembly)	All India Anna Dravida Munnetra Kazhagam.	200	130	40/2	2
		Dravida Munnetra Kazhagam	230	48	..	..
		Indian National Congress	198	27	..	..
		Janata	233	10	..	..
		Communist Party of India	32	5	..	..
		Communist Party of India (M)	20	12	..	..
		All India Forward Bloc	6	1	..	..
		Republican Party	3	..	..	..
		Independents	468	1	..	..
7	1980 (Seventh Assembly)	All India Anna Dravida Munnetra Kazhagam	177	129	42/3	5
		Dravida Munnetra Kazhagam	114	38	..	..
		Indian National Congress (I)	112	30	..	..
		Indian National Congress (Urs.)	3	..	..	..
		Janata (J.P.)	94	2	..	..
		Janata (B.J.P)	10	..	..	..
		Janata (Secular)	4	..	..	..
		Communist Party of India	16	10	..	..
		Communist Party of India (Marxist)	16	11	..	..
		All India Forward Bloc	2	1	..	..
		Gandhi Kamaraj National Congress	10	6	..	..
		Republican Party of India	4	..	..	..
		Independents	467	7	..	..



8	1985 (Eighth Assembly)	All India Anna Dravida Munnetra Kazhagam	155	133	42/3	8
		Indian National Congress	72	62	..	..
		Dravida Munnetra Kazhagam	168	24	..	..
		Communist Party of India (Marxist).	17	5	..	..
		Janatha Party	16	3	..	..
		Communist Party of India	16	2	..	..
		Gandhi Kamaraj National Congress	4	2	..	..
		All India Forward Bloc	3	1	..	..
		Bharatia Janata Party	15	..	..	..
		Tamil Nadu Congress (K)	7	..	..	..
		Indian Congress (J)	36	..	..	..
		Independents	990	2	..	..

TABLE NO. III  
(Vide Page No. 14)

PARTY POSITION AS ON 27TH JANUARY, 1989

(On the eve of declarations of Results of General Election by the Returning Officers)

1.	Dravida M unnetra Kazhagam	151*
2.	All India Anna Dravida Munnetra Kzhagam (Jayalalitha Group)	27@
3.	Indian National Congress	26
4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1
6.	Janata Dal	4
7.	Communist Party of India	3
8.	Tamil Nadu Janata	2
9.	Independents	3#
10.	Vacant	2\$
	Total	234

\*Includes four members of Indian Union Muslim League (L) and one member of Tamil Nadu Forward Bloc who contested on Dravida Munnetra Kazhagsam Symbol.

@ Includes one member of Indian Farmers and Toilers Party who contested on A.I.A.D.M.K. (Jayalalitha Group) symbol.

# Includes one member of United Communist Party of Indian.

\$In two constituencies (viz.), Marungapuri and Madurai East the poll was counter manded due to the death of one of the contesting candidates in each constituency.

## PARTY POSITION AS ON 16TH FEBRUARY 1989

## Legislature Parties:-

1.	Dravida Munnetra Kazhagam	145
2.	All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group)	27
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhgam (Janaki M.G. Ramachandran Group).	1

## Other Groups:

6.	Janata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Jamata	2
10.	Tamil Nadu Forward Bloc	1
11.	Independents	3
12.	Nominated	1
13.	Hon. Speaker	1
14.	Vacant	2

Total	235
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## PARTY POSITION AS ON 1ST APRIL 1989

## Legislature Parties:

1.	Dravida Munnetra Kazhagam	145
2.	All India Anna Dravida Munnetra Kazhagam	29*
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam	1

## Other groups:

6.	Janata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Janata	2
10.	Tamil Nadu Forward Bloc	1
11.	Independents	3
12.	Nominated	1
13.	Hon. Speaker	1

Total	235
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\*Thiruvialargal S.R. Eradha and K Ponnusamy both belonging to the A.I.A.D.M.K. have been duly elected in the elections from Madurai East and Marungapuri Assembly Constituencies respectively which were countermanded due to the death of candidates. Hence, the increase in strength.

## PARTY POSITION AS ON 1ST MAY 1989

Legislature Parties:		
1.	Dravida Munnetra Kazhagam	145
2.	All India Anna Dravida Munnetra Kazhagam	28*
3.	Indian National Congress	26
Legislature Groups:		
4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1
Other Groups:		
6.	Janata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Janata	2
10.	Tamil Nadu Forward Bloc	1
11.	Indian Farmers and Toilers Party	1*
12.	Independents	3
13.	Nominated	1
14.	Hon. Speaker	1
Total		235

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\* The strength of A.I.A.D.M.K. Legislature Party has been reduced to 28 as Thiru K.A. Mani, a member elected from Kapilamalai Constituency, was permitted to function separately as a Member of the Indian Farmers and Toilers Party.

## PARTY POSITION AS ON 1ST NOVEMBER 1989

Legislature Parties:		
1.	Dravida Munnetra Kazhagam	144*
2.	All India Anna Dravida Munnetra Kazhagam	28
3.	Indian National Congress	26
Legislature Groups:		
4.	Communist Party of India (Marxist)	15
5.	All India Ana Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1
Other Groups:		
6.	Jamata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Janata	2
10.	Tamil Nadu Forward Bloc	1
11.	Indian Farmers and Toilers Party	1
12.	Independents	3
13.	Nominated	1
14.	Hon. Speaker	1
15.	Vacant	1*
		235
		-----

\* A vacancy has occurred consequent on the demise of Thiru R. Ettiyappan, a member elected from the Peranamalur Assembly Constituency. Thus the strength of D.M.K. Legislature Party got reduced to '144'.

## PARTY POSITION AS ON 1ST DECEMBER 1989,

## Legislature Parties:

1.	Dravida Munnetra Kazhagam	144
2.	All India Anna Dravida Munnetra Kazhagam	29*
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1

## Other Groups:

6.	Janata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Janata	2
10.	Tamil Nadu Forward Bloc	1
11.	Indian Farmers and Toilers Party	1
12.	Independents	3
13.	Nominated	1
14.	Hon. Speaker	1

Total	235
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\* Thiru M. Chinnakulandai, who contested as A.I.A.D.M.K. candidate in the Bye-election from the Peranamallur Assembly Constituency was elected. Consequently the strength of A.I.A.D.M.K. Legislature Party rose to '29'.

## PARTY POSITION AS ON 1ST APRIL 1990

## Legislature Parties:

1.	Dravida Munnetra Kazhagam	144
2.	All India Anna Dravida Munnetra Kazhagam	29
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1

## Other Groups:

6.	Janata Dal	4
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Janata	2
10.	Tamil Nadu Forward Bloc	1
11.	Indian Farmers and Toilers Party	1
12.	United Communist Party of India	1*
13.	Independents	2
14.	Nominated	1
15.	Hon. Speaker	1

Total	235
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\* Thiru N. Nanjappan, an Independent member elected from the Pennagaram Assembly Constituency was permitted to function separately as a member of United Communist Party of India.



## PARTY POSITION AS ON 1ST SEPTEMBER 1990,

## Legislature Parties:

1.	Dravida Munnetra Kazhagam	144
2.	All India Anna Dravida Munnetra Kazhagam	29
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1

## Other Groups:

6.	Janata Dal	6*
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Forward Bloc	1
10.	Indian Farmers and Toilers Party	1
11.	United Communist Party of India	1
12.	Independents	2
13.	Nominated	1
14.	Hon. Speaker	1

Total	235
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\* The strength of 'Janata Dal' rose to '6' consequent on the merger of 'Tamil Nadu Janata' headed by Thiru Pon. Vijayaraghavan with the Janata Dal.

## PARTY POSITION AS ON 1ST JANUARY 1991

## Legislature Parties:

1.	Dravida Munnetra Kazhagam	143*
2.	All India Anna Dravida Munnetra Kazhagam	29
3.	Indian National Congress	26

## Legislature Groups:

4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1

## Other Groups:

6.	Janata Dal	6
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	Tamil Nadu Forward Bloc	1
10.	Indian Farmers and Toilers Party	1
11.	United Communist Party of India	1
12.	Independents	2
13.	Nominated	1
14.	Vacant	1*
15.	Hon.Speaker	1

Total	235
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\* A vacancy has occurred consequent on the demise of Thiru M.S.K. Rajenthiran, a member elected from the Ramanathapuram Assembly Constituency. Thus the strength of D.M.K. Legislature Party got reduced to '143'.

PARTY POSITION AS ON 30TH JANUARY 1991  
(On the eve of dissolution)

Legislature Parties:		
1.	Dravida Munnetra Kazhagam	142*
2.	Indian National Congress	26
3.	All India Anna Dravida Munnetra Kazhagam	25\$
Legislature Groups:		
4.	Communist Party of India (Marxist)	15
5.	All India Anna Dravida Munnetra Kazhagam (Janaki M.G. Ramachandran Group)	1
Other Groups:		
6.	Janata Dal	6
7.	Indian Union Muslim League (L)	4
8.	Communist Party of India	3
9.	All India Anna Dravida Munnetra Kazhagam -II	3
10.	Tamil Nadu Forward Bloc	1
11.	Indian Farmers and Toilers Party	1
12.	United Communist Party of India	1
13.	Independents	2
14.	Nominated	1
15.	Vacant	3*
16.	Hon.Speaker	1
Total		235

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\* Two vacancies have occurred consequent on the resignation of Dr. E. Ramakrishnan, a member elected from the Acharapakkam Assembly Constituency and Thiru K. Madhappan, a member elected from Palacode Assembly Constituency. Thus the strength of D.M.K. Legislature Party got reduced to "142" and that of All India Anna Dravida Munnetra Kazhagam to "25".

\$ The Speaker declared on the 23rd January 1991 that Thiruvallargal S. Thirunavukkarasu, K.K.S.S.R. Ramachandran and S.D. Ugamchand shall henceforth be known as members of A.I.A.D.M.K.-II. Thus, the strength of A.I.A.D.M.K. further reduced to '25'.

TABLE No. IV.  
(Vide Page No. 14).

(MEMBERS OF THE ASSEMBLY WITH THEIR CONSTITUENCIES, 1989-91. (NINTH ASSEMBLY CONSTITUTED ON THE 27TH JANUARY, 1989 UNDER SECTION 73 OF THE REPRESENTATION OF THE PEOPLE ACT, 1951 AND MET FOR THE FIRST TIME ON THE 6TH February 1989.)

<i>Serial number and name of the Member</i>	<i>Party to which the member belongs.</i>	<i>Name and Class of Constituency.</i>
(1)	(2)	(3)
1 Thiru. M. Abdul Latheef	I.U.M.L. (L)	Chepauk.
2 Thiru. P. Abdul Samad	I.U.M.L. (L)	Vaniyambadi.
3 Thiru. S. Alagarsamy	C.P.I.	Kovilpatti.
4 Thiru. S. Alaguvelu	D.M.K.	Kandamangalam (SC)
5 Thiru. V. Anbalagan	D.M.K.	Cheyyar.
6 Dr. K. Anbazhagan	D.M.K.	Anna Nagar.
7 Thiru. Anbil Poyyamozi	D.M.K.	Thiruchirappalli-II.
8 Thiru. M. Andi Ambalam	I.N.C.	Natham.
9 Thiru. K. Angamuthu	D.M.K.	Ulundurpet (SC).
10 Dr. K. Annadurai	D.M.K.	Varahur (SC)
11 Thiru. K. Annadurai	D.M.K.	Pattukottai
12 Thiru. M. Annamalai	C.P.I. (M)	Harur
13 Thiru. R. Anna Nambi	A.I.A.D.M.K.	Avnashi (SC)
14 Thiru. A. Arivalagan	A.I.A.D.M.K.	Krishnarayapuram (SC)
15 Thiru. K. Arjunan	A.I.A.D.M.K.	Taramangalam.
16 Thiru. Veerapandi S. Arumugam	D.M.K.	Salem-II
17 Thiru. T. Arumugam	D.M.K.	Ariyalur.
18 Thiru. P. Asaiyan	D.M.K.	Andipatti
19 Thiru. P. Athiyaman	D.M.K.	Sedapatti.
20 Thiru. A. V. Balasubramaniyan	D.M.K.	Thirunavalur.
21 Thiru. S. R. Balasubramoniyar	I.N.C.	Pongalur.
22 Thiru. G. Bhuvarahan	Janata Dal	Vridhachalam.
23 Thiru. V.P. Chandraseker	A.I.A.D.M.K.	Pollachi.

24	Dr. K. Chandrasekaran	D.M.K.	Alangudi.
25	Thiru. Chengai Selvam	D.M.K.	Perambur (SC).
26	Thiru. R. Chokkar	I.N.C.	Virudhunagar.
27	Thiru. M. Chinnakulandai@	A.I.A.D.M.K.	Peranamallur.
28	Thiru. K. Chinnasamy	A.I.A.D.M.K.	Sendamangalam (ST).
29	Thiru. R. Chinnasamy	D.M.K.	Dharmapuri.
30	Thiru. V.K. Chinnasamy	A.I.A.D.M.K.	Bhavanisagar.
31	Thiru. S. Daniel Raj	I.N.C.	Srivaikuntam.
32	Thiru. V.M. Devaraj	D.M.K.	Vellore.
33	Thiru. K.R.G. Dhanabalan	D.M.K.	Salem-I.
34	Dr. V. Dhanaraj	D.M.K.	Vandavasi (SC)
35	Thiru. A. C. Dhayalan	D.M.K.	Arni.
36	Thiru. Durai Chandrasekaran	D.M.K.	Thiruvaiyaru.
37	Thiru. Duraimurugan	D.M.K.	Katpadi.
38	Dr. P. Duraipandi	D.M.K.	Manamadurai (SC)
39	Thiru. Durai Ramasamy	A.I.A.D.M.K.	Vellakoil.
40	Thiru. V. P. Duraisamy	D.M.K.	Namakkal (SC).
41	Thiru. A. Ekambara Reddy	I.N.C.	Pallipat.
42	Thiru. Elamvazhuthi	D.M.K.	Egmore (SC).
43	Thiru. S. R. Eradha	A.I.A.D.M.K.	Madurai (East).
44	Thiru. N. Eramakrishnan	D.M.K.	Cumbum.
45	Thiru. K. R. Eramasamy	I.N.C.	Thiruvadanai.
46	Thiru. R. Eswaran	I.N.C.	Vasudevanallur (SC)
47	Thiru. R. Ettiyappan	D.M.K.	Peranamallur.
48	Thiru. T. R. Gajapathy	D.M.K.	Arcot
49	Thiru. N. Ganapathy	D.M.K.	Mylapore.
50	Thiru. K. C. Ganesan	D.M.K.	Jeyamkondan.
51	Thiru. L. Ganesan	D.M.K.	Orathanad.
52	Thiru. Sa. Ganesan	D.M.K.	Theyagaraya Nagar.
53	Thiru. V. Ganesan	D.M.K.	Mangalore (SC)
54	Thiru. A. Ganesamoorthy	D.M.K.	Modakurichi.
55	Thiru. N. Ganesamurthi	D.M.K.	Kurinjpadi.

56	Thiru. V. Gopala krishnan	I.N.C.	Mettupalayam.
57	Thiru. V. Govindan	D.M.K.	Peranambut (SC).
58	Thiru. C. Govindarajan	C.P.I. (M)	Nellikuppam.
59	Thiru. C. Govindasamy	C.P.I. (M)	Tiruppur.
60	Thiru. V. C. Govindasamy	D.M.K.	Kaveripattinam.
61	Thiru. S. Gunsekaran	D.M.K.	Thalavasal (SC).
62	Thiru. G. G. Gurumoorthy	Janata Dal	Bhavani.
63	Thiru. S. Gurunathan	D.M.K.	Palayamkottai.
64	Thiru. A.M. Hameed Ibrahim	I.U.M.L.(L)	Kadalady.
65	Thiru. J. Hussain	Independent	Ranipet.
66	Selvi J. Jayalalitha	A.I.A.D.M.K.	Bodinaickanur.
67	Thiru. P. Kaliappan	D.M.K.	Oddanchatram.
68	Dr. Kanchana Kamalanathan	D.M.K.	Krishnagiri.
69	Thiru. K. Kandaswamy	D.M.K.	Kinathukkadavu.
70	Thiru. K. P. Kandaswamy	D.M.K.	Tiruchandur.
71	Thiru. S. P. Kannan	D.M.K.	Anaicut.
72	Thiru. K. Kannian	D.M.K.	Thottiam.
73	Thiru. M. Kannappan	D.M.K.	Palladam.
74	Thiru. M. K. Kareem	I.N.C.	Gudalur.
75	Thiru. G. Karuppiyah Moopnar	I.N.C.	Papanasam.
76	Thiru. S. S. Karuppasamy	D.M.K.	Sattur.
77	Dr. M. Karunanidhi	D.M.K.	Harbour.
78	Thiru. S. Kather Batcha alias Vellachamy	D.M.K.	Mudukulathur.
79	Thiru. E. Kothandam	D.M.K.	Sriperumbudur (SC).
80	Thiru. C. Krishanan	A.I.A.D.M.K.	Omalur.
81	Dr. Durai Krishnamoorthy	D.M.K.	Chidambaram.
82	Thiru. Kumari Ananthan	I.N.C.	Sattankulam.
83	Thirumathi P. Lakshmi	A.I.A.D.M.K.	Valparai (SC)
\$84	Thiru. K. Madhappan	A.I.A.D.M.K.	Palacode.
85	Thiru. R. Mahendran	D.M.K.	Nattrampalli.
86	Thiru. A. Malarmannan	D.M.K.	Tiruchirappalli-I
87	Thiru. K. A. Mani	I.F.T.P.	Kapilamalai.

88	Thiru. Ko. Si. Mani	D.M.K.	Kumbakonam.
89	Thiru. M. Achiyur Mani	D.M.K.	Nanguneri.
90	Thiru. M. Manimaran	D.M.K.	Nannilam (SC).
91	Thiru. B. Manoharan	D.M.K.	Sivaganga.
92	Thiru. Nanjil K. Manoharan	D.M.K.	Triplicane.
93	Thiru. P. Marappan	A.I.A.D.M.K.	Kangeyam.
94	Thiru. A. Marimuthu	D.M.K.	Vanur (SC)
95	Dr. R. Masilamani	D.M.K.	Tindivanam.
96	Thiru. T. R. Masilamani	D.M.K.	Poonamallee.
97	Thiru. R. Mathivanan	D.M.K.	Royapuram.
98	Thiru. M. Mohammed Siddik	I.U.M.L.(L)	Poompuhar.
99	Thiru. Era. Mohan	D.M.K.	Singanallur.
100	Thiru. R. Mookan	A.I.A.D.M.K.	Uppiliapuram (ST).
101	Thiru. L. Mookaiah	D.M.K.	Periyakulam.
102	Thiru.M. Moses	I.N.C.	Nagercoil.
103	Thiru. V. Mullaiwendan	D.M.K.	Morappur.
104	Thiru. A. M. Munirathinam	I.N.C.	Sholinghur
105	Thiru. S. R. Munirathinam	D.M.K.	Thiruvallur
106	Thiru. O. Murugesan	D.M.K.	Kancheepuram
107	Thiru. M. Muthaih	D.M.K.	Ottapidaram (SC).
108	Thiru. M. Muthaiyan	D.M.K.	Sankarapuram.
109	Thiru. Pon. Muthuramalingam	D.M.K.	Madurai West.
110	Thiru. P. Muthusamy	D.M.K.	Vedasandur.
111	Dr. K. Nandagopalakirutinan	D.M.K.	Panruti.
112	Thiru. N. Nanjappan	U.C.P.I.	Pennagaram.
113	Thiru. R. M. Narayanan	D.M.K.	Karaikudi.
114	Thiru. A. Natarajan	D.M.K.	Perur.
115	Thiru. P. Natarajan	D.M.K.	Tiruttani.
116	Thiru. R. Natesan	I.N.C.	Thiruvattar
117	Thiru. Ekal M. Natesan	D.M.K.	Rshivandiyam
118	Thiru. K. N. Nehru	D.M.K.	Lalgudi.
119	Thiru. Oscar C. Nigli	.....	Nominated.

120	Thiru. S. Noor Mohammed	C.P.I. (M)	Padmanabhapuram
121	Thiru. G. Palanisamy	C.P.I.	Thiruthuraiipoondi (SC)
122	Thiru. T.K. Palanisamy	D.M.K.	Thiruvottiyur.
123	Thiru. K. Palaniswamy	A.I.A.D.M.K.	Edapadi.
124	Thiru. N. Palanivel	C.P.I. (M)	Palani (SC)
125	Thiru. A. Papasundaram	A.I.A.D.M.K.	Kulithalai
126	Thirumathi Pappa Umanath	C.P.I. (M)	Thiruverambur.
127	Thiru. R. Panchatcharam	D.M.K.	Melmalayanur.
128	Thiru. P. H. Pandian	A.I.A.D.M.K. (Janaki M. G. Ramachandran Group)	Cheranmahadevi.
129	Dr. M. Panneerselvam	D.M.K.	Sirkazhi (SC)
130	Thiru. A. Pauliah	I.N.C.	Colachel.
131	Thiru. S. Paulraj	D.M.K.	Madurai Central
132	Thiru. C. Perumal	A.I.A.D.M.K.	Yercaud (ST)
133	Thiru. N. Periyasamy	D.M.K.	Tuticorin
134	Thiru. V. Periyasamy	A.I.A.D.M.K.	Andhiyur (SC)
135	Thiru. I. Periyasamy	D.M.K.	Athoor
136	Thiru. A. Periyannan	D.M.K.	Pudikkottai.
137	Thiru. S. Peter Alphonse	I.N.C.	Tenkasi
138	Thiru. K. Pitchandi	D.M.K.	Tiruvannamalai
139	Thiru. R. Pichaimuthu	C.P.I.	Perambalur (SC)
140	Thiru. D. Ponmudi	D.M.K.	Thadarambattu.
141	Dr. K. Ponmudi <i>alias</i> Deivasigamani	D.M.K.	Villupuram.
142	Thirumathi. A. S. Ponnammal	I.N.C.	Nilakkottai (SC)
143	Thiru. G. Ponnupillai	D.M.K.	Theni.
144	Prof. K. Ponnusamy	A.I.A.D.M.K.	Marungapuri.
145	Thiru. E. Pugazhendi	D.M.K.	Cuddalore.
146	Thiru. D. Radhakrishnan	D.M.K.	Sholavandan
147	Thiru. A. Rahmankhan	D.M.K.	Park Town.
148	Thiru. V. Raju	A.I.A.D.M.K.	Kolathur (SC)
149	Thiru. V. P. Rajan	D.M.K.	Rajapalayam (SC)
150	Thiru. H. M. Raju	I.N.C.	Uthagamandalam.



151	Thiru. V. K. Raju	D.M.K.	Arakonam (SC)
152	Thiru. R. Rajamanickam	D.M.K.	Kuttalam.
153	Thiru. K. V. V. Rajamanickam	I.N.C.	Melur
154	Thiru. A. Rajendran	D.M.K.	Polur
155	Thiru. K. R. Rajendran	A.I.A.D.M.K.	Bargur
156	Thiru. P. V. Rajendran	I.N.C.	Vedaranyam.
157	Thiru. M. S. K. Rajenthiran %	D.M.K.	Ramanathapuram.
158	Thiru. Gingee N. Ramachandran	D.M.K.	Gingee
159	Thiru. C. Ramachandran	D.M.K.	Thirupparankundram
160	Thiru. K. Ramachandran	D.M.K.	Mannargudi.
161	Thiru. K. K. S. S. R. Ramachandran	A.I.A.D.M.K. - II	Vilathikulam.
162	Thiru. M. Ramachandran	D.M.K.	Thiruvonam.
163	Thiru. N. Ramachandra Reddy	I.N.C.	Hosur.
164	Dr. E. Ramakrishnan @@	D.M.K.	Acharapakkam (SC).
165	Thiru. S. Ramalingam	D.M.K.	Thiruvidaimarudur.
166	Thiru. M. Ramanathan	D.M.K.	Coimbatore West.
167	Thiru. K. Ramani	C.P.I. (M)	Coimbatore East.
168	Thirumathi Ramani Nallathambi	I.N.C.	Radhapuram.
169	Thiru. A. M. Ramasamy	D.M.K.	Attur.
170	Thiru. K. V. Ramasamy	D.M.K.	Karur.
171	Thiru. Monjanur P. Ramasamy	D.M.K.	Aravakurichi.
172	Thiru. V. Ramasamy	C.P.I. (M)	Tiruchengode
173	Thiru. S. S. Ramasubbu	I.N.C.	Alangulam
174	Thiru. K. Ravi Arunan	I.N.C.	Ambasamudram.
175	Thiru. S. J. Sadiq Pasha	D.M.K.	Udumalpet.
176	Thiru. R. Saminathan	D.M.K.	Thirumangalam.
177	Thiru. A. G. Sampath	D.M.K.	Mugaiyur.
178	Thiru. Samsudin <i>alias</i> Kadhiraavan	D.M.K.	Kadayanallur.
179	Dr. T. Santhakumari	D.M.K.	Dharapuram (SC).
180	Thirumathi. S. P. Sarkunam	D.M.K.	Dr. Radhakrishnan Nagar.
181	Dr. M. Tamilkudimagan	D.M.K.	Ilayangudi.
182	Thiru. P. Seenivasan	D.M.K.	Sivakasi.

183	Thiru. M. Seerangan	C.P.I. (M)	Mettur.
184	Thiru. K. A. Sengottaiyan	A.I.A.D.M.K.	Gobichettipalayam.
185	Thiru. A. Senguttuvan	D.M.K.	Mayiladuthurai.
186	Thiru. M. Settu	Janata Dal	Chengam (SC).
187	Thiru. C. Shanmugam	D.M.K.	Alandur.
188	Thiru. R. Singaram	I.N.C.	Peravurani.
189	Thiru. S. R. Sivalingam	D.M.K.	Panamarathupatty.
190	Thiru. S. Sivalogam	D.M.K.	Bhuvanagiri.
191	Thiru. S. Sivasubramanian	D.M.K.	Andimadam.
192	Thiru. N. Soundara Pandian	D.M.K.	Samayanallur (SC)
193	Thiru. R. S. Sridhar	D.M.K.	Saidapet
194	Thiru. M. K. Stalin	D.M.K.	Thousand Lights.
195	Thiru. Alavayal Subbiah	D.M.K.	Thirumayam.
196	Thiru. A. Subbu	D.M.K.	Rasipuram.
197	Thirumathi Subbulakshmi Jagadeesan	D.M.K.	Erode.
198	Thiru. K. Subramonia Pillai	D.M.K.	Kanniyakumari.
199	Thiru. T. K. Subramaniam	D.M.K.	Sathyamangalam.
200	Thiru. A. L. Subramanian	D.M.K.	Tirunelveli.
201	Thiru. V.N. Subramanian	A.I.A.D.M.K.	Perundurair.
202	Thiru. K. Sundar	D.M.K.	Uthiramerur.
203	Thiru. M. Sundaradoss	I.N.C.	Vilavancode.
204	Dr. S. Sundaraj	A.I.A.D.M.K.	Paramakudi (SC).
205	Thiru. B. Sundaram	D.M.K.	Tiruppathur.
206	Thiru. K. Sundaram	D.M.K.	Ponneri (SC)
207	Thiru. K.R. Sundaram	C.P.I. (M)	Gudiyatham.
208	Thiru. V. Tamilmani	D.M.K.	Chengalpattu.
209	Thiru. V. Thambusami	C.P.I. (M)	Tiruvarur (SC).
210	Thiru. A. Thangam	D.M.K.	Srivilliputhur.
211	Thiru. V. Thangapandian	D.M.K.	Aruppukottai.
212	Thiru. S.A. Thangarajan	C.P.I. (M)	Dindigul.
213	Thiru. A. Thangaraju	Independent	Kattumannarkoil (SC)
214	Thiru. M. Thangavel	A.I.A.D.M.K.	Musiri.

215	Thiru. N. Thangavel	D.M.K.	Coonoor (SC).
216	Thiru. S. Thangavel	D.M.K.	Sankaranayanarkoil (SC)
217	Thiru. S.S. Thennarasu	D.M.K.	Tiruppattur.
218	Dr. D. Thirumurthy	D.M.K.	Tirupporur (SC).
219	Thiru. S. Thirunavukkarasu *	A.I.A.D.M.K. (II)	Aranthangai.
220	Thiru. P.S. Thiruvengadam	D.M.K.	Kalasapakkam.
221	Thiru. S.N.M. Ubayadullah	D.M.K.	Thanjavur.
222	Thiru. T. Udayasuriyan	D.M.K.	Chinnasalem.
223	Thiru. S.D. Ugamchand *	A.I.A.D.M.K. (II)	Maduranthakam.
224	Thiru. M.A. Vaithyalingam	D.M.K.	Tambaram.
225	Thiru. P.N. Vallarasu	T.N.F.B.	Usilampatti.
226	Thiru. R. Varadarajan	D.M.K.	Sankari (SC).
227	Thiru. W.R. Varadarajan	C.P.I. (M)	Villivakkam.
228	Thiru. G. Veeraiyan	C.P.I. (M)	Nagapattinam.
229	Thiru. Arcot N. Veerasamy	D.M.K.	Purasawalkam.
230	Thiru. U.K. Vellingiri	C.P.I. (M)	Thondamuthur.
231	Thiru. T. Venkatachalam	D.M.K.	Veerapandi.
232	Thiru. Y. Venkateswara Dikshidar	Janata Dal	Srirangam.
233	Thiru. K. Venu	D.M.K.	Gummudipoondi.
234	Thiru. Pon. Vijayaraghavan	Janata Dal	Killiyoor.
235	Thiru. D.C. Vijayendriah	Janata Dal	Thalli.
236	Thirumathi. Yasotha Chellappa	D.M.K.	Valangaiman (SC).

@ Elected in the Bye-election from Peranamallur Assembly Constituency held on the 27th November 1989 in the vacancy caused by the demise of Thiru R. Ettiappan.

\$\$ Died on the 12th October 1989.

\$ Resigned his membership from the 19th January 1991. Vacancy not filled up till the dissolution of the Assembly.

% Died on 2nd December 1990.

@@ Resigned his membership from the 2nd January 1991. Vacancy not filled up till the dissolution of the Assembly.

\* Declared as members belonging to A.I.A.D.M.K.-II with effect from the 22nd January 1991.

TABLE No. V  
(Vide Page No. 21.)

STATEMENT SHOWING THE NUMBER OF VISITORS WHO HAVE VISITED ASSEMBLY DURING MEETING DAYS OF NINTH ASSEMBLY

<i>Number of session in the Ninth Assembly</i> (1)	<i>Speaker's Gallery</i> (2)	<i>Visitors Gallery</i> (3)	<i>Ladies Gallery</i> (4)	<i>Total</i> (5)
1st Session	13,127	13,124	1,120	23,371
2nd Session	16,064	22,922	2,288	41,274
3rd Session	1,425	1,949	410	3,784
			Total	72,329

Total number of visitors during Ninth Assembly ---- 72,329

TABLE No. VI.  
(Vide Page No. 23.)

PRESS ADVISORY COMMITTEE, 1989-90.

*Constituted on the 26th February 1989.*

*Chairman*

1. Manichudar (Thiru L. Ramadoss)

*Vice-Chairman*

2. Murasoli (Thiru Veerasakthi)

*Members*

3. Dinakaran
4. Dinasari
5. Indian Express
6. Makkal Kural
7. Malai Murasu
8. Press Trust of India
9. Doordarshan Kendra
10. The Daily Thanthi
11. The Hindi
12. The Information and Tourism Department

PRESS ADVISORY COMMITTEE 1990-91

*Constituted on the 8th March 1990*

*Chairman*

1. Makkal Kural (Thiru M. Alagiriswamy)

*Vice-Chairman*

2. Press Trust of India (Thiru S. Venkataram)

*Members*

3. Dinakaran
4. Dinamani
5. Doordarshan Kendra
6. Indian Express
7. Malai Malar
8. Mursoli
9. The Daily Thanthi
10. The Hindu
11. The Information and Tourism Department
12. *Vacant.*

TABLE No. VII  
(Vide Page No. 24).

STATEMENT SHOWING THE DATES OF COMMENCEMENT, ADJOURNMENT AND PROROGATION OF THE SESSIONS OF  
THE NINTH TAMIL NADU LEGISLATIVE ASSEMBLY 1989-91.

<i>Session.</i>	<i>Date of commencement.</i>	<i>Date of adjournment.</i>	<i>Date of prorogation.</i>	<i>Actual dates of sittings of the Assembly.</i>	<i>Total number of days the Assembly sat.</i>	<i>Number of days the House met in the evening.</i>	<i>Total number of hours and minutes.</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
I Session (First meeting).	6th February 1989.	21st February, 1989.	...	6th, 8th, 13th, 14th, 15th, 16th, 17th, 18th, 20th and 21st 1989.	10 43	5	38.23
I Session (Second Meeting).	25th March 1989.	12th May 1989.	15th June 1989.	25th, 27th, 28th, 29th 30th, 31st March 1989, 1st, 3rd, 4th, 5th, 7th, 8th, 10th, 11th, 12th, 13th, 19th, 20th, 21st, 22nd, 24th, 25th, 26th, 27th, 28th, 29th, April 1989, 2nd, 3rd, 4th, 5th, 6th, 11th and 12th May 1989...	33		
II Session	30th October 1989.	2nd November 1989.	5th December 1989.	30th, 31st, October 1989, 1st, and 2nd November 1989.	4	...	14.53
III Session	18th January 1990.	27th January 1990.	6th February 1990.	19th, 20th, 22nd, 23rd, 24th, 25th, and 27th January 1990.	7	1	34.07



IV Session	17th March 1990.	12th May 1990.	23rd May 1990.	17th, 19th, 20th, 21st, 22nd, 23rd, 24th, 28th, 29th, 30th, 31st March 1990, 2nd, 3rd, 4th, 5th, 6th, 9th, 10th, 11th, 12th, 16th, 17th, 18th, 19th, 20th, 21st, 23rd, 24th, 25th, 26th, April 1990, 2nd, 3rd, 4th, 5th, 7th, 8th, 9th, 10th, 11th and 12th May 1990.	40	9	2,08.51
V Session	20th August 1990.	23rd August 1990.	7th September 1990.	20th, 21st, 22nd, and 23rd August, 1990.	4	...	16.50
VI Session	18th January 1991.	25th January 1991.	Assembly dissolved on the 30th January 1991.	19th, 21st, 22nd, 23rd, 24th and 25th January, 1991.	6	2	27.12

## TABLE No. VIII

(Vide Page No. 31).  
PANEL OF CHAIRMEN

*First Session:*

1. Thiru M. Ramanathan
2. Thiru. N. Ganapathy
3. Thiru. P. Seenivasan
4. Thiru. K. A. Sengottaiyan
5. Thirumathi A. S. Ponnammal
6. Thiru. C. Govindarajan

*Second Session:*

1. Thiru. Sa. Ganesan
2. Dr. Kanchana Kamalanathan
3. Thiru. V. Thangapandian
4. Thiru. K. Arjunan
5. Thiru. S. R. Balasubramoniyam
6. Thiru. G. Bhuvanarajan.

*Third Session:*

1. Thiru. Sa. Ganesan
2. Dr. Kanchana Kamalanathan
3. Thiru. V. Thangapandian
4. Thiru. K. Arjunan
5. Thiru. S. R. Balasubramoniyam
6. Thiru. G. Bhuvanarajan.

*Fourth Session:*

1. Thiru A. L. Subramanian
2. Thiru P. S. Thiruvengadam
3. Thiru Ers. Mohan
4. Thiru K.K.S.S.R. Ramachandran
5. Thiru Kumari Ananthan
6. W.R. Varadharajan

*Fifth Session:*

1. Thiru Gingee N. Ramachandran
2. Thiru A. Rajendran
3. Thirumathi S.P. Sarkunam
4. Thiru R. Chokkar
5. Thiru V.K. Chinnasamy
6. Thiru S. Alagarsamy

*Sixth Session:*

1. Thiru S. Sivasubramanian
  2. Thiru M. Ramachandran
  3. Thiru A. Natarajan
  4. Prof. K. Ponnusamy
  5. Thiru P. V. Rajendran
- Thiru S. Noor Mohammed

TABLE No. IX

(Vide Page No. 33.)

NAMES OF THE LEADER OF THE HOUSE, LEADER OF THE OPPOSITION AND GOVERNMENT CHIEF WHIP OF TAMIL  
NADU LEGISLATIVE ASSEMBLY SINCE 1952

<i>Serial number</i>	<i>Year</i>	<i>Leader of the House</i>	<i>Leader of the Opposition.</i>	<i>Government Chief Whip.</i>
(1)	(2)	(3)	(4)	(5)
1	1952-57	Thiru C. Subramanian	Thiru T. Nagi Reddt (1952 to 1st October 1953). Thiru P. Ramamurthy (December 1953 to 1957).	Thiru K. Rajaram Naidu.
2	1957-62	Thiru C. Subramanian	Thiru V.K. Ramaswamy Mudaliar	Thiru P.G. Karuthiruman.
3	1962-67	Thiru M. Bhaktavatsalam	Thiru V.R. Nedunchezhiyan	Thiru P. Ramachandran.
4	1967-71	Thiru V.R. Nedunchezhiyan (6th March 1967 to 10th February 1969). Thiru M. Karunanidhi (3rd February 1969 to 13th August 1969). Thiru V.R. Nedunchezhiyan (14th August 1969 to 5th January 1971).	Thiru P.G. Karuthiruman.	Thiru T.P. Alagamuthu.
5	1971-76	Thiru V.R. Nedunchezhiyan	Thiru M. Karunanidhi	Thiru T.P. Alagamuthu.
6	1977-80	Thiru Nanjil K. Manoharan	Thiru M. Karunanidhi	Thiru Durai Govindarasan.

7	1980-84	Dr. V.R. Nedunchezhiyan	Thiru M. Karunanidhi (till 18th August 1983). Thiru K.S.G. Haja Shareef (from 29th August 1983 to 15th November 1984).	Thiru Tiruppur R. Manimaran
8	1985-88	Dr. V.R. Nedunchezhiyan (16th February 1985 to 6th January 1988). Thiru R.M. Veerappan (7th January 1988 to 30th January 1988).	Thiru O. Subramanian	Thiru Durai Govindarasan.
9	1989-91	Dr. K. Anbazhagan	Selvi J. Jayalalitha, (9th February 1989 to 1st December 1989). Thiru S.R. Eradha, (1st December 1989 to 19th January 1991). Thiru G. Karuppiah Mooppanar (19th January 1991 to 30th January 1991).	Thiru Samsudin alias Kathiravan.

TABLE No. X

(Vide Page No. 35.)

## GOVERNORS ADDRESS

Serial number and year	Date of addresses	Motion of Thanks		Days allotted for discussion	Number of members who took part in the discussion	Number of amendments received, admitted and disallowed			Date on which amendments moved, number of amendments moved and how disposed			Date on which the original motion was adopted.	
		Moved by	Seconded by			Received	Admitted	Disallowed	Moved	Withdrawn	Lost		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	
1	1989	11th February 1989	Thiru N. Ganapathy.	Thiru N. Ganesamoorthy.	13th, 14th, 15th, 16th, and 17th February, 1989 (5 days).	44	48	45	3	25 16th February 1989.	25	..	17th February 1989.
2	1990	18th January 1990.	Thiru P.S. Thiruvengadam	Dr. T. Santhakumari.	19th, 20th, 22nd, 23rd and 24th January, 1990 (5 days).	41	37	35	2	35 22nd January 1990.	35	..	24th January, 1990.

3	1991	18th Janu- ary 1991.	Thiru R. Chinna- samy.	Thiru S.M.N. Ubaidullah	21st, 22nd, 23rd, 24th and 25th January 1991 (5 days)	19	40	13	27	5 24th January 1991.	5	..	25th January 1991.
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TABLE No. XI

(Vide Page No. 41.)  
PARTICULARS REGARDING QUESTION HOUR

<i>Year</i>	<i>Number of days on which question hour was</i>				<i>Total</i>
	<i>Suspended Waived</i>	<i>Extended after one hour.</i>	<i>Ended before one hour.</i>	<i>Held for exactly one hour.</i>	
(1)	(2)	(3)	(4)	(5)	(6)
1989	18	17	8	5	48
1990	6	34	12	Nil	52
1991	2	5	Nil	Nil	7
Total	26	56	20	5	107



TABLE No. XII

(Vide Page No.)

(i) MEMBER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS RECEIVED, ADMITTED, ANSWERED AND DISALLOWED DURING THE NINTH ASSEMBLY (1989-1991).

Serial number	Name of member.	Total number of questions given.	Number of questions admitted.			Number of questions answered.			Disallowed.
			Short notice questions.	Starred.	Unstarred.	Short notice questions.	Starred.	Unstarred.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Thiru P. Abdul Samad	4	1	1	..	..	2	..	2
2	Thiru S. Alagarsamy	36	1	21	5	..	7	2	9
3	Thiru S. Alaguvelu	41	..	20	9	..	8	2	12
4	Thiru V. Anbalagan	40	..	15	13	..	5	12	18
5	Thiru Anbil Poyyamozhi	12	1	7	..	1	4	..	4
6	Thiru M. Andi Ambalam	2,79	..	86	94	..	13	39	99
7	Thiru K. Annadurai	27	..	13	2	..	7	1	12
8	Thiru M. Annamalai	2,09	..	43	78	..	10	20	88
9	Thiru R. Anna Nambi	1,56	..	30	19	..	12	16	1,07
10	Thiru A. Arivalagan	1,00	..	50	10	..	10	3	40
11	Thiru K. Arjunan	46	..	22	5	..	7	3	19
12	Thiru T. Arumugam	1	..	1	..	..	..	..	..
13	Thiru P. Asaiyan	16	..	7	7	..	1	2	2
14	ThiruA. Athiyaman	19	..	8	..	..	6	1	11
15	Thiru A. V. Balasubramaniyan	6	..	3	..	..	..	..	3
16	Thiru S. R. Balasubramoniyan	36	..	16	2	..	7	1	18
17	Thiru G. Bhuvarahan	71	2	42	11	..	13	11	16
18	Thiru Chengai Sivam	63	4	28	1	..	10	..	30

19	Thiru M. Chinnakulandai	33	..	14	10	..	2	2	9
20	Thiru K. Chinnasamy	11	..	7	1	..	6	..	3
21	Thiru V. K. Chinnasamy	38	..	25	8	..	10	9	5
22	Thiru S. Daniel Raj	52	..	26	9	..	11	7	17
23	Thiru K. R. G. Dhanabalan	14	1	7	1	..	5	1	5
24	Thiru Durai Chandrasekaran	103	..	40	24	..	21	15	39
25	Dr. P. Duraipandi	7	..	4	..	..	2	..	3
26	Thiru Durai Ramasamy	4	..	1	..	..	1	..	3
27	Thiru V. P. Duraisamy	28	..	24	..	..	11	..	4
28	Thiru A. Ekambra Reddy	7	..	5	..	..	1	..	2
29	Thiru Elamvazhuthi	21	4	2	2	2	5	2	13
30	Thiru N. Eramakrishnan	34	..	18	4	..	..	5	12
31	Thiru K. R. Eramasamy	26	..	5	1	..	4	1	20
32	Thiru R. Eswaran	30	..	5	6	..	5	4	19
33	Thiru T. R. Gajapathy	2	..	2	..	..	2	..	..
34	Thiru N. Ganapathy	40	..	15	5	..	1	1	20
35	Thiru K. C. Ganesan	27	..	12	7	..	5	4	8
36	Thiru Sa. Ganesan	35	1	18	3	..	8	2	13
37	Thiru V. Ganesan	15	..	5	6	..	..	..	4
38	Thiru A. Ganesamoorthi	27	3	10	1	..	4	..	13
39	Thiru N. Ganesamurthi	17	..	6	1	..	4	..	10
40	Thiru V. Govindan	9	1	6	2	..	3	1	..
41	Thiru C. Govindarajan	52	2	29	3	2	14	1	18
42	Thiru C. Govindasamy	82	..	29	12	..	10	4	41
43	Thiru V. C. Govindasamy	3	..	1	1	..	1	..	1
44	Thiru S. Gunasekaran	4	..	2	2	..	2	2	..
45	Thiru G. G. Gurumoorthy	11	..	8	2	..	8	2	1
46	Thiru S. Gurunathan	138	1	54	33	..	14	25	50

47	Thiru A. M. Hameed Ibrahim	5	..	1	1	..	..	..	3
48	Thiru J. Hassain	13	..	3	..	..	1	..	10
49	Thiru P. Kaliappan	25	..	9	4	..	10	3	12
50	Dr. Kanchana Kamalanathan	41	5	14	2	..	11	1	20
51	Thiru K. Kandasamy	5	..	1	2	..	1	2	2
52	Thiru M. K. Kareem	21	..	10	3	..	5	2	8
53	Thiru S. S. Karuppasamy	4	..	3	..	..	3	..	1
54	Thiru S. Kather Batcha alias Vellachamy.	42	..	14	15	..	7	13	13
55	Thiru E. Kothandam	31	..	6	10	..	6	9	15
56	Dr. Durai Krishnamoorthy	20	..	9	..	..	4	2	11
57	Thiru Kumari Ananthan	93	..	48	18	..	9	4	27
58	Thiru K. Madhappan	19	..	6	8	..	..	..	5
59	Thiru R. Mahendran	15	..	7	5	..	5	4	3
60	Thiru K. A. Mani	4	..	3	..	..	2	..	1
61	Thiru Achiyur M. Mani	21	..	7	8	..	5	1	6
62	Thiru M. Manimaran	217	..	57	69	..	15	34	91
63	Thiru P. Marappan	60	..	22	22	..	11	22	16
64	Thiru A. Marimuthu	10	..	6	3	..	2	1	1
65	Dr. R. Masilamani	12	..	5	6	..	1	..	1
66	Thiru T. R. Masilamani	5	..	5	..	..	..	..	..
67	Thiru R. Mathivanan	32	..	21	1	..	12	..	10
68	Thiru M. Mohammed Siddik	82	..	34	19	..	11	5	29
69	Thiru R. Mookan	31	..	17	10	..	6	6	4
70	Thiru L. Mookaiah	39	..	23	10	..	10	3	6
71	Thiru M. Moses	6	..	4	..	..	3	..	2
72	Thiru V. Mullaivendan	378	..	116	100	..	21	16	162
73	Thiru S. R.	65	..	20	18	..	7	5	27

	Munirathinam								
74	Thiru P. Murugesan	17	..	6	6	..	3	2	5
75	Thiru M. Muthaih	73	..	20	20	..	8	12	33
76	Thiru M. Muthayan	73	..	28	10	..	5	6	35
77	Thiru P. Muthusamy	126	..	50	30	..	12	28	46
78	Dr. K.	5	..	2	3	..	..	2	..
	Nandagopalakirutinan								
79	Thiru N. Nanjappan	11	..	8	1	..	5	2	2
80	Thiru R. M. Narayanan	5	..	3	1	..	3	1	1
81	Thiru A. Natarajan	114	2	18	23	..	4	4	71
82	Thiru P. Natarajan	5	..	2	1	..	..	1	2
83	Thiru R. Natesan	45	..	23	7	..	..	1	15
84	Thiru S. Noor	50	3	25	10	..	13	8	12
	Mohammed								
85	Thiru G. Palanisamy	29	..	10	9	..	5	3	10
86	Thiru T. K. Palanisamy	21	1	10	4	..	6	2	6
87	Thiru K. Palaniswamy	13	..	6	6	..	7	3	1
88	Thiru N. Palanivel	581	2	142	113	..	26	71	324
89	Thiru A. Papasundaram	18	..	9	2	..	3	1	7
90	Thirumathi Pappa	131	4	46	20	..	16	3	61
	Umanath								
91	Thiru P. H. Pandian	4	..	4	..	..	4	..	..
92	Dr. M. Panneerselvam	8	..	3	..	..	3	..	5
93	Thiru A. Pauliah	23	..	16	2	..	13	2	5
94	Thiru S. Paulraj	64	3	30	4	..	12	3	27
95	Thiru C. Perumal	20	..	6	3	..	3	1	11
96	Thiru N. Periasamy	17	..	8	..	..	5	..	9
97	Thiru V. Periasamy	279	..	52	89	..	14	41	138
98	Thiru S. Peter Alphonse	20	..	16	1	..	9	1	3
99	Thiru K. Pitchandi	146	..	53	44	..	13	24	49
100	Thiru R. Pitchaimuthu	26	..	9	8	..	5	..	9
101	Thirumathi A. S.	122	..	52	40	..	17	16	30

	Ponnammal								
102	Thiru G. Ponnipillai	1	1	..	..	1	..	..	..
103	Prof. K. Ponnusamy	184	..	54	84	..	9	3	46
104	Thiru E. Pugazhendi	26	..	18	4	..	9	2	4
105	Thiru A. Rahmankhan	26	..	14	7	..	12	4	5
106	Thiru V. Raju	36	..	12	10	..	5	8	14
107	Thiru V. P. Rajan	29	..	15	2	..	11	2	12
108	Thiru H. M. Raju	22	..	10	6	..	1	..	6
109	Thiru R. Rajamanickam	140	..	53	42	..	17	41	45
110	Thiru K. V. V.	79	..	35	19	..	15	21	25
	Rajamanickam								
111	Thiru A. Rajendran	32	..	9	5	..	4	2	18
112	Thiru K. R. Rajendran	5	..	1	..	..	1	1	4
113	Thiru P. V. Rajendran	23	..	13	4	..	6	2	6
114	Thiru M. Ramachandran	1	..	1	..	..	..	..	..
115	Thiru N. Ramachandra	15	..	..	..	..	..	..	15
	Reddy								
116	Thiru S. Ramalingam	42	1	10	8	..	10	3	23
117	Thiru M. Ramanathan	302	1	111	59	..	22	39	131
118	Thiru K. Ramani	231	..	100	33	..	22	9	98
119	Thirumathi Ramani	156	..	65	10	..	11	5	81
	Nallathambi								
120	Thiru A. M. Ramasamy	24	..	3	1	..	2	4	20
121	Thiru K. V. Ramasamy	23	..	9	1	..	1	..	13
122	Thiru Monjanur, P.	45	..	19	10	..	10	4	16
	Ramasamy								
123	Thiru V. Ramasamy	71	..	31	6	..	1	..	34
124	Thiru S. S. Ramasubbu	89	..	36	20	..	10	10	33
125	Thiru K. Ravi Arunan	427	..	160	55	..	13	40	212
126	Thiru R. Saminathan	148	..	22	80	..	10	9	46
127	Thiru A. G. Sampath	56	..	12	6	..	8	7	38
128	Thiru Samsudin <i>alias</i>	20	..	6	1	..	5	..	13

Kathiravan									
129	Dr. T. Santhakumari	3	..	2	..	..	2	..	1
130	Tmt. S. P. Sarkunam	50	1	12	1	1	9	1	36
131	Thiru M. Seerangan	20	..	5	1	..	10	4	14
132	Thiru K. A. Sengottaiyan	37	..	20	9	..	5	9	8
133	Thiru A. Senguttuvan	117	..	20	30	..	9	8	67
134	Thiru M. Settu	3	..	2	1	..	2	1	..
135	Thiru C. Shanmugam	14	..	1	..	..	1	..	13
136	Thiru R. Singaram	1,012	..	137	292	..	19	206	588
137	Thiru S. R. Sivalingam	30	..	8	2	..	3	2	20
138	Thiru S. Sivalogam	17	1	3	2	..	2	..	11
139	Thiru N. Soundara	15	..	6	6	..	4	2	3
Pandian									
140	Thiru R. S. Sridhar	33	11	12	4	1	10	1	6
141	Thiru M. K. Stalin	27	..	10	10	..	6	..	7
142	Thiru Alavayal Subbiah	21	..	12	6	..	8	6	8
143	Thiru A. Subbu	25	..	10	3	..	8	3	12
144	Thiru K. Subramonia	14	..	12	1	..	10	..	1
Pillai									
145	Thiru T. K.	20	..	9	4	..	1	..	1
Subramaniam									
146	Thiru A. L. Subramanian	18	..	9	7	..	5	6	2
147	Thiru V. N. Subramanian	15	..	8	5	..	1	..	2
148	Thiru K. Sundar	26	..	9	7	..	6	2	10
149	Thiru M. Sundaradoss	312	..	68	32	..	11	14	212
150	Dr. S. Sundararaj	872	..	160	206	..	14	144	506
151	Thiru B. Sundaram	110	..	38	43	..	21	30	29
152	Thiru K. Sundaram	9	..	4	1	..	..	..	4
153	Thiru K. R. Sundaram	5	..	3	1	..	3	2	1
154	Thiru V. Tamilmani	147	..	65	31	..	26	30	51
155	Thiru V. Thambusami	138	..	34	35	..	8	10	69
156	Thiru A. Thangam	5	..	4	..	..	..	..	1

157	Thiru V. Thangapandian	18	..	2	1	..	1	..	15
158	Thiru S. A. Thangarajan	103	..	35	17	..	8	4	51
159	Thiru A. Thangraju	18	..	6	..	..	4	..	12
160	Thiru M. Thangavel	161	..	35	11	..	2	..	115
161	Thiru N. Thangavel	21	..	4	2	..	..	..	15
162	Thiru S. S. Thennarasu	6	..	2	2	..	3	1	2
163	Dr. D. Thirumurthy	29	..	13	1	..	5	..	15
164	Thiru P. S. Thiruvengadam	295	4	105	50	..	29	46	136
165	Thiru S. N. M. Ubaidullah	21	..	12	3	..	6	1	6
166	Thiru T. Udayasuriyan	10	..	7	1	..	1	..	2
167	Thiru S. D. Ugamchand	1,467	..	431	447	..	29	245	589
168	Thiru M. A. Vaithyalingam	47	..	21	12	..	12	1	14
169	Thiru P. N. Vallarasu	79	..	26	30	..	11	25	23
170	Thiru R. Varadarajan	7	..	6	1	..	8	1	..
171	Thiru W. R. Varadarajn	197	..	120	38	1	20	7	39
172	Thiru G. Veeaiyan	101	..	39	20	..	15	7	42
173	Thiru U. K. Vellingiri	69	..	25	20	..	7	4	24
174	Thiru P. Venkatachalam	12	..	1	3	..	1	2	8
175	Thiru Y Venkateswara Dikshidar	72	..	11	10	..	5	2	51
176	Thiru K. Venu	31	..	11	10	..	1	3	10
177	Thiru Pon. Vijayaraghavan	50	..	20	18	..	16	9	12
178	Thiru D. C. Vijayendriah	4	..	4	..	..	2	..	..
179	Thirumathi Yasotha Chellappa	7	..	4	..	..	3	..	3
	Total	13,567	62	4,363	3,101	9	1,273	1,623	6,041





## (ii) LIST OF MEMBERS WHO HAD GIVEN NOTICE OF MORE THAN THOUSAND QUESTIONS.

<i>Serial number and name of Member.</i>	<i>Number of questions given notice of.</i>	<i>Number of questions admitted.</i>	<i>Number of questions clubbed withdrawn.</i>	<i>Number of questions disallowed</i>
(1)	(2)	(3)	(4)	(5)
1 Thiru S. D. Ugamchand	1,467	878	224	355
2 Thiru R. Singaram	1,012	429	145	438

## (iii) DEPARTMENT-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ADMITTED AND ANSWERED DURING THE NINTH ASSEMBLY.

<i>Serial number and name of Department</i>		<i>Number of questions admitted and communicated.</i>	<i>Number of questions answered.</i>
(1)		(2)	(3)
1	Adi-Dravidar and Tribal Welfare	280	129
2	Agriculture	225	69
3	Animal Husbandry and Fisheries	204	22
4	Backward Classes Welfare and Most Backward Classes Welfare	72	
5	Commercial Taxes and RELigious Endowments	226	93
6	Co-operation, Food and Consumer Protection	229	123
7	Education	836	280
8	Environment and Forests	137	43
9	Finance	36	11
10	Handloom, Handicrafts, Textiles and Khadi	137	61
11	Health, Indian Medicine and Homeopathy and Family Welfare	490	189
12	Home	438	154
13	Housing and Urban Development	114	45
14	Industries	330	85
15	Information and Tourism	192	8
16	Labour and Employment	116	56
17	Law	2	9
18	Municipal Administration and Water Supply	702	214
19	Personnel and Administrative Reforms	22	10
20	Public	48	23
21	Planning and Development	8	1
22	Public Works	1,140	365
23	Revenue	232	125
24	Rural Development	589	196
25	Social Welfare and Nutritious Meal Programme	129	61
26	Tamil Development and Culture	26	12
27	Transport	566	356
Total			2,905

## (iv) MINISTER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ANSWERED DURING THE NINTH ASSEMBLY.

<i>Serial number and designation of Minister.</i>		<i>Number Questions (1989-90) upto 25th June 1990.</i>		
		<i>Starred.</i>	<i>Unstarred.</i>	<i>S.N.Q.</i>
(1)	(2)	(3)	(4)	
1	Chief Minster	73	58	1
2	Minister for Education	66	141	..
3	Minister for Law	38	17	..
4	Minister for Revenue	62	42	..
5	Minister for Transport	75	107	..
6	Minister for Hindu Religious and Charitable Endowments	64	49	..
7	Minister for Agriculture	33	26	..
8	Minister for Food	55	35	..
9	Minister for Information and Labour	56	30	5
10	Minister for Rural Development and Local Administration	80	114	..
11	Minister for Public Works	128	224	2
12	Minister for Social Welfare and Rural Industries	61	27	..
13	Minister for Adi-Dravidar Welfare	47	51	..
14	Minister for Public Health	142	138	..
15	Minister for Electricity	27	17	.
16	Minister for Animal Husbandry	58	36	..
17	Minister for Housing and Urban Development	31	11	..
	Total	1,096	1,123	9

(v) MINISTER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ANSWERED DURING THE NINTH ASSEMBLY.

<i>Serial number and designation of Minister.</i>		<i>Number Questions (1990-91) from 26th June to 30th January 1991.</i>		
		<i>Starred.</i>	<i>Unstarred.</i>	<i>S.N.Q.</i>
(1)	(2)	(3)	(4)	
1	Chief Minister	13	21	..
2	Minister for Education	20	73	..
3	Minister for Law	9	5	..
4	Minister for Revenue	6	24	..
5	Minister for Transport	18	62	..
6	Minister for Hindu Religious and Charitable Endowments	11	21	..
7	Minister for Rural Development and Local Administration	12	69	..
8	Minister for Food and Co-operation	7	21	..
9	Minister for Agriculture	4	8	..
10	Minister for Public Works	27	64	..
11	Minister for Social Welfare and Rural Industries	12	21	..
12	Minister for Public Health	12	56	..
13	Minister for Information and Labour	9	8	..
14	Minister for Housing and Urban Development	8	7	..
15	Minister for Animal Husbandry	5	13	.
16	Minister for Adi-Dravidar Welfare	4	27	..
	Total	177	500	..

(vi) STATEMENT SHOWING THE TOTAL NUMBER OF STARRED, UNSTARRED AND SHORT NOTICE QUESTIONS ADMITTED AND ANSWERED.

<i>Serial number and category of questions</i>	<i>Number of questions admitted.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)
1 Starred	4,363	1,273
2 Unstarred	3,101	1,623
3 Short Notice Questions	62	9
Total	7,526	2,905

TABLE No. XIII  
(Vide Page No. 42.)

(i) CORRECTION STATEMENT BY MINISTERS MADE WITH REFERENCE TO ANSWERS GIVEN BY THEM TO QUESTIONS.

<i>Serial number.</i>	<i>Minister who made the Statement.</i>	<i>Date on which Statement was made.</i>	<i>Date and number of questions with reference to which correction was made.</i>
(1)	(2)	(3)	(4)
1	Dr. M. Karunanidhi, Chief Minister	29th March 1990	Answer to supplementary to Starred Question No. 1 on the 31st October 1989.
2	Dr. E. Ramakrishnan, Minister for Adi-Dravidar Welfare.	2nd May 1990	Answer to supplementary to Starred Question No. 151 on the 5th April 1990.
3	Dr. K. Deivasigamani <i>alias</i> Ponmudi, Minister for Public Health.	11th May 1990	Answer to supplementary to Starred Question No. 309 on the 11th April 1990.
4	Thiru M. Kannappan, Minister for Transport	12th May 1990	Answer to supplementary to Starred Question No. 258 on the 9th April 1990.
5	Dr. K. Deivasigamani <i>alias</i> Ponmudi, Minister for Public Health.		Answer to supplementary to Starred Question No. 192 on the 2nd April 1990.

## (ii) CORRECTION STATEMENT MADE BY MINISTERS WITH REFERENCE TO REPLY GIVEN BY THEM DURING DISCUSSION ON THE FLOOR OF THE HOUSE.

<i>Serial number.</i>	<i>Minister who made the Statement.</i>	<i>Date on which Statement was made.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)
1	Thiru Duraimurugan, Minister for Public Works.	5th May 1989	Correcting his reply given on the floor of the House on the 27th April 1989 to the Call Attention Notice tabled by Thiru P. V. Rajendran.
2	Dr. M. Karunanidhi, Chief Minister.	11th May 1989	Correcting his reply given on the floor of the House on the 28th April 1989 while replying to the discussion on Demand No. 15 -- Police that out of ten police stations that will be established this year, one will beat "Vellichandai" instead of at "Kuruthangodu".
3	Thiru Ko. Si. Mani, Minister for Agriculture	2nd November 1989.	Correcting his reply given on the floor of the House on the 5th April 1989 while replying that out of 783 students admitted in the Agricultural University 40 seats have been reserved for the children of the farmers and 5 seats for the children of Fishermen.
4	Thiru Veerapandi S. Arumugam, Minister for Agriculture.	23rd January 1991.	Correcting his reply given on the floor of the House on the 21st April 1990 while replying to the discussion on Demand No. 20 -- Agriculture that the Government has now decided to purchase 30 bulldozers for the Agricultural Engineering Department through the Tamil Nadu Agricultural Industrial Corporation by obtaining Rs. 5 Crores from the Indian Bank.

## TABLE No. XIV

(Vide Page No. 43).

## CALLING ATTENTION STATEMENTS MADE BY MINISTERS UNDER RULE 55 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

<i>Serial number</i>	<i>Date on which the statement was made/</i>	<i>Names of the members who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
1	15th February 1989.	Thiru V. Thangapandian.	Minister for Public Health	The inconvenience caused in Egmore Eye Hospital due to the breakdown of the Diesel Generator set.
2	17th February 1989.	Thiruvallargal -- M. Sundara Doss S. Noor Mohammed A. Rahmankhan	Minister for Food	Non-availability of boiled rice for the public in the ration shops at Kanyakumari district and the improper issue of ration cards to the public at Vilavancode, Kalkulam and Park Town in Madras.
3	18th February 1989.	Thiru M. Manimaran	Minister for Agriculture	Difficulties experienced by the sugarcane growers due to non-increase of sugar cane prices by the factories.
4	20th February 1989.	Thiru K. Ramani Thiru U. K. Vellingiri	Minister for Education	Fast undertaken by the students of the Coimbatore College of Arts and Science in Vellakkinaru Town Panchayat, Coimbatore taluk, due to its closure.



5	20th February 1989.	Thiruvallargal --- P. S. Thiruvengadam S. P. Kannan K. Pitchandi V. M. Devaraj A. Rajendran D. Ponmudi K. A. Sengottaiyan S. D. Ugamchand Durai Ramasamy V. N. Subramanian P. Marappan V. Periyasamy V. K. Chinnasamy N. Palanivel S. A. Thangarajan.	Minister for Electricity	Anxiety prevailing among the farmers due to inadequate supply of electricity for the past one week in Tamil Nadu particularly in North Arcot Ambedkar and Chengai Anna districts.
6	21st February 1989.	Thirumathi Pappa Umanath	Minister for Food	Hike in the price of rice in open markets throughout the State.
7	21st February 1989.	Thiru M. Manimaran	Minister for Public Works.	Health hazard caused due to mixing of drinking water with drainage water in the Government Quarters attached to Bouthramanikan Panchayat, Koradachery Union in Thanjavur District due to the negligence of the Executive Engineer, Public Works Department, Trichy.

8	4th April 1989	Thiruvallargal --- E. Pugazhendi A. Ganesamoorthi M. Ramanathan Dr. K. Nandagopalakirutinan C. Govindarajan G. Bhuvarahan.	Chief Minister	The necessity to provide jobs and compensations for those who have lost lands and houses for the work connected with in second Mine Project of the Neyveli Lignite Corporation.
9	5th April 1989	Thiru K. Ramani	Minister for Information and Labour	The non-inclusion of the Workers of Vasantha Mill, Janarthana Mill in Coimbatore and Tamil Nadu Spinning Mill in Triupur in the G.O. dated 1st March 1989 issued in connection with the sanction of Rs. 250 as immediate relief to the Workers of closed Spinning Mills in Tamil Nadu.
10	7th April 1989	Thiruvallargal --- W. R. Varada Rajan S. Noor Mohammed	Minister for Transport	The collection of excess fare from the owners of Motor Vehicles when they use the newly opened Annai Indira Gandhi Bridge at Rameswaram and the misbehaviour of certain persons towards the pilgrims and the excess fare demanded by the Auto Drivers from the pilgrims from Bus Stand to Rameswaram Temple.

11	7th April 1989	Thiru M. Manimaran	Minister for Food	The delay in the issue of Government Orders prohibiting the sending of applications for the grant of licence for small Rice Mills, and for change of name hitherto sent to Government and that those licences could be obtained at district level.
12	8th April 1989	Thiru V. Ramasamy	Minister for Revenue	The fire accident at Kuchipalayam Thokkavadi Panchayat Union in Thiruchengodu Town on the 20th March 1989.
13	8th April 1989	Thiru G. Bhuvarahan	Minister for Hindu Religious and Charitable Endowments.	The demolition of residential quarters constructed by the Tamil Nadu Housing Board in less than five years at Mugapper, Madras.
14	11th April 1989	Thiruvallargal --- K. Ramani, U. K. Vellingiri, C. Govindasamy	Minister for Transport	Misappropriation to the tune of Rs. 24 lakhs without paying the amount in full in the sale of 58 old Buses belonging to the Cheran Transport Corporation, five months ago.

15	11th April 1989	Thiruvallur --- P. Srinivasan, S. Alagarsamy, G. Veeraiyan, R. Pitchaimuthu, Tmt, Pappa Umanath, S. A. Thangarajan, Pon. Vijayaraghavan.	Minister for Social Welfare and Rural Industries.	The closure of small match factories in Tamil Nadu consequence the recent modifications made in regard to levy of the excise duty by the Central Government.
16	12th April 1989	Thiru M. Ramanathan	Minister for Rural Development and Local Administration	The situation prevailing among one and half lakhs of people living in Peelamedu area due to the scarcity of drinking water consequent on the permission accorded by the T.W.A.D., Board to the "Kovai Medicals" to be started under N.R.I. Scheme in the Corporation limit of Coimbatore by way of providing separate line from Siruvani Water main line.
17	12th April 1989	Thiruvallur --- S. Alagarsamy, G. Palanisamy, R. Pitchaimuthu.	Minister for Electricity	The situation prevailing among the Workers due to the reinstatement of only 480 workers out of 1,412 who had participated in the strike in Madhavaram Dairy during the year 1980.
18	19th April 1989	Thiru M. Annamalai	Minister for Information and Labour	The closure of the Dharmapuri Steel Castings Limited at Thottampatti of Arur taluk in Dharmapuri district.

19	19th April 1989	Thiru V. Thambusami	Minister for Public Health	The non-supply of drinking water for the past 6 years in the Thiruvarur Government Hospital.
20	20th April 1989	Thiru V. Thangapandian	Minister for Food	The failure to reparate the Co-operative Units of the Bank to function at each District even after the creation of Kamarajar district more than 3 years ago and the non-formation of a Central Co-operative Bank at each district.
21	20th April 1989	Thiru S. Daniel Raj	Minister for Electricity	Failure to conduct test for issue of licence to the Wiremen working under electrical contractors in Tamil Nadu.
22	21st April 1989	Thiru S. Ramalingam	Minister for Food	The situation prevailing among the employees of State Land Development Bank due to the recovery of Rs.150 effected every month from the salary of the employees from March 1989.
23	21st April 1989	Thiru S. A. Thangarajan, Thiru N. Palanivel.	Minister for Public Health	Inadequate space and bed facilities in the Government Hospital at Dindugul.
24	22nd April 1989	Thiruvalargal --- P. S. Thiruvengadam B. Sundaram A. Rajendran	Minister for Hindu Religious and Charitable Endowments.	The destruction of crops, tree and killing of people by group of wild elephants in Tiruppathur, Vaniyambadi, Polur, Kalasapakkam areas in North-Arcot district.

25	22nd April 1989	Thiruvallargal --- W. R. Varadarajan Chengai Sivam.	Minister for Public Health	The increased prevalence of measles in the suburban areas of Madras.
26	24th April 1989	Thiruvallargal --- N. Nanjappan A. Natarajan	Minister for Revenue	The demolition of two churches and the houses of people who lived for more than 40 years in pillaiyarpuram near Kurichi, Coimbatore district on 31st March 1989.
27	24th April 1989	Thiru R. Rajamanickam	Minister for Public Health	The dilapidated condition of the Government Hospital at Kodavasal and inadequate strength of Doctors.
28	25th April 1989	Thiruvallargal --- G.Veeraiyan Samsudin alias Kathiravan	Minister for Agriculture	The situation prevailing among the farmers due to non-functioning of Dharani Sugar Factory at Narayanapuram, in Vasudevanallur, Tirunelveli-Kattabomman district.
29	25th April 1989	Thiruvallargal --- C. Govindarajan S. Noor Mohammed.	Minister for Information and Labour.	The strike undertaken by the Workers of the Aroshiga Agar Bathi Factory, Vanur Taluk, South Arcot District demanding higher wages since 18th March 1989.
30	26th April 1989	Thiruvallargal --- K.K.S.S.R. Ramachandran, S.D. Ugamchand V.K. Chinnasamy K.A. Sengottaiyan.	Minister for Food	The closure of about 200 rice mills indefinitely in Madurai District.

31	26th April 1989	Thiruvallur --- A. Rahmankhan Chengai Sivam.	Minister for Public Health	Necessity to provide water troughs to solve the drinking water problems in Madras City.
32	27th April 1989	Thiru P.V. Rajendiran	Minister for Public Works.	The failure of the Government to protect the cultivable lands from being damaged by the Visaka floods of Palk Straits which also changes the river water level in Vedaranyam Constituency.
33	27th April 1989	Thiru K. Palanisamy	Minister for Public Health	The non-opening of the Government General Hospital at Edappadi in Salem district though the building was completed one year ago.
34	29th April 1989	Thiru K. Ravi Arunan	Minister for Information and Labour	Non-disbursement of the balance amount of Gratuity to the retired employees of Madurai Coats at Ambasamudram.
35	29th April 1989	Thiru Pon. Vijayaraghavan.	Minister for Public Health	The conditions prevailing among the people of Alagappapuram Village in Kanyakumari district due to pouring of foul smelling blood from the sky, like rain, in that area.
36	2nd May 1989	Thirumathi Ramani Nallathambi.	Minister for Transport	The demolition of Houses and shops built 40 years ago by Highways Department in Thesaiyanvilai in Tirunelveli-Kattabomman district.

37	2nd May 1989	Thiruvallur --- W.R. Varadarajan and U.K. Vellingiri.	Minister for Public Health	The sale of 30,000 adulterated bottles of life saving intravenous glucose, by a firm in Coimbatore, for being administered to patients.
38	3rd May 1989	Thiru V.K. Raju	Minister for Revenue	The fire accident at Gandhi Market, Arakonam on the 8th April 1989.
39	3rd May 1989	Thiru R. Singaram	Minister for Adi-Dravidar Welfare.	The confinement of some persons belonging to Navakollaikadu Village in Ottankadu Pauchayat of Peravurani Constituency as bonded labourers in Karnataka State.
40	4th May 1989	Thiru A. Rahmankhan	Minister for Agriculture	Non-disbursement of salary since March 1989 to 300 Agricultural Extension Officers on deputation in Panchayat Unions in Coimbatore district.
41	4th May 1989	Thiru M. Manimaran	Minister for Public Health	The hardships experienced due to the posting of only two doctors in the place of six and that too, without Lady Doctor in the Nannilam Hospital in Thanjavur district and also the non-functioning of water tank in that Hospital.



42	5th May 1989	Thiruvallur --- S. Alagarsamy, G. Palanisamy and R. Pitchaimuthu	Minister for Hindu Religious and Charitable Endowments.	The reported move to evict the people of Hosur taluk cultivating lands for the past 60 years by declaring that areas as Reserve Forest by the forest officials causing hardships to the people of that area.
43	Do	Thiruvallur --- T.K. Palanisamy and Chengai Sivam.	Minister for Animal Husbandry.	The danger to life faced by the inhabitants of Ennore, Thiruvottiyur areas due to sea erosion and the destruction caused to plots, houses and roads in those areas.
44	6th May 1989	Thiru N. Palanivel	Chief Minister	The situation prevailing among the people due to the opium cultivation in about 650 acres in the Western ghats at Dindigul Quaid-e-Millath district.
45	Do	Thiru S. Ramalingam	Minister for Education	The non-disbursement of salary for the past 3 years to 9 teachers of Matharmanaram Government High School at Thirumangala- kudi in Thanjavur district.
46	11th May 1989	Thiruvallur --- K. Arjunan, C. Krishnan and K. Palanisamy	Minister for Information and Labour	The closure of the Chemplast factory at Mettur in Salem district.
47	Do	Thiru B. Sundaram	Minister for Public Health	The non-supply of drinking water for the past 10 days in Tiruppathur Town in North Arc Ambedkar district.

48	12th May 1989	Thiru Kumari Anandan.	Minister for Transport	The plying of bus in reduced strength by the Pallavan Transport Corporation in many depots in Madras City on 29th April 1989.
49	12th May 1989	Thiru P.S. Thiruvengadam.	Minister for Public Health	The situation prevailing among the Scientists and the Sub-ordinate officials of the Tamil Nadu Pollution Control Board due to non-revision of their basic pay for the past four years according to the recommendations of the One Man Fourth Pay Commission.
50	2nd November 1989.	Thiru W.R. Varadarajan	Minister for Education	The delay on the part of the Tamil Nadu Text Book Society to print all the Text-Books in time for the current academic year.
51	23rd January 1990	Thiru S.S. Ramasubbu Thiru Kumari Anandhan	Minister for Rural Development and Local Administration	About the meance of the stray dogs in Madras City.
52	24th January 1990	Thiru N. Palanivel Thiru N. Eramakrishnan Thiru L. Mookaiah Thiru P. Asaiyan Tmt. A.S. Ponnammal Thiru P.N. Vallarasu Thiru G. Veeraiyan Thiru M. Annamalai	Minister for Agriculture	The cotton crops cultivated in Madurai and Dindigul Quaid-e-Milleth Districts affected by some diseases.

53	25th January 1990	Thiru S.D. Ugamchand	Minister for Public Works.	Providing alternative huts to 500 Adi-Dravidar families residing at Cuddalore in Cheyyur taluk in Chengai Anna district whose huts were affected by sea erosion.
54	24th January 1990	Thiru C. Govindarajan	Minister for Information and Labour	The plight of the 600 labourers working in Seshasayee Paper Mills at Vadalur in South Arcot District due to the proposed lay-off by the Management.
55	27th January 1990	Thiru S. Singaram	Minister for Electricity	The rusted condition of over a hundred lamp posts in the Peravurani Constituency in Thanjavur district.
56	27th January 1990	Thiru Chengai Sivam	Minister for Animal Husbandry.	Improper maintenance of the Slaughter House at Pulianthope in Madras City.
57	24th March 1990	Thiru W.R. Varadarajan	Minister for Revenue	Notice issued by the Collector of Chengai Anna District to evict 23 Adi-Dravidar families settled in the poramboke lands of Maduravayal Town Panchayat before the 2nd March 1990.
58	24th March 1990	Dr. S.Sundararaj	Minister for Public Works.	Non-functioning of electric lights due to low voltage in Paramakudi Constituency.
59	28th March 1990	Thiru M. Annamalai	Minister for Agriculture	Non-inclusion of Dharmapuri district in the list of districts announced by the Government for granting relief to the farmers.

60	28th March 1990	Thiru S.D. Ugamchand	Minister for Public Works.	Water resources getting drained as a result of removal of sand from Palar river in Pudur village, Madurantakam Taluk of Chengai Anna district.
61	29th March 1990	Thiruvallargal --- K.A. Mani Kumari Ananthan H.M. Raju S.S. Ramasubbu S.D. Ugamchand Tmt. A.S. Ponnammal.	Minister for Agriculture	Frustration among the sugar-cane growers in Tamil Nadu in not getting fair prices to sugar-cane produced.
62	30th March 1990	Thiru V. Thembusami	Minister for Public Health	Drinking water scarcity prevailing in the entire Thiruvarur Town in Thanjavur District.
63	31st March 1990	Thiru G. Bhuvarahan	Minister for Education	Non-availability of Tamil Text Books in all subjects for the Post-Graduate students in Tamil Nadu.
64	31st March 1990	Thiru K. Ramani	Minister for Rural Development and Local Administration	Construction of a sub-way between Central Bus Stand and Town Bus Stand at Gandhipuram in Coimbatore.
65	2nd April 1990	Thiru S.D. Ugamchand	Minister for Adi-Dravidar Welfare.	Asault of a student on 11th March 1990 by the warden of the Adi-Dravida Student's Hostel at Achirapakam, in Chengai-Anna District.

66	2nd April 1990	Thiru K. Ramani	Minister for Public Health	Stoppage of works of underground drainage scheme already undertaken in Coimbatore East Constituency.
67	3rd April 1990	Thiruvallargal --- Y. Venkateswara Diskshidar Kumari Ananthan S.D. Ugamchand S.S. Ramasubbu N. Palanivel S.A. Thangarajan G. Ponnupillai Thiru M. Seerangan	Minister for Public Health	The prevalence of brain-fever at Kunrathur in Chengai-Anna District and at Theni in Madurai District.
68	3rd April 1990	Thiru M. Seerangan	Minister for Information and Labour	The closure of the Mettur Mill in Salem District for the past four years.
69	5th April 1990	Thiru S. Paulraj	Minister for Education	The situation arising out of the announcement made by the Central Government that the appointment of College teacher will be made by the University Grants Commission by conducting Examination at all India level.
70	5th April 1990	Thiru M. Sundaradoss	Minister for Rural Development and Local Administration	The need to remove the huts in Maankollai area near S.K.P.P. School in Mylapore, Madras.

71	6th April 1990	Thiru Chengai Sivam	Minister for Social Welfare and Rural Industries.	Buildings being used for residential purpose in Madras City constructed exclusively for purposes of Small Scale Industries thus affecting the Small Industries.
72	6th April 1990	Thiru Oscar C. Nigli	Minister for Public Health	Inadequate number of doctors in Madras Medical College for conducting post-mortem and the consequences arising out of it.
73	9th April 1990	Thiru M. Chinnakulandai	Minister for Revenue	Encrachment of the Adi-Dravidars burial ground by others in Gandhinagar in Arani Municipality.
74	9th April 1990	Thiru W.R. Varadarajan	Minister for Public Health	Non-implementation of the Drinking Water Supply Scheme started at a cost of Rupees 40 lakhs during the year 1983 at Ambattur Township.
75	10th April 1990	Thiru V. Thangapandian	Minister for Rural Development and Local Administration	Extension of the lost of Grama sevaks, now existing in Village Panchayats and Urban areas to Town Panchayats also.
76	11th April 1990	Thiru R. Rajamanickam	Minister for Agriculture	The situation arising out of the I.R. 50 summer paddy crops being affected by disease in Mayiladuthurai, Nannilam and Kudavasal Taluks.
77	11th April 1990	Thiru K. Arjunan	Minister for Public Health	Non-implementation of underground drainage system in Salem Town.

78	12th April 1990	Thiruvalargal --- S.D. Ugamchand M. Sundara Doss	Minister for Education	Situation caused due to the irregularities took place during the University examination in Pachaiyappa's College for Men at Kanchipuram on the 19th March 1990.
79	12th April 1990	Thiru S. Daniel Raj	Minister for Animal Husbandry.	Non-conferment of the right of entitlement to own chunks by the concerned chunk-drivers in Chidambaranar District.
80	16th April 1990	Thiruvalargal --- M. Annamalai and K. Ravi Arunan	Minister for Hindu Religious and Charitable Endowments.	Crops raised by village farmets at Harur Taluk in Dharmapuri District and at Kadayam area in Tirunelveli-Kattabomman District being damaged by wide boars.
81	16th April 1990	Thiruvalargal --- N. Eramakrishnan G. Ponnupillai L. Mookiah	Minister for Rural Development and Local Administration	Non-Payment of electricity charges by Uthamapalayam, Theni and Chinnamanur Panchayat Unions due to lack of funds, thereby resulting in anticipated disconnection of the Motor-Pumpsets installed for supply of drinking water.
82	17th April 1990	Thiru V. Raju	Do	Non-disbursement of subsidy in full sanctioned to the Adi-Dravidars in Tamil Nadu for digging wells under jeevandara scheme.

83	17th April 1990	Thiru M.A. Vaithyalingam	Minister for Public Works.	Situation arising out of the proposed take-over of the Main Road connecting the Koul Bazaar village to Dindigul Road in Tambaram Constituency by the International Airports Authorities without providing any alternative By-pass Road as promised earlier by the Authorities.
84	18th April 1990	Thiruvallargal --- K. Arjunan S.D. Ugamchand Kumari Ananthan S.S. Ramasubbu	Minister for Transport	Proposed indefinite strike by the Lorry operators in Tamil Nadu transporting L.P.G. Gas Cylinders due to hike to prices of diesel and tyres.
85	18th April 1990	Thiru M. Manimaran	Minister for Public Works.	Non-realisation of amount claimed by Highways Department from Oil and Natural Gas Commission for repairing the damages caused to the road during the transportation of Oil to Madras from the Kuttalam and Narimanam areas in the eastern Thanjavur district.
86	19th April 1990	Thiruvallargal --- K.A. Sengottaiyan V.N. Subramanian, V.K. Chinnsamy P. Marappan and V. Periasamy	Minister for Hindu Religious and Charitable Endowments.	Eviction of people who have been residing for twenty years in Savandapur Celliyandi Temple land in Periyar District by the temple authorities.



87	19th April 1990	Thiru R. Saminathan	Minister for Agriculture	Appearance of the 'Black-hairy caterpillar' in the Karuval Trees (Babool Trees) in the 'Kanmoys' in Thirumangalam Union in Madurai District.
88	20th April 1990	Thiruvallargal --- P.S. Thiruvengadam, D. Ponmudi, A. Rajendiran, S.D. Ugamchand M. Chinnakulandai.	Minister for Revenue	Scarcity of drinking water due to drought in Tiruvannamalai-Sambuvarayar District and Tindivanam areas.
89	20th April 1990	Thiruvallargal --- Pon. Vijayaraghavan and A. Pauliah	Minister for Public Health	Scarcity of drinking water in Kurumbanai Village in Kanniyakumari District.
90	21st April 1990	Thiru T.K. Palanisamy	Minister for Transport	Situation arising out of the land acquisition plan by the Tamil Nadu Housing Board in certain areas in Madhavaram, Madras, thereby causing concern to the people who have built houses and are living there for a long time.
91	21st April 1990	Thiru W.R. Varadarajan	Minister for Adi-Dravidar Welfare.	Termination of teachers in the Schools of Adi-Dravidars Welfare Department, working on contract basis, is violation of the assurance that their services will not be terminated.

92	23rd April 1990	Thiru A. Ekambara Reddy.	Minister for Agriculture	The need to give relief to the farmers affected by the damages caused to the crops like paddy sugarcane, etc. in Pallipattu to the tune of Rs. 20 lakhs due to heavy rains accompanied by gale.
93	23rd April 1990	Thiruvallargal --- Dr. S. Sundararaj, Kumari Ananthan H.M. Raju and G.G. Gurumoorthy.	Minister for Handlooms	The hardships caused to the weavers due to hike in price of yarn in areas like Paramkudi, etc, in Tamil Nadu.
94	24th April 1990	Thiru K. Ravi Arunan	Minister for Public Health	The health hazard caused to the public due to contaminated drinking water, supplied by Sivandhipuram Panchayat in Tirunelveli-Kattabomman District.
95	24th April 1990	Thirumathi Pappa Umanath and Thiru C. Govindarajan.	Minister for Handlooms	The situation arising out of the action of the Regional Procurement Officer, Tiruchriappalli District and other Offices, in Procuring dhoties from Power-looms at low price and selling it at higher price with the label of handloom cloth.

96	25th April 1990	Thiruvallur --- S. Alagarsamy, G. Palanisamy, R. Pitchaimuthu, Thirumathi Pappa Umanath Thiruvallur --- S. Noor Mohammed, W.R. Varadarajan, S.A. Thangarajan, Prof. K. Ponnusamy, S.D. Ugamchand S.R. Eradha.	Minister for Education	Boycotting of valuation of Plus 2 answer papers by Post-Graduate teachers.
97	25th April 1990	Thiruvallur --- M. Seerangan, V. Ramasamy.	Minister for Information and Labour	Stoppage of production by the Tamil Nadu Minerals Limited at Elikaradu in Mettur Dm in Salem District and the ousting of the Labourers.
98	26th April 1990	Thiruvallur --- Y. Venkateswara Dikshidar and M. Ramachandran.	Minister for Education	Plight of the Tamil Nadu students studying in Regional Engineering College, Kashmir having returned to Tamil Nadu abandoning their studies due to the present tense situation prevailing there.
99	26th April 1990	Thiru V. Thangapandian	Minister for Rural Development and Local Administration	Non-extension of the scheme of construction of cluster Houses under N.R.E.P. and R.L.E.G.P. schemes to Town Panchayats as is being implemented in Village Panchayats.

100	2nd May 1990	Dr. Kanchana Kamalanathan	Minister for Public Health	Effluent being let out in Thenbennai River by Messrs. Chemplast Unit at Marikampalli in Krishnagiri Taluk causing Water-pollution and affecting the general public.
101	2nd May 1990	Thiru W.R. Varadarajan, Thirumathi Pappa Umanath.	Minister for Information and Labour	Non-revision and non-enhancement of minimum wages since 1987 to the Labourers employed in Matches and crackers industry.
102	5th May 1990	Thiru Chengai Sivam	Minister for Rural Development and Local Administration	The health hazard caused due to the unfair activities committed by the anti-social elements inside the campus of Corporation Schools in Madras City.
103	5th May 1990	Thiruvalargal --- K. Ramani G. Veeraiyan	Minister for Public Health	Incompletion of 'Helan Drinking Water Scheme' at Gudalur Towu Panchayat in the Nilgiris District.
104	7th May 1990	Thiruvalargal --- N. Palanivel G. Veeraiyan S.A. Thangarajan, Thirumathi Pappa Umanath Thiruvalargal --- A. Arivalagan, V.K. Chinnsamy Prof. K. Ponnusamy.	Minister for Education	Shifting of Mother Theresa Women's University from Kodaikanal to Madras.

105	7th May 1990	Thiruvallargal --- Kumari Ananthan S.S. Ramasubbu A. Rahmankhan	Minister for Hindu Religious and Charitable Endowments.	Situation arising out of the State- ment made by the Kerala Forest Minister that the Kannagi temple situated within Tamil Nadu Limit belongs to Kerala State.
106	8th May 1990	Thiru K. Arjunan	Minister for Rural Development and Local Administration	Situation arising out of the shifting of the Salem Bus stand and non-construction of a new Bus stand in the existing place.
107	8th May 1990	Thiru S. Alaguvelu	Minister for Public Works.	Non-supply of additional electric power to over 150 agricultural pumpsets in Kandamangalam Union.
108	9th May 1990	Thirumathi Ramani Nallathambi.	Do	Situation arising out of the removal of sand from Nambiyaru in Tirunelveli-Kattabomman District, thereby diminishing water sources and affecting the private lands.
109	9th May 1990	Thiru T.K. Palanisamy	Minister for Public Health	Drinking water pollution caused by effluent coming from the factories like E.I.D. Party Limited, Messrs. Kothari Limited in Kathiwakkam, Madras.
110	10th May 1990	Thirumathi Pappa Umanath Thiruvallargal --- N. Palanivel, K.R. Sundaram, C. Govindarajan, G. Veeraiyan.	Minister for Hindu Religious and Charitable Endowments.	Alleged misbehaviour by a forest official towards Tmt. Vellai- yammal of Vellayamkavaiyam Village in Kalvarayan Hills, South Arcot District and the consequences thereof.

111	10th May 1990	Thiru V. Mullaiwendan	Minister for Public Works.	Non-release of water from Vaniyaru Dm through canals on regular basis for irrigation purpose.
112	11th May 1990	Thiru K. Ravi Arunan	Minister for Hindu Religious and Charitable Endowments.	The action taken by Forest authorities to evict Adivasis who are residing for years in Kali Colony at Mundandurai Sanctuary area ain Tirunelveli-Kattabomman District by destructing their houses and standing crops cultivated by them.
113	11th May 1990	Thiru W.R. Varadarajan	Minister for Public Health	Non-completion of underground drainage Scheme in Villivakkam area.
114	12th May 1990	Thiru P.V. Rajendiran	Minister for Hindu Religious and Charitable Endowments.	The situation arising out of non-implementation of the proposal already accepted by Forest Department to establish a bird Sanctuary at the lake in Udayamarthandapuram, neas Muthupet in Thanjavur District.
115	12th May 1990	Thiruvalargal --- K.A. Sengottaiyan, V.K. Chinnasamy, V.N. Subramaniam V. Periasamy	Minister for Public Health	Non-availability of water in many bore-wells in Periyar District and non-sinking of new bore-wells.

116	21st August 1990	Thiru V. Thangapandian	Minister for Transport	Unsatisfactory functioning of Marudu Pandiyar Transport Corporation and non-introduction of new bus routes in Aruppukottai Taluk in Kamarajar District.
117	22nd August 1990	Thiru K. Ravi Arunan	Minister for Public Works.	The need for expeditious implementation of Kadana Reservoir Extension scheme which has been examined at a cost of Rs. 366 lakhs.
118	23rd August 1990	Thiru V. Thangapandian	Minister for Food and Co-operation	The plight of the public as a result of the non-formation of Central Co-operative Bank in Kamarajar District.
119	23rd January 1991	Thiru S.D. Ugamchand	Minister for Public Health	The situation caused by the effluent released from the banian factories at Tiruppur.
120	Do	Thiru R. Singaram	Minister for Adi-Dravidar Welfare.	Non-Availability of colony houses to the 100 tribal people living in Vaitheeswaran Koil, in Thanjavur district.
121	24th January 1991	Thiru N. Palanivel	Minister for Food and Co-operation	The non-availability of fertilisers such as Urea, Ammonia and Sulphate in Madurai and Dindugal Quaid-e-Milleth Districts and the need to supply them to the farmers in fair price through Agricultural Co-operative Societies.

122	25th January 1991	Thiru S.D. Ugamchand	Minister for Public Health	Non-functioning of ten operation theatres out of thirteen theatres in Government General Hospital, Madras.
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## TABLE No. XV

(Vide Page No. 44.)

## DETAILS OF NOTICES OF ADJOURNMENT MOTIONS WHICH WERE BROUGHT BEFORE THE HOSE AND CONSENT WITHHELD BY THE SPEAKER

<i>Serial number.</i>	<i>Date</i>	<i>Name of the members.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)
1	21st February 1989	Thiru S. R. Balasubramoniyam	Police excesses in Sivakasi.
2	29th March 1989	Selvi J. Jeyalalitha, Leader of Opposition Thiru S. Thirunavukkarasu Thiru K.K.S.S.R. Ramachandran Thiru S. R. Eradha Thiru R. Anna Nambi Thiru K. A. Sengottaiyan Thiru S. D. Ugamchand	Tense situation all over Tamil Nadu due to the arrest of A.IA.D.M.K. Party volunteers consequent on the filing of case against Selvi J. Jayalalitha, Leader of Opposition.
3	30th March 1989	Thiru M. Abdul Latheef Thiru Y. Venkateswara Dikshidar Thirumathi Pappa Umanath Thiru S. Noor Mohammed Thiru V. Ramasamy Thiru M. Seerangam Thiru S. D. Ugamchand Thiru K. Chinnasamy Prof. K. Ponnusamy.	Violence against the minorities at Attur in Salem District on the 24th March 1989.
4	31st March 1989	Thiru K. Ramani Thiru S. Noor Mohammed Thiru G. Veeraiyan	Death of a seventeen years old student near Arumanai Police Station in Vilavancode in Kanyakumari district.

5	4th April 1989	Thiru S. D. Ugamchand Thiru Kumari Ananthan	Death of an A.I.A.D.M.K. sympathiser Thiru Kannan of the night of 2nd April 1989 near Sonankuppam at Cuddalore in South Arcot district.
6	5th April 1989	Thiru K. Ramani Thiru U. K. Vellingiri	Death of a youth Thiru Hakeem belonging to the D.M.K. Party due to attack by R.S.S. volunteers on the 3rd April 1989 at Selvapuram Housing Union Coimbatore.
7	20th April 1989	Thirumathi Pappa Umanath	Reported hanging of one Nirmala Rani employed in Nirmala Gandhi School at Ariyalur.
8	21st April 1989	Thiru Pon. Vijayaraghavan	Kidnapping of some Tamil Nadu Fishermen on the 15th April 1989 by Sri Lankan fishermen and keeping them in custody at Talaimannar.
9	24th April 1989	Thiru N. Palanivel Thiru S. R. Balasubramoniyam Thiru G. Bhuvarghan	Power Shortage experienced in recent times all over Tamil Nadu.
10	25th April 1989	Thiru K.K.S.S.R. Ramachandran Thiru S. R. Eradha Thiru Durai Ramasamy	About the arrest of Thiru S. D. Ugamchand, M.L.A. of Maduranthakam Constituency.
11	26th April 1989	Thiru S. R. Balasubramoniyam Thiru S. Peter Alphones Thiru P.V. Rajendiran.	Murder of one Thiru Subramoniya Thevar belonging to Congress Party on 20th April 1989 near Vedaranyam in Thanjavur district.
12	27th April 1989	Thiru K. Ramani Thiru C. Govindarajan	Accident occurred at N. Periyapalayam on 14th April 1989 due to collusion of buses belonging to Jeeva Transport Corporation and the Dhanalakshmi Bus Service killing some passengers on the spot and injuring many others.
13	6th May 1989	Thiru K. Arjunan	Tense situation prevailing at Pulampatti area in Salem district due to the death of a youth by name Palanisamy.

14	1st November 1989	Thiru S. Thirunavukkarasu	Allegation of acceptance of Commissions in the purchase of rice by the State Government from Andhra Pradesh.
15	20th March 1990	Thiru S. D. Ugamchand	Car accident of the Selvi J. Jayalalith near Pondicherry.
16	23rd March 1990	Thiru S. D. Ugamchand Thiru Kumari Ananthan Thiru W. R. Varadarajan Thiru S. Alagarsamy	Strike by the Revenue Officials all over Tamil Nadu.
17	29th March 1990	Thiru S.A. Thangaraj Thiru S. D. Ugamchand Thiru Y. Venkateswara Dikshidar Thiru M. Abdul Latheef	Communal clashes at Dindigul on the 24th March 1990 resulting in the death of two persons and injuries to several.
18	5th April 1990	Thiru S. R. Eradha, Leader of opposition Thiru Kumari Ananthan Thiru W. R. Varadarajan Thiru S. Alagarsamy Thiru K. A. Sengottaiyan Thiru V.K. Chinnasamy Thiru V.N. Subramanian Thiru S. D. Ugamchand Thiru V. Periyasamy Prof. K. Ponnusamy Thiru K. Ramani Thiru G. Veeraiyan	Indefinite strike resorted to by the Revenue Officials in Tamil Nadu.

19	11th April 1990	Thiru Kumari Ananthan Thiru S. Alagarsamy Thiru K. Ramani Thiru G. Veeraiyan Thiru S. D. Ugamchand Thiru R. Pichai Muthu Thiru Y. Venkateswara Dikshidar Thiru N. Palanivel	Arrest and killings at Sattur in Kamarajar district following a clash between two communities.
20	16th April 1990	Thiru M. Abdul Latheef Thiru S. D. Ugamchand Thiru Kumari Ananthan Thiru W. R. Varadarajan Thiru S.S. Ramasubbu Thiru K. Ramani Thiru K.R. Sundaram Thiru M. Abdul Latheef	Death of two persons in firing in the communal clashes at Ambur in North Arcot-Ambedkar district.
21	21st April 1990	Thiru S. R. Eradha, Leader of opposition Thiru Kumari Ananthan Thiru S. Alagarsamy Thiru S. R. Balasubramoniyam Thiru S. D. Ugamchand Thiru K.R. Ramasamy Thiru R. Singaram.	Kidnapping of fisherman from Remeswaram by LTTE activists.
22	26th April 1990	Thiru S. Alagarsamy Thirumathi Ramani Nallathambi Thiru Kumari Ananthan Thiru G. Palanisamy Thiru R. Pichaimuthu	Agitation by the taxi operators demanding parking space inside the Tiruchendur Bus stand.

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| 23 | 8th May 1990     | Thiru G. Veeraiyan<br>Thiru S. Alagarsamy<br>Thiru G. Palanisamy<br>Thiru R. Pichaimuthu | Tense situation at Tiruvaiyaru, Orathur and Nandamangalam village due to clashes between caste Hindus and Harijans on the 21st March 1990. |
| 24 | 21st August 1990 | Thiru C. Govindarajan  | Explosion which occurred on the 2nd July 1990 at Ulundurpet in South Arcot district.   |
| 25 | 22nd August 1990 | Thiru S. Alagarsamy<br>Thiru W. R. Varadarajan   | The situation arising out of lockout declared in Standard Motors in Vandalur.  |

## TABLE No. XVI

(Vide Page No. 49.)

## STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE ASSEMBLY RULES

<i>Serial number.</i>	<i>Date on which statement was made.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)
1	14th February 1989	Thiru K.N. Nehru, Minister for Electricity	Fire accident in Ennore Thermal Plant on the 10th October 1988.
2	18th February 1989	Dr. Ponmudi <i>alias</i> Deivasigamani, Minister for Public Health	Ban imposed on the sale and use of immunoglobulin drug as samples of this serum based drug have proved to be positive to AIDS.
3	21st February 1989	Thiru Nanjil K. Manoharan, Minister for Revenue	Extension of time granted to cultivating tenants for repayment of their loans.
4	1st April 1989	Dr. M. Karunanidhi, Chief Minister	Problems of fishermen raised by Thiru M. Sundaradoss on 31st March 1989.
5	4th April 1989	Do	Irregularities committed during the A.I.A.D.M.K. Government in the sanction accorded to several multi-storeyed buildings in Madras City in an arbitrary manner for the construction of buildings, flouting and relaxing the rules framed by the Madras Metropolitan Development Authority during 1986-87.
6	10th April 1989	Thiru S.J. Sadiq Pasha, Minister for Law	Operation of direct Haj Flights from Madras to Jeddah.
7	29th April 1989	Dr. M. Karunanidhi, Chief Minister	Setting up a special vigilance squad to prevent black marketing in tickets, tax evasion and other malpractices indulged in by Cinema Houses in Tamil Nadu.

8	2nd May 1989		Do	(i) Grant of Rs. 5,000 for the marriage expenses of girls below poverty line through "Moovalur Ramamirdam Ammaiyar Memorial Marriage Grant Scheme".  (ii) Grant of Rs. 50 to the pregnant ladies below poverty line from the eighth month till the delivery and two months after the delivery totalling Rs. 200 through "Dr. Muthulakshmi Reddy Memorial Maternity Grant Scheme".  (iii) Grant of free education upto Degree level to the girls below poverty through "E.V.R. Naga Ammaiyar Memorial Free Degree Education Scheme".
9	12th May 1989		Do	Decision taken by the Government not to favour the purchase of the fodder machine limited as the cost of fodder produced from the machine would be double the cost of natural fodder.
10	20th January 1990		Do	Assent given by the President to the Hindu Succession (Tamil Nadu Amendment) Bill, 1989 (L.A. Bill No. 9 of 1989).
11	30th March 1990	Thiru Pon. Muthuramalingam, Minister for Food and Co-operation.		Increase in the monthly allocation of rice from 60,000 tonnes to 75,000 tonnes to Tamil Nadu from Central Pool.
12	31st March 1990	Dr. M. Karunanidhi, Chief Minister		Conferment of Bharat Ratna posthumously on Dr. B.R. Ambedkar by the Central Government.
13	31st March 1990		Do	Safe return of Indian fishermen from Sri Lanka Island.
14	3rd April 1990		Do	Quarry contract at Trishulam in Madras.
15	3rd April 1990	Thiru K.N. Nehru, Minister for Information and Labour.		Absorption of 1100 contract Labourers employed in Madras Fertilisers Factory on regular basis.
16	3rd April 1990		Do	Proposed strike by the certain unions of Tiruppur Baniyan factories and the steps taken by the Government.

17	6th April 1990	Dr. M. Karunanidhi, Chief Minister	Convening of All Party Meeting on Cauvery Water Disputes.
18	6th April 1990	Do	Payment of Royalty to the State Government in respect of Neyveli Lignite Corporation by Central Government.
19	11th April 1990	Dr. K. Chandrasekaran, Minister for Animal Husbandry.	Kidnapping of Tamil Nadu Fishermen by armed men of Sri Lanka and their subsequent safe return.
20	11th April 1990	Dr. M. Karunanidhi, Chief Minister	Released of 992 life prisoners remitting their sentences in commemoration of birth centenary of
21	20th April 1990	Do	Dr. B. R. Ambedkar and poet Bharathidasan. Out come of Cauvery Waters talks held with the Karnataka Chief Minister and Leaders of all Parties meeting.
22	21st April 1990	Thiru S.J. Sadiq Pasha, Minister for Law	Operation of direct Haj flights from Madras to Jeddah and Jeddah to Madras during the Haj season in July 1990.
23	23rd April 1990	Dr. Ponmudi <i>alias</i> Deivasigamani, Minister for Public Health	Purchase of South heart valves for use at the General Hospital.
24	26th April 1990	Thiru Duraimurugan, Minister for Public Works.	Submission of the Union Government before the Supreme Court that it was leaving to the Court to arrive at a decision in the Cauvery Water Disputes between Tamil Nadu and Karnataka.
25	8th May 1990	Dr. M. Karunanidhi, Chief Minister	Cyclonic condition in Bay of Bengal and the steps taken by the Government to meet the same.
26	10th May 1990	Do	After effects of the Cyclone and the relief given by the State Government to the affected people.
27	10th May 1990	Thiru K.N. Nehru, Minister for Information and Labour.	Deliberations of the Indian Labour Conference held a New Delhi on the 26th April 1990.
28	10th May 1990	Do	Steps taken by the Government to reopen six closed mills in Tamil Nadu.
29	23rd August 1990	Do	Setting up of a Committee for fixing minimum wages for workers of match factories and crackers industry.



## TABLE No. XVII

(Vide Page No. 57.)

## LIST OF BILLS WHICH WERE PASSED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY AND BECAME ACTS DURING THE PERIOD FROM 1989-91.

**1989**

1. The Tamil Nadu District Municipalities (Amendment) Bill, 1989 (L.A. Bill No. 1 of 1989) (Tamil Nadu Act No. 4 of 1989).
2. The Tamil Nadu Municipal Corporation Laws (Special Provisions and Amendment) Bill, 1989 (L.A. Bill No. 2 of 1989) (Tamil Nadu Act No. 5 of 1989).
3. The Tamil Nadu Panchayats (Amendment) Bill, 1989 (L.A. Bill No. 3 of 1989) (Tamil Nadu Act No. 3 of 1989).
4. The Tamil Nadu Prohibition (Amendment) Bill, 1989 (L.A. Bill No. 4 of 1989) (Tamil Nadu Act No. 1 of 1989).
5. The Tamil Nadu Prohibition (Second Amendment) Bill, 1989 (L.A. Bill No. 5 of 1989) (Tamil Nadu Act No. 2 of 1989).
6. The Tamil Nadu Appropriation (Vote on Account) Bill, 1989 (L.A. Bill No. 6 of 1989) (Tamil Nadu Act No. 6 of 1989).
7. The Tamil Nadu Appropriation Bill, 1989 (L.A. Bill No. 7 of 1989) (Tamil Nadu Act No. 7 of 1989).
8. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Bill, 1989 (L.A. Bill No. 8 of 1989) (Tamil Nadu Act No. 41 of 1989).
9. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1989 (L.A. Bill No. 10 of 1989) (Tamil Nadu Act No. 11 of 1989).
10. The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1989 (L.A. Bill No. 11 of 1989) (Tamil Nadu Act No. 12 of 1989).
11. The Tamil Nadu Municipal Corporation Laws (Second Amendment) Bill, 1989 (L.A. Bill No. 12 of 1989) (Tamil Nadu Act No. 14 of 1989).
12. The Tamil Nadu Borstal Schools (Amendment) Bill, 1989 (L.A. Bill No. 13 of 1989) (Tamil Nadu Act No. 13 of 1989).
13. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1989 (L.A. Bill No. 14 of 1989) (Tamil Nadu Act No. 8 of 1989).
14. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1989 (L.A. Bill No. 15 of 1989) (Tamil Nadu Act No. 26 of 1989).

15. The Tamil Nadu District Municipalities (Second Amendment) Bill, 1989 (L.A. Bill No. 16 of 1989) (Tamil Nadu Act No. 16 of 1989).

16. The Tamil Nadu Panchayats (Second Amendment) Bill, 1989 (L.A. Bill No. 17 of 1989) (Tamil Nadu Act No. 24 of 1989).

17. The Tamil Nadu Contingency Fund (Amendment) Bill, 1989 (L.A. Bill No. 18 of 1989) (Tamil Nadu Act No. 9 of 1989).

18. The Tamil Nadu Municipal Corporation Laws (Third Amendment) Bill, 1989 (L.A. Bill No. 19 of 1989) (Tamil Nadu Act No. 15 of 1989).

19. The Tamil Nadu Appropriation (No. 2) Bill, 1989 (L.A. Bill No. 20 of 1989) (Tamil Nadu Act No. 10 of 1989).

20. The Tamil Nadu Prohibition (Third Amendment) Bill, 1989 (L.A. Bill No. 21 of 1989) (Tamil Nadu Act No. 23 of 1989).

21. The Tamil Nadu Universities Laws (Amendment) Bill, 1989 (L.A. Bill No. 22 of 1989) (Tamil Nadu Act No. 29 of 1989).

22. The Dr. M.G.R. Medical University, Tamil Nadu (Amendment and Validation) Bill, 1989 (L.A. Bill No. 23 of 1989) (Tamil Nadu Act No. 32 of 1990).

23. The Tamil Nadu General Sales Tax (Amendment) Bill, 1989 (L.A. Bill No. 24 of 1989) (Tamil Nadu Act No. 17 of 1989).

24. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1989 (L.A. Bill No. 25 of 1989) (Tamil Nadu Act No. 18 of 1989).

25. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1989 (L.A. Bill No. 26 of 1989) (Tamil Nadu Act No. 19 of 1989).

26. The Tamil Nadu Sales Tax (Surcharge) Amendment Bill, 1989 (L.A. Bill No. 27 of 1989) (Tamil Nadu Act No. 20 of 1989).

27. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1989 (L.A. Bill No. 28 of 1989) (Tamil Nadu Act No. 21 of 1989).

28. The Tamil Nadu Entertainments Tax (Amendment) Bill, 1989 (L.A. Bill No. 29 of 1989) (Tamil Nadu Act No. 22 of 1989).

29. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1989 (L.A. Bill No. 32 of 1989) (Tamil Nadu Act No. 25 of 1989).

30. The Tamil Nadu Contingency Fund (Second Amendment) Bill, 1989 (L.A. Bill No. 33 of 1989) (Tamil Nadu Act No. 32 of 1989).

31. The Tamil Nadu Sales Tax (Surcharge) Second Amendment Bill, 1989 (L.A. Bill No. 34 of 1989) (Tamil Nadu Act No. 39 of 1989).

32. The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1989 (L.A. Bill No. 35 of 1989) (Tamil Nadu Act No. 33 of 1989).

33. The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1989 (L.A. Bill No. 36 of 1989) (Tamil Nadu Act No. 40 of 1989).

34. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1989 (L.A. Bill No. 37 of 1989) (Tamil Nadu Act No. 35 of 1989).

35. The Tamil Nadu Municipal Corporation Laws (Fourth Amendment) Bill, 1989 (L.A. Bill No. 38 of 1989) (Tamil Nadu Act No. 34 of 1989).

36. The Tamil Nadu Debt Relief (Amendment) Bill, 1989 (L.A. Bill No. 39 of 1989) (Tamil Nadu Act No. 43 of 1989).

37. The Tamil Nadu Co-operative Societies (Amendment) Bill, 1989 (L.A. Bill No. 40 of 1989) (Tamil Nadu Act No. 36 of 1989).

38. The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1989 (L.A. Bill No. 41 of 1989) (Tamil Nadu Act No. 37 of 1989).

39. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Bill, 1989 (L.A. Bill No. 42 of 1989) (Tamil Nadu Act No. 38 of 1989).

40. The Tamil Nadu Panchayats (Third Amendment) Bill, 1989 (L.A. Bill No. 43 of 1989) (Tamil Nadu Act No. 31 of 1989).

41. The Tamil Nadu Veterinary and Animal Sciences University Bill, 1989 (L.A. Bill No. 44 of 1989) (Tamil Nadu Act No. 42 of 1989).

## **1990.**

1. The Hindu Succession (Tamil Nadu Amendment) Bill, 1989 (L.A. Bill No. 9 of 1989) (Tamil Nadu Act No. 1 of 1990).

2. The Land Acquisition (Tamil Nadu Amendment) Bill, 1989 (L.A. Bill No. 30 of 1989) (Tamil Nadu Act No. 14 of 1990).

3. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1990 (L.A. Bill No. 1 of 1990) (Tamil Nadu Act No. 4 of 1990).

4. The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Bill, 1990 (L.A. Bill No. 2 of 1990) (Tamil Nadu Act No. 8 of 1990).

5. The Tamil Nadu Contingency Fund (Amendment) Bill, 1990 (L.A. Bill No. 3 of 1990) (Tamil Nadu Act No. 5 of 1990).

6. The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1990 (L.A. Bill No. 4 of 1990) (Tamil Nadu Act No. 7 of 1990).

7. The Tamil Nadu Agricultural Produce Markets (Appointment of Special Officers) Laws (Amendment) Bill, 1990 (L.A. Bill No. 5 of 1990) (Tamil Nadu Act No. 2 of 1990).

8. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Laws (Amendment) Bill, 1990 (L.A. Bill No. 6 of 1990) (Tamil Nadu Act No. 3 of 1990).

9. The Tamil Nadu Appropriation Bill, 1990 (L.A. Bill No. 7 of 1990) (Tamil Nadu Act No. 6 of 1990).

10. The Tamil Nadu Appropriation (Vote on Account) Bill, 1990 (L.A. Bill No. 8 of 1990) (Tamil Nadu Act No. 9 of 1990).

11. The Tamil Nadu Payment of Pension to Tamil Scholars and Miscellaneous Provisions (Amendment) Bill, 1990 (L.A. Bill No. 9 of 1990) (Tamil Nadu Act No. 18 of 1990).

12. The Tamil Nadu Municipal Corporation Laws (Amendment) Bill, 1990 (L.A. Bill No. 10 of 1990) (Tamil Nadu Act No. 10 of 1990).

13. The Tamil Nadu Appropriation (No. 2) Bill, 1990 (L.A. Bill No. 12 of 1990) (Tamil Nadu Act No. 11 of 1990).

14. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas Bill, 1990 (L.A. Bill No. 13 of 1990) (Tamil Nadu Act No. 13 of 1990).

15. The Tamil Nadu General Sales Tax (Amendment) Bill, 1990 (L.A. Bill No. 14 of 1990) (Tamil Nadu Act No. 29 of 1990).

16. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1990 (L.A. Bill No. 15 of 1990) (Tamil Nadu Act No. 21 of 1990).

17. The Tamil Nadu Sales Tax (Surcharge) Amendment Bill, 1990 (L.A. Bill No. 16 of 1990) (Tamil Nadu Act No. 22 of 1990).

18. The Tamil Nadu Prohibition (Amendment) Bill, 1990 (L.A. Bill No. 17 of 1990) (Tamil Nadu Act No. 12 of 1990).

19. The Tamil Nadu Municipal Law (Amendment) Bill, 1990 (L.A. Bill No. 18 of 1990) (Tamil Nadu Act No. 19 of 1990).

20. The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1990 (L.A. Bill No. 19 of 1990) (Tamil Nadu Act No. 15 of 1990).

21. The Tamil Nadu Prohibition (Second Amendment) Bill, 1990 (L.A. Bill No. 20 of 1990) (Tamil Nadu Act No. 24 of 1990).

22. The Tamil Nadu Advocate Welfare Fund (Amendment) Bill, 1990 (L.A. Bill No. 21 of 1990) (Tamil Nadu Act No. 20 of 1990).

23. The Tamil Nadu Public Health (Amendment) Bill, 1990 (L.A. Bill No. 22 of 1990) (Tamil Nadu Act No. 25 of 1990).

24. The Tamil Nadu District Municipalities (Amendment) Bill, 1990 (L.A. Bill No. 23 of 1990) (Tamil Nadu Act No. 17 of 1990).

25. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1990 (L.A. Bill No. 24 of 1990) (Tamil Nadu Act No. 23 of 1990).

26. The Tamil Nadu Appropriation (No. 3) Bill, 1990 (L.A. Bill No. 25 of 1990) (Tamil Nadu Act No. 11 of 1990).

27. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1990 (L.A. Bill No. 27 of 1990) (Tamil Nadu Act No. 28 of 1990).

28. The Tamil Nadu Co-operative Societies (Amendment) Bill, 1990 (L.A. Bill No. 28 of 1990) (Tamil Nadu Act No. 26 of 1990).

29. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1990 (L.A. Bill No. 29 of 1990) (Tamil Nadu Act No. 30 of 1990).

30. The Manonmaniam Sundaranar University Bill, 1990 (L.A. Bill No. 30 of 1990) (Tamil Nadu Act No. 31 of 1990).

31. The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Bill, 1990 (L.A. Bill No. 31 of 1990) (Tamil Nadu Act No. 38 of 1990).

32. The Tamil Nadu Kudiyiruppu Laws (Amendment) Bill, 1990 (L.A. Bill No. 32 of 1990) (Tamil Nadu Act No. 39 of 1990).

33. The Tamil Nadu Municipal Corporation Laws (Second Amendment) Bill, 1990 (L.A. Bill No. 35 of 1990) (Tamil Nadu Act No. 27 of 1990).

34. The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Bill, 1990 (L.A. Bill No. 37 of 1990) (Tamil Nadu Act No. 33 of 1990).

35. The Tamil Nadu District Municipalities (Third Amendment) Bill, 1990 (L.A. Bill No. 38 of 1990) (Tamil Nadu Act No. 34 of 1990).

36. The Tamil Nadu District Municipalities (Fourth Amendment) Bill, 1990 (L.A. Bill No. 39 of 1990) (Tamil Nadu Act No. 35 of 1990).

37. The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1990 (L.A. Bill No. 40 of 1990) (Tamil Nadu Act No. 37 of 1990).

38. The Tamil Nadu Appropriation (No. 4) Bill, 1990 (L.A. Bill No. 42 of 1990) (Tamil Nadu Act No. 36 of 1990).

**1991.**

1. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1991 (L.A. Bill No. 43 of 1990) (Tamil Nadu Act No. 10 of 1991).
2. The Tamil Nadu Entertainment Tax (Amendment) Bill, 1991 (L.A. Bill No. 44 of 1990) (Tamil Nadu Act No. 11 of 1991).
3. The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Bill, 1991 (L.A. Bill No. 1 of 1991) (Tamil Nadu Act No. 17 of 1991).
4. The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Bill, 1991 (L.A. Bill No. 2 of 1991) (Tamil Nadu Act No. 16 of 1991).
5. The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Amendment Bill, 1991 (L.A. Bill No. 3 of 1991) (Tamil Nadu Act No. 1 of 1991).
6. The Tamil Nadu Municipal Corporation Laws (Amendment) Bill, 1991 (L.A. Bill No. 4 of 1991) (Tamil Nadu Act No. 8 of 1991).
7. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Bill, 1991 (L.A. Bill No. 5 of 1991) (Tamil Nadu Act No. 14 of 1991).
8. The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Bill, 1991 (L.A. Bill No. 6 of 1991) (Tamil Nadu Act No. 15 of 1991).
9. The Tamil Nadu Panchayats (Amendment) Bill, 1991 (L.A. Bill No. 7 of 1991) (Tamil Nadu Act No. 3 of 1991).
10. The Tamil Nadu Agricultural Produce Markets Laws (Amendment) Bill, 1991 (L.A. Bill No. 10 of 1991) (Tamil Nadu Act No. 13 of 1991).
11. The Tamil Nadu Agricultural University (Amendment) Bill, 1991 (L.A. Bill No. 11 of 1991) (Tamil Nadu Act No. 12 of 1991).
12. The Dr. M.G.R. Medical University, Tamil Nadu (Amendment) Bill, 1991 (L.A. Bill No. 12 of 1991) (Tamil Nadu Act No. 9 of 1991).
13. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1991 (L.A. Bill No. 13 of 1991) (Tamil Nadu Act No. 4 of 1991).
14. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1991 (L.A. Bill No. 14 of 1991) (Tamil Nadu Act No. 2 of 1991).
15. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1991 (L.A. Bill No. 15 of 1991) (Tamil Nadu Act No. 5 of 1991).

16. The Tamil Nadu Motor Vehicles (Special Provisions) Repeal Bill, 1991 (L.A. Bill No. 16 of 1991) (Tamil Nadu Act No. 6 of 1991).

17. The Tamil Nadu Appropriation Bill, 1991 (L.A. Bill No. 17 of 1991) (Tamil Nadu Act No. 7 of 1991).

TABLE No. XVIII

*(Vide Page No. 57.)*

	1989	1990	1991
1 Total number of Bills introduced in the Assembly	44	45	18
2 Total number of Bills Published after leave was granted, i.e., after introduction in the Assembly.	44	45	18
3 Bills published under the orders of Hon. Speaker	..	..	..
4 Number of Bills Referred to Select Committee	..	..	..
5 Number of Bills passed by the Assembly	43	38	17
6 Number of Bills returned to Assembly by the Governor President for reconsideration	..	..	..
7 Number of Bills assented to by the Governor or President.	41	40	17
8 Number if Bills became Act.	41	40	17
9 Number of Bills withdrawn by the Member in-charge of not proceeded with or lapsed or ut and lost.	41	5	3



## TABLE No. XIX

(Vide Page No. 64.)

<i>Serial number and Text of the Resolution.</i>	<i>Notice given by.</i>	<i>Moved by.</i>	<i>Date on which the motion was moved.</i>	<i>Motion for consideration, of the Bill replacing the Ordinance moved by.</i>	<i>Disposal of the motion.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1 That this House disapproves the Tamil Nadu Contingency Fund (Second Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 5 of 1989) promulgated by the Governor on the 25th July 1989.	Prof. K. Ponnusamy	Prof. K. Ponnusamy	1st November 1989.	Dr. M. Karunanidhi, Chief Minister.	Withdrawn by the Member by leave of the House.
2 That this House disapproves the Tamil Nadu Sales Tax (Surcharge) Second Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 2 of 1989) promulgated by the Governor on the 1st July 1989.	Do	Do	Do	Do	Do

3	That this House disapproves the Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 1 of 1989) promulgated by the Governor on the 29th June 1989.	Do	Do	Do	Do	Do
4	That this House disapproves the Tamil Nadu Municipal Corporation Laws (Fourth Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 8 of 1989) promulgated by the Governor on the 28th September 1989.	Do	Do	Do	Thiru Veerapandi S.Arumugam, Minister for Rural Development and Local Administration.	Do
5	That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 9 of 1989) promulgated by the Governor on the 7th October 1989.	Thiru P. Marappan.	Thiru P. Marappan.	2nd November 1989.	Thiru Arcot N. Veerasamy, Minister for Food.	Do

6	That this House disapproves the Tamil Nadu Debt Relief (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 10 of 1989) promulgated by the Governor on the 11th October 1989.	Prof. K. Ponnusamy	Prof. K. Ponnusamy	2nd November 1989	Thiru S.J. Sadiq Pasha, Minister for Law.	Withdrawn by the Member by leave of the House.
7	That this House disapproves the Tamil Nadu Co-operative Societies (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 3 of 1989) promulgated by the Governor on the 1st July, 1989.	Thiru S.R. Balasubramoniyam. Thiru P. Marappan. Prof. K. Ponnusamy	Thiru S.R. Balasubramoniyam.	Do	Thiru Arcot N. Veerasamy, Minister for Food.	Do
8	That this House disapproves the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 7 of 1989) promulgated by the Governor on the 27th September 1989.	Thiru P. Marappan.	Thiru P. Marappan.	Do	Do	Do

9	That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Ordinance, 1989 (Tamil Nadu Ordinance No. 4 of 1989) promulgated by the Governor on the 1st July 1989.	Thiru S.R. Balasubramoniyam. Thiru P. Marappan. Prof. K. Ponnusamy	Prof. K. Ponnusamy	Do	Do	Do
10	That this House disapproves the Tamil Nadu Veterinary and Animal Science University Ordinance, 1989 (Tamil Nadu Ordinance No. 6 of 1989) promulgated by the Governor on the 19th September 1989.	Thiru S.R. Balasubramoniyam. Prof. K. Ponnusamy	Thiru S.R. Balasubramoniyam.	2nd November 1989.	Dr. K.Chandrasekaran, Minister for Animal Husbandry.	Withdrawn by the Member by leave of the House.
11	That this House disapproves the Tamil Nadu Contingency Fund (Third Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 14 of 1989) promulgated by the Governor on the 22nd December, 1989.	Thiru S.R. Balasubramoniyam. Prof. K. Ponnusamy	Do	27th January 1990	Dr. M. Karunanidhi, Chief Minister.	Pressed by the Member. Put to vote and declared lost.

- |    |   |                    |                    |                   |  |  |
|----|---|--------------------|--------------------|-------------------|--|--|
| 12 | That this House disapproves the Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Ordinance, 1989 (Tamil Nadu Ordinance No. 13 of 1989) promulgated by the Governor on the 21st December 1989. | Prof. K. Ponnusamy | Prof. K. Ponnusamy | 27th January 1990 | Dr. K. Anbazhagan, Minister for Education.             | Withdrawn by the Member by leave of the House. |
| 13 | That this House disapproves the Tamil Nadu Agricultural Produce Markets (Appointment of Special Officers) Laws (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 12 of 1989) promulgated by the Governor on the 6th December, 1989.     | Prof. K. Ponnusamy | Prof. K. Ponnusamy | Do                | Thiru Veerapandi S.Arumugam, Minister for Agriculture. | Do   |

14	That this House disapproves the Madras Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No. 15 of 1989) promulgated by the Governor on the 27th December, 1989.	Do	Do	Do	Dr. Ponmudi alias Deivasigamani, Minister for Public Health.	Do
15	That this House disapproves the Tamil Nadu Tax on Entry of Motor Vehicles into Local Area Ordinance, 1990 (Tamil Nadu Ordinance No. 1 of 1990) promulgated by the Governor on the 19th February, 1990.	Prof. K. Ponnusamy Thiru P. Marappan.	Do	11th April 1990	Dr. M. Karunanidhi, Chief Minister.	Do
16	That this House disapproves the Tamil Nadu Prohibition (Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 2 of 1990) promulgated by the Governor on the 7th March 1990.	Prof. K. Ponnusamy Thiru P. Marappan.	Thiru P. Marappan.	23rd April, 1990.	Do	Pressed by the Member. Put to vote and declared lost.

17	That this House disapproves the Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Ordinance, 1990 (Tamil Nadu Ordinance No. 3 of 1990) promulgated by the Governor on the 21st July, 1990.	Prof. K. Ponnusamy Thiru P. Marappan.	Not moved, as no one was present in the House.	Bill replacing the Ordinance passed on 21st August 1990.	Thiru Ko.Si. Mani Minister for Rural Development and Local Administration.	Deemed to be withdrawn.
18	That this House disapproves the Tamil Nadu Municipal Corporation Laws (Third Amendment) Ordinance, 1990 (Tamil Nadu Ordinance No. 4 of 1990) promulgated by the Governor on the 25th September, 1990.	Thiru S.D. Ugamchand	Not moved as the Member was not present in the House.	Bill replacing the Ordinance passed on 22nd January 1991.	Thiru Ko.Si. Mani Minister for Rural Development and Local Administration.	Do

19	That this House disapproves the Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Ordinance, 1990 (Tamil Nadu Ordinance No. 12 of 1990) promulgated by the Governor on the 19th December 1990.	Do	Thiru S.D. Ugamchand	24th January, 1991	Dr. K. Anbazhagan, Minister for Education.	Withdrawn by the Member by leave of the House.
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TABLE No. XX

(Vide Page No. 65)

PRESENTATION OF BUDGET

<i>Budget year.</i>	<i>Presented by.</i>	<i>Replied by.</i>	<i>Date of presentation.</i>	<i>Date of General Discussion.</i>	<i>Date of discussion and the voting of Demands for Grants.</i>	<i>Number of cut-motions received and admitted.</i>	<i>Number of cut-motions moved.</i>	<i>Date of introduction of Appropriation Bill.</i>	<i>Date of consideration and Passing of Appropriation Bill.</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1989-90	Dr. M. Karunanidhi, Chief Minister.	Dr. M. Karunanidhi, Chief Minister.	25th March 1989	27th March, 28th March, 29th March, 30th March, 31st March, 1st April and 3rd April 1989 (7 days).	4th April, 5th April, 7th April, 8th April, 10th April, 11th April, 12th April, 13th April, 19th April, 20th April, 21st April, 22nd April, 24th April, 25th April, 26th April, 27th April, 28th April, 29th April, 2nd May, 3rd May and 4th May 1989. (21 days).	Received 1,708. Admitted 1,571	128	4th May 1989	5th May 1989

1990-91	Dr. M. Karunanidhi, Chief Minister.	Dr. M. Karunanidhi, Chief Minister.	17th March 1990.	19th March, 20th March, 21st March, 22nd March, 23rd March, 24th March, and 28th March, 1990 (7 days).	31st March, 2nd April, 3rd April, 4th April, 5th April, 6th April, 9th April, 10th April, 11th April, 12th April, 16th April, 17th April, 18th April, 19th April, 20th April, 21st April, 23rd April, 24th April, 25th April, 26th April, 2nd May, 3rd May, 4th May and 5th May 1990. (24 days).	Received 2,479 Admitted 2,322	159	5th May 1990.	7th May 1990.
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TABLE No. XXI

(Vide Page No. 67.)

## PRESENTATION OF SUPPLEMENTARY BUDGET AND DEMANDS FOR EXCESS EXPENDITURE

	<i>Statement of Demands for Grants for Excess Expenditure and Supplementary Statement of Expenditure.</i>	<i>Presented by.</i>	<i>Replied by.</i>	<i>Date of presentation.</i>	<i>Date of discussion.</i>	<i>Date of voting</i>	<i>Date of introduction of Appropriation Bill.</i>	<i>Date of consideration and passing of Appropriation Bill.</i>
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Final Supplementary Statement of Expenditure for the year 1988-89.	Dr. M. Karunanidhi, Chief Minister.	Dr. M. Karunanidhi, Chief Minister.	28th March 1989.	30th March 1989.	30th March 1989.	30th March 1989.	31st March 1989.
2	First Supplementary Statement of Expenditure for the year 1989-90.	Do	Do	23rd January, 1990.	25th January, 1990.	25th January, 1990.	25th January, 1990.	27th January, 1990.
3	Final Supplementary Statement of Expenditure for the year 1989-90.	Do	Do	28th March, 1990.	30th March, 1990.	30th March, 1990.	30th March, 1990.	31st March, 1990.
4	First Supplementary Statement of Expenditure for the year 1990-91.	Do	Do	20th August, 1990.	22nd August, 1990.	22nd August, 1990.	22nd August, 1990.	23rd August, 1990.
5	Final Supplementary Statement of Expenditure for the year 1990-91.	Do	Do	22nd January, 1991.	24th January, 1991.	24th January, 1991.	24th January, 1991.	25th January, 1991.

TABLE No. XXII

(Vide Page No. 78.)

I. CONDOLENCE RESOLUTIONS.

Cases where Condolence Resolution were adopted NEM CON and the House adjourned for the day as a mark of respect to the deceased.

<i>Serial number and name of member.</i>	<i>Date of demise.</i>	<i>Date of resolution adopted in the House.</i>	<i>Person who moved the resolution.</i>
(1)	(2)	(3)	(4)
1 Thiru R. Ettiyappan, Sitting Member of the Assembly.	12th October 1989	30th October 1989	Dr. K. Anbazhagan, Minister for Education (Leader of the House).
2 Thiru M.S.K. Rajenthiran, Sitting Member of the Assembly.	2nd December 1990	19th January 1991	Do

II. OBITUARY REFERENCES

Obituary References were made on the former Members and others mentioned below by the Chair and the House stood in silence for one minute as a mark of respect to the deceased.

<i>Serial number and name of member</i>	<i>Date of demise</i>	<i>Date on which reference was made from the Chair.</i>
(1)	(2)	(3)
1 Thiru A. Krishnan	4th February 1988	13th February 1989
2 Thiru T. Sampath	16th February 1988	Do
3 Thiru K. R. Gnanasambandan	20th February 1988	Do
4 Thiru A. Chellappa	23rd May 1988	Do
5 Thiru P. Musiriputhan	27th May 1988	Do
6 Thiru M. Kalyanasundaram	20th June 1988	Do
7 Thiru S.C. Sadayappa Mudaliar	24th June 1988	Do
8 Thiru M. Muthusami Nayagar	1st July 1988	Do
9 Thiru D. Vijayaraj	22nd July 1988	Do
10 Thiru Kuppal K. S. Ramakrishnan	3rd August 1988	Do
11 Thiru K. Vasudevan	7th August 1988	Do
12 Thiru M. Panneerselvam	26th August 1988	Do
13 Thiru H. Abdul Majeed	1st September 1988	Do
14 Thiru M.V. Karivengadam	11th September 1988	Do
15 Thiru S. B. P. Pattabirama Rao	21st September 1988	Do
16 Thiru V. D. Annamalai	5th October 1988	Do

17	Thiru R. Rengasamy	9th December 1988	Do
18	Thiru M. K. D. Natarajan	18th January 1989	Do
19	Thiru M. K. Mariappan	28th January 1989	Do
20	Thiru C. G. Viswanathan	5th March 1989	27th March 1989
21	Thiru P. G. Manickam	8th March 1989	29th March 1989
22	Thiru K. S. Periasamy Gounder	10th December 1988	3rd April 1989
23	Thiru Raja Gurunathan	27th March 1989	Do
24	Thiru V. Chinnaiah	28th January 1989	8th April 1989.
25	Thirumathi Rajathi Kunjidabadam	27th April 1989	28th April 1989
26	Thiru E. L. Raghava Mudaliar	27th April 1989	29th April 1989
27	Thiru S. Ramakrishnan Thevar	25th May 1989	30th October 1989
28	Thiru P. R. Ramanujalu Reddiar	10th June 1989	Do
29	Thiru V. Arjunan	23rd June 1989	Do
30	Thiru Vairava Thevar	10th July 1989	Do
31	Thiru N. M. Anandan	10th July 1989	Do
32	Thiru Durai Kalimurthy	25th August 1989	Do
33	Thiru G. Govindan	25th August 1989	Do
34	Thiru P. Ponnurangam	13th October 1989	Do
35	Thiru K. Narayanasamy Mudaliar (Former Minister)	13th September 1989	Do
36	Thiru Antony Peter	13th July 1989	19th January 1990.
37	Thiru L. Arumugam	13th August 1989	Do
38	Thiru P.S.K. Lakshmiopathy Raju	4th November 1989	Do
39	Thiru M. R. Krishnamoorthy	12th November 1989	Do
40	Thiru Babu Janardhanan	14th November 1989	Do
41	Thiru V. Munuswamy	25th November 1989	Do
42	Thiru D. S. Ardhanari	29th December 1989	Do
43	Thiru K. Ramasubbu	31st December 1989	Do
44	Thiru S. N. Somayajulu	9th January 1990	Do
45	Thiru A. D. Kulasekar	16th January 1990	Do
46	Thiru S. C. Balakrishnan	13th November 1989	24th January 1990
47	Thiru K. G. Krishnaswamy	22nd January 1990	27th January 1990
48	Thiru M. Sivakumar	30th January 1990	19th March 1990
49	Thiru K. B. S. Mani	16th March 1990	Do
50	Thiru V. Kartheesan	3rd April 1990	6th April 1990
51	Thiru S. Kandappan	11th May 1990	12th May 1990
52	Thiru M. Kattimuthu	22nd April 1990	20th August 1990
53	Thiru K. Kamatchi	21st June 1990	Do
54	Thiru K. Gopal Gounder	23rd June 1990	Do
55	Thiru N. Maruthachalam	23rd June 1990	Do
56	Thiru J. Matha Gowder	12th August 1990	Do
57	Thiru V. S. Ilanchezhiyan	14th September 1990	19th January 1991
58	Thiru P. R. Kandasamy Gounder	14th December 1990	Do
59	Thiru K. Bojan	18th December 1990	Do

**TABLE XXIII**  
(*vide* Page No.102)

**COMMITTEE ON ESTIMATES 1989-90**  
(Constituted on the 19th April 1989)

*Chairman*

1. Thiru M. Ramanathan

*Members*

2. Dr. M. Karunanidhi, Chief Minister (Ex-Officio).
3. Thiru S. Peter Alphonse (Ex-Officio).
4. Thiru S. Sivasubramanian (Ex.Officio).
5. Thiru R. Anna Nambi
6. Thiru P. Abdul Samad.
7. Thiru M. Andi Ambalam
8. Thiru S. Kather Batcha alias Vellaichamy  
Dr. Kanchana Kamalanathan
9. Thiru S. Gurunathan
10. Thiru C. Shanmugam
11. Thiru V. P. Chandrasekar
12. Thirumathi S. P. Sarkunam
13. Thiru K. Subramania Pillai
14. Thiru M. Sundaradoss
15. Thiru S. A. Thangarajan
16. Thiru K. Pithchandi
17. Thirumathi Yasodha Chellappa
18. Thiru Y. Venkateswara Dikshidar.

**COMMITTEE ON ESTIMATES (1990-91)**

(Constituted on the 9th May 1990)

*Chairman*

1. Thiru N. Ganapathy

*Members*

2. Dr. M. Karunanidhi, Chief Minister (Ex-Officio).
3. Thiru S. R. Balasubramonian (Ex-Officio).
4. Thiru P. Seenivasan (Ex-Officio).
5. Thiru V. P. Rajan.
6. Thiru K. C. Ganesan
7. Thiru S. Sivalogam
8. Thiru V. K. Chinnasamy
- 9.\* Thiru K. Sundaram
10. Thiru M. Settu
11. Thiru M. Thangavel
12. Thiru P. S. Thiruvengadam
13. Thiru A. Pauliah
14. Thiru D. Ponmudi
15. Thirumathi A. S. Ponnammal
16. Thiru M. Mohammed Siddik
17. Thiru K. Ramani
18. Thiru P. N. Vallarasu
19. Thiru M. K. Stalin
20. \*\*Dr. A. Ramakrishnan.

**TABLE NO. XXIV**

(Vide Page No. 102)

**LIST OF IMPORTANT RECOMMENDATIONS MADE BY THE  
COMMITTEE ON ESTIMATE.****Report on Public Works (Buildings) Department (Fourth Report).**

(1) It is not possible for the Government to maintain its buildings for want of more funds. Hence the Government should provide more funds for the maintenance of buildings in future.

(2) The Government should provide more funds on a separate head of account for the maintenance of important buildings like Secretariat, Assembly Secretariat and Legislators Hostel.

(3) The construction of compound wall should be included while estimating the construction of important buildings like hospital. If the cost of estimates for construction of compound wall is high, barbed wire fence may be made to avoid encroachment.

(4) The Public Works (Buildings) Department has been fully utilised for construction of Government buildings. Hence the construction of buildings for Government offices, Public Undertaking, etc. , should be done through Public Works Department only.

(5) The office of the chief Architect and the Planning Designs circle should bear in mind the environment, while preparing the plan for construction of large Government building and residential quarters in future.

(6) Plan copier machine should be provided to the Public Works (Buildings) Department.

(7) The Public Works Department should pre-plan its activities in the construction of buildings so as to avoid the circumstances which do not lead to finish the work within the stipulated time.

(8) All the pending cyclone shelter works should be completed before the financial year 1990-91.

(9) It is not necessary for the Government to accept the proposals of the contractors to increase the estimates after tenders were accepted.



(10) Whenever the user. Department requests the Public Works Department to prepare estimates for construction of its buildings in the city and town limits, the Public Works Department should prepare the estimates in such a way that storeys would be constructed in the building in future.

(11) Whenever the Government buildings are leased out, to people other than the social welfare organisation, Ex-servicemen, widows and handicapped persons for running canteens, shops, etc., the procedure relating to Public auction should be followed.

### **Report on 'Co-operation Department' (Fifth Report)**

(1) All criminal complaints, irrespective of its monetary limit, should be investigated by the C.I.D. wing of C.C.I.W.

(2) The C.I.D. wing of C.C.I.W. should function under the control of the Registrar of Co-operative Societies.

(3) District Central Co-operative Banks should be created for Ramanathapuram, Pasumpon Thevar Thirumagan and Kamarajar Districts.

(4) The Deposits in the Co-operative Banks should be increased by the annual deposits mobilisation programme in the Districts with the co-ordination of the District Collector.

(5) The Co-operation Department should insist upon the NABARD to reconsider the present system of interest rates and to regulate those rates on the basis of classification of farmers.

(6) The Technical Cell of the T.N.S.C. Bank should examine the experience and confidence of the entrepreneurs and sanction loans above the limit of Rs. 25,000 by hypothecation of their industrial units.

(7) The capacity of the ginning factories of the co-operative marketing societies should be fully utilized so as to achieve the target and the co-operation Department should also pay special attention in this regard.

(8) When the Co-operative Marketing Societies are unable to operate their rice mills, the rice mills should be leased out to private parties on open tender to increase the revenue of the societies.

(9) The Central Government may be requested to give preference to the Co-operative societies when they apply for obtaining kerosene dealership license from the Indian Oil Corporation.

(10) An appropriate officer should be appointed to reform the Tamil Nadu Co-operative Consumer Federation Limited on the basis of the recommendations of the Rehabilitation Committee.

(11) Once in three years the Pay Revision Agreement for the workers of Co-operative Printing Press should be executed so as to bring them fully involved in the work.

(12) A computer machine should be installed in the Office of the Registrar of Co-operative Societies to record the details of loans etc.

(13) The administration of the Co-operative institutions by the Government officials should be avoided and representatives from the public to be elected to participate in the administration of the co-operative institutions, the elections to be conducted immediately to create people's involvement.

**TABLE XXV**  
(vide Page No.103)

**COMMITTEE ON ESTIMATES**

**Statement showing the year-wise details of visits of Estimates Committees  
of other State Legislatures**

Year and Date		Number of days	Name of Committees
<b>1989</b>			
1	4th February to 7th February 1989	4	Committee on Estimates of Himachal Pradesh Legislative Assembly
2	14th May to 19th May 1989	6	Committee on Estimates of Pondicherry Legislative Assembly
3	9th and 10th September 1989	2	Committee on Estimates of Meghalaya Legislative Assembly
4	20th to 22nd September 1989	3	Committee on Estimates of Manipur Legislative Assembly
<b>1990</b>			
5	4th to 10th October, 1990	7	Committee on Estimates of Madhya Pradesh Legislative Assembly
6	11th to 16th October, 1990	6	Committee on Estimates of Bihar Legislative Assembly
7	25th to 30th October, 1990	6	Committee on Estimates of Andhra Pradesh Legislative Assembly
8	22nd to 25th December, 1990	4	Committee on Estimates of Orissa Legislative Assembly
<b>1991</b>			
9	18th to 21st, 24th and 25th January, 1991	6	Committee on Estimates of Arunachal Pradesh Legislative Assembly

**TABLE NO XXVI**

(vide Page No. 103)

**CPMMITTEE ON ESTIMATES**

Statement showing the year-war details of meetings/tours of the Committee

(1) Committee for the year 1989-90

<b>Year</b>	<b>Date</b>	<b>Number of days</b>	<b>Places</b>
<b>1989</b>	25th April, 1989	1	Meeting at Madras
	12th May, 1989	1	Meeting at Madras
	23rd to 25th May, 1989	3	Meeting at Udthagamandalam
	2nd June, 1989	1	Meeting at Madras
	27th to 29th June, 1989	3	Study tour in Salam and Dharmapuri district
	12th July, 1989	1	Meeting at Madras
	20th to 23rd July, 1989	3	Study tour in Kanyakumari and Triunelveli Kattabomman districts
	4th and 5th August, 1989	2	Meeting at Madras
	23rd to 26th August, 1989	4	Study tour Ramanathapuram Pasumpon Thevar Thirumagan, Madurai and Kamarajar districts
	5th September, 1989	1	Meeting at Madras
	26th and 27th September, 1989	2	Meeting at Madras
	9th to October, 1989	11	Visit to Northern States of India
<b>1990</b>	4th and 5th January, 1990	2	Meeting at Madras
	5th to 7th February, 1990	3	Study tour in Quiad-e-Milleth, Pudhukkottai and Tiruchirappalli districts
	15th and 16th March, 1990	2	Meeting at Madras
	23rd March, 1990	1	Meeting at Madras
	9th and 10th April, 1990	2	Meeting at Madras

## ii) Committee for the year 1990-91

<b>Year</b>	<b>Date</b>	<b>Number of days</b>	<b>Places</b>
<b>1990</b>	11th May, 1990	1	Meeting at Madras
	31st May to 2nd June, 1990	3	Meeting and study tour in Madras
	18th to 21st June, 1990	4	Study tour in Thanjavur and Thirchirappalli districts
	17th to 21st July, 1990	5	Study tour in Kanyakumari, Chidambaranar and Tirunelveli Kattabomman districts
	11th to 13th August, 1990	3	Study tour in Ramanathapuram, Psumpon Thevar Thirumagan and Pudukkottai districts
	4th to 6th September, 1990	3	Meeting at Madras
	13th and 14th September, 1990	2	Study tour in Madras
	8th to 12th October, 1990	5	Study tour in Periyar and the Nilgiris districts
	27th, 29th and 30th October, 1990	3	Meeting and study tour in Madras
	8th to 19th November, 1990	3	Study tour in North Arcot-Ambedkar and Tiruvannamalai Sambuvarayar districts
	17th to 19th December, 1990	3	Study tour in Salam and Dharmapuri districts
<b>1991</b>	9th January, 1991	1	Meeting at Madras
<b>Total number of days</b>		<b>36</b>	

**TABLE NO. XXVII**

(*vide* Page No. 119)

COMMITTEE ON PUBLIC ACCOUNTS (1989-90)

(Constituted on the 20th April 1989)

*Chairman*

1. Thiru S. Peter Alphonse.

*Members*

2. Dr. M. Karunanidhi, Chief Minister (Ex. Officio)
3. Thiru M. Ramanathan (Ex. Officio)
4. Thiru S. Sivasubramanian (Ex. Officio)
5. Thiru M. Abdul Latheef
6. Thiru K. Arjunan
7. Thiru V. Anbalagan
8. Thiru N. Eramakrishnan
9. Thiru Sa. Ganesan
10. Thiru C. Govindarajan
11. Thiru A. G. Sampath
12. Thiru K. A. Sengottaiyan
13. Thiru S. Daniel Raj
14. Thiru V. Thangapandiyan
15. Dr. M. Panneerselvam
16. Thiru I. Periyasamy
17. Thiru Era. Mohan
18. Thiru Pon. Vijaraghavan
19. Thiru D.C. Vijayendriah.

COMMITTEE ON PUBLIC ACCOUNTS (1990-91)

(Constituted on the 9th May 1990)

*Chairman*

1. Thiru S. R. Balasubramoniyam

*Members*

2. Dr. M. Karunanidhi Chief Minister (Ex-officio)

3. Thiru N. Ganapathy (Ex-officio)

4. Thiru P. Seenivasan (Ex-officio)

5. Dr. K. Annadurai

6. Thiru M. Abdul Latheef

7. Thiru D. Radhakrishnan

8. Thiru Elamvazhuthi

9. Thiru C. Krishnan

10. Thiru G. G. Gurumoorthy

11. Thiru A. Papasundaram

12. Thiru A. Papasundaram

13. Thiru S. Paulraj

14. Thiru G. Bhuvanarajan

15. Thiru R Mahendran

16. Dr. R. Masilamani

17. Thiru P. Muthusamy

18. Thiru W. R. Varadarajan

19. Thiru M. A. Vaithyalingam

**TABLE NO. XXVIII***(Vide Page No. 119)***LIST OF VERY IMPORTANT RECOMMENDATIONS MADE BY THE  
COMMITTEE ON PUBLIC ACCOUNTS OF THE NINTH ASSEMBLY (1989-91)****Tenth Report**

1. The Committee finds that, at the time the funds were withdrawn the departmental Officers were fully aware that the money could not be spent within that financial year as even the beneficiaries had not been identified at that stage. The Committee cannot accept the argument that it was done with good intention as financial rules cannot be sacrificed for the sake of convenience. What is more surprising is that an irregular action on the part of subordinates had subsequently been ratified at secretariat level by means of issue of a Government Order. The Committee strongly deprecates that the secretariat department hadm, instead of upholoing financial discipline, become a party to violation of the financial principles. Time and again, the Committee had been advocating the need for enforcing discipline paritcularly pointing out that withdrawalof money at the fag end of the financial year not immediatly required should be strictly avoided. The Committee has come across earlier a few other cases of withdrawal of this type in the SocialWelfare department, and feels that the department seems to such withdrawal as a matter of course disregarding the codal provision. The Committee takes a serious view of this and recommends that the department should rigidly fellow the rules relating to drawal of funds at the end of the financial year. The Committee also recommends that Finance Department should issue suitable instructions to all the departments to desist from such unnecessary withdrawal at the end of the year, which, apart from tilting the ways and means position of the Government, would deprive other more important schemes of their rightful priority for implementation (Recommendation No. 1).

**Eleventh Report**

2. The Committee has been repeatedly emphasising that provision of funds should be made in the budger estimates only when there are reasonable prospects of incurring the expenditure during the financial year. The Committe is constrained to observe that in the, instant cate, the department, though it was well aware that prospects of implementing the scheme were not immediatly in sightm, had been making provision of funds in the budget estimatem, year after year ignoring the basic tenets of budgetting. The Committee fruther observes that, in cases of this typem, the department could have had recourse to 'token provision' thereby avoding huge surrenders at the end of the financial year. The Committee recommends that both the administrative department and the Finance Department should draw appropriate lessons and guard against surrender of substantial funds and that Finance Department shoule issue strict instructions to all the departments to practice financial discipline with utmost care (Recommendation No. 1).



### **Twelfth Report**

3. The Committee recalls its observations contained in recommendation 58 of its Report (Eighth Assembly) presented to the Assembly on the 17th July 1985, reiterates them in this case. The Committee is not interested in the difficulties faced by the department in setting the item. When has been laid down that the items should be settled within ten days, it is the responsibility of the department to see that this instruction is complied with by finding ways and means of surmounting the difficulties faced by it. It is quite distressing to note that the department seems to be consistently overlooking the serious implications in the continued non-settlement of the pending items for years together. The Committee wonders whether the department is not aware of the fact that non-settlement of items for years would facilitate irregularities remaining concealed, and that the department, even if it discovers such irregularities after an unduly long time, might find itself in an unenviable position of being unable to take any remedial action due to long passage of time. In fact, the department itself admitted in a particular case the delay was due to difficulty in tracing old records. The sordidness of the matter is accentuated when it is seen that the value of unsettled items relating to the period more than seven to ten years back is Rs. 23.25 lakhs. The Committee is afraid that the value of unsettled items as on date would easily run into a crore of rupees which only unfolds a tale of total inaction and callousness on the part of the department. The Committee strongly disapproves of the apathy of the department and recommends that the department should pour itself on a determined effort to reduce the pending items, drawing up a time schedule. The Committee also recommends that the crucial items should not be allowed to fall into arrears. The Committee desires to have a report in this regard within three months (Recommendation No. 8)

### **Thirteenth Report**

4. The Committee observes that, at this rate the cost of staff would even exceed the cost of land. It looks as though such a situation is now a distinct possibility. The Committee cannot countenance a position where the staff cost exceeds even the land cost and is unhappy that the department seems unperturbed about it. The continuance of staff for over ten years for acquisition of land for a specific purpose is not justified by any standard. The Committee recommends that the department should review and re-examine the position and reduce the staff to the barest minimum. The Committee also recalls the assurance of the departmental Secretary when he gave evidence before the Committee for 1986-87 that the entire process of land acquisition would be completed within two years and recommends that effective steps should be taken in this regard and that legal obstacles should be got over by filing caveat wherever possible (Recommendation No. 2).

5. While the Committee is happy about the department Secretary making a clean breast of his views on the problem and his concern about the deteriorating trend in the execution of the projects, the Committee feels that the delays are caused mainly by two factors one is defective investigation and designing and the other is delay in acquisition of land on the part of Revenue authorities. The Committee has said enough about the gravity of the problem of the delay in land acquisition and as to how it contribute to the escalation in cost of the project changing a viable and economically profitable project into one of high cost and the entire advantages of early completion being thrown to winds with the project ending up as economic liability, besides belated accrual of benefits to the people.

The Committee observes, in this context, that it was time that Government examined the desirability of introducing a suitable legislation for preventing the land owners from approaching courts to get stay orders in land acquisition cases. Government may also examine the need for constituting a separate Committee to find out suitable measures to expedite land acquisition cases. The Committee further recommends that suitable procedure should be evolved by Government for fixing and paying compensation to the land owners at the earliest possible time so that there was no delay. (Recommendation No. 11).

### **Fourteenth Report**

6. The Committee has recommended several times in the past that strict financial discipline should be observed in the matter of provision of funds and that excess provision ultimately resulting in surrender should be strictly guarded against. The Committee reiterates that Finance Department should periodically remind the departments of the need for proper budgeting, emphasising the fact that excessive provision for one scheme would render another equally important scheme being left without funds for implementation. (Recommendation No. 1).

7. This is yet another instance where facilities created for the hospitals remained idle for want of qualified staff. It passes the Committee's comprehension as to how the department could easily attribute the delay in commissioning the units to non-availability of staff as the Committee feels that this was not an insurmountable problem. The Committee is convinced that in having installed the unit and then trying to find staff for running it, the department was only proving that it has not approached the Committee once again Report presented to the Sevnth Assembly on the 9th March 1985 and reiterates its recommendation congained in item (iii) thereor (Recommendation No. 21).

8. The Committee cannot subscribe to the view that purchase of medical equipments would depend upon the whims and fancies of individual doctors surgeons and recommends that the procedure should be streamlined in such a way that Medical equipments acceptable to all and in conformity with setstandardsare purchased for use in the department. The Committee would like to have the promised report within 3 months on the exact reasons for not utilising the oxygenators before the expiry periods together with the details of the persons responsible for the non use of the equipment resulting in wastage of public funds and action taken against them (Recommendation No. 2).

9. While the Committee appreciate the difficulties experienced by the department in handling old and outdated equipments, it desires that efforts to keep them in fit condition should not be lacking on the part of the department. The Committee hopes that, with the steps stated by the departmental Secretary taken, the maintenance of the costly medical equipments would improve thereby enduring continuous and constant availability of the facilities to the people. (Recommendation No. 23).

### **Sixteenth Report**

10. The Committee observes that there can be no two opinions about the prompt utilisation of the assistance and recommends that the department should evolve an effective machinery to ensure prompt utilisation of assistances by the agencies receiving such assistance so that accrual of benefits is not delayed (Recommendation No. 1).

### **Seventeenth Report**

11. The Committee is very particular that, once the target is fixed taking into account several factors, the department should make earnest efforts to achieve it and that infrastructure facilities towards achieving the target should be created by resorting to more institutional finance wherever necessary. The Committee is surprised that, though more than Rs. 8 crores were spent on marine fisheries during 1979-80 to 1982-83, the annual production of marine fish had registered only a marginal increase of 0.30 lakhs tonnes over the production of 2.10 lakh tonnes in 1978-79 and thereafter had increased only to 2.49 lakh tonnes upto 1986-87 despite the increased facilities reportedly made available. The Committee feels that the department for one reason or another, had not put forth its best efforts to exploit the rich offshore areas which alone will push up fish production substantially to be commensurate with the investment for fish production. The Committee urges that the department should intensify its efforts in this regard (Recommendation No. 15).

### **Forty-Fifth Report**

12. The Committee reiterates that the internal audit wing of the department should be toned up and desires that a report on the steps taken to strengthen the internal audit wing should also be sent to the Committee. The Committee also desires that any failure on the part of the internal audit wing to point out such mistakes should be dealt with seriously (Recommendation No. 7).

### **Forty-Sixth Report**

13. Time and again, the Committee had severely commented on the failure of the department to complete the reconciliation work in time and to have the misclassifications in the accounts rectified before the closure of the accounts of the financial year. In fact on an earlier occasion, the Public Works Departmental Secretary had assured the Committee that a "Cell" would be created to attend to the prompt reconciliation of departmental figures with the figures of the Accountant-General. The Committee was informed, during evidence, that there was a separate Chief Accounts Officer for "Irrigation Wing". The departmental Secretary assured the Committee that the matter would be taken up with the Finance Department in all seriousness because things have got to be improved in the Buildings Wing (Recommendation No. 7).

### **Forty-Seventh Report**

14. The Committee desires to reiterate that 'cuts' on additional requirements imposed by the Finance Department towards the end of the financial year have no meaning and recommends that, if the expenditure is a committed one and has to be incurred, the Finance Department should try to make necessary provision without resorting to purposeless 'cuts' as the 'cuts' are only intended to regulate the ways and means position and once the expenditure is incurred the ways and means position gets affected, notwithstanding the 'cuts' imposed by the Finance Department (Recommendation No. 4).

15. The Committee observes that there were excesses and savings under several sub-heads under this Grant and wonders how such misclassifications could occur if the correct head of account is indicated in the Voucher itself. The Committee recommends that the problem of misclassification should be tackled at the stage of preparation of the bills and that the bills arising out of misclassification should be prevented by such prophylactic measures (Recommendation No. 5).

### **Fifty-Third Report**

16. The Committee recommends that the departments should closely monitor the implementing of the development schemes with an eye on the objectives based on which financial assistance is sanctioned by Government instead of waiting for the Audit to point out deviations in the implementation of scheme resulting in non-achievement of the benefits of the scheme (Recommendation No. 20).

17. The Committee recommends that the Government should consider the stipulation of reduction in profit margin as a condition at least in future so that the benefit may go to the consumer incidentally helping the Co-optex in clearance of accumulated stock (Recommendation No. 21).

### **Fifty-Fifth Report**

18. While examining the audit comments, the Committee can decide the question of the proceeding with their further examination or dropping the same based upon the department's reply furnished in the explanatory notes. Contradiction in the department's replies will hamper the Committee's decision in this regard. The department should note that the replies to the audit remarks and the Committee's queries should be furnished in time.

Contradiction between the written replies and oral evidence should be avoided. The department should also ensure timely implementation of the assurances given before the Committee. The Government should ensure strict compliances of this by the Secretaries and other Heads of departments (Recommendation No. 18).

### **Fifty-Ninth Report**

19. The Committee strongly recommends that the Government should issue necessary notification immediately regarding constitution of the Tribunal as necessary legislation was enacted as early as in 1986. (Recommendation No. 3).

20. The Committee also recommends that along side the constitution of the Tribunal, the department should also have a separate wing to deal with cases arising out of assessments and that wing should be made responsible for providing the law officers with all the information required for placing before the Court (Recommendation No. 4).

### **TABLE NO. XXIX**

(*vide* Page No. 133)

### **COMMITTEE ON PUBLIC UNDERTAKINGS (1989-90)**

(Constituted on the 19th April 1989)

#### *Chairman*

1. Thiru S. Sivasubramanian.

#### *Members*

2. Thiru. M. Ramanathan (Ex-officio).
3. Thiru S. Peter Alphone (Ex-officio)
- @4. Thiru K. Annadurai
5. Thiru S. Alagarsamy
6. Thiru Anbil Poyyamozi
7. Thiru S.D. Ugamchand
8. Thiru A. M. Ramasamy
9. Thiru S. Ramalingam
- \*10. Thiru R. Ettiyappan
11. Thiru A. Ganesamoorthi
12. Thiru Chengai Sivan
13. Thiru N. Soundara Pandian
14. Thiru Duarai Ramasamy
15. Thiru A. Natarajan
16. Thiru S.R. balasubramoniyar
17. Thirumathi Ramani Nallathambi
18. Thiru W. R. Varada Rajan
19. Thiru M. K. Stalin.

**COMMITTEE ON PUBLIC UNDERTAKINGS (1990-91)**

(Constituted on the 9th May 1990)

*Chairman*

1. Thiru P. Seenivasan

*Members*

2. Thiru N. Ganapathy (Ex-Officio)
3. Thiru S. R. Balasubramoniyam (Ex-Officio)
4. Thiru S. Alagarsamy
5. Thiru R. Rajamanickam
6. Thiru V. Raju
7. Thiru M. Ramachandran
8. Thiru P. V. Rajendiran
9. Thiru K. Kandasamy
10. Thiru C. Govindasamy
11. Dr. T. Santhakumari
12. Thiru S. R. Sivalingam
13. Thiru R. Chinnasamy
14. Thiru K. Sundar
15. Thiru N. Thangavel
16. Thiru S. Peter Alphonse
17. Thiru V. Periasamy
18. Thirumathi Yasotha Chellappa.

**TABLE NO. XXX**

(*vide* Page No. 133)

**LIST OF IMPORTANT RECOMMENDATIONS MADE BY THE COMMITTEE ON PUBLIC UNDERTAKINGS (NINTH ASSEMBLY, 1989-91)****Sixteenth Report on the paragraphs relating to Industries Department in the Reports (Commercial) of the Comptroller and Auditor- General of India for the years 1982-83 and 1983-84 (Part I).**

1. Witness appearing before the Committee should come fully prepared with all facts and figures. If the fact stated before the Committee are found to be otherwise later on, this will be treated as contempt of the Committee and suitable action taken. The Committee desires that suitable instructions should be issued to all Departments in this regard by the Finance Department (Recommendation No. 19).

**Seventeenth Report on the paragraphs relating to Industries Department in the Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 (Part II).**

2. The Committee observes that non-payment of contributions and subscriptions due as per Employees Provident Fund Scheme in time is a serious. Government undertaking are expected to function as model employers and scrupulously avoid such delays. The Committee recommends that the Finance Department of the Government should issue suitable instructions to all Departments/Public Undertakings to guard against such delays (Recommendation No. 3).

3. The Committee is of the view that there is need to encourage setting up of more industries in backward areas. The Committee recommends that all efforts should be made in this regard. The Committee also desires to have a report on whether Government of India have since agreed to declare 52 taluks as backward. The Committee observes that the District-Level Committees recommends that non-officials and representatives of people should also be included in the Committee (Recommendation No. 5).

4. The Committee is of the view that the single window agency as now functioning is not sufficiently effective. The Committee recommends that Government should re examine the working of these agencies to make them more result-oriented and effective. The desirability of vesting the powers to issue the licence in single authority instead of by a Committee presided over by the Collector may also be examined. The Committee also desires to have ar report as to the decision taken on the need for permission from local bodies in respect of industries set up in Industrial established by Government (Recommendation No. 7).

**Eighteenth Report of the Paragraphs relating to Forests and Fisheries Department in the Reports (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84.**

5. The Committee observes that by merely transferring one Sandal wood products factory from Forest Department to the Company the objective of setting up forest based industries cannot be held to have been achieved. The Committee recommends that steps should be taken to develop forest based industries on a large scale (Recommendation No. 2).

6. The Committee reiterates its recommendation that vigorous steps should be taken to bring down the cost of production. The Committee also recommends that the cost of production should be compared with that of similar established makes and areas where economy can be effected, should be identified (Recommendation No. 15).

**TABLE NO. XXXI**

(Vide Page No. 134)

**BUSINESS ADVISORY COMMITTEE (1989-90)**

(Constituted on the 9th February 1989)

*Chairman:*

1. Dr. M. Tamilkudimagan, Speaker

*Members*

2. Dr. M. Karunanidhi, Chief Minister

3. Dr. K. Anbazhagan, Minister for Education (Leader of the House).

4. Thiru S. J. Sadiq Pasha, Minister for Law

5. Thiru. V. P. Duraisamy, Deputy Speaker

6. Thiru Samudin alias Kathiravan, Chief Government Whip

7. Selvi J. Jayalalitha, Leader of the Opposition

8. Thiru G. karuppiah Mooppanar

9. Thiru K. Ramani

10. Thiru Y. Venkateswara Dikshidar

11. Thiru S. Alagarsamy



12. Thiru M. Abdul Latheef
13. Thiru P. H. Pandian
14. Thiru Pon. Vijayaraghavan
15. Thiru P. N. Vallarasu.

**BUSUNESS ADVISORY COMMITTEE (1990-91)**

(Constituted on the 9th May 1990)

*Chairman*

1. Dr. M. Tamilkudimagan, Speaker

*Members*

2. Dr. M. Karunanithi, Cheif Minister
3. Dr. K. Anbazhagan, Minister for Education (Leader of the House)
4. Thiru S. J. Sadiq Pasha, Minister for Law
5. Thiru V. P. Duraisamy, Deputy Speaker
6. Thiru Samsudin alias Kathiravan, Chief Government Whip
7. Thiru S. R. Eradha, Leader of Opposition
8. Thiru K. A. Sengottaiyan
9. Thiru G. Karuppiah Moopnar
10. Thiru Kumari Ananthan
11. Thiru K. Ramani
12. Thiru Y. Venkateswara Dikshidar
13. Thiru S. Alagarsamy
14. Thiru M. Abdul Latheef
15. Thiru P. H. Pandian
16. Thiru Pon. Vijayaraghavan
17. Thiru P. N. Vallarasu.

**TABLE NO. XXXII**

(Vide Page No. 135)

COMMITTEE ON RULES (1989-90)

(Constituted on the 27th April 1989)

*Chairman*

1. Dr. M. Tamilkudimagan, Speaker

*Members*

2. Dr. M. Karunanidhi, Chief Minister

3. Prof. K. Anbazhagan, Minister for Education (Leader of the House)

4. Thiru S. J. Sadiq Pasha, Minister for Law

5. Thiru Arcot N. Veerasamy, Minister for Food

6. Thiru V. P. Duraisamy, Deputy Speaker

7. Thiru Samsudin alias Karthiravanm, Chief Government Whip

8. Selvi J. Jayalalitha, Leader of the Opposition

9. Thiru M. Abdul Latheef

10. Thiru N. Ganapathy

11. Thiru G. Karupppiah Mooppanar

12. Thiru Kumari Ananthan

13. Thiru K. Ramani

14. Thiru P. Seenivasan

15. Dr. D. Thirumurthy

16. Thiru S. Thirunavukkarasu

17. Thiru Y. Venkateswara Dikshidar.

**COMMITTEE ON RULES (1990-91)**

(Constituted on the 10th May 1990)

*Chairman*

1. Dr. M. Tamilkudimagan, Speaker

*Members*

2. Dr. M. Karunanidhi, Chief Minister
3. Dr. K. Anbazhagan, Minister for Education (Leader of the House)
4. Thiru S. J. Sadiq Pasha, Minister for Law
5. Thiru Durai Murugan, Minister for Public Works
6. Thiru V. P. Duraisamy, Deputy Speaker
- \*7. Thiru S. R. Eradha, Leader of Opposition
8. Thiru Samsudin alias Kathiravan, Chief Government Whip
9. Thiru M. Abdul Latheef
10. Thiru N. Ganapathy
- @11. Thiru G. Karuppiah Moopanar (Leader of Opposition)
12. Thiru Kumari Ananthan
13. Thiru Rama Narayanan
14. Thiru K. Ramani
15. Thiru P. Seenivasan
16. Thiru S. Thirunavukkarasu
17. Y. Venkateswara Dikshidar.

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\* Till the 17th January 1991.

@ From the 18th January 1991.

**TABLE NO. XXXIII**

(Vide Page No. 135)

COMMITTEE OF PRIVILEGES (1989-90)

(Constituted on the 19th April 1989)

*Chairman*

1. Thiru V. P. Duraisamy, Deputy Speaker

*Members*

2. Prof. K. Anbazhagan, Leader of the House (Ex-Officio)
3. Selvi J. Jeualalitha, Leader of the Opposition (Ex-Officio)
4. Thiru S. Alaguvelu
5. Thiru K. Annadurai
6. Thiru R. Chokkar
7. Thiru Durai Chandrasekaran
8. Thiru N. Ganesamurthi
9. Thiru V. Govindan
10. Thiru P. Kaliappan
11. Thiru M. K. Kareem
12. Dr. Durai Krishnamoorthy
13. Thiru E. Pugazendhi
14. Thiru A. Rajendran
15. Thiru K. K. S. S. R. Ramachandran
16. Thiru S. Thirunavukkarasu
17. Thiru G. Veeraiyan

**COMMITTEE OF PRIVILEGES (1990-91)**

(Constituted on the 9th May 1990)

*Chairman*

1. Thiru V. P. Duraisamy (Ex-Officio)

*Members*

2. Dr. K. Anbazagan, Leader of the House (Ex-Officio)

- \*3. Thiru S. R. Eradha, Leader of the Opposition (Ex-Officio)

† Thiru G. Karupiah Moopnar, Leader of the Opposition (Ex-Officio)

4. Thiru V. Anbalagan

5. Thiru P. Asaiyan

6. Thiru A. Eakambara Reddy

7. Thiru R. Eswaran

8. Thiru V. Ganesan

- ‡ 9. Thiru K. Madhappan

10. Thiru K. Pitchandi

- §11. Thiru M. S. K. Rajenthiran

12. Thiru Era. Saminathan

13. Thiru Alavayal Subbiah

14. Thiru A. L. Subramanian

15. Thiru V. N. Subramanian

16. Thiru S. A. Thangarajan

17. Thiru S. A. Thangarajan

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\* Member till the 17th January 1991.

† Member from the 18th January 1991.

‡ Vacant from the 18th January 1991

§ Vacant from the 2nd December 1990.

**TABLE NO. XXXIV**

(*Vide* Page No. 139)

**COMMITTEE ON DELEGATED LEGISLATION (1989-90)**

(Constituted on the 24th April 1989)

*Chairman*

1. Thiru V. P. Duraisamy, Deputy Speaker

*Members*

2. Thiru A. Arivalagan

3. Thiru P. Asaiyan

4. Thiru B. Manoharan

5. Thiru P. Marappan

6. Thiru P. Muthusamy

7. Thiru S. Noor Mohammed

8. Thiru H. M. Raju

9. Thiru M. Ramachandran

10. Thiru S. S. Ramasubbu

11. Thiru R. Saminathan

12. Thiru K. Sundar.

**COMMITTEE ON DELEGATED LEGISLATION (1990-91)**

(Constituted on the 10th May 1990)

*Chairman*

1. Thiru V. P. Duraisamy, Deputy Speaker

*Members*

2. Thiru K. Annadurai
3. Thiru S. Daniel Raj
4. Thiru T. R. Gajapathy
5. Thiru A. Ganesamoorthi
6. Thiru V. C. Govindasamy
7. Thiru N. Nanjappan
8. Prof. K. Ponnusamy
9. Thiru A. Rajendran
10. Thiru N. Ramachandran Reddy
11. Thiru T. Udayasuriyan
12. Thiru S. D. Ugamchand.

**TABLE NO. XXXV**

(Vide Page No. 139)

**IMPORTANT RECOMMENDATIONS MADE BY THE COMMITTEE  
ON DELEGATED LEGISLATION DURING 1989-91**

1. The Committee is of the opinion that the rule making powers of the Government empowering the Commissioner of Prohibition and Excise to fix the minimum prices for sale of IMFS appears to be delegation of a delegation or sub-delegation.

The Committee is, therefore, of the view that unless the relevant provisions of the relevant Act are amended in such a way as to empower specifically the State Government to confer on the Commissioner of Prohibition and Excise the power to fix the minimum and the maximum prices for sale of IMFS in specific terms with guidelines or standards therefore, the present amendments seem to suffer from the vice of excess delegation (Item XIV, Sixth Report, Ninth Assembly 1989-90).

2. The Committee feels that the authority in whom powers are vested to grant or refuse a licence must be independent and devoid of any outside influence. These are essential and incidental to the powers of an authority who has to act, judiciously. When an authority is empowered to refuse to grant on certain other valid reasons (Item XVII, Sixth Report, Ninth Assembly 1989-90).

3. The Committee recommends that the provisions under section 4 be invoked sparingly under extraordinary circumstances and not as a general and routine course to exercise the powers conferred under the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Seventh Report, Ninth Assembly 1989-90).



**TABLE NO. XXXVI**

(*Vide* Page No. 140)

COMMITTEE ON GOVERNMENT ASSURANCES (1989-90)

(Constituted on the 24th April 1989)

*Chirman*

1. Thiru K. Ramani

*Members*

2. Thiru J. Hassain

3. Thiru A. Athiyaman

4. Thiru K. R. Eramasamy

5. Thiru T. Arumugam

6. Thiru A. C. Dhayalan

7. Dr. V. Dhanaraj

8. Thiru V. M. Devaraj

9. Prof. K. Ponnuswamy

10. Thiru R. Mathivanan

11. Thiru A. Marimuthu

12. Thiru M. Mohammed Siddik.

COMMITTEE ON GOVERNMENT ASSURANCES (1990-91)

(Constituted on the 9th May 1990)

*Chairman*

1. Thiru K. Ravi Arunan

*Members*

2. Dr. S. Sundararaj

3. Thiru V. Thambusamy

4. Thiru P. Natarajan

5. Thiru Oscar C. Nigli

\* 6. Thiru N. Periasamy

7. Thiru K. A. Mani

8. Thiru L. Mookiah

9. Thiru Monanur P. Ramasamy

10. Thiru R. Varadarajan

11. Thiru P. Venkatachalam

12. Thiru R. S. Sridhar.

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\* Ceased to be a Member with effect from the 14th November 1990 under rule 144(5) of Tamil Nadu Legislative Assembly Rules.

**TABLE NO XXXVII***(Vide Page No. 142)*

(i) STATEMENT SHOWING THE DEPARTMENT-WISE AND YEAR-WISE PARTICULARS OF ASSURANCES GIVEN DURING 1989-91

Name of the Department		Number of Assurances given			
		1989	1990	1991	Total
	(1)	(2)	(3)	(4)	(5)
1.	Agriculture	5	13	1	19
2.	Animal Husbandry and Fisheries	24	14	1	39
3.	Adi-Dravidar and Tribal Welfare	18	35	2	55
4.	Backward Classes and Most Backward Classes Welfare	20	14	..	34
5.	Commercial Taxes and Religious Endowments	14	20	3	37
6.	Co-operation, Food and Consumer Protection	21	11	2	34
7.	Education	19	28	3	50
8.	Environment and Forests	3	16	..	19
9.	Finance	3	1	..	4
10.	Handlooms, Handicrafts, Textiles and Khadi	12	21	..	33
11.	Health, Indian Medicine and Homoeopathy and Family welfare	15	24	3	42
12.	Home	36	50	5	91
13.	Housing and Urban Development	15	8	2	25
14.	Industries	19	30	1	50
15.	Information and Tourism	12	29	3	44
16.	Labour and Employment	8	23	6	37
17.	Law	2	..	..	2
18.	Legislative Assembly	1	2	..	3
19.	Municipal Administration and Water Supply	18	38	4	60
20.	Personnel and Administrative Reforms	1	4	..	5
21.	Planning and Development	..	..	..	..
22.	Public	15	14	1	30
23.	Public Works	45	50	8	103
24.	Rural Development	11	29	1	41
25.	Revenue	25	28	..	53
26.	Social Welfare and Nutritions Meal Programme	1	5	..	6
27.	Tamil Development and Culture	1	1	1	3
28.	Transport	26	40	4	70
	<b>Total</b>	<b>390</b>	<b>548</b>	<b>51</b>	<b>989</b>

## (ii) STATEMENT SHOWING THE DEPARTMENT-WISE AND YEAR-WISE PARTICULARS OF ASSURANCES READ AND RECORDED OR IMPLEMENTED.

Name of the Department		Number of Assurances read and recorded and implemented.			
		1989	1990	1991	Total
	(1)	(2)	(3)	(4)	(5)
1.	Agriculture	4	..	..	4
2.	Animal Husbandry and Fisheries	5	..	..	5
3.	Adi-Dravidar and Tribal Welfare	5	9	..	4
4.	Backward Classes and Most Backward Classes Welfare	20	12	..	32
5.	Commercial Taxes and Religious Endowments	5	5	..	10
6.	Co-operation Food and Consumer Protection	13	..	..	13
7.	Education	8	5	..	13
8.	Environment and Forests	2	4	..	6
9.	Finance	2	..	..	2
10.	Handlooms, Handicrafts, Textiles and Khadi	..	9	..	9
11.	Health, Indian Medicine and Homoeopathy and Family Welfare	4	7	..	11
12.	Home	17	7	..	24
13.	Housing and Urban Development	5	2	..	7
14.	Industries	2	7	..	9
15.	Information and Tourism	3	..	..	3
16.	Labour and Employment	2	..	..	2
17.	Law	1	..	..	1
18.	Legislative Assembly	..	..	..	..
19.	Municipal Administration and Water Supply	..	2	..	2
20.	Personnel and Administration Reforms	1	3	..	4
21.	Planning and Development	..	..	..	..
22.	Public	10	12	..	22
23.	Public Works	..	..	..	..
24.	Rural Development	9	7	..	16
25.	Revenue	10	7	..	17
26.	Social Welfare and Nutritions Meal Programme	..	..	..	..
27.	Tamil Development and Culture	..	..	..	..
28.	Transport	16	10	..	26
	<b>Total</b>	<b>143</b>	<b>108</b>	<b>..</b>	<b>251</b>

TABLE NO. XXXVIII

(Vide Page No. 142)

## STATEMENT SHOWING THE NUMBER OF ASSURANCES PENDING DEPARTMENT-WISE AND YEAR WISE

<i>Serial number and name of the Department</i>		<i>1978</i>	<i>1979</i>	<i>1980</i>	<i>1981</i>	<i>1982</i>	<i>1983</i>	<i>1984</i>	<i>1985</i>	<i>1986</i>	<i>1987</i>	<i>1989</i>	<i>1990</i>	<i>1991</i>	<i>Total</i>
(1)		(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
1	Agriculture	..	..	..	..	..	..	..	..	..	..	1	13	1	15
2	Animal Husbandry and Fisheries	..	..	..	..	1	..	..	3	1	1	19	14	1	40
3	Adi-Dravidar and Tribal Welfare	..	..	..	..	..	3	2	2	1	4	13	26	2	53
4	Backward Classes and Most Backward Classes Welfare	..	..	..	..	..	..	..	..	1	..	..	2	..	3
5	Commercial Taxes and Religious Endowments	..	..	..	..	..	3	3	..	5	6	9	15	3	43
6	Co-operation, Food and Consumer Protection	..	..	..	..	..	..	..	1	..	2	8	11	2	24
7	Education	2	..	..	1	..	..	8	8	11	17	11	23	3	84
8	Environment and Forests	..	..	..	..	..	..	1	..	1	6	1	12	..	21
9	Finance	..	..	..	..	..	..	..	..	..	..	1	1	..	2
10	Handlooms, Handicrafts, Textiles and Khadi	..	..	..	..	..	2	2	1	6	4	12	12	..	39
11	Health, Indian Medicine Homeopathy and Family Welfare	..	1	..	..	..	3	1	10	9	20	11	17	3	75
12	Home	4	1	..	..	1	5	2	13	17	28	19	43	5	138
13	Housing and Urban Development	1	..	..	..	..	1	..	3	4	..	10	6	2	27

14	Industries	..	..	..	..	..	..	1	6	5	6	17	23	1	59
15	Information and Tourism	..	1	..	1	..	2	5	4	7	17	9	29	3	78
16	Labour and Employment	..	..	..	..	..	..	..	2	4	1	6	23	6	42
17	Law	..	..	..	..	..	..	..	..	..	..	1	..	..	1
18	Legislative Assembly	..	..	..	..	..	..	..	..	..	1	1	2	..	4
19	Municipal Administration and Water Supply	1	3	..	1	1	10	6	24	33	29	18	36	4	166
20	Personnel and Administrative Reforms	..	..	..	..	..	..	..	..	..	..	..	1	..	1
21	Planning and Development	..	..	..	..	.	.	..	..	..	..	..	..	..	..
22	Public	..	..	..	1	..	..	..	..	2	2	5	2	1	13
23	Public Works	..	3	1	3	2	10	18	21	34	52	45	50	8	247
24	Rural Development	2	2	1	..	1	1	2	7	5	11	2	22	1	57
25	Revenue	1	2	..	1	..	3	4	5	4	9	15	21	..	65
26	Social Welfare and Nutritious Meal programme	..	..	..	..	..	3	..	3	2	4	1	5	..	18
27	Tamil Development and Culture	..	..	..	..	..	..	..	..	..	..	1	1	1	3
28	Transport	..	..	..	..	1	1	..	3	6	8	10	30	4	63
	<b>Total</b>	<b>11</b>	<b>13</b>	<b>2</b>	<b>8</b>	<b>7</b>	<b>47</b>	<b>55</b>	<b>116</b>	<b>158</b>	<b>228</b>	<b>246</b>	<b>440</b>	<b>51</b>	<b>1,382</b>

**TABLE NO. XXXIX***(Vide Page No. 142)***(i) VISITS OF OTHER STATE LEGISLATURE COMMITTEES ON GOVERNMENT ASSURANCES TO TAMIL NADU DURING 1989-91**

1. Committee on Government Assurances of 8th and 9th November Orissa Legislative Assembly 1990.
2. Committee on Government Assurances 27th November to 1st of West Bengal Legislative Assembly. December 1990.
3. Committee on Government Assurances, 9th, 10th, 14th and of Andhra Pradesh Legislative Assembly. 15th December 1990.
4. Committee on Government Assurances 26th to 28th December of Rajasthan Legislative Assembly. 1990.
5. Committee on Government Assurances 9th to 11th January of Himachal Pradesh Legislative Assembly. 1991.
6. Committee on Government Assurances 11th to 13th January of Arunachal Pradesh Legislative Assembly. 1991.

**(ii) PARTICULARS OF VISITS OF THE COMMITTEE ON GOVERNMENT ASSURANCES OF THE TAMIL NADU LEGISLATIVE ASSEMBLY TO OTHER STATES DURING 1989-91.**

1. Committee on Govern- 31st December 1989 New Delhi, Jaipur ment Assurances for to 9th January and Bhuvaneswar. the year 1989-90. 1990.
2. Committee on Govern- 26th December 1990 New Delhi, Calcutta ment Assurances for to 5th January and Bhuvaneswar. the year 1990-91. 1991.

**TABLE NO. XL**

(Vide Page No. 142)

**HOUSE COMMITTEE (1989-90)**

(Constituted on the 27th April 1989)

*Chairman*

1. Thiru A. Periyannan.

*Members*

2. Dr. P. Duraipandi.
3. Thiru K. Kandaswamy.
4. Thiru S. S. Karuppaswamy.
5. Thiru M. Manimaran.
6. Thiru P. Murugesan.
7. Thiru S. Paulraj.
8. Thiru R. Rajamanickam.
9. Thiru A. L. Subramanian.
10. Dr. T. Santhakumari.
11. Thiru A. Pappa Sundaram.
12. Thiru K. Chinnasamy.
13. Thirumathi A. S. Ponnammal.
14. Thiru R. Singaram.
15. Thiru C. Govindaswamy.
16. Thiru A. M. Hameed Ibrahim.
17. Thiru A. Thangarasu.
18. Thiru G. Palaniwamy.



**HOUSE COMMITTEE. (1990-91)**

(Constituted on the 10th May 1990)

*Chairman*

1. Thiru S. Kather Batcha alias Vellaiacnamy.

*Members*

2. Thiru J. Hassain.
3. Thiru M. Annamalai.
4. Thiru K. Ramachandran.
5. Thiru C. Ramachandran.
6. Thiru K. R. Rajendran.
7. Thiru S. Gunasekaran.
8. Thiru E. Kothandam.
9. Thiru A. Subbu.
10. Thiru V. K. Raju.
11. Thiru K. Palanisamy.
12. Thiru G. Palanisamy.
13. Thiru G. Ponnu Pillai.
14. Thiru M. Muthiah.
15. Thiru M. Muthaiyan.
16. Thiru A. M. Munirathinam
17. Thiru S. R. Munirathinam.
18. Thiru M. Moses.

**TABLE NO. XLI**

(*Vide* Page No. 147)

COMMITTEE ON PETITIONS (1989-90)

(Constituted on the 24th April 1989)

*Chairman*

1. Thiru Gingee N. Ramachandran.

*Members*

2. Thiru G. Bhuvarahan.
3. Thiru Elamvazhuthi.
4. Thiru S. P. Kannan.
5. Thirumathi P. Lakshmi.
6. Thiru A. Malarmannan.
7. Thiru Achiyur M. Mani.
8. Dr. K. Nandagopalakiruttinan.
9. Thirumathi Pappa Umanath.
10. Thiru A. Pauliah.
11. Thiru P. N. Vallarasu.

**COMMITTEE ON PETITIONS (1990-91)**

(Constituted on the 12th May 1990)

*Chairman*

1. Thiru Sa. Ganesan.

*Members*

2. Thiru K. V. Ramaswamy.
3. Thiru K. R. Eramasamy.
4. Thiru M. Chinnakulandai.
5. Thiru K. R. Sundaram.
6. Thiru T. K. Subramaniam.
7. Thiru V. Tamilmani.
8. Thiru T. K. Palaniswamy.
9. Thiru V. Mullaivendan.
10. Thiru Pon. Vijayaraghavan.
11. Thiru D. C. Vijayendriah.

**TABLE NO. XLII**

(*Vide* Page No. 150)

**LIBRARY COMMITTEE (1989-90)**

(Constituted on the 27th April 1989)

*Chairman*

1 Dr. M. Tamilkudimagan, Speaker.

*Members*

2 Thiru S. S. Thennarasu.

3 Thiru V. Tamilmani.

4 Thiru A. Senguttuvan.

5 Thiru V. Mullaivendan.

6 Thiru P. S. Thiruvengadam.

7 Thiru M. Muthaiyan.

8 Thiru V. K. Chinnasamy.

9 Thiru R. Eswaran.

10 Thiru N. Palanivel.

**LIBRARY COMMITTEE (1990-91)**

(Constituted on the 12th May 1990)

*Chairman*

1. Dr. M. Tamilkudimagan, Speaker.

*Members*

2. Thiru A. Thangam.
3. Thiru K. R. G. Dhanabalan.
4. Thiru T. R. Masilamani.
5. Thiru N. Ramakrishnan.
6. Dr. Kanchana Kamalanathan.
7. Thiru E. Pugazhendi.
8. Thiru A. Arivalagan.
9. Thiru R. Natesan.
10. Thiru V. Ramasamy.

**TABLE NO. XLIII**

(*Vide* Page No. 151)

COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE (1989-90)

(Constituted on the 27th April 1989)

*Chairman*

1. Thiru S. R. Eradha.

*Members*

2. Thiru V. K. Raju.
3. Thiru K. V. Ramasamy.
4. Thiru A. Ekambara Reddy.
5. Thiru B. Sundaram.
6. Thiru R. Natesan.
7. Thiru T. K. Palanisamy.
8. Dr. R. Masilamani.
9. Thiru R. Mookan.
10. Thiru U. K. Vellingiri.
11. Thiru M. A. Vaithyalingam.

COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE (1990-91)

(Constituted on the 12th May 1990)

*Chairman*

1. Thiru K. A. Sengottaiyan.

*Members*

2. Thiru K. Angamuthu.
3. Thiru K. V. V. Rajamanickam.
- \*4. Thiru S. N. M. Ubaiadullah.
5. Thiru K. Kannian.
- †6. Thiru V. Gopalakrishnan.
7. Thiru C. Shanmugam.
8. Thiru M. Seerangan.
9. Thiru A. Senguttuvan.
10. Thiru A. V. Balasubramaniam.
11. Thiru S. Perumal.

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\* Ceased to be a Member of the Committee with effect from the 23rd August 1990 under rule 144 (5) of Tamil Nadu Legislative Assembly Rules.

† Ceased to be a Member of the Committee with effect from the 11th December 1990 under rule 144 (5) of Tamil Nadu Legislative Assembly Rules.

**TABLE NO. XLIV**

(Vide Page No. 175)

**(a) NUMBER OF MEETING DAYS AND VOLUMES OF OFFICIAL PROCEEDINGS**

<i>Year</i>	<i>Number of meeting day</i>	<i>Total hours of sitting</i>		<i>Number of printed pages</i>	<i>Number of volumes</i>
		<i>Hours</i>	<i>Minutes</i>		
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>	<i>(6)</i>
1989	48	229	03	7,951	1
1990	52	270	22	10,642	18
1991	7	27	35	1,043	2

**(b) NUMBER OF SPEECHES MADE BY MEMBERS**

<i>Year</i>	<i>Tamil</i>	<i>English</i>	<i>Total</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1989	1,942	12	1,954
1990	1,977	6	1,983
1991	180	1	181

**(c) MINISTERS WHO SPOKE ON MORE THAN 100 TIMES (EXCEPT QUESTIONS)**

<i>Name</i>		<i>Number of speeches</i>
<i>(1)</i>		<i>(2)</i>
1	Dr. M. Karunanidhi	360
2	Dr. K. Anbazhagan	139

**(d) MEMBERS WHO SPOKE ON MORE THAN 100 TIMES**

<i>Name</i>		<i>Number of times spoken</i>
<i>(1)</i>		<i>(2)</i>
1	Thiru P. H. Pandian	167
2	Thiru Kumari Ananthan	162



## (e) MINISTERS WHO SPOKE FOR MORE THAN 10 HOURS

<i>Name</i>	<i>Hours</i>	<i>Minutes</i>
(1)	(2)	(3)
Dr. M. Karunanidhi	42	06

## (f) MEMBERS WHO SPOKE FOR MORE THAN 10 HOURS

<i>Name</i>		<i>Tamil</i>		<i>English</i>		<i>Total</i>	
		<i>Hrs</i>	<i>Mts</i>	<i>Hrs</i>	<i>Mts</i>	<i>Hrs</i>	<i>Mts</i>
(1)		(2)	(3)	(4)	(5)	(6)	(7)
1	Thiru Kumari Ananthan	15	56		-	15	56
2	Thiru M. Abdul Latheef	14	19	0	30	14	49
3	Thiru P. H. Pandian	11	11	-		11	11
4	Thiru Bhuvarahan	10	15	-		10	15

## (g) NUMBER OF SUPPLEMENTARIES PUT IN TAMIL AND ENGLISH

<i>Year</i>	<i>Supplementaries</i>		<i>Total</i>
	<i>In Tamil</i>	<i>In English</i>	
(1)	(2)	(3)	(4)
1989	1,512	1	1,513
1990	2,437	.	2,437
1991	250	.	250

## (h) NUMBER OF MEMBERS WHO PUT MORE THAN 100 SUPPLEMENTARY QUESTIONS

<i>Name</i>	<i>Number of Supplementary Questions</i>
(1)	(2)
Thiru N. Palanivel	109

**TABLE NO. XLV**

(Vide Page No. 185)

**STATEMENT OF EXPENDITURE**

(i) Details of expenditure incurred on Salary and Allowances of the Speaker and Deputy Speaker Leader of Opposition Members and Officers and Staff of Legislative Assembly Secretariat

	1988-89	1989-90	1990-91 (upto 31st January 1991)
(1)	(2) Rs.	(3) Rs.	(4) Rs.
Pay of Speaker and Deputy Speaker (Charged)	26,000	48,000	54,000
Medical Charges	..	..	1,000
Other Allowances (Charged)	37,000	..	..
Travel Expenses (Charged)	36,000	2,12,000	1,15,000
Motor Vehicles (Charged)	42,000	85,000	78,000
Hospitality Charges (Charged)	9,000	2,000	15,000
Pay of Members (Voted)	1,75,000	15,18,000	19,90,000
Medical Charges (Voted)	6,000	41,000	63,000
Other Allowances (Voted)	2,76,000	28,18,000	31,14,000
Wages (Voted)	16,000	50,000	52,000
Travel Expenses (Voted)	8,10,000	37,46,000	23,47,000
Office Expenses (Voted)	6,000	2,36,000	17,000
Motor Vehicles (Voted)	12,000	11,000	33,000
Other Charges (Voted)	17,000	68,000	80,000
Pay of Officers and Staff (Voted)	48,29,000	62,56,000	67,88,000
Dearness Allowances to Officers and Staff (Voted)	17,19,000	22,76,000	28,64,000
Medical Charges (Voted)	1,29,000	1,24,000	1,08,000
Other Allowances	14,14,000	14,62,000	19,70,000
Travel Expenses	31,000	2,12,000	1,90,000
Leave Travel Concession to Officers and Staff	72,000	46,000	33,000
Office Expenses including Telephone charges and Other Contingencies (Legislative Assembly Secretariat)	9,81,000	20,30,000	16,58,000
Motor Vehicles	43,000	29,000	18,000
Other Charges (including cost of books purchased for use in Legislature Library)	13,000	74,000	2,98,000
Maintenance of Legislators Hostel	76,000	3,46,000	7,61,000

**TABLE NO. XLVI**

(Vide Page No. 186)

**(ii) SPEAKER AND DEPUTY SPEAKER**

(1)	1988-89	1989-90	1990-91	Total
	(2) Rs.	(3) Rs.	(4) Rs.	(5) Rs.
Pay	26,000	48,000	54,000	1,28,000
Medical Charges	..	..	1,000	1,000
Other Allowances	37,000	..	..	37,000
Travel Expenses	36,000	2,12,000	1,15,000	2,63,000
Motor Vehicles	42,000	85,000	78,000	2,05,000
Other Charges	9,000	2,000	15,000	26,000

**(iii) LEADER OF OPPOSITION**

(1)	1988-89	1989-90	1990-91	Total
	(2) Rs.	(3) Rs.	(4) Rs.	(5) Rs.
Pay	2,000	7,000	32,000	41,000
Motor Vehicles	3,000	11,000	39,000	53,000

**(iv) STATEMENT OF SALARY AND OTHER ALLOWANCES DRAWN BY MEMBERS DURING 1989-91**

(1)	1988-89	1989-90	1990-91	Total
	(2) Rs.	(3) Rs.	(4) Rs.	(5) Rs.
Pay	1,73,000	15,11,000	19,49,000	36,33,000
Other Allowances	2,76,000	28,18,000	31,14,000	62,08,000

**TABLE NO. XLVII**

(Vide Page No. 187)

## STATEMENT OF SALARY AND OTHER ALLOWANCES DRAWN BY THE MEMBERS OF NINTH LEGISLATIVE ASSEMBLY DURING 1989-91 (UPTO 31ST MARCH 1991)

<i>Years</i>	<i>Pay</i>	<i>Other Allowances</i>	<i>Total</i>
(1)	(2) Rs.	(3) Rs.	(4) Rs.
1988-89	1,74,000	2,78,000	4,52,000
1989-90	15,10,000	28,18,000	43,28,000
1990-91	22,25,000	34,63,000	56,88,000

**TABLE NO. XLVIII**

(Vide Page No. 190)

## (ii) DETAILS OF MEDICAL REIMBERMENT BILLS PAID TO MEMBERS OF LEGISLATIVE ASSEMBLY.

<i>Years</i>	<i>Number of Bills</i>	<i>Amount</i>
(1)	(2)	(3) Rs.
1988-89	374	4,06,000.00
1989-90	309	40,800.00
1990-91	410	1,98,00.00

## (ii) LIST OF DECEASED MEMBERS WHOSE FAMILIES WERE BENEFITED UNDER THE FAMILY ALLOWANCE AND LUMPSUM ALLOWANCE SCHEMES.

	<i>Nature of the member</i>	<i>Constituency</i>	<i>Date of demise</i>
	(1)	(2)	(3)
1	Thiru R. Ettiappan	Peranamallur	12th October 1989
2	Thiru M. S. K. Rajenthiran	Ramanathapuram	2nd December 1990

**TABLE NO. XLIX**

(Vide Page No. 191)

**STATEMENT OF TRAVELLING ALLOWANCE AND DAILY ALLOWANCE  
DRAWNBY MEMBERS DURING THE PERIOD FROM 1989 TO 1991.**

<i>Year</i>	<i>Number of Travelling Allowance bills countersigned</i>	<i>Travelling Allowance and Dearness Allowance paid towards the meetings of the Assembly or of its Committees</i>	<i>Number of non-drawal certificates issued towards bills, in respect of Government Committees</i>
(1)	(2)	(3) Rs. p.	(4)
February 1989 and March 1989	354	4,82,904.20	5
April 1989 to March 1990	1,991	22,73,441.90	4
April 1990 to 15th February 1991	1,805	20,45,951.80	20

**TABLE NO. L**

(Vide Page No. 192)

**STATEMENT OF EXPENDITURE TOWARDS PAYMENT OF TRANSIT BY RAILWAY ALLOWANCE AND LUMP SUM PAYMENT TO STATE TRANSPORT CORPORATIONS.**

<i>Year</i>	<i>Transit by Railway Allowance</i>	<i>Lumpsum payment to State Transport Corporations</i>
(1)	(2) Rs.	(3)
1988-89 (Arrears of the enhanced amount paid to the Members of Eighth Tamil Nadu Legislative Assembly)	25,267.00	....
1988-89	2,53,080.00	Rs. 2,47,000 Bill for the periods from the 1st April 1987 to the 30th January 1988 and from the 4th February 1989 to the 31st March 1989
1989-90	13,22,100.00	Rs. 2,50,000
1990-91	15,92,490.00	Receipt of Bill for the period from the 1st April 1990 to the 29th January 1991 is awaited from the Thiruvalluvar Transport Corporation Limited, Madras-2.

**TABLE NO. LI***(Vide Page No. 193)*

STATEMENT OF EXPENDITURE TOWARDS REIMBURSEMENT OF TELEPHONE  
INSTALLATION CHARGES AND THE AMOUNT OF ADVANCE PAID TO MEMBERS  
TO MEET THE EXPENSES TOWARDS DEPOSIT FOR INSTALLATION OF  
TELEPHONES AT THE RESIDENCES OF MEMBERS.

<i>Year</i>	<i>Expenditure incurred towards re- imbursement of installation charges</i>	<i>Amount of advance paid to meet the expenses towards deposit for installation of telephones at residences of Members</i>
<i>(1)</i>	<i>(2)</i> <i>Rs.</i>	<i>(3)</i> <i>Rs.</i>
1988-89	1,600	2,100
1989-90	9,800	3,060
1990-91	1,600	960

**TABLE NO. LII***(Vide Page No. 195)***(i) STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF PENSION TO FORMER MEMBERS OF LEGISLATIVE ASSEMBLY***(Years-wise particulars from April to March)*

	Rs.
1988-89	33,89,000
1989-90	34,80,000
From 1st April 1990 to 30th January 1991	41,53,000

**(ii) STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF REIMBURSEMENT OF MEDICAL EXPENSES TO THE FORMER MEMBERS OF LEGISLATIVE ASSEMBLY**

	Rs.
1988-89	38,000
1989-90	42,000
From 1st April 1990 to 30th January 1991	30,000

**TABLE NO. LIII***(Vide Page No. 195)***(i) STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF PENSION TO FORMER MEMBERS OF LEGISLATIVE COUNCIL***(Years-wise particulars from April to March)*

	Rs.
1988-89	5,13,000
1989-90	4,93,000
From 1st April 1990 to 30th January 1991	6,35,000

**(ii) STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF REIMBURSEMENT OF MEDICAL EXPENSES TO THE FORMER MEMBERS OF LEGISLATIVE COUNCIL**

	Rs.
1988-89	8,500
1989-90	7,800
From 1st April 1990 to 30th January 1991	7,300



**TABLE NO. LIV**

(Vide Page No. 202)

COMMONWEALTH PARLIMENTARY ASSOCIATION

(TAMIL NADU BRANCH)

**List of Office Bearers (1989-90)**

*President*

Dr. M. Tamilkudimagan, Speaker, Legislative Assembly.

*Vice-Presidents*

1. Dr. K. Anbazhagan, Leader of the House.
2. Selvi J. Jayalalitha, Leader of the Opposition (upto 30th November 1989).

*Treasurer.*

Thiru S. J. Sadiq Pasha, Minister for Law.

*Executive Committee Members*

1. Thiru N. Ganapathy.
2. Thiru A. Rajendran.
3. Thirumathi S. P. Sargunam
4. Thiru Chengai Sivam.
5. Thiru P. Seenivasan.
6. Dr. V. Dhanaraj.
7. Thiru M. Thangavel.
8. Thiru Sa. Ganesan.
9. Thiru V. K. Chinnasamy.
10. Thiru N. Thangavel.
11. Thiru K. Palanisamy.
12. Thiru S. R. Balasubramoniyam.
13. Thiru P. V. Rajendran.
14. Thiru S. Peter Alphonse.

15. Thiru G. Bhuvanathan.
16. Thiru M. Abdul Latheef.
17. Thiru Pon. Vijayaragavan.
18. Thiru P. H. Pandian.

**List of Office Bearers (1990-91)**

*President*

Dr. M. Tamilkudimagan, Speaker.

*Vice-Presidents*

1. Dr. K. Anbazhgan, Leader of the House.
2. Thiru S. R. Eradha, Leader of the Opposition.

*Executive Committee Members*

1. Thiru N. Ganapathy.
2. Thiru A. R. Rajendran.
3. Thirumathi, S. P. Sargunam.
4. Thiru S. R. Munirathinam.
5. Thiru P. Seenivasan.
6. Thiru C. Shanmugam.
7. Thiru S. Kather Batcha alias Vellaichamy.
8. Thiru Sa. Ganesan.
9. Thiru K. Chinnasamy.
10. Thiru V. P. Chandrasekar.
11. Thiru Papasundaram.
12. Thiru S. R. Balasubramoniyan.
13. Thiru M. Sundaradoss.
14. Thiru P. V. Rajendiran.
15. Thiru G. Bhuvanathan

16. Thiru M. Abdul Latheef.

17. Thiru R Pitchaimuthu.

18. Thiru P. H. Pandian.